

Tenth Series, Vol. XIII, No. 2

Thursday, July 9, 1992  
sadha 18, 1914 (Saka)

# **LOK SABHA DEBATES**

## **(English Version)**

**Fourth Session**  
**(Tenth Lok Sabha)**



सत्यमेव जयते

*(Vol. XIII contains Nos. 1 to 10)*

**LOK SABHA SECRETARIAT**  
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## LOK SABHA DEBATES

### LOK SABHA

Thursday, July 9, 1992/ Asadha 18, 1914  
(Saka)

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER *in the Chair*]

### ORAL ANSWERS TO QUESTIONS

[English]

#### Cyclonic Storm in Orissa

+  
\*21. SHRI GOPI NATH GAJAPATI:  
SHRI RABI RAY:

Will the Minister of AGRICULTURE be  
pleased to state:

(a) the total death toll and estimated  
loss to crops and cattle wealth by cyclonic  
storm and rain which lashed Orissa coast in  
June, 1992;

(b) the approximate damage suffered  
by the fishermen due to the cyclonic storm;  
and

(c) the details of the relief and rehabili-  
tation measures taken or proposed to be  
taken in this regard?

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI  
MULLAPALLY RAMACHANDRAN): (a) to  
(c). A Statement is laid on the Table of the  
Sabha.

### STATEMENT

(a) and (b). The Government of Orissa  
has reported the following damage due to  
the cyclonic storm and rain of 17th and 18th  
June, 1992:-

(i) No. of persons died	-	12
(ii) No. of persons missing	-	48
(iii) Estimated loss of crops	- Rs. 95.11	lakhs
(iv) No. of cattle died	-	130
(v) No. of houses damaged:		
Fully	-	1068
Partially	-	34909

(c) The relief measures undertaken by  
the State Government include:-

- (i) Provision of emergency relief for  
three days to the affected popula-  
tion.
- (ii) Payment of Ex-gratia at the rate of  
Rs. 5,000/- to the families of de-  
ceased.
- (iii) Payment of assistance for the  
damaged houses and bettievines.

The State Government will be providing assistance to the fishermen for their damaged equipments, as per the norms, after the assessment of the damage.

**SHRI GOPI NATH GAJAPATHI:** Mr. Speaker, Sir, Last month Orissa State had torrential rains followed by floods and as a result, there have been lot of breaches and damages to a number of M.I.Ps or Minor Irrigation Projects particularly in Aska and Berhampur areas of Ganjam District. Incidentally, Ganjam is predominantly an agricultural-based District. Lakhs of people depend on agriculture as their livelihood. May I, therefore, know from the Union Minister of Agriculture through you Sir, whether the Government of India will come to the rescue of thousands of hapless farmers of Ganjam District, with immediate relief measures and financial assistance to conduct repairs to the MIPs, as there is delay in this regard from the State Government side; and whether any financial assistance is being provided by the State Government for the rehabilitation of fishermen who have lost their fishing boats and even their lives in certain cases?

**THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR):** Orissa has a long stretch of coast; and this coastal belt is 550 Kms long; and the Districts of Balasore, Cuttack, Puri and Ganjam have a geographical area of 14166 sq. kms which falls along the coastal belt.

This cyclonic storm is a sort of repetition which comes along at given time; twice it could happen in one year. The total population of three districts is about 150 lakh. This is thickly populated. Fifty per cent of the population of the State is on the coastal line; and there are about 20,000 villages along the coastal belt.

This year, this happened on the 17th. There was a depression in the Bay of Bengal; it came along; and there was a lot of heavy rain which caused this much damage. There were floods in the river. And naturally, when this thing happens, there will be a lot of

damage. In that way, I have given in my answer the number of persons died 12, the number of persons missing - 48; everything has been given here. And what steps have been taken by the State Government are also there.

About the fishermen, the State Government will be providing assistance to the fishermen for their damaged equipments, as per the norms, after the assessment of the damage; that is being done.

As far as the Central Government is concerned, we always provide them with advance relief from the calamity relief funds; and that was done, according to the norms set down by the Ninth Finance Commission. We are not lacking in that. We are trying to keep in touch with the State Government; and the State Government has given all these emergency measures which are being taken by the State Government to give relief and to help the affected people.

**SHRI GOPI NATH GAJAPATHI:** I do not fully agree with the figures provided in this answer sheet. The officially reported figures are: 12 persons dead and 48 missing. The actual numbers are much higher, dam sure.

Secondly, Orissa State and particularly Ganjam district, have been ravaged by floods successively during the last two years, first in May 1990 and again in November 1990. Even the two former Prime Ministers of India, the late Shri Rajiv Gandhi and hon. Shri Chandra Shekhar had kindly undertaken tours of these flood affected areas.

Even though the Centre had disbursed two instalments, one of Rs.47 crores and another of Rs. 35 crores respectively, for assistance, thousands of affected poor families living in the remote villages of Ganjam district have not received any form of assistance yet. Further, no restoration work has been carried out to the completely damaged and collapsed bridges of Malabhanja Aska etc., causing lot of hardships to the local people. Hence, I wish to know from the hon.

Union Minister, the Central Government's future action in these two specific matters.

SHRI BALRAM JAKHAR: It is for the State Government to act in the matter. We have provided them the Calamity Relief Fund advances and they have got, as reported, a balance of Rs. 34.43 crores still unspent with them. We are keeping in touch with them and we tried to coordinate the things with them and whatever assistance, anything they like we make available to them and from our side are trying to do something on the coastal belt as a whole, which might be a sort of a helping hand, because it is a recurring phenomenon there. That is what we are doing.

[Translation]

SHRI RABI RAY: Mr. Speaker, Sir, I would like to know from the hon. Minister whether any help was sought from the Government of India to rescue 60 fishermen who were caught in the cyclone on 17th June. If it is, ture, what steps were taken by the Government in this matter?

SHRI BALRAM JAKHAR: At present, I do not have any information about it. I would inform you after collecting information.

SHRI RABI RAY: We have at least this much information that a rescue help was sought from the Government. I therefore, asked a specific question from the hon. Minister whether the missing 60 fishermen have returned or not? Whether the hon. Minister will give any information about them.

SHRI BALRAM JAKHAR: I do not have information that any help was sought by them. I would inform after collecting the information....(Interruptions).... I would inform you after collecting information whether any application for help was forwarded to us by the State Government.

[English]

DR. KARTIKESWAR PATRA: By this cyclonic storm in the coastal belt of Orissa

mostly fishermen and betel leaf growers have been affected and it is a common feature that every year they have been affected by this cyclonic storm.

I would like to know from the hon. Minister of Agriculture if there is any proposal with the Department of Agriculture of the Central Government for extending any assistance of rehabilitation. Rehabilitation schemes may be there with the Government of India, especially, the Department of Agriculture. But the question is whether the Department of Agriculture is proposing to give any assistance for the rehabilitation of these affected fishermen, because the State Government is not giving any assistance to them, as stated here. What is the number of betel vines affected due to this cyclonic storm? What is the assistance given or sanctioned to the persons whose betel vines had been affected?

SHRI BALRAM JAKHAR: Sir, we provide calamity relief fund to the State Government and the State Government has a Committee headed by its Chief Secretary. They determine what to give, how to give and in what way to give and what are the steps to be taken for rehabilitation or for giving some relief to the affected people.

SHRI LOKANATH CHOUDHURY: Sir, the hon. Minister has already said about the chronic cyclonic part. Forty-eight fishermen which is the largest figure, were missing. I would like to know when actually the warning that there would be cyclone was issued; whether the warning was issued too late and so it had happened. If this is a fact, what corrections the Government proposes to do?

The whole coastal area covering about 500 kms. is being occupied by the fishermen and these fishermen lose their houses in every four months. The assistance they get is very less. The Government of India has a scheme to build the houses of the fishermen and the Government has given contribution to other States. Why not the Government has given any contribution to Orissa State if it feels that Orissa State has been affected



by cyclone? So far, not a single house has been built. The fishermen in other States are comparatively given this facility.

Apart from these things, the great part of this area has been affected by saline inundation and there will be no crop. Here the figure that has been in regard to the standing crop is 95 lakhs. But in many areas, there were no crop... (*Interruptions*)

MR. SPEAKER: It is becoming a speech. Please put your question.

SHRI LOKANATH CHOUDHURY: I would like to bring the seriousness of the problem and to enable the people who are affected by saline inundation to grow their crop this year. Since this is in the beginning of the sowing season... (*Interruptions*)

MR. SPEAKER: He has already said that the State Government gets the money. There are others who would like to put questions. Please conclude.

SHRI LOKANATH CHOUDHURY: Since the Government agrees that this area has been chronically cyclone affected, I would like to know what special measures the Government has in mind to minimise this. Also I, want to know whether the Government of India is considering to contribute some special help to all categories of people who have been affected.

SHRI BALRAM JAKHAR: In regard to his first question, the Meteorological Department gives four warnings in a day.

MR. SPEAKER: That is disaster warning system.

SHRI BALRAM JAKHAR: In fact they always do it. That is what they reported. They did it on the 17th also. But it happened and it was just a freak. And people who had left earlier on the 16th and on the 15th were caught in that.

Regarding the coastal belt, I am also concerned with that. We are evolving some-

thing on a permanent basis to help these people, who are living in the coastal belt. But it will take some time. When it is matured, then I will come to you, not now.

SHRI LOKANATH CHOUDHURY: When the fishermen of other States are given assistance to build their houses, why not a single pie has been given to the State of Orissa?... (*Interruptions*)

SHRIBALRAM JAKHAR: We would not discriminate between this and that. It will be a coastal belt as a whole.

Shri Rabi Rayji, I have got the information. The assistance of Naval and Coast guard was sought for searching the missing fishermen on 18th July. The assistance was immediately provided to the State. The fishermen could not be traced. Search is still going on.

#### Drought Affected States

+  
\*22. SHRI MANORANJAN  
BHAKTA:  
DR. AMRIT LAL KALIDAS  
PATEL:

Will the Minister of AGRICULTURE be pleased to state:

(a) the States/Union Territories affected by drought during the current year;

(b) the estimated loss caused thereby to crops and livestock in each affected State/ Union Territory;

(c) the Central assistance sought by each State/Union Territory and the amount actually released;

(d) the State/Union Territory visited by the Central Team(s) in this regard;

(e) the follow-up action taken by the Union Government on the report (s) of the Central Team (s); and

(f) the targets fixed for the generation of employment for the drought affected persons, State/Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) to (f). A Statement is laid on the Table of the Sabha.

### STATEMENT

Drought conditions in some parts of the States of Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur and Rajasthan have been reported by the State Governments.

2. According to these reports, crop areas to the extent of 8.12 lakh hectares in Karnataka, 1.12 lakh hectares in Kerala, 27.42 lakh hectares in Madhya Pradesh, 58.60 lakh hectares in Maharashtra and 77.99 lakh hectares in Rajasthan have been affected. The Government of Gujarat has reported an estimated loss of 10.42 lakh MT in the production of Kharif foodgrains, 11.71 lakh MT kharif oil seeds and 7.37 lakh MT of Cotton. Government of Manipur has estimated a crop damage of Rs. 148.00 crores. No loss of livestock has been reported by any of these States.

3. The State Governments of Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur and Rajasthan have submitted memoranda seeking additional Central assistance to the tune of Rs. 650.00 crores, Rs. 50.00 Crores, Rs. 138.47 crores, Rs. 295.00 crores, Rs. 789.41 crores, Rs. 3.15 crores and Rs. 171.91 crores respectively for undertaking relief measures.

4. Under the existing scheme of financing relief expenditure, the State Governments are required to undertake relief measures in the wake of natural calamities, using the corpus of the Calamity Relief Fund (CRF). The Central Government need provide additional assistance only in the case of calamities of 'rare severity', warranting handling at the national level. The requests from

the above State Governments for additional Central assistance in the wake of drought conditions have been considered in the light of the existing scheme for financing relief expenditure.

5. Central Teams were deputed to the States of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan to assess the drought situation and the quantum of additional Central assistance required to be provided in the present framework. As the drought situation in the States of Gujarat, Madhya Pradesh, Karnataka, Kerala and Maharashtra is not considered of 'rare severity', it has been decided that no additional Central assistance is required to be provided to these States. The report of the Central Team which visited Rajasthan and the memorandum from Government of Manipur which have been received a few days back are under consideration.

6. In order to augment the resources of the State Governments, towards relief measures, Government of India however has sanctioned advance releases of the central share of the CRF and certain other plan schemes. The entire Central share of Calamity Relief Fund for 1992-93 amounting to Rs. 63.25 crores and Rs. 33.00 crores to Gujarat and Maharashtra respectively and 3 instalments amounting to Rs. 17.43 crores and Rs. 20.81 crores to Kerala and Madhya Pradesh respectively have been released in advance.

7. On the basis of reports received, the States of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan are implementing schemes to generate employment on an average to 4.22 lakhs, 9.94 lakhs, 7.00 lakhs and 6.00 lakhs persons per day respectively.

SHRI MANORANJAN BHAKTA: Mr. Speaker, Sir, I am really sorry to say that the reply to this important question has been given in a very casual manner. The question is very specific but the reply is given in such a manner that even all the Union Territories, all the States, which have been affected, have not been properly mentioned here.

Secondly even the loss of the crops, which has been mentioned, is also not in accordance with that. The magnitude of the problem of the drought as reported in the newspapers is a big one. Seventy million population of this country has been affected. Agro-economic States are also affected in it. As per the newspaper report Kharif crops of about Rs. 3,000 crores and Cash crops of about Rs. 5,000 crores have been affected. Eighteen million hectares of agricultural land has also been affected. The hon. Minister has not even mentioned the names of all the States which have been very badly affected, particularly he has not mentioned about West Bengal which also suffered on account of jute crops etc. Madhya Pradesh and Gujarat have been mentioned. (*Interruptions*)

I would like to know from the hon. Minister that when the magnitude of the drought and suffering of the people is so much, what action the Government is taking. I may mention that on 18th May more than 30 top agricultural scientists met in Delhi and suggested to the Government to combat with this drought situation effectively. If it is so, I would like to know what are these suggestions and what action the Government has taken to combat this drought situation.

I want to know whether the drought is due to poor water management and if it is so what the Government is going to do. Will the Ministry of Agriculture co-ordinate with the Ministry of Water Resources and take effective steps in this regard?

**THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR):** We have given figures and facts in aspect of the States which were highly affected like Gujarat, Karnataka, Maharashtra, Madhya Pradesh, Rajasthan, Manipur, and Kerala. We have given all the details about it. (*Interruptions*). All these States which sought assistance or where the teams have been sent from the Center have been mentioned here. All those States which came here with representation have been mentioned. I can enquire about

Bihar and rest of the States. If you want, I will get back to you. (*Interruptions*). I have got the information about the States which sought assistance. (*Interruptions*).

[*Translation*]

**SHRI RAJNATH SONKAR SHASTRI:** Why have the names of Uttar Pradesh and Bihar been omitted in this list? (*Interruptions*)

[*English*]

**SHRI BALRAM JAKHAR:** Even if you listen or not, the question remains. We provide for Calamity Relief Fund. (*Interruptions*)

[*Translation*]

**SHRI SURAJ MANDAL:** Gujarat, Maharashtra and Kerala are there, but not Bihar, why is it so? (*Interruptions*)

[*English*]

**SHRI BALRAM JAKHAR:** Before deciding anything, you have to listen. First listen and then we will see. (*Interruptions*)

[*Translation*]

**SHRI BRISHIN PATEL:** Sir, the whole country is in the grip of drought. It is not the question of Gujarat, Kerala and Maharashtra alone, it is a question of the whole country.

[*English*]

**SHRI BALRAM JAKHAR:** The Ninth Finance Commission has given full autonomy to States in relief assistance. (*Interruptions*)

[*Translation*]

**SHRI RAJNATH SONKAR SHASTRI:** Mr. Speaker, Sir, how the hon. Minister forgot Bihar and Uttar Pradesh? Has he got no information of drought in these States?

[English]

SHRI BALRAM JAKHAR: We had calculated the money that is awair with us according to the ten years' average and allocated to each State in four instalments. It is up to the States to distribute that money, use that money for rehabilitation, for any relief work or for anything which they like under the Chairmanship of the Chief Secretary of the State. That is what it is. If there is any other sort of a Commission which provides, as we used to do before, then it could have been otherwise. That is the simple reason.

MR. SPEAKER: Shri Manoranjan Bhakta...

(Interruptions)

MR. SPEAKER: Please sit down. Not like this...

(Interruptions)

MR. SPEAKER: This is not a question on Bihar, this is a question on all States. If you are interested, you can ask a question on Bihar. Do not shout like this without reading...

(Interruptions)

MR. SPEAKER: Please sit down now.

[Translation]

SHRI BRISHIN PATEL: He should collect the data and present it the next day.

MR. SPEAKER: If you have to ask, you may ask. You have not read the question and you go on speaking.

[English]

SHRI MANORANJAN BHAKTA: Mr. Speaker, Sir, the statement in para 5 says: "The Central teams were deputed to the States of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan to assess the drought

situation and the quantum of additional Central assistance required." I would like to know why central teams were not deputed to all the affected States. The second point is that in view of the huge magnitude of the problem, will the government consider bringing under insurance cover all the drought-prone areas which have been identified so far, and if not identified, will the Government like to identify them and then bring them under the insurance cover so that the farmers will be benefited? Part (b) of my question is that in most of the cases we have seen that...(Interruptions).

MR. SPEAKER: Let it be a question please. It is becoming a speech. We have covered only two questions in twenty minutes.

SHRI MANORANJAN BHAKTA: I am asking a specific question that the relief assistance is normally paid much after the incident happens. So, I would like to know whether any methodology will be evolved to see that when the drought is continuing, immediately relief is provided to the affected people. I remember, in my constituency, in Andaman and Nicobar Islands, in 1989 cases the money is not yet disbursed. So, that is what I would like to know.

SHRI BALRAM JAKHAR: Sir, we sent teams only to those States which made a request for that. That is why I mentioned these States only because they have sought Central assistance. Secondly, what we provide is simple in this formula. Time and again I have given full explanation for that after the Ninth Finance Commission, there is no money left with the Centre to provide for. As a matter of fact, we have provided additional foodgrains for drought affected states. For Gujarat we allocated a wheat increase by five thousand tonnes and for Madhya Pradesh we allowed 7000, tonnes of rice. In the same way, we allowed to Manipur about one thousand tonnes. To Karnataka we allowed 23,500 tonnes, to Rajasthan we allowed 26,500 tonnes of wheat under RPPS and to Maharashtra we allowed about 7,000

tonnes of wheat and 7000 tonnes of rice under RPPS Like this we have given additional assistance... (*Interruptions*). Just listen... (*Interruptions*).

[*Translation*]

SHRI RAJENDRA AGNIHOTRI: What about Uttar Pradesh? What in the government doing for Uttar Pradesh?

SHRI BALRAM JAKHAR: You do not care to listen. You will know if only if you listen.

[*English*]

Those States which have approached the Centre, we sent teams to them only and not to any other State. We can give Central Assistance only to those States where a national calamity is declared, and national calamity is declared only in extra-ordinary circumstances. So, that is the problem. No national calamity was declared in those States. And I have nothing more left with me in the Centre. So, the only thing we can do is to tell the State Governments that we can give an advance release of this Calamity Relief Fund, which we have done in the case of Madhya Pradesh, Maharashtra and in so many other cases, We are still ready to do whatever we can. (*Interruptions*)

DR. AMRIT LAL KALIDAS PATEL: Mr. Speaker, Sir, I am not happy with the reply given by the hon. Minister of Agriculture. It is totally wrong. It is reported that there is drought in some parts of Gujarat. I come from Gujarat. The whole of Gujarat, excepting one district, is affected by drought. To my knowledge this wrong reporting of drought situation is because of adoption of the out-dated method of wrong 'Anavari' method, which is a 100-year old method of ascertaining the drought situation.

MR. SPEAKER: What is your question?

DR. AMRIT LAL KALIDAS PATEL: My question is that whether the Government would consider to change the old, out-dated

method of 'Anavari' to ascertain the drought situation. The whole of Gujarat except one district has been affected. It is mentioned here that some parts of Gujarat is affected by drought which is wrong.

SHRI BALRAM JAKHAR: I may submit that our media of information is only State Government. We have got no other agency with us. We have to rely upon them. Whatever they provide to us, we provide to you.

DR. AMRIT LAL KALIDAS PATEL: What about the 'Anavari' method?

SHRI BALRAM JAKHAR: It is for the State Government to change it. It is their domain and they have to do it. (*Interruptions*)

MR. SPEAKER: Dr. Patel, you cannot go on doing like this. You asked a question and the reply has been given. I have called Shri Nitish Kumar.

[*Translation*]

SHRI NITISH KUMAR: Mr. Speaker, Sir, the hon. Minister of Agriculture has just stated in his reply that help is being provided only to those State Governments which put forth a demand. I would like to know from the Government whether the Agriculture Ministry has a separate Department or any agency to know the state of rain and to know the movement of monsoon? Is the Central Government able to know through them as to which parts of the country experience less rain or no rain at all? Whether you are interested to take steps or not by giving an advance thought, in the States from where the report is coming that there is no rain, meaning thereby that the Kharif crop will be destroyed, particularly in the States mentioned by you. Moreover, more or less the same situation prevails in Bihar and Uttar Pradesh, the kharif crop is badly affected there for want of rains. In his reply the hon. Minister has said- (*Interruptions*)...

MR. SPEAKER: There should be no comments on his reply.

**SHRI NITISH KUMAR:** I would like to know regarding that reply. The hon. Minister has referred to it again and again that a Calamity Relief Fund has been raised on the basis of the 9th Finance Commission and money from that very fund is being released. A fund of 32 crore has been allocated for Bihar. Every citizen of this country is well aware that every year there is devastation by flood and drought and Calamity Relief Fund of Rs. 32 crores means Central assistance of Rs. 24 crore which is just not sufficient to combat such calamities. Keeping in view the present state of affairs. I would like to know from the Government whether it would make any term appraisal to raise the amount of the Calamity Relief Fund so that maximum help may be provided to those States which are getting lesser amount of money whether the Government contemplates to take some measure in advance keeping in view the bad state of crop in the States from where reports are received as also in the States which have not sent the report.

**SHRI BALRAM JAKHAR:** Mr. Speaker, Sir, we do keep obtaining information, but the point is that the needy must approach... (*Interruptions*)... as regards the second question I have full sympathy for you in the sense that an amount of 35 crore of rupees is not sufficient. But what is the solution? The only solution is to change the very system formed by the Finance Commission. The Tenth Finance Commission is constituted, if you want to make some changes in it, because it was the States which impressed upon the centre that we should transfer this responsibility to them, because that money come from States. The Centre agreed to it and transferred the responsibility to the States. Now what is the solution when it goes against them. Now the Tenth Finance Commission has met again. I also support you here because we receive applications seeking help by particular States but generally we do not have funds and merely sending a team does not serve any propose.

**SHRI CHANDRA SHEKHAR:** Mr. Speaker, Sir, the hon. Minister of Agriculture has said that he has his own limitations

because the States have already taken their share of funds from the Centre. When there is more crisis, the problems also multiply but if the question of States is put aside, there is a drought in the whole country and the department of Meteorology has not been able for the last seven to ten days to forecast whether the monsoon would arrive or not. The whole country is in the grip of drought, a severe famine is to break and a crisis of drinking water is at hand. Sufficient wheat has not been stored. Is the Government of India framing some emergency scheme or it will wake up when the people would start starving and the news of crisis will start pouring in from States? So, the hon. Minister of Agriculture should not wait for the Tenth Finance Commission and keeping in view the weather and other conditions, schemes should be launched to awaken the whole nation to face any crisis to come. Is there any plan to collect money from States and the Centre to face that situation or should we wait for one or two years for the report of Tenth Finance Commission. Till then the Government will wait to see people dying of hunger and thirst?

**SHRI BALRAM JAKHAR:** Mr. Speaker, Sir, I fully agree with the views expressed by Chandra Shekharji and I am much more concerned over the fact that if the monsoon doesn't arrive in time, it can worsen the condition of our farmers... Certainly it will arrive, but nevertheless we are having detailed discussions to prevent any calamity. We are competent enough to take remedial steps both at the Central level and in co-operation with the States.

**SHRI BRAHMANAND MANDAL:** Mr. Speaker, Sir, today the largest State of the country, i.e. Uttar Pradesh is in the grip of a drought and I would like the hon. Minister of Agriculture to inform whether the Uttar Pradesh Government has apprised the Centre of the actual drought situation in the State or whether it has sought any financial assistance from the Centre? I request you to give a specific answer in this regard.

SHRI BALRAM JAKHAR: When it is done, I will let you know.

SHRI PRAFUL PATEL: You are also aware of last year's drought in Maharashtra. The State Government took a decision last year to provide employment to 1,65,000 persons on daily wages in my district and there alone Rs. 65 crore was spent on self-employment schemes. The State Government also incurred an additional expenditure of Rs. 10 crore on drinking water and other problems. The State had sought Central assistance to the tune of Rs. 790 crore. A Central team visited the State, including my district to assess the situation and it presented its report, but with deep regret, I quote from it:

[English]

"As the drought situation in the States of Gujarat, Madhya Pradesh, Karnataka, Kerala and Maharashtra is not considered of 'rare severity', it has been decided that no additional Central assistance is required to be provided to these States."

[Translation]

Now work is being provided to 1,65,000 people in one District under the Employment Guarantee Scheme and the State Government has incurred an expenditure of Rs. 75 crores in another district. Despite that the Central team observes that the situation is not considered of 'rare severity' and it is not serious.

MR. SPEAKER: Please come to the question.

SHRI PRAFUL PATEL: Mr. Speaker, Sir, please try to understand that the situation there is very serious. I don't want to deliver a long speech here but to express our agony.

MR. SPEAKER: If you do not ask the question, you may not get a reply.

SHRI PRAFUL PATEL: Mr. Speaker,

Sir, this question was raised during the last session also and on our demand the Government despatched a Central team. Now the team, has returned and it considers that the situation is not of 'rare severity'.

MR. SPEAKER: What is your question?

SHRI PRAFUL PATEL: I would like to know whether the Government will change the definition of the term 'severity'? If it proposes to do so, then is the Central Government prepared to review the State Government's plea for an assistance of Rs. 800 crore?

SHRI BALRAM JAKHAR: Mr. Speaker, Sir, all these matters are decided by the Cabinet. We haven't even considered the plea of Andhra Pradesh yet.

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, will the hon. Minister give a detailed statement on the monsoon situation particularly, the reasons for delay, the extent of delay, its fallout, its impact on agriculture and the steps proposed to be taken to tackle the acute shortage of drinking water in many areas? The people are not getting any message of hope or solace from the reply being given to the questions raised here. Will the hon. Minister give an assurance to the House, that the Government is taking steps and will take further steps to tackle the situation, arising out of the delay in the onset of monsoon? But, the Government is not giving any such assurance. This would lead to famine conditions across the country. The nation is facing serious crisis and Chandra Shekharji has rightly said that it is also an important aspect. If the Government doesn't send right signals of hope and assurance, the situation will have its repercussions as rumours are being spread and the traders will take advantage of it. The people will also start hoarding foodgrains in their houses. It would be most unfortunate, if a negative message is conveyed through the reply to this question.

SHRI BALRAM JAKHAR: Mr. Speaker, Sir, there is nothing in it which should cause anxiety. We are very much alert and working

out strategies to meet any eventuality. I will show you the map and explain in detail. There is nothing to be anxious about. Although rainfall has been nil in this region, areas down south have had very good rains. All these things are to be kept in mind. We are vigilant and are coordinating with all the States. If something happens.. (*Interruptions*) We are coordinating with all the States.. (*Interruptions*) The question is not that of funds it is a separate issue. I cannot go beyond my limits. I will do whatever is within my reach. (*Interruptions*)

SHRI VILAS MUTTEMWAR: There is no water, no fodder.. (*Interruptions*)

SHRI BALRAM JAKHAR: We are fully prepared to meet any eventuality. We are fully prepared and there is nothing to be anxious about. There is nothing to be worried about (*Interruptions*)

[*English*]

MR. SPEAKER: I think the Members are wanting to have more discussion on this topic. We will see as to how it can be done.

(*Interruptions*)

[*English*]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, please ask the hon. Minister to come out with a detailed statement on the steps being taken by the Government to face the monsoon situation, the stock of foodgrains and also whether the Government is prepared to meet any eventuality. It would be better to have a discussion on that.

MR. SPEAKER: Alright.

(*Interruptions*)

[*English*]

SHRI BALRAM JAKHAR: There is nothing to worry. We will take care of it. We are on the job.

**Delhi Police Personnel**

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\*23. SHRI TARA CHAND KHAN-DELWAL:

SHRI V. SREENIVASA PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether involvement of Delhi Police personnel in crimes is increasing alarmingly;

(b) if so, the number of cases of various crimes in which Delhi Police personnel have been found involved during 1990, 1991 and 1992 so far;

(c) the action taken against such police personnel; and

(d) the steps taken to check their involvement in crimes?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (d). A statement is laid on the Table of the House.

**STATEMENT**

The Delhi police have informed that 103 police officials were involved in 91 criminal cases during 1990; 134 police officials in 118 criminal cases during 1991; and 49 police officials in 41 criminal cases during 1992 (upto 31.5.92). A statement giving details of these cases is enclosed.

Fifteen police officials were dismissed in 1991 and 19 in 1992. In all, 159 police officials were placed under suspension - 47 in 1990, 76 in 1991 and 36 in 1992.

With a view to curbing the involvement of policemen in crime and also restoring public confidence in police, deterrent action is being taken in cases where policemen are found involved in crimes. A sense of community service and respect for law among police personnel is being inculcated through training and refresher courses, and through personal briefing by senior officers. Besides increasing the accessibility of senior officers to public, a close watch is being kept on the conduct of policemen by the Vigilance Branch of the department and Anti-Corruption Branch of the Administration.



S. No.	Name of Organisation and location	Amount of Assistance (Rs. in Lacs)			Remarks
		89-90	90-91	91-92	
1	2	3	4	5	6
10.	Bihar Institute of Speech and Hearing Research, Patna	-	-	0.12	
11.	Indian Red Cross Society Patna	6.00	-	-	
12.	Rajindra Shiksha Evam Samaj Kalyan Sansthan. Sitamarhi, Bihar.	-	0.50	-	
13.	Deepshikha, Ranchi	-	-	2.00	Assisted by National Institute for the Mentally Handicapped for Training Centre for Teachers.
14.	Orthopaedic Appliances Stores Patna	6.55	4.22	2.34	Assisted by Artificial Limbs Manufacturing Corporation for Limbs Fitting Centres.

[*Translation*]

SHRI TARA CHAND KHANDELWAL: Mr. Speaker, Sir, it seems from the hon. Minister's response to my question, that he hasn't understood the gravity of my question. The police is a very important Department and I had specially asked whether the involvement of Police personnel in crimes is increasing alarmingly, but the hon. Minister did not respond to it. I feel that the Government wants to hide the facts, because I can prove by the figures that in the month of March.. (*Interruptions*)

MR. SPEAKER: Mr. Khandelwal, please come to the question.

(*Interruptions*)

MR. SPEAKER: Please, it is in your interest. We have been able to finish only two questions in forty minutes. Other members too are waiting for their turn.

SHRI TARA CHAND KHANDELWAL: I would have concluded by now. Three similar questions were raised in March. In response to unstarred question No. 1529, the House was informed that 648 Police personnel were involved in 713 crimes and when I inquired about the number of cases of various crimes in which Police personnel have been found involved so far, the figures he has given totals 400. Usually, the total figure is given in such cases, but he hasn't done so here. Now, the total figure is 445. Certainly, the number of cases might have gone up after the month of March. So have you omitted those from the register against whom legal proceedings have been launched?

[*English*]

SHRI S.B. CHAVAN: Uptodate figures were given for the entire period right from 1970 up to March, 1992.

According to these figures which have been given in today's statement, the hon. Member will appreciate that 103 Police officials were involved in 91 criminal cases during 1990; 134 in 118 criminal cases dur-

ing 1991 and 49 Police officials in 41 criminal cases during 1992.

These are two different periods for which replies had been given.

So, there is no relevance between the Unstarred Question and the reply given thereto and the reply which is given here.

[*Translation*]

SHRI TARA CHAND KHANDELWAL: Mr. Speaker Sir, I fail to understand as to why the reply to, an unstarred and a starred question, is altogether different. (*Interruptions*)

SHRI S.B. CHAVAN: There is a difference.

SHRI TARA CHAND KHANDELWAL: Why is there a difference? I want to draw your attention to the crimes by police which are on the increase. I have the clippings of these cases during the month of June. The police is for the protection of the people and the citizens, but the protectors are becoming predators. The people are losing faith in the police and I think that the indifferent attitude of the Government is encouraging this growing feeling among the people. Recently, in the month of June, there had been three specific cases. In the first week of June an eighteen year old boy was abducted and a ransom of Rs. 15 lakh was demanded. One police head constable and two constables are involved in this case. Likewise, some N.R.I.'s were bringing gold from Indira Gandhione head constable and some policemen, but later they ran away. The people have lost their faith in the police and keeping in view the seriousness of the issue, they want that the solution to this problem should be done by the Home Ministry so that a sense of security is restored among them. Therefore, I demand that one hour should be allotted for the discussion on the Delhi Police Department.

SHRI S.B. CHAVAN: Mr. Speaker Sir, the hon Member is a little confused about the figure which I had given. If he had asked for

the figures since 1971 till today, that would have been different and if it is taken for three years then the figure would be different. I am not denying that. In fact we are also perturbed at the statistics of crime by the police.

[English]

SHRI V. SREENIVASA PRASAD: Mr. Speaker, Sir, it is very clear from the statement of the hon. Home Minister that the Delhi Police have been involved in a number of crimes. Robberies, extortion, kidnapping for ransom, rape of innocent women are some of the crimes allegedly committed by men in uniform. These shocking incidents are enough to shake public confidence in the credibility of the Delhi Police Force. The Minister has stated-it is a good thing-that a sense of community service and respect for law among police personnel is being inculcated through training and refresher courses etc. Unless some exemplary punishment is given to such undesirable elements of men in uniform, the heinous crimes are bound to increase. Therefore, I would like to know from the hon. Minister whether the departmental enquiry pending with the Vigilance Branches would be expedited so that those found guilty of misconduct are punished and a stricter supervisory control over the police personnel is maintained.

SHRI S.B. CHAVAN: So far as taking deterrent action against all police officers who are involved in these types of crimes is concerned, I am in full agreement with the hon. Member that deterrent punishment needs to be meted out to all these police officers who are involved in the commitment of the crime. In all, 159 police officials were suspended. In 1990 it is 47; in 1991 it is 76; in 1992 it is 36. Regarding dismissed personnel, in the case of 1991 it is 15; in 1992 it is 19. Regarding departmental proceedings, in the case of 1990 it is 19; in the case of 1991 it is 36 and in 1992 it is 7. But I am in full agreement with the hon. Member that more deterrent punishment needs to be meted out to these police officers. This morning only, I have asked my officers to get in touch with the Law Ministry to find out whether we can find a way out to take action under Article 311

of the Constitution and dismiss the officers who, in fact, do not deserve to be the police officers.

[Translation]

SHRI KALKA DAS: Mr. Speaker Sir, just now the hon. Home Minister has admitted that the crimes in Delhi are on the increase and this matter is more serious because more and more policemen are involved in these crimes. He has given the figures and there are increasing at an alarming rate.

Mr. Speaker Sir, whenever the issue of law and order in Delhi and the issue pertaining to Delhi Police has been raised, the hon. Home Minister has accepted that the crime in Delhi is on the rise. The hon. Home Minister has also said that the provision of severe punishment is also being made, but it seems that the disease aggravated with every dose of medicine. It is not known whether the medicine and proper treatment is being given, since nobody is accountable now.

My submission is that this is a serious situation where in the crime is on an increase in the capital and the policemen are involved in it, who were deputed to bring an end to the crime. It has been stated here that 91 crimes were committed in 1990 in which 103 policemen were involved, in 1991, 118 crimes were committed in which 134 policemen were involved and 41 crimes had been committed upto 31-4-92 in which 49 policemen were involved. After having a look at these figures it becomes clear that the involvement of policemen in the crimes is increasing, which indicates a serious situation.

Mr Speaker Sir, I would like to know as to how many policemen have been involved in rape cases in Delhi. Besides, what action has been taken in the case of the death of a youngman of Baljeet Nagar in Patel Nagar Police Station.

[English]

SHRI S.B. CHAVAN: I am in full agree-

ment with what the hon. Member has said that the involvement of the police in committing a crime is a very serious matter and we will have to take very effective steps in order to see that this entire tendency is put an end to.

At the stage of recruitment, antecedents are also being enquired into. We will have to see that they are scrupulously scrutinised by very responsible officers. Their history-sheets will have to be prepared—entire history of those who are committing crimes will have to be prepared.

A question was asked about the number of rape cases committed. I have got the figures. In 1990, the number was one; in 1991, the number is one. But still, it is not a matter of consolation for the Government. Even if it is one, it is a matter of great concern to Government because why should police officers who are supposed to protect the citizens, themselves commit a crime. In fact, I am in favour of taking very different action. But unfortunately, having taken action, the CAT sets aside the order or the High Court also sometimes says that since that is the first conviction, we should wait for the final conviction and then only we can resort to Article 311. These are some of the difficulties. But I am in touch with the Law Ministry as to how best we will be able to succeed in giving deterrent punishment to these police officers.

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker Sir, the Government's attention might have been drawn to the news item in the 'Navbharat Times' dated 15th June wherein it was stated that during the last 15 days in eight criminal cases policemen were involved. What action is being taken by the Government in this regard? You have said that the Government is going to take effective action but in 1991, 103 policemen were involved in different cases whereas only 15 persons out of them have been dismissed. I want to ask only one question. How many policemen of Delhi Police who are involved in various crimes are absconding and are

wanted by the order of the Court but the Delhi Police does not have the record of their addresses? The reason is that there are irregularity in the recruitment of the Delhi Police. Last year Delhi Police recruitment examination was held but was cancelled later. This year also the examination was conducted, but an enquiry is going on. I want to submit that if all these irregularities are there in Delhi Police then such people will be recruited who instead of becoming protectors will become predators. I want to know as to what action is being taken regarding that.

SHRI S.B. CHAVAN: I do not have the information regarding the the question which has been raised there. As far as the second question is concerned that bribe is taken at the recruitment stage, I will see as to how the entire system can be changed. The recruitment should be done on merit basis only, those who are on the merit should only be recruited. I will look into it as to what should be done in this case.

SHRI RAM VILAS PASWAN: Mr. Speaker Sir, I had said between 1980 and 1985 in this august House that the police station is auctioned in Delhi. There are different rates of the officers who are posted in the police station. If someone is posted at Conaught Place his rate is fixed and same is true of other places. There are different rates. If someone gets the posting by greasing the Palm, naturally such things will happen. The rate of getting a posting at Chandni Chowk is much higher.

Just now the hon. Minister has said that the guilty would be dismissed. I want to know whether any police officer has been sent to jail or not? If so, how many among those who were involved in crime during 1990 and 1991 were sent to jail? A 21 year old boy was taken to the Alipur Police station under North-East district and was beaten to death by the police in the lock-up. The detailed report has been published by the Times of India. The people of the area have 'gheroed' the police station. I would like to know whether the Government would like to go for an immediate enquiry into

this matter and the report of the enquiry will be presented before the House?

SHRI S.B. CHAVAN: Mr. Speaker Sir, it is difficult to say about a specific matter. The general order issued by the Government is that if anyone dies in police custody at the investigation stage, action will be taken against the investigation officer and he will be prosecuted under section 302 of Indian Panel Code.

SHRI RAM VILAS PASWAN: I have asked if any police officer has been sentenced to imprisonment.

SHRI S.B. CHAVAN: I can assure you that those police officers who have committed heinous crimes have been arrested, but I do not know as to how many policemen have been sentenced to imprisonment. (*Interruptions*)

SHRI B.L. SHARMA PREM: Mr. Speaker Sir, I do not think that the figures given by the hon. Minister are correct. Would he tell us the names of police stations to which these policemen who have committed crimes belong? If you name those police stations, then the details will come before you. (*Interruptions*)

MR. SPEAKER: Such questions are asked in writing.

(*Interruptions*)

#### Report of Verma Commission

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\*24 SHRI CHANDRA JEET  
YADAV:  
SHRI ATAL BIHARI  
VAJPAYEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Verma Commission of Inquiry appointed to inquire into the Rajiv Gandhi assassination case has since submitted its report to the Union Government;

(b) if so, the main recommendations made therein;

(c) the follow-up action taken/being taken thereon; and

(d) the time by which the said report is likely to be laid on the Table of the House?

THE MINISTER OF HOME AFFAIRS  
(SHRI S.B. CHAVAN: (a) Yes, Sir.

(b) to (d). The Verma Commission of Inquiry has submitted its report to the Government on the 15th June, 1992. A high powered committee has been appointed to suggest the follow-up action to be taken thereon. The report together with a memorandum of action taken, will be placed before the Parliament after the recommendations are examined.

SHRI CHANDRA JEET YADAV: Sir, this Commission has taken a long time to submit its report. And one of the reasons that the Commission itself said in its public proceedings was that the AICC did not come up with necessary documents and did not provide necessary materials. Therefore, it said that it has delayed the proceedings of the Commission by 3-4 months. And he also said that it is sad that the party which should have taken much more care has shown this attitude. Anyhow, that is a different thing.

I want to know whether it is a fact that the Commission has said that there were certain lapses on the part of the I would also like to know from the Minister whether the Government now has appointed a high-powered Committee. If so, who is heading that Committee, whether any terms of reference have been given for that Committee and whether the Committee has been asked to give a time-bound report as it relates to the security of the VIPs and VVIPs of this Country? On such an important question, where security lapses have been found, has the Government, meanwhile, taken certain steps to tighten the security?

SHRI S.B. CHAVAN: Sir, about the

content of the letter, the hon. Member is trying to get confirmation from me to which I will not be in a position to say either yes or no. The recommendations along with the memorandum of action taken will have to be laid on the Table of the House within six months. That is the outer limit that has been prescribed. I must compliment the Commission that it has submitted its report in a record time. It did not delay matters at all but the delay was because of the fact that the conspiracy aspect was to be included in the terms of reference and the Judge himself said that he cannot possibly agree for the conspiracy to be included in the terms of reference. It took almost three to three and a half months. That was the only delay. Otherwise, I must pay compliments to the Commission that it has submitted its report well in time.

SHRI CHANDRA JEET YADAV: Sir, I did not get my answer. I said that they have appointed a high-powered Committee and I wanted to know as to who is heading that Committee and whether any time limit has been given to that Committee to give its recommendations so that follow up action can be taken.

SHRI S.B. CHAVAN: Sir, there are certain recommendations where future action has to be taken so far as the security aspect is concerned. The Committee is headed by the Cabinet Secretary, and Home Secretary, Law Secretary and the Director (IB) are its members. They are supposed to submit their report within three months.

SHRI ATAL BIHARI VAJPAYEE: Is it a fact that there are too many intelligence agencies? Is it also a fact that there is no coordination between the intelligence agencies of the Central Government and the State Government? Even at the central level there are two or three intelligence agencies. Is it not a fact that the Commission has pointed out this fact? I would like to know whether the Government is going to take some action on this to see that there will be coordination.

SHRI S.B. CHAVAN: Agencies are there, there is no doubt about it. There is a State agency. At the central level also we have the Director I.B., we have R.A.W. and on the Revenue Side the Finance Ministry is also there. These different agencies do coordinate. But I cannot possibly say that there is no scope for improvement.

#### WRITTEN ANSWERS TO QUESTIONS

[*Translation*]

#### Freedom Fighters Pension Cases

\*25. SHRI KASHIRAM RANA:  
SHRI RAM LAKHAN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to constitute a committee to reexamine those applications of freedom fighters which were forwarded by the State Governments but rejected by the Union Government;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS  
(SHRI S.B. CHAVAN): (a) No, Sir.

(b) Does not arise.

(c) Rejected cases are not to be reopened unless new strong evidence is adduced and it prima facie Justified re-opening of the case.

[*English*]

#### Indian Veterinary Research Institute, Izzat Nagar

\*26 SHRI N.K. BALIYAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the research work undertaken at present by the Indian Veterinary Research Institute, Izzat Nagar to eradicate diseases affecting the animals; and

(b) the steps taken by the Government to encourage such research in future?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a). Sir, IVRI is engaged in studying the pathogenesis and pathology of important diseases of livestock and poultry, which has led to development of suitable immuno-diagnosics for precise and quick diagnosis of the diseases and vaccines and packages of practices for the eradication of the diseases. Most of the Immunodiagnosics and vaccines today used in the country have been developed by IVRI.

(b) The following are some of the steps undertaken by Govt. of India to encourage such researches in future.

- (i) Continuation of production and improvement of already developed immunodiagnostic/vaccines with a view to reduce cost, dose, packing/transport, schedule and diagnostics tests/vaccines.
- (ii) Application of bio-technological tools in developing high-tech immunodiagnosics and genetically engineered vaccines against important diseases of livestock.
- (iii) Research on emerging/exotic diseases under strict and safe bio-contained facility by establishing High Security Animal Disease Laboratory at Bhopal.
- (iv) Launching of rinderpest Zero programme with the assistance of EEC by Govt. of India with a view to

eradicate rinderpest which is most dreadful disease of the bovines in the country.

- (V) Mass education of farmers and livestock owners about the importance of health care of livestock with package of practices to be followed.

#### **Development Boards in Maharashtra**

\*27 SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the indepth examination of the proposal submitted by the Government of Maharashtra regarding the establishment of separate Development Boards for Vidarbha, Marathwada and Konkan regions has since been completed;

(b) if so, the details thereof and further action proposed to be taken in the matter; and

(c) if not, the reasons thereof and when the examination of the proposal is likely to be completed?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (c). The proposal is still under examination. It is not possible to indicate any time frame for a final decision at this stage.

#### **Uttaranchal State**

\*28. MAJ. GEN. (RETD). BHUWAN CHANDRA KHANDURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have since examined the proposal submitted by the Government of Utter Pradesh

regarding the creation of separate Uttaranchal State;

(b) if so, the views of the Union Government thereon;

(c) Whether it is proposed to convene a meeting of the elected representatives to discuss the issue; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) and (b). The matter is under examination.

(c) No, Sir.

(d) Does not arise.

#### Inclusion of Languages In the Constitution

\*29 SHRI HANNAN MOLLAH:  
SHRI CHITTA BASU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have taken any decision to include some more languages in the Eighth Schedule of the Constitution;

(b) if so, the languages proposed to be included; and

(c) when a bill is likely to be introduced in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (c). The question of inclusion of additional languages in the Eighth Schedule of the Constitution is under consideration of the Government

#### Water Crisis in Delhi

\*30 SHRI RAM NARESH SINGH:  
SHRI JEEWAN SHARMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there has been acute water crisis in several parts of Delhi:

(b) if so, the details of the areas which were badly affected and for how many months;

(c) the reasons for the water crisis;

(d) the total requirement of drinking water in Delhi vis-a-vis the actual quantity supplied; and

(e) the steps taken/ proposed to be taken to meet the shortage of water?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) Yes, Sir.

(b) It is reported by Delhi Water supply & Sewage Disposal Undertaking that mainly areas situated at the tail end of the distribution line and those located at higher levels were affected for about two months. However, the breach in western Yamuna Canal caused acute scarcity of drinking water in west Delhi and parts of North Delhi from 14th June to 20th June.

(c) The reasons are reported to be:

(i) Non-availability of raw water and low regeneration in river Yamuna.

(ii) Closure of Bhakra Canal for repairs.

(iii) Breach in the Western Yamuna



(d) The requirement of drinking water in Delhi @ 50 gallons per capita per day is 625 MGD at the production point. The Delhi Water Supply & Sewage Disposal Undertaking is equipped to supply 472 MGD but by maximising production it has been able to supply 500MGD on an average.

(e) The Delhi Water Supply & Sewage Disposal Undertaking has reported that following steps have been or being taken to meet the shortage and rationalise supply of water:

- (i) rationalise distribution of water in different areas;
- (2) construction of additional reservoirs and booster pumping stations in different areas;
- (3) construction of additional treatment plants;
- (4) augmenting availability of raw water from neighbouring States.

#### Violation of FCRA, 1976

\*31 SHRI CHETAN P. S.  
CHAUHAN:  
SHRI DATTATRAYA BANDARU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of violation of the Foreign Contribution (Regulation) Act, 1976 detected during 1992 so far, State-wise; and

(b) the number of organisations being tried for violation of the said Act during the above period, state-wise?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) and (b). During 1992 so far 13 associations have been identified as violating some provisions of the Foreign Contribution (Regulation) Act, 1976. Taking into account the gravity of offence necessary action under the Act has been initiated against them. However, no prosecutions have been launched. The State-wise number of cases is given in the statement attached.

#### STATEMENT

*Number of cases State- Wise where violation of the FC(R) Act, 1976 has been detected during 1992*

S.No.	State	Number
1.	Maharashtra	3
2.	Bihar	1
3.	Karnataka	1
4.	West Bengal	1
5.	Goa	1
	Tamil Nadu	1

<i>S.No.</i>	<i>State</i>	<i>Number</i>
7.	Kerala	3
8.	Uttar Pradesh	1
9	Delhi	1

[*Translation*]

**Barauni Refinery**

\*32. SHRISURYA NARAYAN SINGH:  
Will the Minister of PETROLEUM AND  
NATURAL GAS be pleased to state:

(a) the installed capacity of Barauni  
Refinery;

(b) whether crude oil has been supplied  
as per the installed capacity of the Refinery;

(c) if not, the loss suffered on this ac-  
count during each of the last three years;

(d) whether the Government have pre-  
pared any scheme to supply crude oil as per  
its capacity; and

(e) if so, the details thereof;

THE MINISTER OF PETROLEUM AND  
NATURAL GAS (SHRI B. SHANKAR-  
ANAND): (a) to (c). Barauni Refinery has a  
capacity of 3.3 million tonnes per annum.  
There has been an unutilised refining capac-  
ity because of short supply of crude oil from  
North-East. Since the entire crude pro-  
duced in North-East has been processed,  
the question of loss on account of this does  
not arise.

(d) and (e). Indian Oil Corporation Ltd.,  
has submitted a proposal for laying a new  
crude pipeline from Haldia to Barauni for an  
entail capacity of 1.8 MMTPA at an esti-

mated cost of Rs. 443.79 crores.

**Foodgrains Production**

\*33. SHRI HARI KEWAL PRASAD:  
SHRI BRIJBHUSHAN SHARAN  
SINGH:

Will the Minister of AGRICULTURE be  
pleased to state:

(a) the total quantity of foodgrains pro-  
duced in the country during the 1991-92  
Rabi season, State-wise;

(b) whether the production of foodgrains  
falls short of its requirement;

(c) if so, the extent thereof and reasons  
therefor; and

(d) the measures proposed to be taken  
by the Government to meet the require-  
ment?

THE MINISTER OF AGRICULTURE  
(SHRI BALRAM JAKHAR): (a) The final  
estimates of production of foodgrains during  
1991-92 rabi season have not yet been  
received from the States. However, accord-  
ing to the available information the produc-  
tion of Rabi foodgrains during 1991-92 is  
expected to be around 75 million tonnes. A  
Statement giving Statewise break up of the  
likely production of Rabi foodgrains is at-  
tached.

(b) and (c). The requirement of

foodgrains at a given point of time depends upon a number of factors like population; production and availability; income level and distribution; level of process; availability and prices of substitutes, etc. As such, it is difficult to assess the requirement and short-fall of foodgrains. However, the per capita availability of foodgrains during 1992 is estimated to be about 175 Kgs. Which is the highest since 1984 except for the year 1989 and 1991.

The main reason for pressure on demand of foodgrains during the current year is shortfall in production of coarse cereals in kharif season 1991-92.

(d) Besides, undertaking various measures for increasing production, the Government has already contracted for import of 1.005 million tonnes of wheat with a view to increasing the availability and to contain the open market prices of foodgrains.

#### STATEMENT

*Advance estimate of Production of Rabi Foodgrains-1991-92*

STATE	('000 Tonnes)
Andhra Pradesh	3751
Assam	359
Bihar	5125
Gujarat	1052
Haryana	7108
Himachal Pradesh	584
Jammu & Kashmir	362
Karnataka	1425
Kerala	157
Madhya Pradesh	7003
Maharashtra	1865
Orissa	1323
Punjab	12359
Rajasthan	5436
Tamil Nadu	1769

<i>STATE</i>	<i>('000 Tonnes)</i>
Uttar Pradesh	22410
West Bengal	3011
Others	376
All India	75475

**Crimes in Delhi**

those still pending; and

\*34. SHRI PHOOL CHAND VERMA:  
DR. K.D. JESWANT:

(d) the measures being taken to check crimes in Delhi?

Will the Minister of HOME AFFAIRS be pleased to state:

THE MINISTER OF HOME AFFAIRS:  
(SHRI S.B. CHAVAN): (a) to (c). A statement is attached.

(a) the number of cases of kidnappings, murders, attempted murders, robberies, dacoities, theft of vehicles and chain-snatchings which took place in Delhi during the last six month, district-wise;

(b) how do the same compare with the figures for the same period during 1991;

(c) the number of cases solved and

(d). The steps taken to curb crimes in Delhi include increased patrolling; posting of pick etc at strategic points; strengthening of intelligence; frequent raids at the hideouts of criminals; increased surveillance; coordination meetings with the officials of the neighbouring States; training of police officers in handling modern weapons; modernisation of communication network.

## STATEMENT-I

## Crime - Kidnapping

Name of Dist.	Period	Reported	Cancelled	Admitted	Worked out	Challenged
1	2	3	4	5	6	7
North	1.1.91 to 30.6.91	22	17	5	1	1
	1.1.92 to 30.6.92	48	23	25	10	3
North West	1.1.91 to 30.6.91	27	9	18	10	10
	1.1.92 to 30.6.92	45	8	38	20	10
Central	1.1.91 to 30.6.91	20	13	7	5	5
	1.1.92 to 30.6.92	24	4	20	7	2
New Delhi	1.1.91 to 30.6.91	7	3	4	4	4
	1.1.92 to 30.6.92	8	-	8	3	-
East	1.1.91 to 30.6.91	32	16	16	13	13
	1.1.92 to 30.6.92	40	7	33	15	-
North East	1.1.91 to 30.6.91	64	31	33	24	24
	1.1.92 to 30.6.92	53	14	39	21	4

Name of Dist.	Period	Reported	Cancelled	Admitted	Worked out	Challaned
1	2	3	4	5	6	7
South	1.1.91 to 30.6.91	37	16	21	13	12
	1.1.92 to 30.6.92	63	14	49	17	1
South West	1.1.91 to 30.6.91	15	6	9	5	5
	1.1.92 to 30.6.92	31	14	17	7	-
West	1.1.91 to 30.6.91	85	45	40	24	16
	1.1.92 to 30.6.92	62	16	46	21	3
Palam Airport	1.1.91 to 30.6.91	1	1	-	-	-
	1.1.92 to 30.6.92	2	-	2	2	-
Delhi Armed Police	1.1.91 to 30.6.91	1	1	-	-	-
	1.1.92 to 30.6.92	3	1	2	-	-

Name of Distt.	Period	1	2	8	9	10	11	12
		Convicted	Acquitted	Pending trial	Pending investigation	Untraced		
North	1.1.91 to 30.6.91	-	-	1	-	4		
	1.1.92 to 30.6.92	-	-	3	18	4		
North West	1.1.91 to 30.6.91	-	-	10	-	8		
	1.1.92 to 30.6.92	-	-	10	27	1		
Central	1.1.91 to 30.6.91	-	-	5	-	2		
	1.1.92 to 30.6.92	-	-	2	18	-		
New Delhi	1.1.91 to 30.6.91	1	-	3	-	-		
	1.1.92 to 30.6.92	-	-	-	8	-		
East	1.1.91 to 30.6.91	-	-	13	-	3		
	1.1.92 to 30.6.92	-	-	-	33	-		
North East	1.1.91 to 30.6.91	-	-	24	-	9		
	1.1.92 to 30.6.92	-	-	4	32	3		

Name of Dist.	Period	Pending trial									
		1	2	8	9	10	11	12	Untraced		
South	1.1.91 to 30.6.91		1	-	-	11	2	7			
	1.1.92 to 30.6.92		-	-	-	1	48	-			
South West	1.1.91 to 30.6.91		-	-	-	5	-	4			
	1.1.92 to 30.6.92		-	-	-	-	17	-			
West	1.1.91 to 30.6.91		1	-	-	15	13	11			
	1.1.92 to 30.6.92		-	-	-	3	43	-			
Palam Airport	1.1.91 to 30.6.91		-	-	-	-	-	-			
	1.1.92 to 30.6.92		-	-	-	-	2	-			
Delhi Armed Police	1.1.91 to 30.6.91		-	-	-	-	-	-			
	1.1.92 to 30.6.92		-	-	-	-	2	-			



## Crime - Murder

Name of Distt.	Period	Crime - Murder						
		1	2	3	4	5	6	7
		Reported	Cancelled	Admitted	Worked out	Challenged		
North	1.1.91 to 30.6.91	19	2	17	15	15		
	1.1.92 to 30.6.92	16	-	16	11	5		
North West	1.1.91 to 30.6.91	45	-	45	39	39		
	1.1.92 to 30.6.92	58	-	58	39	21		
Central	1.1.91 to 30.6.91	18	-	18	16	16		
	1.1.92 to 30.6.92	19	-	19	13	5		
New Delhi	1.1.91 to 30.6.91	3	-	3	2	2		
	1.1.92 to 30.6.92	11	-	11	5	3		
East	1.1.91 to 30.6.91	37	3	34	25	25		
	1.1.92 to 30.6.92	40	-	40	28	12		
North East	1.1.91 to 30.6.91	35	1	34	26	24		
	1.1.92 to 30.6.92	34	-	34	24	7		

Name of Dist.	Period	Reported	Cancelled	Admitted	Worked out	Challenged
1	2	3	4	5	6	7
South	1.1.91 to 30.6.91	35	-	35	26	26
	1.1.92 to 30.6.92	30	-	30	19	8
South West	1.1.91 to 30.6.91	27	1	26	18	17
	1.1.92 to 30.6.92	25	-	25	17	8
West	1.1.91 to 30.6.91	38	1	37	24	22
	1.1.92 to 30.6.92	37	-	37	27	7
Palam Airport	1.1.91 to 30.6.91	-	-	-	-	-
	1.1.92 to 30.6.92	2	-	2	1	1
Delhi Armed Police	1.1.91 to 30.6.91	2	-	2	2	2
	1.1.92 to 30.6.92	3	-	3	2	2

Name of Dist.	Period	Convicted	Acquitted	Pending trial	Pending investigation	Untraced
1	2	8	9	10	11	12
North	1.1.91 to 30.6.91	-	-	15	-	2
	1.1.92 to 30.6.92	-	-	5	11	-
North West	1.1.91 to 30.6.91	-	-	39	-	6
	1.1.92 to 30.6.92	-	-	21	37	-
Central	1.1.91 to 30.6.91	-	-	16	1	1
	1.1.92 to 30.6.92	-	-	5	14	-
New Delhi	1.1.91 to 30.6.91	-	-	2	-	1
	1.1.92 to 30.6.92	-	-	3	8	-
East	1.1.91 to 30.6.91	-	-	25	3	6
	1.1.92 to 30.6.92	-	-	12	28	-
North East	1.1.91 to 30.6.91	-	-	24	6	4
	1.1.92 to 30.6.92	-	-	7	27	-

Name of Distt.	Period	1	2	3	4	5	6	7	8	9	10	11	12
				Convicted	Acquitted	Pending trial	Pending investigation	Untraced					
South	1.1.91 to 30.6.91	-	-	-	-	26	4	5					
	1.1.92 to 30.6.92	-	-	-	-	8	22	-					
South West	1.1.91 to 30.6.91	-	-	-	-	17	6	3					
	1.1.92 to 30.6.92	-	-	-	-	8	16	1					
West	1.1.91 to 30.6.91	-	-	-	-	22	13	2					
	1.1.92 to 30.6.92	-	-	-	-	7	30	-					
Palam Airport	1.1.91 to 30.6.91	-	-	-	-	-	-	-					
	1.1.92 to 30.6.92	-	-	-	-	1	1	-					
Delhi Armed Police	1.1.91 to 30.6.91	-	-	-	-	2	-	-					
	1.1.92 to 30.6.92	-	-	-	-	2	1	-					

*Crime - Attempt to Murder*

<i>Name of Distt.</i>	<i>Period</i>	<i>Reported</i>	<i>Cancelled</i>	<i>Admitted</i>	<i>Worked out</i>	<i>Challaned</i>
1	2	3	4	5	6	7
North	1.1.91 to 30.6.91	16	-	16	14	13
	1.1.92 to 30.6.92	19	-	19	15	3
North West	1.1.91 to 30.6.91	32	-	32	31	30
	1.1.92 to 30.6.92	42	-	41	38	10
Central	1.1.91 to 30.6.91	25	-	25	24	24
	30.6.92	23	-	23	20	9
W. Delhi	1.1.91 to 30.6.92	6	-	6	5	5
	30.6.92	7	-	7	6	-
East	1.1.91 to 30.6.92	33	-	33	30	3
	1.1.92 to 30.6.92	28	-	28	26	2
North East	1.1.91 to 30.6.91	42	-	42	38	36
	1.1.92 to 30.6.92	52	-	52	45	12

Name of Distt.	Period	Reported	Cancelled	Admitted	Worked out	Challaned
1	2	3	4	5	6	7
South	1.1.91 to 30.6.91	31	-	31	28	27
	1.1.92 to 30.6.92	38	-	38	29	3
South West	1.1.91 to 30.6.91	24	-	24	23	20
	1.1.92 to 30.6.92	22	-	22	18	1
West	1.1.91 to 30.6.91	40	-	40	40	31
	1.1.92 to 30.6.92	41	-	41	36	5
Palam Airport	1.1.91 to 30.6.91	1	-	1	1	1
	1.1.92 to 30.6.92	1	-	1	1	-
Delhi Armed Police	1.1.91 to 30.6.91	2	-	2	1	1
	1.1.92 to 30.6.92	3	-	1	1	1

Name of Distt.	Period	1	2	8	9	10	11	12
		Convicted	Acquitted	Pending trial	Pending investigation	Untraced		
North	1.1.91 to 30.6.91	-	-	13	1	2		
	1.1.92 to 30.6.92	-	-	3	16	-		
North West	1.1.91 to 30.6.91	-	-	30	1	1		
	1.1.92 to 30.6.92	-	-	10	30	1		
Central	1.1.91 to 30.6.91	-	-	24	-	1		
	1.1.92 to 30.6.92	-	-	9	14	-		
New Delhi	1.1.91 to 30.6.91	-	-	5	-	1		
	1.1.92 to 30.6.92	-	-	-	7	-		
East	1.1.91 to 30.6.91	-	-	30	-	3		
	1.1.92 to 30.6.92	-	-	2	26	-		
North East	1.1.91 to 30.6.91	-	-	36	4	2		
	1.1.92 to 30.6.92	-	-	12	40	-		

Name of Distt.	Period	Convicted	Acquitted	Pending trial	Pending investigation	Untraced
1	2	8	9	10	11	12
South	1.1.91 to 30.6.91	-	-	26	1	3
	1.1.92 to 30.6.92	-	1	3	34	1
South West	1.1.91 to 30.6.91	-	-	20	3	1
	1.1.92 to 30.6.92	-	-	1	20	1
West	1.1.91 to 30.6.91	-	-	31	9	-
	1.1.92 to 30.6.92	-	-	5	36	-
Palam Airport	1.1.91 to 30.6.91	-	-	1	-	-
	1.1.92 to 30.6.92	-	-	-	1	-
Delhi Armed Police	1.1.91 to 30.6.91	-	-	1	-	1
	1.1.92 to 30.6.92	-	-	1	-	-



## Crime - Robbery

## Cases

Name of Dist.	Period	Reported	Cancelled	Admitted	Worked out	Challenged
1	2	3	4	5	6	7
North	1.1.91 to 30.6.91	14	1	13	11	10
	1.1.92 to 30.6.92	13	-	13	11	6
Noth West	1.1.91 to 30.6.91	26	1	25	20	19
	1.1.92 to 30.6.92	21	-	21	13	6
Central	1.1.91 to 30.6.91	14	1	13	11	11
	1.1.92 to 30.6.92	13	-	13	11	5
West Delhi	1.1.91 to 30.6.91	3	-	3	1	1
	1.1.92 to 30.6.92	3	-	3	2	-
East	1.1.91 to 30.6.91	14	-	14	12	11
	1.1.92 to 30.6.92	8	-	8	6	-

## Cases

<i>Name of Dist.</i>	<i>Period</i>	<i>Reported</i>	<i>Cancelled</i>	<i>Admitted</i>	<i>Worked out</i>	<i>Challenged</i>
1	2	3	4	5	6	7
North East	1.1.91 to 30.6.91	8	1	7	7	4
	1.1.92 to 30.6.92	15	-	15	10	4
South	1.1.91 to 30.6.91	18	-	18	15	13
	1.1.92 to 30.6.92	23	-	23	14	4
South West	1.1.91 to 30.6.91	8	-	8	6	6
	1.1.92 to 30.6.92	20	-	20	11	4
West	1.1.91 to 30.6.91	24	-	24	17	16
	1.1.92 to 30.6.92	19	-	19	12	2
Palam Airport	1.1.91 to 30.6.91	2	-	2	1	1
	1.1.92 to 30.6.92	3	-	3	3	2

## Cases

Name of Distt.	Period	Reported	Cancelled	Admitted	Worked out	Challaned
1	2	3	4	5	6	7
Delhi Armed Police	1.1.91 to 30.6.91	2	1	1	-	-
	1.1.92 to 30.6.92	1	-	1	1	-

Name of Distt.	Period	Pending trial										Untraced
		8	9	10	11	12	1	2	3	4	5	
North	1.1.91 to 30.6.91	-	-	10	1	2						
	1.1.92 to 30.6.92	-	-	6	6	1						
North West	1.1.91 to 30.6.91	1	-	18	2	4						
	1.1.92 to 30.6.92	-	-	6	15	-						
Central	1.1.91 to 30.6.91	-	-	10	-	2						
	1.1.92 to 30.6.92	-	1	5	8	-						
New Delhi	1.1.91 to 30.6.91	-	-	1	-	2						
	1.1.92 to 30.6.92	-	-	-	3	-						
East	1.1.91 to 30.6.91	-	-	11	1	2						
	1.1.92 to 30.6.92	-	-	1	7	1						
North East	1.1.91 to 30.6.91	-	-	4	3	-						
	1.1.92 to 30.6.92	-	-	4	11	-						
South	1.1.91 to 30.6.91	-	1	12	2	3						
	1.1.92 to 30.6.92	-	-	4	19	-						

<i>Name of Dist.</i>	<i>Period</i>	<i>Convicted</i>	<i>Acquitted</i>	<i>Pending trial</i>	<i>Pending investigation</i>	<i>Untraced</i>
1	2	8	9	10	11	12
South West	1.1.91 to 30.6.91	-	-	6	-	2
	1.1.92 to 30.6.92	-	-	4	14	2
West	1.1.91 to 30.6.91	-	-	10	3	5
	1.1.92 to 30.6.92	-	-	2	17	-
Palam Airport	1.1.91 to 30.6.91	-	-	1	-	1
	1.1.92 to 30.6.92	-	-	-	2	1
Delhi Armed Police	1.1.91 to 30.6.91	-	-	-	-	1
	1.1.92 to 30.6.92	-	-	-	1	-

## Name of Crime - DACOITY

## CASES

Name of Distt.	Period	Reported	Cancelled	Admitted	Worked out	Challaned
1	2	3	4	5	6	7
North	1.1.91 to 30.6.91	-	-	-	-	-
	1.1.92 to 30.6.92	2	-	2	2	1
North West	1.1.91 to 30.6.91	7	-	7	5	5
	1.1.92 to 30.6.92	4	-	4	4	2
Central	1.1.91 to 30.6.91	3	-	3	3	3
	1.1.92 to 30.6.92	1	-	1	1	1
New Delhi	1.1.91 to 30.6.91	1	-	1	1	1
	1.1.92 to 30.6.92	2	-	2	2	2
East	1.1.91 to 30.6.91	4	-	4	4	4
	1.1.92 to 30.6.92	5	-	5	4	2

## CASES

Name of Distt.	Period	Reported	Cancelled	Admitted	Worked out	Challenged
1	2	3	4	5	6	7
North East	1.1.91 to 30.6.91	3	-	3	2	2
	1.1.92 to 30.6.92	2	-	2	2	-
South	1.1.91 to 30.6.91	2	-	2	2	2
	1.1.92 to 30.6.92	1	-	1	1	-
South West	1.1.91 to 30.6.91	1	-	1	1	1
	1.1.92 to 30.6.92	-	-	-	-	-
West	1.1.91 to 30.6.91	2	-	2	2	1
	1.1.92 to 30.6.92	3	-	3	3	1
Palam Airport	1.1.91 to 30.6.91	-	-	-	-	-
	1.1.92 to 30.6.92	-	-	-	-	-

## CASES

Name of Distt.	Period	Reported	Cancelled	Admitted	Worked out	Challaned
1	2	3	4	5	6	7
Delhi Armed Police	1.1.91 to 30.6.91	-	-	-	-	-
	1.1.92 to 30.6.92	-	-	-	-	-



Name of Distt.	Period	Convicted	Acquitted	Pending trial	Pending investigation	Untraced
1	2	8	9	10	11	12
North	1.1.91 to 30.6.91	-	-	-	-	-
	1.1.92 to 30.6.92	-	-	1	1	-
North West	1.1.91 to 30.6.91	-	-	5	1	1
	1.1.92 to 30.6.92	-	-	2	2	-
Central	1.1.91 to 30.6.91	-	-	3	-	-
	1.1.92 to 30.6.92	-	-	1	-	-
New Delhi	1.1.91 to 30.6.91	-	-	1	-	-
	1.1.92 to 30.6.92	-	-	2	-	-
East	1.1.91 to 30.6.91	-	-	4	-	-
	1.1.92 to 30.6.92	-	-	2	3	-

Name of Dist.	Period	Convicted	Acquitted	Pending trial	Pending investigation	Untraced
1	2	8	9	10	11	12
North East	1.1.91 to 30.6.91	-	-	2	-	-
	1.1.92 to 30.6.92	-	-	-	2	-
South	1.1.91 to 30.6.91	-	-	2	-	-
	1.1.92 to 30.6.92	-	-	-	1	-
South West	1.1.91 to 30.6.91	-	-	1	-	-
	1.1.92 to 30.6.92	-	-	-	-	-
West	1.1.91 to 30.6.91	-	-	1	1	-
	1.1.92 to 30.6.92	-	-	1	2	-
Palam Airport	1.1.91 to 30.6.91	-	-	-	-	-
	1.1.92 to 30.6.92	-	-	-	-	-

Name of Dist.	Period	Convicted	Acquitted	Pending trial	Investigation	Untraced
1	2	8	9	10	11	12
Police	1.1.91 to 30.6.91	-	-	-	-	-
	1.1.92 to 30.6.92	-	-	-	-	-

## Name of Crime - THEFT OF VEHICLES

## CASES

Name of Distt.	Perio.	Reported	Cancelled	Admitted	Worked out	Challaned
1	2	3	4	5	6	7
North	1.1.91 to 30.6.91	114	7	107	126	8
	1.1.92 to 30.6.92	111	5	106	18	17
North West	1.1.91 to 30.6.91	157	1	156	25	15
	1.1.92 to 30.6.92	142	3	139	39	30
Central	1.1.91 to 30.6.91	186	10	17	22	10
	1.1.92 to 30.6.92	162	11	151	22	20
West Delhi	1.1.91 to 30.6.91	142	1	.	18	4
	1.1.92 to 30.6.92	177	9	168	27	22
East	1.1.91 to 30.6.91	123	5	118	18	11
	1.1.92 to 30.6.92	96	5	91	11	9

## CASES

Name of Distt.	Period	Reported	Cancelled	Admitted	Worked out	Challenged
1	2	3	4	5	6	7
North East	1.1.91 to 30.6.91	86	-	86	6	2
	1.1.92 to 30.6.92	70	4	66	22	16
South	1.1.91 to 30.6.91	271	P	263	42	11
	1.1.92 to 30.6.92	278	15	263	75	57
South West	1.1.91 to 30.6.91	174	10	164	30	1
	1.1.92 to 30.6.92	152	5	147	42	25
West	1.1.91 to 30.6.91	277	6	271	42	5
	1.1.92 to 30.6.92	243	5	238	39	24
Palam Airport	1.1.91 to 30.6.91	10	3	7	2	1
	1.1.92 to 30.6.92	6	2	4	-	-

## CASES

Name of Distt.	Period	Reported	Cancelled	Admitted	Worked out	Challenged
1	2	3	4	5	6	7
Delhi Armed Police	1.1.91 to 30.6.91	6	-	6	-	-
	1.1.92 to 30.6.92	6	1	5	-	-

Name of Distt.	Period	Pending trial Pending investigation Untraced									
		1	2	8	9	10	11	12			
North	1.1.91 to 30.6.91			-	-	8		55		44	
	1.1.92 to 30.6.92		1		2	14		1		88	
North West	1.1.91 to 30.6.91		1		-	14		86		55	
	1.1.92 to 30.6.92		3		-	27		13		96	
Central	1.1.91 to 30.6.91		-		-	10		108		58	
	1.1.92 to 30.6.92		-		-	20		-		131	
New Delhi	1.1.91 to 30.6.91		-		-	4		94		43	
	1.1.92 to 30.6.92		5		-	17		6		140	
East	1.1.91 to 30.6.91		-		-	11		60		47	
	1.1.92 to 30.6.92		-		-	9		3		79	





<i>Name of Dist.</i>	<i>Period</i>	<i>Convicted</i>	<i>Acquitted</i>	<i>Pending trial</i>	<i>Pending investigation</i>	<i>Untraced</i>
1	2	8	9	10	11	12
Delhi Armed Police	1.1.91 to 30.6.91	-	-	-	3	3
	1.1.92 to 30.6.92	-	-	-	-	5

*Name of Crime - CHAIN SNATCHING*

## CASES

Name of Dist.	Period	Reported	Cancelled	Admitted	Worked out	Challenged
1	2	3	4	5	6	7
North	1.1.91 to 30.6.91	11	-	11	8	4
	1.1.92 to 30.6.92	5	-	3	3	3
North West	1.1.91 to 30.6.91	14	-	14	12	7
	1.1.92 to 30.6.92	12	-	12	10	9
Central	1.1.91 to 30.6.91	11	-	11	10	2
	1.1.92 to 30.6.92	3	-	3	3	3
New Delhi	1.1.91 to 30.6.91	6	-	6	i	-
	1.1.92 to 30.6.92	12	1	11	10	10
East	1.1.91 to 30.6.91	12	-	12	11	2
	1.1.92 to 30.6.92	6	-	6	3	3

## CASES

Name of Distt.	Period	Reported	Cancelled	Admitted	Worked out	Challenged
1	2	3	4	5	6	7
North East	1.1.91 to 30.6.91	7	-	7	4	-
	1.1.92 to 30.6.92	7	-	7	6	6
South	1.1.91 to 30.6.91	23	-	23	10	1
	1.1.92 to 30.6.92	20	-	20	11	11
South West	1.1.91 to 30.6.91	7	-	6	1	-
	1.1.92 to 30.6.92	6	-	6	-	-
West	1.1.91 to 30.6.91	18	-	18	12	3
	1.1.92 to 30.6.92	10	-	10	5	5
Palam Airport	1.1.91 to 30.6.91	-	-	-	-	-
	1.1.92 to 30.6.92	-	-	-	-	-

## CASES

<i>Name of Distt.</i>	<i>Period</i>	<i>Reported</i>	<i>Cancelled</i>	<i>Admitted</i>	<i>Worked out</i>	<i>Challenged</i>
1	2	3	4	5	6	7
Delhi Armed Police	1.1.91 to 30.6.91	10	-	10	5	4
	1.1.92 to 30.6.92	7	-	7	4	4

Name of Distt.	Period	Pending trial Pending investigation Untraced										
		1	2	8	9	10	11	12				
North	1.1.91 to 30.6.91			-	-	4	7	-				
	1.1.92 to 30.6.92			-	-	3	-	2				
North West	1.1.91 to 30.6.91			-	-	7	7	-				
	1.1.92 to 30.6.92			-	-	9	1	2				
Central	1.1.91 to 30.6.91			-	-	2	9	-				
	1.1.92 to 30.6.92			-	-	3	-	-				
New Delhi	1.1.91 to 30.6.91			-	-	-	6	-				
	1.1.92 to 30.6.92			-	-	10	-	1				
East	1.1.91 to 30.6.91			-	-	2	10	-				
	1.1.92 to 30.6.92			-	-	3	-	3				

Name of Distt.	Period	Pending trial Pending investigation										Untraced
		1	2	8	9	10	11	12				
North East	1.1.91 to 30.6.91	-	-	-	-	-	5	2				
	1.1.92 to 30.6.92	1	-	-	-	5	-	1				
South	1.1.91 to 30.6.91	-	-	-	-	1	20	2				
	1.1.92 to 30.6.92	-	-	-	-	11	-	9				
South West	1.1.91 to 30.6.91	-	-	-	-	-	6	-				
	1.1.92 to 30.6.92	-	-	-	-	-	-	6				
West	1.1.91 to 30.6.91	-	-	-	-	3	11	4				
	1.1.92 to 30.6.92	-	-	-	-	5	-	5				
Palam Airport	1.1.91 to 30.6.91	-	-	-	-	-	-	-				
	1.1.92 to 30.6.92	-	-	-	-	-	-	-				

Name of Distt.	Period	Convicted	Acquitted	Pending trial	Pending investigation	Untraced
1	2	8	9	10	11	12
Delhi Armed Police	1.1.91 to 30.6.91	-	-	4	6	-
	1.1.92 to 30.6.92	-	-	4	-	3

**Small and Medium Towns in U.P.**

\*35 SHRI SURENDRA PAL PATHAK:  
Will the Minister of URBAN DEVELOPMENT  
be pleased to state:

(a) whether the Government have received any proposal from the Government of Uttar Pradesh for the development of small and medium towns;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) to (c). Based on various proposals received from the Government of Uttar Pradesh under the Central scheme for the Integrated Development of small and Medium Towns, schemes have been approved in 52 towns and central assistance amounting to Rs. 1,543 lakhs (approx.) released from 1979-80 to March, 1992.

**NDMC and MCD Schemes**

.36 SHRIMATI SHEELA GAUTAM:  
SHRI RAJESH KUMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount allocated and released by the World Bank and other financial institutions for the various schemes of the New Delhi Municipal Committee and the municipal Corporation of Delhi separately during each of the last three years;

(b) whether the Union Government have since received the amount so released;

(c) if so, whether the entire amount has been released to the New Delhi Municipal Committee and the Municipal Corporation of Delhi;

(d) if not, the amount released to the New Delhi Municipal Committee and the Municipal Corporation of Delhi; and

(e) the reasons for not releasing the entire amount received the World Bank and other financial institutions?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) and (b). No assistance has been received from World Bank and International Financial Institutions by New Delhi Municipal Committee and the Municipal Corporation of Delhi.

(c) to (e). In view of the reply to parts (a) and (b) above, question does not arise.

[English]

**Indo-U.S. Collaboration In Agriculture**

\*37. SHRI DHARMANA MONDAYYA  
SADUL: Will the Minister of AGRICULTURE  
be pleased to state:

(a) whether he visited United States of America during the second week of May, 1992;

(b) if so, the purpose of his visit; and

(c) the areas in the field of agriculture in which agreement was reached?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) Yes, Sir. Agriculture Minister visited United States of America from May 9-15, 1992.

(b) The purpose of the visit was to have wide ranging discussions with National Cooperative Business Association (NCBA) and Cooperative League of USA (CLUSA) on developing links between US and Indian Cooperatives, particularly in the field of



agricultural export marketing and for promoting US investment in the cooperative sector in India.

(c) It was agreed in principle to establish a consortium between US and Indian Cooperative Organisations for undertaking trading activities including export of Indian agricultural products. NCBA also agreed to send a mission comprising leading US Cooperatives to India to finalise joint venture proposals in the field of trade and investment in the cooperative sector.

[*Translation*]

#### Elections in Delhi

\*38 SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) when the elections to proposed Delhi Assembly are likely to be held;

(b) whether elections to the existing Municipal Corporation of Delhi will also be held along with the Assembly polls; and

(c) if so, the preparations made by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) Elections to the Legislative Assembly of the National Capital Territory of Delhi can be held only after the publication of the final order of delimitation of constituencies by the Election Commission.

(b) and (c). The question of holding elections to the Municipal Corporation of Delhi will be considered after its restructur-

ing Necessary legislative proposals for the purpose are being finalised.

[*English*]

#### Deaths in police Custody

\*39. SHRISHRAVAN KUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number and details of deaths in police custody in Union Territories during 1989, 1990, 1991 and 1992 so far;

(b) the steps taken to check the custodial deaths and torture; and

(c) the number and details of cases in which the courts have passed strictures against police and the action taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) A statement in respect of Union Territory of Delhi is attached. There has been no custodial death in Union Territory of Lakshadweep. Information from other Union Territories is being collected.

(b) Instructions have been reiterated that the accused persons should be treated in accordance with law that resort to coercive methods must be avoided at all cost. Strict section is taken whenever any police official is found indulging in torture or is found responsible for custodial death.

(c) Delhi police have reported that there is no case in which Courts have passed strictures against the police in case of custodial deaths.

#### STATEMENT

<i>Year</i>	<i>Name of the deceased</i>	<i>Date of death</i>	<i>Name of Police Station</i>
1989	1. Shri Vijay Kumar	19.3.89	P. S. Seelampur

<i>Year</i>	<i>Name of the deceased</i>	<i>Date of death</i>	<i>Name of Police Station</i>
	2. Shri Aant Routra	8.9.89	P. S. Sultanpuri
	3. Shri Om Parkash	19.10.39	P. S. Geeta Colony
1990	1. Shri Joginder Pal Gupta	22.08.90	P. S. Model Town
	2. Shri Shammu Khan	5.6.90	P.S. Seelampur
1991	1. Shri Rana Singh	11.1.91	P. S. Shahdara
	2. Shri Ram Saroop	2.2.91	P.S.R.K. Puram
	3. Smt. Raisina	17.3.91	P. S. Gokulpuri
	4. Shri Jai Ram	19.8.91	P. S. Patel Nagar
	5. Shri Jagan Nath	10.5.91	P. S. Lahori Gate
	6. Shri Rajesh	7.9.91	P. S. Sultanpuri
	7. Shri Mukesh	28. 11.91	P. S. Kamla Market.
1992 (upto 30.6.92)	1. Shri Rattan Singh	10/11.1.92	P. S. Hauz Khas
	2. Shri Darshan Lal	17.3.92	P. S. Welcome

#### **Consumption of Lubricants**

\* 40. SHRI PRATAPRAO B. BHONSLE:  
Will the Minister of PETROLEUM AND  
NATURAL GAS be pleased to state:

(a) the total consumption of lubricants  
in the country during 1990-91 and 1991-92  
and the estimated consumption during 1992-  
93;

(b) whether the Government propose

to take steps to reduce the increasing con-  
sumption of lubricants; and

(c) if so, the details thereof?

THE MINISTER OF PETROLEUM AND  
NATURAL GAS (SHRI B. SHANKAR-  
ANAND): (a) Consumption of lubricants in  
the country during 1990-91 and 1991-92 and  
estimated consumption during 1992-93 are  
given below:

1990-91	1991-92	(inTMTS) 1992-93 (Estimated)
892	902	983

(b) Yes, Sir.

(c) An Action Plan is under implementation to replace progressively lower efficiency automotive to an extent of about 2.50 lakh tonnes for the period of two years from April, 1991.

**Plan to Develop 'Samta Sthal'**

210. SHRI MRUTYUNJAYA NAYAK:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether CPWD has formulated any plan to develop 'Samta Sthal' in memory of Babu Jagjivan Ram;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). A provisional Plan has been prepared by the Central Public works Department which is to be considered by the Committee under the Chairmanship of the Lt. Governor, Delhi. Views of the Delhi Urban Arts Commission are also to be obtained. As the Plan prepared is a provisional one, it is premature to furnish details thereof.

[Translation]

**Institutes for Handicapped in Bihar**

211. SHRI LALIT ORAON:  
SHRI CHHEDI PASWAN:  
SHRI LAL BABU RAI:

Will the Minister of WELFARE be pleased to state:

(a) the locations of the Institutes for the Welfare of handicapped persons, in Public and private sectors in Bihar;

(b) the assistance provided by the Union Government to each institute during the last three years;

(c) the assistance proposed to these Institute during 1992-93; and

(d) the locations of the Institutes proposed to be opened in Bihar during the current year?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI)

(a) and (b). National Institutes in four major kinds of disability have been set up in four regions of the country. They are as follows:

- (1) National Institute for the Visually Handicapped, Dehradun.
- (2) National Institute for the Orthopaedically Handicapped, Calcutta.
- (3) National Institute for the Mentally Handicapped, Hyderabad
- (4) Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay.

In addition there are two service Institutes namely:

(1) National Institute of Rehabilitation Training and Research, Cuttack.

(2) Institute for the Physically Handicapped, New Delhi.

As far as Bihar is concerned, there are you National Institutes. However 20 Non-Government Organisations specialising in the field of handicapped welfare have been given assistance. The details of the assistance given during the last 3 years to these Non-Governmental Organisations is indi-

cated in statement.

(c) and (d). The assistance proposed to be given to NGOs in the year 1992-93 will be on the basis of applications submitted by them. Till now applications have been received only for initial ad-hoc grant from NGOs and 5 have been assistance amounting to Rs. 7.51 lakhs.

While NGOs would continue to be assisted in Bihar, there is no proposal to open any Institute for the welfare of the handicapped in Bihar during the current year.

## STATEMENT

Annexure I referred to in reply to parts (a) and (b) of Lok Sabha Unstarred Question No. 211 for reply on 9.7.92 regarding Institution for the handicapped in Bihar.

S. No.	Name of Organisation and location	Amount of Assistance (Rs. in Lacs)			Remarks
		89-90	90-91	91-92	
1	2	3	4	5	6
1.	Girija Shankar Drishtiheen Balika Vidyalaya, Bhagalpur.	1.38	1.45	2.63	
2.	Home for Mental Retardation and Psychological Sufferers, Patna.	3.52	8.30	10.12	Includes assistance under ADIP scheme. For the years 90-91 & 91-92.
3.	Blind Girls School, Bhojpur Bihar.	0.35	1.06	1.49	

S. No.	Name of Organisation and location	Amount of Assistance						Remarks
		(Rs. in Lacs)						
		89-90	90-91	91-92	3	4	5	
1	2							
4.	Prakritik Arogyashram, Nalanda Bihar.	1.58	0.79	2.31				
5.	Bihar Rehabilitation and Welfare Institute, Patna.	5.18	9.73	10.91				Includes Assistance under ADIP scheme for the years 89-90, 90-91 and 91-92.
6.	Santal, Pahala Sewa Mandal Deoghar, Bihar	-	4.62	6.18				
7.	Gaya Natyashilpi Vidyapeeth, Bihar.	-	1.72	-				
8.	J.M. Institute of Speech and Hearing, Patna.	-	-	0.93				
9.	Gramin Vikas Sangtan, Gaya Bihar	-	-	3.30				

S. No.	Name of Organisation and location	Amount of Assistance (Rs. in Lacs)				Remarks
		89-90	90-91	91-92		
1	2	3	4	5	6	
10.	Bihar Institute of Speech and Hearing Research, Patna	-	-	0.12		
11.	Indian Red Cross Society Patna	6.00	-	-		
12.	Rajindra Shiksha Evam Samaj Kalyan Sansthan, Sitamarhi, Bihar.	-	0.50	-		
13.	Deepshikha, Ranchi	-	-	2.00	Assisted by National Institute for the Mentally Handicapped for Training Centre for Teachers.	
14.	Orthopaedic Appliances Stores Patna	6.55	4.22	2.34	Assisted by Artificial Limbs Manufacturing Corporation for Limbs Fitting Centres.	

S. No.	Name of Organisation and location	Amount of Assistance (Rs. in Lacs)				Remarks
		89-90	90-91	91-92		
1	2	3	4	5	6	
15.	Lions Limb Fitting Centre Jamsheedpur	0.70	0.17	0.87	-do-	
16.	Ortheco Supplies, Patna	14.87	7.67	6.05	-do-	
17.	Training Centre for Teachers of the Visually handicapped, Patna	2.00	2.00	2.00	Assisted by National Institute for the Visually Handicapped	
18.	Bettaiah Holy Cross Convent for pre-school Programme, Bettiah, Bihar	-	-	0.50	Assisted by Ali Yavar Jung National Institute for the Hearing Handicapped.	
19.	District Rehabilitation Centre, Hajipur, Bihar	-	7.75	-	Centre not started by State Government.	



S. No.	Name of Organisation and location	Amount of Assistance (Rs. in Lacs)			Remarks
		89-90	90-91	91-92	
1	2	3	4	5	6
20.	Patna Tropolia School Service Hospital, Patna	-	-	0.59	Assisted by Ali Yavar Jung National Institute for the Hearing Handicapped.
Total		42.13	49.38	52.25	

**Shortfall in Production of ONGC Due to Terrorists Activities**

212. SHRI N. J. RATHVA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the shortfall in production of O.N.G.C. due to terrorists activities and the quantity of shortfall in comparison to the last year's production; and

(b) the steps being takenen by the Government to increase the production?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) The ONGC produced a quantity of 27.82 million tonnes of crude oil during the Year 1991-92 as against 30.345 million tonnes in 1990-91. As a consequence of kidnapping/Killing of ONGC officers in Assam the ONGC strike from 9.9.91 to 15.9.91 resulted in a production loss of 0.581 million tonnes.

(b) In order to augment indigenous production of crude Oil, Government have sanctioned a number of oil field development projects. Moreover, the Government have permitted private investment in this area which is expected to give a fillip to oil production activities.

[English]

**Retention of Government Accommodation by Government servant After Retirement**

213. SHRI GABAJI MANGAJI THAKORE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a Government Servant can retain the Government accommodation at-

ter retirement:

(b) if so, upto what period; and

(c) the grounds thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c). On retirement an occupant of General pool residential accommodation is allowed to retain it for a period of 4 months on Payment of normal licence fee. Further retention of Government accommodation for another period of 4 months can be allowed on payment of twice the normal licence fee, in case the retiring employee does not own a house within the municipal limits of the city where he is occupying Govt. accommodation on special grounds such as medical treatment of a family member and education of the children.

**Distribution of High Yielding Varieties of seeds.**

214. SHRI. SOBHANADREESWARA RAO VADDE: Will the Minister of AGRICULTURE be pleased to state:

(a) the targets fixed for the distribution of certified quality seeds to farmers during the last three years; and

(b) the extent of land covered under each of the different crops using the high yielding variety of seeds out of the total area under respective crops?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMA CHANDRAN):

(a) The targets for distribution of seeds during the last three are as under:-

<i>Year</i>	<i>Qty in lakh Qtls</i>
1989-90	70.00 (certified quality)
1990-91	45.00 (certified)
1991-92	49.00 (certified)

(b) Crop-wise total area and the area covered under High Yielding Variety Programme for the year 1990-91 is given below:-

(*Million ha*)

<i>Crop</i>	<i>Total area</i>	<i>Area under High yielding Variety Programme (Anticipated)</i>
Rice	42.59	28.06
Wheat	23.98	20.41
Jowar	14.50	6.70
Bajra	10.45	5.14
Maize	5.95	2.58
Ragi	2.18	2.05
Total	99.65	63.04

#### **Destruction of Bridges by Militants in Kashmir**

215. SHRI MOHAN RAWALE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of bridges destroyed by the militants in Kashmir during each of the last three years;

(b) whether these bridges have since been repaired/reconstructed; and

(c) the measures taken to safeguard

these bridges?

THE MINISTER OF STATE IN THE OF MINISTRY, PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The information is awaited from the Government of Jammu & Kashmir and will be laid on the Table of the House.

#### **Allocation of Land by DDA for Religious Purpose**

216. SH. SYED SHAHABUDDIN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of sites earmarked or allotted for religious purpose in the DDA colonies in the Union Territory of Delhi, colony-wise;

(b) the names of the allottees, with the areas of the site and the purpose thereof, in each case; and

(c) the number of applications pending for such allocation as on April 1, 1991 received during 1991-92, granted during that period and refused during that period, with bread-up by religious denominations?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The information is being collected and will be said on the Table of the Sabha.

[*Translation*]

#### **Rajiv-Longowal Accord**

218. SHRI CHEDI PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Chief Minister of Punjab has recently asked the Union Government to modify the Rajiv- Longowal Accord;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) No, Sir.

(b) and (c). Do not arise.

[*English*]

#### **Renovation of Vigyan Bhawan**

219. SHRIMAITI VASUNDHARA RAJE: SHRI GURUDAS KAMAT:

Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) whether renovation work of Vigyan Bhawan has since been completed;

(b) if so, the total expenditure incurred thereon; and

(c) if no, by when the renovation work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a). The work has not yet been completed and is in progress.

(b) In view of reply to (a) above the total expenditure incurred cannot be indicated.

(c) The work is likely to be completed by April, 1993.

#### **Purchase/Sale of property in by Nris**

220. SHRI GURUDAS KAMAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Non-Resident Indians have been allowed to purchase sale property in India; and

(b) if so, the criteria laid down for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) (a) and (b).

Overseas Indians can be classified in two categories:

- (i) Non-resident Indian citizens; and
- (ii) Foreign nationals who are persons of Indian origin.

Non- Resident Indian citizens do not require Reserve Bank of India's permission to purchase or sell immovable properties in India. Foreign Nationals who are persons of Indian origin, however, require the Bank's permission under Section 31 (1) of the Foreign Exchange Regulation Act (FFRA), 1973 to purchase/ sell such properties. Reserve Bank has granted general permission in January, 1992 under the aforesaid provisions to foreign citizens of Indian origin to acquire, hold, transfer and dispose of immovable properties in India provided, in the case of acquisition by way of purchase, they shall be for the purchaser's bonafide residential use and the consideration is met out of direct remittances in forcing exchange through normal banking channels or funds held in the purchasers. Non- Resident External (NRE)/Foreign Currency Non- Resident (FCNR)/ FCNR Special Deposit accounts maintained with Banks in India. The acquisition or disposal of the immovable properties as aforesaid is permitted only on non-repatriation basis and any income arising out of the properties or the sale proceeds thereof, if sold at a later date, or income arising on investment of such funds, will not be allowed to be repatriated out side India at any time in future.

#### **Remunerative Price to Dairy Farmers**

221. SHRI SUBASH CHANDRA

**NAYAK:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether dairy farmers in some States are not getting remunerative prices of their product; and

(b) if so, the steps taken to protect the interest of these dairy farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Government have not received any reports regarding dairy farmers not getting remunerative prices for their milk.

(b) Does not arise.

#### **Kerala Bills Pending for President's Assent**

222. SHRI THAYIL JOHN: Will the Minister of HOME AFFAIRS be pleased to state;

(a) the particulars of bills passed by the Kerals legislative Assembly Pending with the Union Government for presidents assent and since when; and

(b) the time by which these bills are likely to be accorded President's assent?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) The Kerala Women's Commission Bill, 1991 passed by the Kerala Legislativ Assembly was received in the Ministry of Home Affairs on 29.4.91, for the consideration of President.

(b) The State Government was requested on 28.1.92 to clarify certain provisions of the Bill. The Bill can be processed further only after the clarifications are received from the State Government.

**Export of Agricultural Products by NAFED**

223. KUMARI PUSHPA DEVI  
SINGH:  
SHRI N. J. RATHVA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether NAFED has been entrusted the task of exporting onions and other agricultural products;

(b) if so, since when onion is being exported by NAFED;

(c) the countries to which onion and

agricultural products are exported;

(d) the amount of foreign exchanges earned by NAFED by exporting these items during each of the last three years; and

(e) the value of export orders in hand with NAFED at present?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) Onion is being exported by NAFED since 1967-68.

(c) The countries to which onion and agricultural products are exported are UAE, Malaysia, Singapore, Thailand, Seychelles, Srilanka, Maldives, Bangladesh, Mauritius, Saudi Arabia, Nepal, France, U.K. USSR (Former), Switzerland, Czechoslovakia, Oman, USA, Italy, Australia, Yemen.

(d).		<i>Value Rs. in crores</i>	
1989-90	-	95.80	(72.77)
1990-91	-	142.19	(87.07)
1991-92	-	223.67	(132.51)

The figures in brackets are in respect of foreign exchange value of onion and niger seed exported by Associate Shippers of NAFED.

(e) Rs. 6.89 Crores.

**Modernisation of Rice Mills.**

224. SHRIMATI DIL KUMARI: Will the

Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether modernisation of rice mills have been undertaken in the country;

(b) if so, the States covered under this programme as on June, 1992; and

(c) the funds allocated for modernisa-

tion of rice mills for 1992-93, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDAHARGOMNGO):

(a) Yes Sir.

(b) Uttar Pradesh, Andhra Pradesh, Tamil Nadu, West Bengal, Maharashtra, Orissa and Karnataks States are Covered in this programme under which assistance is being provided in the form of subsidy to the extent of Rs. 10,000/-per beneficiary for the modernisation of Single Huller Mills.

(c) Rs. One crore has been allocated in the Budget for modernisation of rice mills for the year 1992-93. State-wise allocation is made depending on the requests from the State Governments.

**Oilseed Production in Maharashtra**

225. SHRI RAM NAIK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have received a proposal from the Government of Maharashtra to cover a larger area under the existing subsidy scheme for growing oilseeds;

(b) if so, the details thereof; and

(c) the decision of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) The area expansion proposals

cover inclusion of additional districts under the Oilseeds Production Programme (OPP),

Providing subsidy under the seed village scheme for sesame, sunflower, crops etc. and subsidy for distribution of sunflower, seed at a higher rate.

(c) Ratnagiri and Sindhudurg districts have been added to the existing list of districts under the OPP in Maharashtra State.

The subsidy provided under the seed village scheme has been extended to all the oilseeds crops including sesahme, sunflower, niger, safflower etc. The National Oilseeds and Vegetable Oil Development Board (NO-VOD) has a scheme for providing subsidy for hybrid sunflower at rates higher than the ceiling fixed under Oilseeds Production Programme. The Sate Government has been requested to approach the NOVOD Board In the Matter. The State Government has also been requested to undertake crash programme for improved groundnut varieties to increase productivity for which funds have been provided under OPP.

[Translation]

**Underground Drainage system of Orissa**

226. SHRI SRIKANTA JENA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Orissa has submitted any scheme to the Union Government for underground drainage system;

(b) if so, the details thereof;

(c) the names of the schemes approved; and

(d) the name of the projects rejected and the reason therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI. M. ARUNACHALAM):** (a) Yes, Sir.

(b) The State Government has submitted a preliminary project report on the Orissa Urban Development Projects at an estimated cost of Rs. 437.8 crores. Underground drainage/sewerage schemes have been proposed there in for Cuttack and Bhubaneswar at an estimated cost of Rs. 14 Crores and Rs. 7 Crores, respectively.

(c) and (d). The proposal has just been received and is under preliminary stage of scrutiny and that the question of approval or rejection does not arise at present.

#### **DMS Poly Packs**

227. DR. VASANTNIWRVTTIPAWAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are several complaints regarding the leakages of milk from DMS poly packs;

(b) if so, the details thereof; and

(c) the steps taken by DMS to market its milk in better quality poly packs to avoid wastage of milk?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA):** (a) and (b). Yes, Sir, Occasionally complaints about leakage of milk from poly-

packs marketed by Delhi Milk Scheme (DMS) are received. By the very nature of packing some leakage is unavoidable. This leakage, However is within the laid down norms in handling milk in polypacks.

(c) In order to further improve the quality of polypack film, DMS is now purchasing the granule raw material from I.P.C.L. for making polythene film of standard thickness through selected manufacturers. Strict watch is also being kept by the DMS officers at the field level.

#### **Land Slide in Kerala**

228. PROF. K.V. THOMAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are aware of the recent big land slide in the Idukki, Vayanad districts in Kerala;

(b) the loss of life and property due to it; and

(c) if so, the steps taken by the Government in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN):** (a) and (b). According to reports received from Government of Kerala, no land slides occurred 19.6.1992 in Wavanad district, resulting in death of 11 persons and injury to 3 persons and damage to 5 houses.

(c) The steps taken by the State Government in this regard include the following:-

(i) Evacuation of 94 families from



- the affected areas to safer places.
- (ii) Payment of ex- gratia of Rs. 10,000 to the relative of each deceased.
- (iii) Payment of Rs. 1000/- to the seriously injured persons.
- (iv) Provision of free education to the only girl survivor of one family.
- (v) Conducting a study by the Science Technology and Environment Department of the State Government about causes of land slides and potential areas of danger.

**[Translation]****Cases of Duplicate LPG CYL Inders in Delhi**

229. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of duplicate L.P.G. cylinders and regulators registered with the Crime Branch of Delhi Police during each of the last three years;

(b) the number of cases among them which have been solved; and

(c) the reasons for which the remaining cases have not been solved?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The Delhi police have

reported that no such case has been reported to Crime Branch during the last three years.

[English]

**Prawn Cultivation at Chilka Lake**

230. KUMARI FIRIDA TOPNO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the agreement reached between the Government of Orissa and the Tata Group of Industries for prawn cultivation at Chilka Lake is likely to affect the Lake and the fishermen and

(b) if so, the steps the Union Government propose to take to save Chilka Lake and safeguard the interest of the fishermen?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Government of Orissa and Tata Group of Industries have entered in a Memorandum of Understanding to undertake cultivation of Prawn at Panaspada near Chilka Lake of Puri district. The Government of Orissa have informed that the project will not affect Chilka Lake and fishermen.

(b) Ministry of Environment and Forests has requested the State Government to stop the project work including construction activities till a proper environmental impact assessment study is made.

**Death of Fishermen**

231. SHRI GANGADHARA SANIPALLI: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of fishermen died by entering into sea when storm hit the place or in normal times during the last three years;

(b) the steps taken by the Government to forecast effectively before the onset of any natural calamities especially to prevent such drastic incidents; and

(c) the details of assistance provided by the Government to the affected families?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). The information is being collected and will be laid on the table of the Sabha.

#### **Drinking Water Projects with foreign AID**

232. SHRI BAPU HARI CHAURE:  
SHRI. MANIKRAO HODLYA  
GAVIT:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Drinking Water Projects are being run in States with the help of foreign loans;

(b) if so, the name of such projects, State-wise, along with the name of the country which provided funds during the last three years, and

(c) the number of people being benefited through these projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI. M. ARUNACHALAM): (a) Water supply is a State subject. As per available information, there are no Drinking Water Projects being implemented with the help of loans from foreign Governments other than from the lending agencies, such as the

World Bank.

(b) and (c). Do not arise.

#### **Addition of Vitamin 'A' in Mother Dairy Milk**

233. DR. R. MALLU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Mother Dairy in Delhi is adding Vitamin 'A' in the milk sold by it;

(b) if so, the impact on the sale of milk due to this; and

(c) the amount spent by Mother Dairy on purchase of Vitamin 'A' so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir. Mother Dairy adds Vitamin 'A' in Double Toned Milk sold by it.

(b) No specific study has been made by the Mother Dairy on the milk sale because of addition of Vitamin 'A'.

(c) Approximately Rs. 30 lakhs up to 31st March, 1992.

#### **Manufacture of Beer.**

234. SHRI M. RAMANNA RAI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of Letter of Intents issued for the manufacture of beer since June, 1991 so far;

(b) the criteria adopted for issue of Letter of Intents;

(c) the number of applications pending for grant of Letter of Intent for manufacture of beer; and

(d) the steps taken for disposal of pending applications?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) Forty-Four (44) Letters of Intent have been issued for the manufacture of beer since June, 1991 which include two under the 100% EOU Scheme.

(b) Besides the guidelines contained in Press Note No.4 (1989 series) regarding creation of additional capacity for manufacture of beer for domestic sale a criterion of minimum 20% of the total project cost from NRI/ foreign equity in hard currency have also been stipulated w.e. f. 15.5.1992.

For 100%EOUS various parameters such as value addition, buy-back arrangement, etc. are considered for grant of Letter of Intents.

(c) and (d). Eight Hundred and Twenty-Nine (829) applications were pending for final disposal as on 31. 5. 1992, of this 158 are pending with Ministry of Food Processing Industries and 671 with Department of Industrial Development. They are being disposed off as per the procedure.

#### **Regularisation of Unauthorised Colonies**

235. SHRI KARIYA MUNDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any policy has since been laid down that no jhuggi dweller would be homeless unless provided with alternate site;

(b) the policy of the Union Government for regularisation of unauthorised colonies in Delhi;

(c) whether the Government propose to

regularise unauthorised constructions raised up to 1990;

(d) if so, the details thereof; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI. M.ARUNACHALAM): (a) No, Sir.

(b) to (e). Policy regarding regularisation of unregularised unauthorised colonies is being formulated. Action in respect of unauthorised colonies already regularised is in progress.

#### **Potato Research Station at Hassan Karnataka**

236. SHRI H.D. DEVEGOWDA: Will the Minister of AGRICULTURE be pleased to refer to reply given to Unstarred Question No. 2629 on March 12, 1992 and state:

(a) whether final decision has been taken regarding opening of a Potato Research Station at Hassan in Karnataka;

(b) if so, the total cost of the project; and

(c) the financial provision made in Eighth Five Year Plan for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) No Sir.

(b) Does not arise.

(c) Does not arise.

#### **Terrorism In Terai**

237. SHRI VILAS MUTTEMWAR:  
SHRI RAJVEER SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Uttar Pradesh has asked the Union Government to provide adequate funds and Central Forces to meet the Growing threat of terrorism in the Terai area;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Requests for providing funds and Central forces have been received from time to time different States and UTs. Govt. of India consider such requests on the basis of merits and availability of forces. To Meet the growing menace of terrorism in the Terai area, Government of UP had requested for funds and additional forces from the Centre. Additional Co. of para-military forces have been made available to them and an amount of Rs.10 crores have also been released in Feb. 1992 as Grants-in aid for operations against Militants in Terai area.

#### 1st Plan to Creat Disturbances

238. SHRIMATI SRPOJ DUBEY:  
SHRI HARI KISHORE SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether the Government are aware of the Plan of the Inter Services Intelligence (ISI) of Pakistan to motivate Kashmiri militants to settle in the cities of South India and try to drive a wedge between the minority and majority communities as reported in the Hindustan Times dated May 20, 1992; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The Government are aware of the press report in question.

According to available information the Pakistan ISI had reportedly directed the terrorists in the valley to step up violence in other parts of the country. There are however, no confirmed reports of noticeable settlement of Kashmiri militants in the cities of South India.

Intelligence information is generally shared with the concerned State Governments to enable them to take preventive measures.

#### Army Operations in Punjab

239. SHRI LAL BABU RAI:  
SHRI MOHAMAD ALI  
ASHRAF FATMI:  
SHRI SATYA DEO SINGH:  
SHRI RAJENDRA AG-  
NIHOTRI:  
SHRI KAMAL CHAUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to withdraw the Army from the sensitive areas in Punjab;

(b) if so, the details thereof and the reasons therefor;

(c) the details of militant outfits active in Punjab at present;

(d) the estimated number of militants in each of these outfits;

(e) the measures being taken to curb the militant activities in the State?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). Based on experiences in Punjab, the army has revised its modalities for responding to terrorists. The deployment of the army is in consonance with the assessed threat from the terrorists. The Modus operandi of the army is being regularly reviewed to counter the changing pattern of the terrorist operation. The army's role is to assist the State Government in restoring normalcy and enable the law and order machinery in effectively managing the internal security situation in the state.

(c) to (d). Militants and militant outfits in Punjab continue to recruit new cadres to replace the losses and as such it is not possible to give any estimate in this regard.

(e) Security forces are taking all necessary measures to curb the militant activities in the State.

#### **Autonomous Status for Ladakh**

240. SHRI MOHAN SINGH (DEORIA): Will the the Minister of HOME AFFAIRS be pleased to state:

(a) whether Ladakhi Buddhists have been agitating for an autonomous status for Ladakh and have threatened to resort to armed struggle to achieve the objective;

(b) if so, the reaction of the Government thereto;

(c) whether the Union Government have held discussions with the representatives of Leh and Kargil Recently ; and

(d) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (d). In the context of the demand of Ladakh Buddhist Association for an Autonomous District Hill Council, official level talks have been held with the representatives from Leh & Kargil Districts of Ladakh Region in May and June, 1992. The Government considers that the communal amity, preserving identity of Ladakh, and setting up of suitable institution to meet the aspirations of the people of this remote border region are all important requisites for a lasting solution.

#### **Saving of Lubricating Oil**

241. SHRI PRATAPRAO B. BHONSLE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Petroleum Conservation Research Association (PCRA) has launched some plans to save precious lubricating oil worth Rs. 40 crores per annum; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). An Action Plan to produce and sell high grade automotive lubricants to the extent of about 2.50 lakh tonnes, which was evolved by the Oil Companies the PCRA and additive manufactures under the guidance of this Ministry, is under implementation. Under the Action Plan, the high grade lubricants are replacing lubricates of lower efficiency in a phased manner.

#### **Comprehensive Development programme For- Metropolitan Cities**

242. SHRI ANBARASU ERA: Will the Minister of URBAN DEVELOPMENT be pleased to state.

(a) whether there is any comprehensive development programme for all the metropolitan cities; and

(b) if so, the details thereof including the financial allocation made in the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). No, Sir. 'Urban Development' is a state Subject. Investments in Metropolitan cities have to be found normally from the budgets of State Govts. and their agencies for land development, housing, water supply, sewerage, transport, roads and civic services, while the central agencies account for investment in telecommunications, railways, ports, development of central lands, refineries etc. It is, therefore, for the concerned State Govts. to formulate and include suitable proposals in their respective Annual Plans in order to obtain funds from the Planning Commission. However, some Metropolitan cities like Calcutta, Bombay, Madras, Lucknow, Kanpur, Hyderabad, Ahmedabad & Jaipur have benefitted from World Bank and bilateral assistance for Projects being implemented by the concerned State Governments.

#### **New Cooperative Policy**

243. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have any proposal to introduce new Co-operative Policy for the development of agricultural Sector;

(b) if so, the salient features thereof; and

(c) the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) and (c). The salient features of the National Policy on Cooperatives will be discussed in the ensuing Conference of State Ministers of Cooperation to be held on 25th July, 1992.

#### **New Agricultural Policy**

244. DR. ASIM BALA:  
SHRI SURYA NARAYAN  
YADAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have finalised the New Agricultural Policy;

(b) if so, the salient features thereof; and

(c) the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) Does not arise.

(c) Every effort is being made to finalise the Agricultural Policy Resolution as early as possible.

#### **Sinking of Foundation of DDA Flats in Kalkaji**

245. SHRI MANJAY LAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a number of DDA flats in Kalkaji Extension, New Delhi developed

serious cracks and other damages due to sinking of foundations in 1988 and the matter was got examined by different committees;

(b) if so, when the findings of these committees were submitted to the Government and the details of their recommendations; and

(c) the decision taken by the Government on the recommendation of the above committee and the reasons for not implementing the same?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) As per attached statement.

(c) According to DDA, necessary repairs have been completed, in 6 flats in Pocket A-10, and 20 flats in Pocket A-11. Repair in 4 flats in Pocket A-11 and 3 flats in Pocket A-10 could not be taken up on account of non-cooperation of the allottees to decate the flats temporarily for repair, despite the fact that alternative accommodation stands allotted to them. Out of 22 flats recommended for demolition by IIT, 16 have been demolished and 6 are yet to be demolished.

#### STATEMENT

- (i) GANGADHARAN COMMITTEE: The reports of this Committee were received by DDA in September to December 1988. In pocket A.10, 19 flats were found demigod and were recommended for foundation strengthening and other preventive measures to prevent parcolation of surface water into the ground by paving open areas and strengthening of cracked wall,

floors, slabs etc. after daitailed investigations. In Pocket A-11, 40 flats were found dangerous beyond repair and were suggested for demolition by this Committee.

- (ii) IIT REPORT: The interim recommendations of the finding of IIT were received by DDA in June, 1989 and final recommendations in April, 1990. It was recommended by IIT that in pocket A-10 6 flats were dangerous and beyond repair and recommended for demolition. 13 flats could be repaired and made safe for living. In Pocket A-11, 16 flats were declared as dangerous beyond repair and recommended for demolition. 24 flats could be repaired and made safe for living.

[Translation]

#### Blast in Nai Basti, Naya Bazar

246. SHRI RAMKRISHNA  
KUSMARIA:  
SHRI BRIJBHUSHAN  
SHARAN SINGH:  
SHRIMATI BHAVNA  
CHIKHLIA:  
SHRI DEVI BUX SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed and injured in the incident of blast and fire in Nai Basti, Naya Bazar recently;

(b) the details of compensation paid to the affected families/ persons;

(c) whether the inquiry committee has since submitted its report;

(d) if so, the details of its findings; and

(e) the follow-up action/being taken thereon?

THE MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS

(a)	Death (Major)	@	Rs.	20,000/-
	Death (Minor)	@	Rs.	10,000/-
(b)	Serious injury	@	Rs.	3,000/-
	Simple injury	@	Rs.	500/-

Of the 44 deceased persons, 3 bodies have not been identified. Compensation through cheques has already been made in 32 cases. Five cheques are under preparation as the information regarding next of the kin was received late. Information regarding next of the kin of 4 deceased is not available.

Of the 22 injured, 2 persons sustained serious injuries and 20 simple injuries. Compensation through cheques has already been made in 8 cases. The remaining cheques could not be disbursed as the injured could not be contacted.

(c) No, Sir.

(d) and (e). Do not arise.

[English]

**Accommodation to Ex-Servicemen  
After Re-Employment**

247. SHRI BALRAJ PASSI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether accommodation from General Pool is provide on priority basis or out of

AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The Delhi Police has reported that 44 persons were killed and 22 injured in the fire in Nai Basti, Naya Bazar on 29.4.92.

(b) The Delhi Administration has sanctioned ex-gratia relief to the next of the kin of the deceased and to the injured persons on the following scales:-

turn basis to Ex-servicemen after re-employment in the services of the Union Government;

(b) if so, the total number of such employees who have been provided with accommodation in Delhi during the last three years; and

(c) the steps the Government propose to take to provide more accommodation to such re-employed ex-servicemen?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir. However, to enable the Ex-servicemen to seek an allotment of General Pool residential accommodation, after re-employment, they are allowed the benefit of counting their past service for the purpose of determining the date of priority and the notional pay of the post, including pension component, for determining the eligibility of accommodation.

(b) No separate statistics are being maintained.

(c) No such proposal is under consideration.



**Extension of HBJ Pipeline**

248. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received any proposal for extension of HBJ pipeline to Gorakhpur and Banda;

(b) if so, the action taken thereon;

(c) whether it is proposed to connect Barauni with the HBJ pipeline; and

(d) if so, the status of execution of this project?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) A request has been received from the Government of Uttar Pradesh in this regard.

(b) In view of the availability of gas and the commitments already made, no further extension of the pipeline is envisaged.

(c) No, Sir.

(d) Does not arise.

[*Translation*]

**Legislation on Filling Reservation Quota**

249. SHRI RAM VILAS PASWAN: Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to introduce a legislation on filling the reservation quota for Scheduled Castes/Scheduled Tribes;

(b) if so, the details thereof;

(c) when it is proposed to be introduced; and

(d) if not, the reasons therefor?

MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). The matter is under consideration.

(d) Does not arise.

**Soyabean-Based Industry in Maharashtra**

250. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have received any proposal for setting up Soyabean-based industries in Maharashtra;

(b) if so, the details thereof;

(c) whether the Government have accorded approval and if so, the assistance proposed to be provided by the Government in this regard; and

(d) the other places in the country where these industries are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO):

(a) No proposal has been received from Maharashtra during 1990-91 and 1991-92 for setting up of soyabean based industry.

(b) and (c). Do not arise.

(d) These industries are likely to be set up in the states of Madhya Pradesh and Haryana.

**Jhuggi Camps in Capital**

251. SHRI GAYA PRASAD KORI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of jhuggi camps in the Capital;

(b) whether the Government propose to shift these jhuggi & elsewhere;

(c) if so, the number of jhuggies to be shifted in the first phase;

(d) whether the Government provide the basic facilities to jhuggi dwellers; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) 929 clusters of jhuggis have been reported by Delhi development Authority.

(b) and (c). There is no proposal to shift all jhuggi clusters in the immediate future. Only such jhuggi clusters as are existing on the lands required for urgent project implementation by the land owning agencies are to be shifted on the basis of a priority list subject to availability of alternate sites.

(d) and (e). The Municipal Corporation of Delhi have reported that such basic facilities as pathways, drains, street lights, water supply, education, health and hygiene etc. are being provided to the extent possible subject to resource constraints.

[English]

**Development of Small and Medium Town**

252. SHRI PAWAN KUMAR BANSAL: Will the Minister of URBAN DEVELOPMENT

be pleased to state:

(a) whether the Government have conducted an appraisal of the scheme for development of small and medium towns;

(b) if so, the conclusions thereof; and

(c) the salient features of the modifications proposed to be effected therein?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The Government of India is continuously monitoring the implementation of the Scheme of Integrated Development of Small and Medium Towns (IDSMT). An evaluation Study of the IDSMT Scheme was undertaken by the National Institute of Urban Affairs who, inter-alia, recommended that the scheme may be continued in the Eighth Five Year Plan.

(c) The proposed modifications to the IDSMT Scheme include institutional financing besides budgetary support, preparation of urban strategy before selection of towns under IDSMT Scheme by the States/UTs, inclusion of towns with population upto three lakhs, enlargement of assistance for items by introducing flexibility.

**Restructuring of ONGC and OIL.**

253. SHRI M.V. CHANDRASHEKARA MURTHY:  
SHRI V. SREENIVASA PRASAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to restructure ONGC and Oil India Limited to improve their functioning;

(b) if so, the details thereof; and

(c) by when it is likely to be done?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): (a) to (c). Government have constituted a Committee to examine all organisational aspects of ONGC with a view to decide the need for its restructuring. The Committee is expected to submit its report by 31st August, 1992. There is no proposal to restructure Oil India Ltd.

#### Construction of Houses for Union Government Employees

254. SHRIMATI RITA VERMA:  
SHRI LALIT ORAON:  
DR. LAXMINARAYAN PAN-  
DEYA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the category-wise number of residential quarters available for allotment to the employees of the Union Government at present;

(b) the category-wise number of Officers/Staff in the waiting list for allotment of quarters separately;

(c) whether the Government propose to construct new residential quarter for its employees; and

(d) if so, the number of such quarters proposed to be constructed during each year of Eighth Five Year Plan in different cities?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) A Statement I is enclosed.

(b) A Statement II is enclosed.

(c) Yes, Sir.

(d) On an average 2000 quarters per year of different categories distributed all over India are planned to be constructed during the Eighth Five Year Plan subject to availability of funds.

#### STATEMENT-I

The Total number of quarters/flats etc. available in the General Pool at Delhi.

<i>Type</i>	<i>No. of units</i>
I	13,768
II	20,512
III	21,522
IV	5,114
IV-Spl.	128
V	1,932

<i>Type</i>	<i>No. of units</i>
VI	503
VII	116
VIII	97
HOSTEL	
Double Suite	1,424
Single Suite with Kitchen	224
Single Suite without Kitchen	129
Working Girl's Hostel Single rooms	137

## STATEMENT-II

Statement showing Waiting list position at Delhi.

<i>Type</i>	<i>No. of employees waiting for allotment</i>
I	6, 232
II	11, 994
III	10, 291
IV Spl.	2, 586
IV	300
V-A	1, 857
V-B	475
VI	537
VII	282
VIII	230

<i>Type</i>	<i>No. of employees waiting for allotment</i>
<b>HOSTEL</b>	
Double Suite	644
Single Suite with Kitchen	799
Single Suite without Kitchen	132
'Working Girl' Hostel Single rooms	65

NOTE: This is based on the restricted applications invited during the current allotment year i.e. 1992-93.

**Special Screening Committee for Goa Liberation Movement**

255. SHRI ANNAJOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had constituted Special Screening Committee to scrutinise the cases of those who participated in Hyderabad Liberation Struggle;

(b) if so, whether the Government also propose to constitute Special Screening Committee for Goa Liberation Movement;

(c) if not, the reasons therefor;

(d) whether there is any proposal to pay a sum of Rs. 25,000/- to the widows of freedom fighters who had sacrificed their lives for Goa Liberation Movement; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes Sir.

(b) No Sir.

(c) The Government has not felt the need to appoint a separate Committee, since the Goa Liberation Movement has already been recognised as a part of National Freedom Struggle and the cases are being considered by the Govt. of India on the basis of applying the eligibility norms laid down under the S.S.S.P. Scheme.

(d) No Sir.

(e) Does not arise.

[Translation]

**Utilisation of Flaring Gas**

256. SHRI DAUDAYAL JOSHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the locations of oil wells and the quantity of gas being produced therefrom in the country;

(b) to what extent this gas is being utilised and the quantity of gas being flared up;

(c) whether the Government have pre-

pared any scheme to utilise the gas which is being flared up;

(d) if so, the details thereof and the time by which this gas is likely to be fully utilised;

(e) whether any foreign technology has been received to utilise this gas; and

(f) if so, the detailed thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Oil & gas wells are located in Assam, Tripura & Gujarat, in the Krishna-Godavari & Cauvery basins, and in the Western offshore region. In the year 1991-92, approx. 51 million cu.mts. per day of gas was produced, of which approx. 11.3 Million Cu.mts. per day of gas was flared.

(c) to (f). Schemes to reduce the flaring of gas are being implemented in the Western offshore region, in Gujarat and Assam. These are expected to reduce the flaring of gas in the country by 1995. Foreign technology is used on a case to case basis wherever required.

[English]

#### Fish Production

257. SHRI K.P. SINGH DEO  
SHRI N. DENNIS:

SHRI THAYIL JOHN ANJALOSE:

Will th Minister of AGRICULTURE be pleased to state:

(a) the total production of Marin and Inland fish during Svnth Plan, State-wise; and

(b) the steps taken/proposed to increase maine and iinland fish production in the country during the Eighth Plan Period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) A statement detailing state-wise production of marin and iinland fish during the terminal year of the Seventh Plan period is enclosed.

(b) During the ighth Plan period, steps taken/proposd to be taken to increase fish production includes, stepping up area under culture and productivity under th Fish Farmers Development Agency Scheme from 2.7 lakh hectares to 4.0 lakh hectares and 1895kg/hect/annum to 2500kg/hect/annum by 1996-97 respectively, encouraging construction of new ponds and use of arrators and fish foeds in aquaculture, motorisation of traditional craft, introduction of off shor pelagic fishing craft, reduction of post harvest losses through infrastructural facilities at the fishing harbours and landing centres, establishing ice plants, cold storages and retail marketing facilities in inland sectors etc.

## STATEMENT

## Fish Production During Financial Year 1989-90

S.No.	States/UTs	Marine			Total
		1	2	3	
		Inland			
		4	5	6	7
1.	Andhra Pradesh	134430	111350	245780	
2.	Arunachal Pradesh	1000	-	1000	
3.	Assam	58430	-	58430	
4.	Bihar	156550	-	156550	
5.	Goa	2000	52650	54650	
6.	Gujarat	27150	432360	459510	
7.	Haryana	20020	-	20020	
8.	Himachal Pradesh	4620	-	4620	
9.	Jammu & Kashmir	13000	-	13000	
10.	Karnataka	55840	186130	241971	

S.No.	States/UTs	Marine	Inland	Total
1	2	3	4	5
11.	Kerala	53710	33310	569020
12.	Madhya Pradesh	—	37960	37960
13.	Maharashtra	393000	50000	443000
14.	Manipur	—	7500	7500
15.	Meghalaya	—	970	970
16.	Mizoram	—	2810	2810
17.	Nagaland	—	830	830
18.	Orissa	77890	75870	153760
19.	Punjab	—	8500	8500
20.	Rajasthan	—	6630	6630
21.	Sikkim	—	NEG	0



S.No.	States/UTs	Marine			Inland		Total
		1	2	3	4	5	
22.	Tamil Nadu			289000	75000		364000
23.	Tamil Nadu			289000	75000		364000
23.	Tripura			-	18180		18180
24.	Uttar Pradesh			-	93470		93470
25.	West Bengal			89000	512000		601000
<b>UNION TERRITORIES</b>							
26.	Andaman and Nicobar			13600	-		13600
27.	Chandigarh			-	40		40
28.	Dadar & Nagar Hevalli			-	-		0
29.	Daman & Diu			7730	-		7730
30.	Delhi			-	3000		3000
31.	Lakshadweep			6970	-		6970

S.No.	States/UTs	Marine	Inland	Total
1	2	3	4	5
32.	Pondicherry	29510	2890	32400
33.	Chartered Deep Sea Fishing Vessels	50000		50000
	Total	2274900	1402000	3676900

Fy. Stat.  
DAC

**Krishi Vigyan Kendras**

258. SHRI PRITHVIRAJ D. CHAVAN:  
Will the Minister of AGRICULTURE be  
pleased to state:

(a) whether the Union Government  
propose to privatise the Krishi Vigyan Ken-  
dras in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI K.C.  
LENKA): (a) Sir, There are 48 KVKs out of  
a total of 187 which are being run by volun-  
tary organizations but they are 100% sup-  
ported by the ICAR.

(b) A list of KVKs working with voluntary  
organisations is attached as statement.

**STATEMENT***Location of KVKs Working with Voluntary  
Organisations*

- |                          |                             |
|--------------------------|-----------------------------|
| 1. Gaddipalli (A.P.)     | 12. Gandhinagar (Gujarat)   |
| 2. Kurnool (A.P.)        | 13. Thane (Maharashtra)     |
| 3. Morabadi (Bihar)      | 14. Jalgaon (Maharashtra)   |
| 4. Deoghar (Bihar)       | 15. Udaipur (Raj.)          |
| 5. Hazaribagh (Bihar)    | 16. Coonoor (Tamilnadu)     |
| 6. Nawada (Bihar)        | 17. Gandhigram (T.N.)       |
| 7. Gandhinagar (Gujarat) | 18. Coimbatore (T.N.)       |
| 8. Rewari (Haryana)      | 19. Khowai (Tripura)        |
| 9. Hulkoti (Karnataka)   | 20. Kalasib (Mizoram)       |
| 10. Vallanad (Kerala)    | 21. Etah (U.P.)             |
| 11. Indere (M.P.)        | 22. Sultanpur (U.P.)        |
|                          | 23. Mirzapur (U.P.)         |
|                          | 24. Gonda (U.P.)            |
|                          | 25. Midnapur (W. Bengal)    |
|                          | 26. Jalpaiguri (W. Bengal)  |
|                          | 27. Bankura (W. Bengal)     |
|                          | 28. 24 Parganas (W. Bengal) |
|                          | 29. Medak (A.P.)            |
|                          | 30. Chittoor (A.P.)         |
|                          | 31. Karim Nagar (A.P.)      |
|                          | 32. Guntur (A.P.)           |
|                          | 33. Chapra (Bihar)          |
|                          | 34. Rohtash (Bihar)         |
|                          | 35. Banda (U.P.)            |

36. Allahabad (U.P.)  
 37. Sidharthanagar (U.P.)  
 38. Meerut (U.P.)  
 39. Beed (M.S.)  
 40. Satara (M.S.)  
 41. North Arcot (T.N.)  
 42. Poriyar (T.N.)  
 43. Kachchh (Gujarat)  
 44. Mehsana (Gujarat)  
 45. Ahmadabad (Gujarat)  
 46. Purulia (W. Bengal)  
 47. Churu (Raj.)  
 48. Barmer (Raj.)

[*Translation*]

**Comprehensive Development of  
Agriculture in Bihar**

259. SHRI RAMDEW RAM: Will the Minister of AGRICULTURE be pleased to state:

(a) the assistance given by the World Bank for a comprehensive development of agriculture in Bihar during the last three years;

(b) the areas of Bihar benefited by this assistance?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No assistance has been given by the World

Bank for comprehensive development of agriculture in Bihar during last 3 years.

(b) Question does not arise.

[*English*]

**Construction of Refinery in Assam**

260. SHRI PROBIN DEKA:  
SHRI UDDHAB BARMAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to construct Numaligarh refinery in Assam; and

(b) the time by which it is likely to be constructed?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): (a) A 3 million tonnes per annum capacity oil refinery will be set up at Numaligarh in Assam through a subsidiary Company of M's IBP Co. Ltd., in joint venture with the Government of Assam.

(b) The project is scheduled to be completed within 60 months from the date of Government approval.

[*Translation*]

**Manufacture of Illegal Weapons**

261. SHRI PANKAJ CHOWDHARY:  
SHRI JANARDAN MISRA:  
SHRI ARVIND TRIVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is large-scale manufacture of illegal weapons in various Union Territories;

(b) if so, the details of factories manufacturing such weapons unearthed during each of the last three years, Union Territory-wise;

(c) the action taken against the owners of such factories; and

(d) the steps taken/being taken to check the illegal manufacture of weapons?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Information is being collected and will be laid on the Table of the House.

(d) Central Govt. have issued instructions and guidelines to the State Govt./UT Adms. from time to time emphasising upon them the need for strict enforcement of the Arms Act and Rules framed thereunder. These instructions/guidelines enjoin upon them:-

- (i) to make surprise checks to unearth illicit manufacture of arms and ammunition.
- (ii) to investigate thefts/losses of arms and ammunition and to find out cause of negligence and to take preventive measures.
- (iii) Setting up of specialised investigating units in States/UTs where crime is rampant.
- (iv) to collect and collate intelligence with regard to illicit manufacture and trafficking in arms etc.

#### **Development of Fisheries in Madhya Pradesh**

262. SHRI RAMESHWAR PATIDAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) the project-wise amount sanctioned by the national Co-operative Development Corporation for the Development of fisheries to the Government of Madhya Pradesh during 1991-92 and 1992-93;

(b) whether the Government of Madhya Pradesh has fully utilised the funds allocated for this purpose during 1991-92; and

(c) the details of fisheries development projects pending with the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No amount was sanctioned by the National Cooperative Development Corporation for the development of fisheries to the Government of Madhya Pradesh during 1991-92 and 1992-93.

(b) Does not Arise.

(c) No fisheries development projects of Madhya Pradesh are pending with the Union Government.

#### **Police Telecommunication Scheme**

263. SHRI BAREILAL JATAV: Will the Minister of HOME AFFAIRS be pleased to the reply given to Unstarred Question no. 4671 on March 26, 1992 and state:

(a) whether the Government have since examined different aspects including cost factors for implementing the police telecommunication scheme;

(b) if so, when the scheme is likely to be implemented; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The various aspects of the police telecommunication scheme have been examined. It can be implemented only after it has been sanctioned and funds allocated.

[English]

#### Seed Research Institutes

264. SHRI ARJUNSINGH YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) the total number of Seed Research Institutes in the country; and

(b) the total number of Seed varieties released by these Institutes during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, There are 18 crop and horticulture Research Institutes, 8 National research centres and 31 All India Co-ordinated Improvement Projects which are engaged in varietal development and improvement which includes research on seeds. 26 State Agricultural Universities are also involved in seed research and seed production.

(b) 80 improved varieties of crops and

horticulture have been released during the last two years.

[Translation]

#### Atrocities Against Women in Delhi

265. SHRI BRIJBHUSDHAN SHARAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a sharp increase in the number of atrocities against women in Delhi;

(b) the number of such incidents reported in Delhi during the last four months;

(c) the number of persons arrested in this connection; and

(d) the action taken for checking the atrocities against women?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) There has been an increase in the crime against women in Delhi.

(b) and (c). The number of incidents reported and the number of persons arrested in Delhi in such incidents from 1st January, 1992 to 30th June, 1992 and the corresponding period in 1991 is as under:-

<i>Crime</i>	<i>Year</i>	<i>Cases reported</i>	<i>persons arrested</i>
1	2	3	4
Dowry Death	1991	57	143
	1992	65	139
Rape	1991	113	189

<i>Crime</i>	<i>Year</i>	<i>Cases reported</i>	<i>persons arrested</i>
1	2	3	4
	1992	142	169
Molestation of women	1991	103	136
	1992	107	134
406 IPC relating to dowry	1991	63	81
	1992	95	62
498 A.I.P.C. (Cruelty by husband or in-laws)	1991	184	520
	1992	268	390
Dowry prohibition Act	1991	3	13
	1992	1	1
Eve-teasing	1991	1046	1864
	1992	1084	1544

(d) The steps taken to curb crime against women include:

[English]

- (i) Enactment of stringent legislative provisions;
- (ii) setting up of a Special Cell for Crime Against Women;
- (iii) deployment of police near colleges and schools of girls;
- (iv) undertaking of drives to check eve-teasing etc.

**Biological Control of Pest**

266. DR. LAXMINARYAN PAN-DEYA:  
SHRIMATI BHAVNA  
CHIKHLIA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the progress made so far in the biological control of pests in the country;

(b) the amount spent during each of last

three years on the research work; and

(c) the steps taken by the Government to encourage farmers to adopt biological control of pests?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) A number of effective bio-control agents have been identified through concerted research efforts. Production of bio-agents and transfer of technology to farmers have also been taken up through demonstrations and other extension efforts.

(b) The amount spent during last three years on research work under the All-India Co-ordinated Research Project on Biological Control of Crop Pests and Weeds financed by the ICAR is as under:-

	(Rs. in lakhs)
1989-90	14.86
1990-91	20.00
1991-92	26.66

(c) Following steps have been taken to encourage farmers to adopt bio-control of pests: (i) Establishment of 25 Central Integrated Pest Management Centres in the Country to help farmers in Maximising the natural bio-control potential through conservation and augmentation of bio-control agents; (ii) Demonstration and training programmes on farmers' fields to promote bio-control technology; (iii) Launching of bio-control Network programme through R&D Projects; and (iv) Establishment of Bio-control Pilot Pladnt Units for mass production of parasites and predators.

[Translation]

#### Allotment of New Petrol Retail Outlets and LPG Agencies

267. SHRI SIMON MARANDI:  
SHRI UPENDRA NATH  
VERMA:

Will the Minister of PETROLEUM ND NATURAL GAS be pleased to state:

(a) the number of petrol/diesel retail outlets and LPG agencies allotted since July, 1991 and till date State-wise;

(b) the number out of them belonging to SCs and STs allotted petrol/diesel retail outlets and LPG agencies during the above period, State-wise;

(c) the number of applications for allotment of new petrol retail outlets and LPG agencies received during the current year, State-wise; and

(d) the time by which pending applications are likely to be cleared?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). As against the allotment of 19 retail outlets and 49 LPG distributorships, 12 retail outlets and 16 LPG distributorships have been allotted to persons belonging to SCs/STs. The remaining allotments are not made State-Wise.

(c) and (d). No separate record of such requests is maintained by Government.

[English]

#### 15-Point Programme

268. SHRIN. DENNIS: Will the Minister of WELFARE be placed to state the State/ Union Territory-wise performance of the 15-



Point Programme for the welfare of minorities?

[English]

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): The 15-Point Programme for the Welfare of the Minorities is not a target oriented programme. the Programme basically seeks to ensure that a feeling of security is instilled in the minds of the minorities, that there is no discrimination, that the minorities get a fair share in the various developmental programmes and that they enjoy safety of life and property. It is, therefore, not possible to indicate the performance of each State/UT in quantitative terms.

[Translation]

#### LPG Connections from MPs' Quota

269. SHRI UPENDRA NATH VARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether all the LPG connections sanctioned in 1991 and 1992 so far out of the priority quota of Members of Parliament have been released;

(b) if not, the reasons therefor; and

(c) the time by which all the sanctioned connections are likely to be released?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). While most of LPG connections sanctioned out of MP's quota have been released by the Oil Companies, some connections could not be provided due to incomplete/wrong address, letters returned undelivered etc. Releases of LPG connections are a continuous exercise and the Oil Companies are under instructions to accord top most priority to release these connections.

#### Gas to Goa for Generation of Power

270. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal to supply gas for generation of power in Goa;

(b) if so, the details thereof; and

(c) the cost involved therein and from where it is likely to be supplied?

THE MINISTER OF PETROLEUM & NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) and (c). Do not arise.

#### Gas Based Project in Gujarat

271. SHRI HARISINGH CHAVDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to set up any gas based project in Gujarat;

(b) if so, the details thereof; and

(c) when it is likely to be set up?

THE MINISTER OF PETROLEUM & NATURAL GAS (SHRI B. SHANKARANAND): (a) Allocation to the extent of 19.4 MMSMD of gas have been made for various projects in Gujarat.

(b) and (c). Gas based projects to be set up in Gujarat inter-alia include the expansion of the Hazira Gas Terminal, a Sponge Iron Unit, three additional LPG plants, IOC's Hydro

cracker at Koyali, two power plants at Gandhar, Gujarat Electricity Board's power plant at Uttaran, and IPCL's Petrochemical Complex at Gandhar. These projects are expected to come up during the current Plan period.

#### **Drought Situation**

272. SHRI R. SURENDER REDDY:  
SHRI SHARAD DEGHE:  
DR. D. VENKATESWARA  
RAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether a meeting of the inter-Ministerial Group to assess the drought situation prevailing in some of the States was convened in May, 1992;

(b) if so, the issues discussed and the suggestions made at the said meeting; and

(c) the action taken/ proposed to be taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). The Inter Ministerial Group considered the reports of the Central Teams which visited Gujarat, Madhya Pradesh and Maharashtra to assess the drought situation, in its meetings held on 18th May and 2nd June, 1992. The Group agreed with the recommendations of the Central Teams that the drought situation in the above States cannot be considered as of 'rare severity', warranting any additional Central assistance. However, in order to augment the resources of the State Government for relief measures, the Group recommended advance releases of funds under various Central schemes keeping in view the trend of expenditure. The entire Central share of Calamity relief Fund for the year 1992-93 has been released to

Gujarat and Maharashtra and three instalments to Madhya Pradesh.

#### **New Varieties of Wheat**

273. SHRIMATI DIPIKA H.  
TOPIWALA:  
SHRI DATTARAYA BAN-  
DARU:

Will the Minister of AGRICULTURE be pleased to state:

(a) the new varieties of wheat and paddy developed for different agro-climatic zones in the country during the last three years;

(b) the salient features of these varieties; and

(c) the extent of increase in production of foodgrains achieved as a result of these new varieties?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, The new varieties of wheat and paddy released by Central Varietal Release Committee during the last three years for different agro-climatic zones/ecosystems are as follows:-

#### *Wheat varieties:-*

UP 1109, HD 2380, HS 240, HS 207, RAJ 3077, PBW 226, PBW 175, WH 416, CPAN 3004, PDW 215, PBW 299, HDR 77, K 8804, Mangla, HD 2501, MACS 2496, DWR 162, HUW 318 ADN KRL 1-4.

#### *PADDY VARIETIES:-*

Malian, Pranava, CSR 10, Kasturi, Pusa Basmati-1, Govinda, Aditya, VL, Dhan221, Geera, CST-7-1, Haryana Basmati-1 Shaktiman,

Surasksha Tul, Salivahana and Dharitri.

(b) All the varieties are highly resistant to important diseases and pests besides being high yielding. Some of these like KRL 1-4 CSR-10 Adn CST 7-1 are suitable for the saline areas.

(c) Some of the new varieties have the yield potential to the extent of 65-70 quintals per hectare.

[*Translation*]

#### Prices of DDA Flats

274. SH. ANANDRATNA MAURYA:  
DR. VASANT NIWDRITHI  
PAWAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have from time to time changed the prices of various types of DDA flats located in different areas of Delhi;

(b) if so, the details of the changes in prices made during the last six months; and

(c) whether the Government propose to check the price rise of DDA flats?

THE MINISTER STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The disposal cost of flats is worked out by DDA on the completion of flats on the basis of actual expenditure and anticipated liabilities on no profit no loss basis. The cost of left out flats is updated/revised after every six months in order to recover the interest on capital, maintenance and watch and ward charges etc. DDA reports that no change in

costing formula has been made during last six months.

(c) The increase in cost of flats is due to general escalation/increase in cost of material and labour etc.

[*English*]

#### Norms for Allotting Government Accommodation to Political Parties

275. SHRI ARJUN CHARAN SETHI:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the norms laid down for allotment of Government of accommodation to the political parties;

(b) the number and names of political parties who are in possession of Government accommodation along with their location and since when;

(c) whether the Government offer plots at concessional rates to recognised political parties; and

(d) if so, the names of political parties who have been offered plots at concessional rate by the Government during the last three years?

THE MINISTER OF STATE IN THE MINISTRY FOR URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) As per statement-I

(b) As per statement-II

(c) and (d). Land allotment to political parties is made at full market value and not at concessional rate. However, during the last three years, no allotment to any Political Party has been made.

**STATEMENT-I**

Confidential

No. 12016(2)/88-Pol. II (Vol. III (xviii))

Government of India  
Ministry of Urban Development  
(Directorate of Extents)

New Delhi, the 24th Oct. 1985

**OFFICE MEMORANDUM**

Subject:- Review of guidelines for allotment of general pool accommodation-political parties.

Guidelines for allotment of general pool accommodation to political parties were reviewed by the Cabinet Committee on Accommodation at its meeting held on 12th September, 1985 and the following proposals have been approved by the Committee:-

- (i) Only such of the political parties or groups as have been recognised as such by the speaker need be given accommodation. A list of parties and groups as recognised by the Speaker, may be obtained from the Ministry of Parliamentary Affairs. Licence fee may be calculated in terms and of F. R -45-A.
- (ii) Allotment may be cancelled in ineligible cases.

(iii) only 1/3rd of the staff within overall ceiling of six units for party of residential purposes may be allotted.

(iv) As regards accommodation for office, residential buildings may be allotted,, subject to availability after screening he space requirement subject to the condition that licence fee at market rate is charged.

(v) Allotment should be made in the name of political parties and not in the name of any office bearer.

2. It is requested that. necessary further action may be taken according to above decision.

sd/-

(V.S. RAMAN)

DEPUTY DIRECTOR OF ESTATES (P)

To

1. Asstt. Director of All Allotment Sections
2. Asstt. Director, CDN\_I Section
3. Asstt. Director, Office Section.
4. All Deputy Detractors of Directorate of Estates.

## STATEMENT - II

Statement showing the particulars of general pool accommodation in occupation of various political parties.

S.No.	Name of the Party	Particulars of Accommodation allotted	Date of occupation
1	2	3	4
1.	Congress-I Party	S. IV/209/R.K.Puram	06.01.78
2.	Congress-I Party	S. IV/181/R.K.Puram	18.10.67
3.	Congress-I Party	S. IV/892/R.K.Puram	08.09.67
4.	Congress-I Party	781, Laxmibai Nagar	08.09.88
5.	Congress-I Party	401, 402, Albert Squasre	11.03.79
6.	Congress- I Party	556-J Mandir Marg	18.07.80
7.	Congress- I Party	896, B.K.S. Marg	17.7.80
8.	Congress- I Party	80-H/S. IV DIZ	23.09.82
9.	Congress- I Party	87- T/S. IV/DIZ	21.12.91
10.	Congress- I Party	38- K/S. IV/DIZ	14.02.92

S.No.	Name of the Party	Particulars of Accommodation allotted	Date of occupation
1	2	3	4
11.	AICC (I)	12, Park Lane	01.04.78
12.	AICC (I)	D.I/109 Chanakya Puri	05.03.85
13.	AICC (I)	5, Raisina Road	27.07.76
14.	DPCC (I)	2, Talkatora Road	17.02.94
15.	Bharatiya Janta Party	11, Ashoka Road	Mar, 85
16.	Bharatiya Janta Party	Suite No. 24 V.P. House	19.06.82
17.	Bharatiya Janata Party	Suite No. 523 V. P. House	01.10.83
18.	Lok Dal (A)	15, Windsor Place	Nov. 79
19.	Lok Dal (B)	3, Pt. Pant Marg	01.05.88
20.	Lok Dal	Suite No. 1 V.P. House	24.07.71
21.	Lok Dal	Suite No. 2 V.P. House	19.06.72

S.No.	Name of the Party	Particulars of Accommodation allotted	Date of occupation
1	2	3	4
22.	Janta Party	Suite No. 115 V.P. House	20.01.87
23.	Janata Party	Suite No. 416 V.P. House	04.02.81
24.	Janata Party	Suite No. 24 V.P. House	11.05.78
25.	Janata Party	5, Pt. Pant Marg	1989
26.	Janta Dal	Suite No. 17 V.P. House	27.06.91
27.	Janta Dal	10, Lodhi Estate	31.08.91
28.	CPI (M) Party	Suite No. 8 V.P. House	09.11.89
29.	CPI (M) Party	Suite No. 14 V.P. House	06.08.70
30.	CPI Party	Suite No. 119 V.P. House	04.11.71
31.	CPI Party	Suite No. 201 V.P. House	22.11.80
32.	CPI Party	Suite No. 309 V.P. House	12.05.79
33.	AIADMK	Suite No. 513 V.P. House	01.07.92

S.No.	Name of the Party	Particulars of Accommodation allotted	Date of occupation
1	2	3	4
34.	Bahujan Samaj Party	12, G.R.G. Road	05.03.91
35.	Samajwadi Janata Party	16, Dr. R.P. Road	20.11.91
36.	Samajwadi Janta Party	13, Windsor Place	16.04.91
37.	AIADMK Party	310, V.P. House	01.07.91
38.	AIADMK Party	16, V.P. House	01.07.92



**Prawn Culture in West Bengal**

276. SHRI RADHIKA RANJAN PRAMANIK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to take up a pilot project to develop the technology and know how for prawn culture in coastal area of West Bengal;

(b) if so, the details thereof;

(c) whether the Hindustan lever Ltd. at Dhamakhali, West Bengal has developed technology and know how in prawn culture with the financial assistance of Union Government:

(d) if so, the details thereof;

(e) whether Hindustan lever Ltd. has extended the same to the local fish farmers as per the terms and conditions entered with the Government; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) and (b). Under a Centrally sponsored Scheme the Government has sanctioned a Pilot Brackishwater Fish Farm at Alampur in West Bengal for developing the technology and know how for known culture. The total area of the farm is about 41 ha.

(c) and (d). The Government has not given any financial assistance to M/s. Hindustan lever Ltd. to develop technology and know in prawn culture in west Bengal. However, it is understood that M/s. Hindustan lever Ltd. have developed the required technology for Prawn Farming at Sandeshkhali in West Bengal.

(e) There is no agreement of the Gov-

ernment with Hindustan Lever Ltd. for dissemination of technology of prawn culture to local fish farmers.

(f) Does not arise.

**Meeting on Infiltration in North Eastern States**

277. DR. D. VENKATESWARA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government recently held a meeting with Chief Secretaries of the North Eastern States to discuss infiltration and other border-related issues;

(b) if so, the details thereof;

(c) the details of suggestion made and decisions taken at the meeting; and

(d) the follow-up action taken/being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) to (d). Various factors responsible for large scale influx of Bangladeshi nationals and the problems faced in tackling the illegal immigration from across the border was discussed by the various agencies. Multipronged approach to deal with the problem includes, apart from intensification of patrolling by BSF, construction of border fencing and roads, strengthening of Mobels Task Force (MTF) prevention of infiltration of Foreigners (PIF) Scheme in the affected States; measures such as (a) introduction of the scheme to issue identity cards in the States of Assam, Mizoram and Tripura, (b) computerisation of visa Control system for Bangladesh nationals, (c) create awareness

among the public about the various adverse consequences of illegal immigration, (d) action plan by the State Government to give wide publicity to bring to public notice the various provisions of the Forigners' Act for harboring illegal immigrants; and (e) to utilise the provisions of the Forigners' Act, 1946, effectively, etc.

[*Translation*]

278. SHRI RAJVEER SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Auraiya Gas Cracker Project and Gas Plant at Anola have been cleared;

(b) if not, the reasons for delay; and

(c) the time by which these projects are likely to be cleared?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). The Auraiya Gas Cracker Project is at an advanced stage of approval.

There is no proposal for a gas plant at Anola (U.P.). However, a gas based fertilizer plant of IFFCO at Aonla has already started commercial production in 1988.

#### **Veterinary Hospitals**

279. KUMARI UMA BHARTI:  
PROF. UMMAREDDY VENKATESWARLU:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of veterinary hospitals functioning at present in each State;

(b) whether the Government propose to open more such hospitals; and

(c) if so, the locations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LANKA): (a) to (c). The information is being gathered and will be laid on the table of the Sabha.

#### **Diversion of Agricultural Land for Industrial Purpose**

280. SHRI MAHENDRAKUMAR SINGH THAKUR: Will the Minister of AGRICULTURE be pleased to state:

(a) the total area of agricultural land diverted for setting up of industries in the country during 1990-91;

(b) whether agricultural production has reduced due to the use of agricultural land for industrial purposes;

(c) if so, the details thereof; and

(d) the steps taken to prevent use of agricultural land for industrial development.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Requisite information on the total area of agricultural land diverted for setting up of industries in the country is not available since such statistical data are not maintained by the Central Government.

(b) to (d). Conversion of agricultural land for industrial purposes is taking place on account of growing population and diversification of economic activity. The pace of such conversion to non-agricultural use is, however, not of the order which will adversely affect agricultural production. The Central Government have been impressing upon all the States and Union Territories that State Land use Boards should watch vigilantly the

diversion of agricultural land to non-agricultural use.

[English]

**Allotment of Petrol/Diesel Retail Outlist  
In Himachal Pradesh**

281. PROF. PREM DHUMAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol/diesel retail outlets allotted in Himachal Pradesh during 1991-92 so far; and

(b) the criteria followed in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): (a) Three.

(b) Selection of all dealers are carried out as per Industry Guidelines under various categories through approved Selection Boards and also at the discretion of Government.

**Cultivation of Betel Leaves**

282. DR. KRTIKESWAR PATRA: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of research centres functioning in the betel leaves growing areas of coastal belt of Orissa;

(b) whether there is a demand for opening of a research centre for cultivation of betel leaves in the district of Balasore in Orissa; and

(c) if so, the Steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, only one Centre under the aegis of the All India Coordinated Research project on Bateline is functioning in Orissa at Orissa University of Agrin. and Technology, Bhubaneshwar.

(b) No.

(c) Does not arise.

**Grants to Agricultural Universities**

283. SHRI G. MADE GOWDA: Will the Minister of AGRICULTURE be pleased to state the grants given by the Indian Council of Agriculture Research to each Agricultural University in the country during 1991-92 for various research programmes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): Sir, the total grant released by the ICAR to various Agricultural Universities in the country during the year 1991-92 is Rs. 7090.89 lakhs including AP Cess fund, as per statement attached.

**STATEMENT**

*Statement Showing the Amounts Released to State Agricultural Universities During 1991-92*

S. No. Grantee		Amount
		(Rupees in lakhs)
1	2	3
1.	TNAU, Coimbatore	304.28

S. No. Grantee		Amount
		(Rupees in lakhs)
1	2	3
2.	KAU, Trichur	203.05
3.	APAU, Hyderabad	679.91
4.	UAS, Bangalore	350.47
5.	UAS, Dharwad	171.19
6.	AAU, Jorhat	204.77
7.	OUAT, Bhubaneswar	249.90
8.	RAU, Samastipur	276.12
9.	BAU, Ranchi	145.38
10.	RAU, Bikaner	516.61
11.	GBPUAT, Pantnagar	389.32
12.	NDUAT, Faizabad	209.36
13.	CSAUAT, Kanpur	169.53
14.	IGKV, Raipur	54.29
15.	JNKVV, Jabalpur	440.96
16.	PAU, Ludhiana	462.58
17.	HAU, Hissar	242.58
18.	GAU, Dantiwada	351.53
19.	KPKVV, Palampur	241.96
20.	YSPU, Solan	178.67
21.	MAU, Parbhani	173.86
22.	MPAU, Rahuri	280.74

S. No. Grantee		Amount (Rupees in lakhs)
1	2	3
23.	PKV, Akola	203.90
24.	KKV, Dapoli	108.60
25.	BCKVV, Kalyani	348.25
26.	Sher-e-Kashmir, Srinagar	133.62
Grand total:		7090.89

#### Investment by Multi-national Companies in Food Processing Sector

284. SHRI ASHOK ANANDRAO DESHMUKH:  
SHRI R. DHANUSKODE AT-TITHAN:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state the details of multi-national companies which are investing in the Food Processing Sector in India ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHARGOMANGO): Foreign companies are entering into equity participation in twenty nine joint ventures in various food processing industries such as the manufacture of processed cereals products, snack foods, Non-alcoholic beverages base, mineral water, poultry processing, deep sea fishing & fish processing, etc. These include M/s. Kello of USA, M/s. JMRPCO, Hong Kong, M/s. Tatum Farms of USA, M/S. Toya concusion co. Limited, Japan, M/s. Tie Eun Cooperation Co. Limited, Korea, M/s. Frabelle Fishing Corporation Manila, Philippines Consolidated Sea Food Corporation, Boston, USA, M/s. Hartford (Thailand) Co. Limited, Bangkok.

#### Privatisation of ONGE

285. DR. SUDHIR RAY: Will the Minister of PETROLEUM AND NATURAL GAS be please to state:

(a) whether the Oil and Natural Gas Commission has explored several oil fields in different parts of the country;

(b) if so, the details thereof;

(c) whether sufficient funds are available with ONGE to development these oil fields and if not, the steps taken in this regard;

(d) whether there is any proposal for privatisation of ONGE.

(e) if so, the reasons therefor; and

(f) the reasons for inviting multinational companies in the field of oil exploration?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) yes, Sir.

(b) As on 1.4.92, ONGC has explored 684 prospects in the country including contiguous offshore areas along western and

eastern coast, you of which 218 are oil/gas bearing.

(c) to (f). The development of all the oil and gas reserves established would be require very large resources, a high proportion of which would be required in foreign exchange. The mobilisation of such large resources in the relatively short time span in which these reserves are required to be productionised would be very difficult in the public sector alone. Hence, Government has taken a decision to allow private investment in the Hydrocarbon sector. This measure is expected to mobilise direct foreign investment as well as domestic private capital for this sector in order to accelerate development.

#### **Deaths Due to S. Scarcity**

286. SHRI RAM CHANDRA MOROTRAO GHANGARE: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of persons died in the scarcity-hit areas of the country from October, 1990 to June, 1991 due to hunger and malnutrition;

(b) the measures taken by the Government to counter the disaster;

(c) the findings of the expert team sent by Union Government to Maharashtra to gauge the extent of scarcity; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No reports of Deaths due to hunger or malnutrition during the period October, 1990 to June, 1991 have been received from the State Governments.

(b) Does not arise.

(c) and (d). Under the existing scheme of financing release expenditure the State Government is required to undertake relief measures in the wake of natural calamities from the corpus of Calamity Relief Fund allotted to the State. The Central Government is required to provide additional Central assistance only in the case of a calamity of 'rare severity' warranting its handling at national level. the Central Team which recently visited Maharashtra did not find any case for treating the drought situation in Maharashtra as of rare severity for providing additional Central assistance. However, in order to augment the resources of the State Government for relief measures, the entire Central share of Calamity Relief Fund for the year 1992-93 amounting to Rs. 33,00 crores has been released.

#### **Allotment of Natural Gas to Various Industries**

287. SHRI M.V.V.S. MURTHY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the natural gas allotted to various industries during each of the last two years, State-wise;

(b) the criteria followed for allotment of the natural gas;

(c) whether there is any proposal to further develop the tapping of natural gas in Andhra Pradesh during the Eighth-Plan; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Natural gas allotted Statewise to various industries in last two years is as follows:-

<i>State</i>	<i>Quantity (MMSCMD)</i>
(i) Gujarat	7.04
(ii) Maharashtra	3.26
(iii) Uttar Pradesh	2.83
(iv) Madhya Pradesh	1.80
(v) Rajasthan	0.25
(vi) Haryana	2.85
(vii) Delhi	2.33

(b) The criteria included considerations such as the requirements of the core Sector, best economic use and the capacity/resources available for investment in such industries.

(c) and (d). yes, Sir. According to latest estimates, 3.32 MMSCMD of gas is expected to be available by 1994-95.

#### **Sinking of Floors of DDA flats in Shalimar Bagh**

288. SHRIMATI GIRIJA DEVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have received complaints regarding sinking of DDA flats in Shalimar Bagh, Delhi

(b) whether any enquiry in this regard and been constituted; and

(c) if so, the details of the report received by the Government and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY FOR URBAN DEVELOPMENT

(SHRI M. ARUNACHALAM) (a) According to DDA complaints regarding sinking of floors of some flats in pocket AC-II, Shalimar Bagh have been received.

(b) and (c). An enquiry was conducted by Chief Engineer (Quality Control), DDA and on the basis of the enquiry report it has been decided to initiate major penalty proceedings against the delinquent officers/officials for sub-standard construction.

According to DDA, wherever the defects in floors were pointed out, these were rectified by DDA.

#### **Allocation of Gas for power Generation in Gujarat**

289. SHRI HARIN PATHAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state;

(a) the quantity of gas allocated for exploration of Tapli Gas fields during the Eighth Five-Year Plan;

(b) the quantity of gas allocated to Gujarat State; and

(c) the details of gas allocation for power projects in Gujarat.

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). The Tapli gas field is proposed to be commercially exploited during the Eighth plan period. The allocation from this field can be considered after the development plans are finalised.

#### Population of Metropolitan Cities Living on Pavements

290 PROF. UMMAREDDY VENKATESWARLU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total population living on pavements at the end of seventh Five year Plan period in Metropolitan cities and its percentage to total population in each city;

(b) whether its percentage in getting increased or decreased from plan in these cities; and

(c) whether the Government propose to provide house sites to all these pavement dwellers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The enumeration of houseless population is

done as part of census operations once in every ten years only. The figures of houseless population and its percentage to total population in 12 metropolitan cities as per 1981 census are given in the enclosed statement. The 1991 census date about houseless population has not yet been compiled by the Registrar General & Census Commissioner.

(c) Housing being a State subject various social housing schemes including those for economically weaker sections are formulated and implemented by the concerned State/UTs, or of their own resources. The State Govts. are also free to obtain institutional finance from HUDCO, LIC/GIC and refinance from National Housing Bank etc. for implementation of housing programme in the States. About 90% of the dwelling units Sanctioned by HUDCO go to EWS/LIG.

In addition, Central Govt. is implementing a scheme for construction of Night Shelter and sanitation facilities for the benefit of footpath dwellers under which central subsidy upon @ Rs. 1000/- per beneficiary can be released to local bodies and other designated agencies according to prescribed guidelines through HUDCO for construction of Night Shelter and sanitation facilities in Metropolitan cities as well as other urban areas wherever the problem of shelterless people is more acute.

#### STATEMENT

Sl. No.	Name of the Metropolitan cities	Houseless population (as on 1.3.1981)	Percentage to total population
1	2	3	4
1.	Hyderabad	6640	0.26
2.	Ahmedabad	2970	0.12



<i>Sl. No.</i>	<i>Name of the Metro-politan cities</i>	<i>Houseless population (as on 1.3.1881)</i>	<i>Percentage to total popula-tion</i>
1	2	3	4
3.	Bangalore	12405	0.42
4.	Bombay	50185	0.61
5.	Nagpur	2885	0.22
6.	Pune	3514	0.21
7.	Jaipur	2320	0.23
8.	Madras	7525	0.18
9.	Kanpur	465	0.03
10.	Lucknow	1450	0.14
11.	Calcutta	48440	0.53
12.	Delhi	26772	0.47
	Total	165571	0.30

[*Translation*]

**Death of Prisoners in Tihar Jail**

291. SHRI MUMTAZ ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of prisoners died in Tihar Jail during June, 1992;

(b) the main causes of these deaths;

(c) the action taken against the officers found responsible; and

(d) the steps being taken to check such

type of deaths in future?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Six prisoners died in Tihar Jail during June, 1992.

(b) and (c). The Delhi Administration has informed that two inmates are suspected to have died reportedly due to gastroe-enteritis, two due to T.B. one due to Canher and due to hyperpyrexia. However, inquests are being held by SDM to ascertain the causes of death. A magisterial inquiry has been ordered by Delhi Administration into the two deaths of suspected gastroe-enteritis.

(d) Following steps have been taken in the matter:

- (i) Supply of drinking water and water for cooking has been arranged from MCD Water Tankers.
- (ii) A drive has been undertaken to improve sanitation.
- (iii) Disinfectants like phonyl and bleaching powder are being extensively used.
- (iv) Chlorine tablets are being supplied to inmates.

[English]

#### **Expansion of Madras Refinery**

292. SHRI K. MURALEE DHARAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal for expansion of madras refinery; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Presently Madras Refineries Limited (MRL) is implementing a project at an estimated cost of about Rs. 38.5 crores for increasing its refining capacity from 5.6 MMTPA to 6.5 MMTPA. This is expected to be completed by December 1992. Recently, MRL has submitted another project proposal for further expanding its capacity by 3 MMTPA.

#### **Criteria for Inclusion of Languages in the Eighth Schedule of the Constitution**

293. SHRI GUMAN MAL LODHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria of inclusion of any language in Eighth Schedule of the Constitution; and

(b) the number of people speaking Manipuri, Nepali, Konkani and Rajasthani languages in India as per 1991 census?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) There are no criteria given in the Constitution for the inclusion of more languages in the Eighth Schedule.

(b) The 1991 Census language data is not available.

#### **Food Processing Industry in Maharashtra**

294. SHRI VALASRAO NAGNATHRAO GUNDEWAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of Food Processing Industries being run under Public Sector along with their locations in Maharashtra;

(b) whether the Government have received any proposal for setting up more food processing industries in Maharashtra;

(c) if so, the details thereof; and

(d) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GMONGO): (a) Maharashtra Agricultural & Fertilisers Corporation (MAFCO) operates 4 fruit and vegetable processing units in Bombay, Pune, Satara and Nanded and a pork processing unit at Borivali, Bombay. In addition, Maharashtra Agro Industries Corporation Ltd. have

3 fruit & vegetable processing units, one at Bombay and two at Nagpur. Maharashtra Government has 4 units for mild processing at Akola, Miraj, Amravati and Udgir, Modern Food Industries (India) Ltd. also operates the bread manufacturing unit at Bombay.

(b) to (d). Two proposals for setting up 100% EOUs for processing of fruit and vegetables in Maharashtra were received and have been approved.

[*Translation*]

**Funds Provided for National Capital Region During Eighth Plan**

295. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the funds provided in the Eighth Five Year Plan for the National Capital Region; and

(b) the names of towns in Uttar Pradesh to be covered under this plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Rs.200

crores have been allocated for NCR in the Eighth Plan.

(b) It is reported that Ghaziabad-Loni, NOIDA, Meerut, Hapur, Bulandshahr, Khurja are the major towns likely to be covered under the National Capital region's outlay in the Eighth Plan.

**Production of Petroleum Products**

296. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of production of various petroleum products in the country during 1991-92; unit-wise;

(b) the quantity of surplus natural gas flared up during the last year; and

(c) the details of the programmes to increase the production of petroleum products during the current financial year?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) The details are as given below:-

(Figs. in TMT)

<i>Product</i>	<i>Refineries</i>	<i>Fractionator</i>	<i>Total</i>
LPG	1204	1234	2438
MS	3554	-	3554
NAPHTHA/NGL	4697	873	5570
ATF	1538	-	1538
SCO	5342	-	5343
HSD	17404	-	17404

(Figs. in TMT)

<i>Product</i>	<i>Refineries</i>	<i>Fractionator</i>	<i>Total</i>
LDO	1482	-	1482
FO/LSHS	9637	-	9637
OTHERS	3484	-	3484
<b>TOTAL:</b>	<b>48342</b>	<b>2107</b>	<b>50449</b>

TMT Thousand Metric tonnes.

The above figures are provisional.

(b) Approximately 11.3 MMSCMD of associated gas was flared during 1991-92.

(c) The installed capacity of madras refinery is being increased from 5.6 MMT to 6.5 MMT and that of Guwahati refinery MMT = Million Metric tonnes.

[English]

**Brick Manufacturing Projects in Kerala**

297. SHRI V. S. VJAYARGHAVAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the HUDCO propose to set up brick manufacturing projects in Kerala; and

(b) if so, the places identified and the likely cost of these new units?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). HUDCO is not engaged in setting up brick manufacturing units. However, it has sanctioned term loan assistance of Rs. 1.50 lakhs for setting up of a brick manufacturing unit at Poovartuparamba, Kozhikode taluk Kerala.

**Declaration of Holy Cities**

298. SHRI ATAL BIHARI VAJAYEE:  
SHRI SHANKERSINH  
VAGHELA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received any suggestions from any State Government/Municipal Corporation or Organisations for declaring any cities as "holy" cities;

(b) if so, the details thereof;

(c) the reaction of the Government thereto;

(d) whether any city has been declared as "holy city" during the last three years, and if so, the details thereof; and

(e) whether the Government propose to evolve any national policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (e). The facts are being

ascertained and will be laid on the Table on the House.

#### Remunerative Prices of Agricultural Commodities

299. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether other farmers from Kerala staged a Dharna at Boat Club, Delhi during the second week of May, 1992 demanding increase in remunerative prices of pepper, cocoa, ginger, coffee, coconut and rubber;

(b) if so, the details thereof; and

(c) the steps taken by the Government for the redressal of their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). No formal communication on the subject has been received in the Ministry. However, according to press reports farmers from Kerala had staged a Dharna on 11th May, 1992 to press their demand for a policy on support prices based on the cost of production and cost of living, for all agricultural produce from the State.

(c) The Government is already fixing the support prices for all major crops including copra every year under the Minimum Support Price Scheme. In addition, the interests of farmers engaged in the Cultivation of crops essentially perishable and incalised in nature are being protected through the market intervention Scheme undertaken on the specific request of the concerned State governments.

[Translation]

#### Oil and Natural Gas

300. SHRIMATISHEELA GAUTAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the names of the places identified by the Oil and Natural Gas Commission in the Eastern and North Eastern parts of the country for undertaking operations for drilling and exploration of oil and natural gas; and

(b) the details for the progress made so far in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) the Oil and Natural Gas Commission is actively engaged in exploration for oil and gas in the areas of Upper Assam Valley, Dhansiri Valley and Cachar of Assam State, Naga Schuppen belt of Nagaland State, Kasmira of Meghalaya, Rangte of Mizoram, Western and Eastern Tripura, Onland part of West Bengal and northern/eastern part of Bihar.

(b) So far, 15 oil and gas discoveries in the State of Assam, 5 gas discoveries in Tripura and one oil and gas discovery in Nagaland have been made. In addition, one oil and gas indication in West Bengal has been reported.

#### Dryland Farming

301. SHRI HARI KEWAL PRASAD: SHRI AUJUN SINGH YADAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) the dryland farming projects implemented in Uttar Pradesh during the last year;

(b) the achievement made under these project; and

(c) the steps taken to increase production in dryland areas?

Uttar Pradesh during last year.

(b) The achievements made under these Projects are at enclosed statements I & II.

(c) Steps have been taken to increase the total bio-mass production in the dryland areas through sustainable development of the integrated farming systems encompassing agriculture animal husbandry, agro-forestry, dryland horticulture, house-hold gardens, household production systems, etc., in dryland areas.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) National watershed Development Project for Rainfed areas and Himalayan Watershed Development Project were implemented in

#### STATEMENT-I

*Statement showing achievements made under National Watershed Development Project for Rainfed Areas (NWDPA)*

<i>S. No.</i>	<i>Item</i>	<i>Achievements</i>
1.	Establishment of Nurseries-Composite	187 nos.
2.	Training-Mitra Kisan Gopal	4062 nos. 180 nos.
3.	Agro-forestry	1192325 plants
4.	Dryland Horticulture	799650 plants
5.	Homestead Gardens, Kitchen Gardens and backyard horticulture	91562 nos.
6.	Household Production System	64 nos.
7.	Vegetative filter strip	289840 Running Meter.
8.	Live fencing	696060 Running Meter.
9.	Vegetative contour hedges	34581 ha.
10.	Bank Stabilisation	691700 Running Meter.
11.	Live checks	11154 nos.
12.	Loose boulder structures	9863 nos.
13.	Run off management structures	1715 nos.
14.	Live stock development	183400 nos.

<i>S. No.</i>	<i>Item</i>	<i>Achievements</i>
15.	Fodder production	36330 No. of families)
16.	Crop demonstration	126937 nos.

**STATEMENT-II**

*Statement indicating the achievements made under Himalayan Watershed Management Project Uttar Pradesh*

<i>Sl. No.</i>	<i>Item</i>	<i>Unit</i>	<i>Achievement (1988-89 to 1991-92)</i>
1.	Forestry	Ha	21714
2.	Soil Conservation		
	(i) Import/Repair of terraces	Ha	3612
	(ii) Brushwood checkdam, cratewise dam, drop structure	No.	21881
3.	Horticulture		
	(i) Top working, establishment of private orchard, Rejuvenation of old orchards	Ha.	2529
	(ii) Homestead orchard	'000 No.	397
	(iii) Supply of equipment	No.	3028
4.	Agriculture		
	(i) Field Trial	No.	130552
	(ii) Seed Multiplication	No.	4562
	(iii) Seed Store	No.	21
5.	Animal Husbandry		
	(i) Pasture Development	Ha.	2532
	(ii) Distribution of folder Minikits	No.	51910
	(iii) Supply of implements	No.	11772

[English]

**Arrest of Afghan National in Delhi**

802. SHRI RABI RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an Afghan national was recently caught at the International Airport in New Delhi before he could escape to Kabul with an Indian 'wife' aged 15 years, as reported in the Times of India dated June 20, 1992;

(b) if so, the facts of the case; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c). On 19.6.92 an Afghan national reported for immigration clearance for flight No. IC-451 at Indira Gandhi International Airport, New Delhi. He was followed by a girl in burka. The girl was reportedly married to the Afghan national recently. When the girl was questioned, she stated that she has been physically coerced into marrying the Afghan national and that her age was 15 years. She also states that she had been brought to Delhi from Calcutta for boarding a flight to Kabul. She further stated that she neither wanted to marry the Afghan national nor go abroad. On her statement a case u/s 342/356/366/376 IPC and 14 Foreigners Act was registeree and the Afghan national arrested. The medical examination examination of the girl indicates her age between 18 and 21 years. The girl has been sent to Nari Niketan.

**Arrears Outstanding Against Ex-Ministers**

303. SHRI CHETAN P. S. CHAUHAN:  
SHRI BALRAJ PASSI:

Will the Minister of URBAN DEVELOP-

MENT be pleased to refer to the reply given on march 11, 1992 to Unstarred Question No. 2561 and state:

(a) whether the information regarding arrears of amount pending against Ex-Ministers has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) Does not arise.

(c) The question of determination of rental liability of Ex-Ministers and Ex-MPs has been under consideration. Steps are being taken to send provisional rent bills to them.

**Jharkhand Issue**

304. SHRI MUKUL BALKRISHNA WASNIK:  
SHRI SIMON MARANDI:  
SHRI BIR SINGH MAHATO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present status of the representative awaiting to the demand for the creation of Jharkhand state;

(b) whether the Government propose to have a further round of discussion on the issue with the concerned parties;

(c) if so, the details thereof;

(d) whether the concerned State Governments have sent their suggestions to the Union Government on the issue;

(e) if so, the details thereof; and

(f) the reaction of the Government thereto?



THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c). The last three meetings on this matter were taken by the Home Ministers on 4.4.1992, 6.4.1992 and 7.4.1992 respectively. On 4.4.1992, the discussions were with the Chief Ministers of Bihar and the representatives of the Chief Minister of West Bengal and Madhya Pradesh. The Chief Minister of Orissa did not attend the meeting but had conveyed his views. On 6.4.1992 and 7.4.1992 the meetings were with the representatives of major political parties and Jharkhand Groups in Bihar respectively. The views expressed then have been noted by Government.

(d) to (f). The Government of Bihar were requested to offer their comments on the recommendations of the Committee on Jharkhand Matters. Their comments are still awaited.

#### Allotment of MIG Flats

305. SHRI N. K. BALIYAN:  
DR. RAMESH CHAND  
TOMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of MIG flats allotted to the registrants under the New Pattern (HUDCO) Scheme, 1979 during 1991;

(b) the number of registrants of MIG flats yet to be allotted flats; and

(c) the number of MIG flats which are under construction and proposed to be allotted during 1992?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) 697 MIG flats were allotted by DDA during the calendar year 1991.

(b) 22,280 registrants of MIG category

are reported to be awaiting allotments as on 1.7.1992.

(c) The DDA has reported that as on date 3,488 MIG flats are under construction. 1481 MIG flats are likely to be completed during 1992-93 for allotments.

#### Punjab Problem

306. SHRI CHANDRA JEET  
YADAV:  
SHRI RAM VILAS PASWAN:  
SHRI SHARAD YADAV:  
SHRI DHARMANNA MON-  
DAYYA SADUL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have recently offered a package to solve the Punjab problem;

(b) if so, the details thereof; and

(c) the reaction of the Government of Punjab thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) No, Sir.

(b) and (c). Does not arise.

#### Metro Project for Capital

307. SHRI TARA CHAND KHAN-  
DELWAL:  
SHRI M. V. CHAN-  
DRASHEKARA MUR-  
THY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a french company has shown willingness to take up the metro project for the Capital on a turnkey basis under the

Scheme of Build, Own, Operate and Transfer (BOOT);

(b) if so, the details of the terms and condition submitted by the company to the Government;

(c) whether the Government have taken a decision to hand over the job to this foreign company;

(d) if so, the details thereof; and

(e) the time by which the job is likely to be executed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) With a view to explore the possibility for funding the proposed Mass Rapid Transit System of Delhi, a Presentation was held on 13th December 1991 which was attended by more than 100 Indian and foreign firms. Some of the firms, including a French firm have shown their willingness to participate in the project. The firms has intimated that it will take more time for them to respond to the proposal of executing the project on Build, Own, Operate and Transfer (BOOT) basis. No firm proposal has been received so far from the French company.

(b) to (e). In view of the (a) above, do not arise.

#### **Food Processing Industries**

308. SHRI MANORANJAN BHAKTA:  
SHRI GEORGE FERNANDES:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government have taken any decision regarding private sector's investment in the Food Processing Industries; and

(b) if so, the incentives proposed to be

provide to the private sector?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHARGOMANGO):

(a) and (b). Although some food processing industries are in public/joint/assisted/cooperative sector, majority of the food processing industries in the country are in the private sector. Under the new Industrial Policy, a large number of food processing industries have been placed in the high priority list. Subject to locational criteria, requirement of industrial licence for manufacture of majority of the food products have been done away with except for beer and potable alcohol and the items reserved for exclusive manufacture in small scale sector. Scheme of automatic approval for foreign collaboration upto 15% foreign equity have been announced and procedures for foreign collaboration and technology agreement have been simplified. Non-Resident Indians (NRIs) and Overseas Corporate Bodies predominantly owned by NRIs are permitted to invest upto 100% of the equity in these industries. Several fiscal incentives such as removal and/or reduction of Union excise duty for certain food products, glass containers etc. and reduction in customs duties for plant and machinery and for project import that have been provided can be availed by all food processing industries including those private sector.

[Translation]

#### **Reports of Minorities Commission**

309. SHRI CHHEDI PASWAN: Will the Minister of WELFARE be pleased to state:

(a) the main features of the reports submitted by the Minorities Commission; and

(b) the effort made by the Government for their implementation?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The main recommendations of the reports submitted by the Mi-

minorities Commission relate to grant of statutory status to the Commission; promotion of national integration and maintenance of communal harmony; speedy trials of riot culprits and rehabilitation of victims; implementation of National Policy on Education; recognition of minorities managed educational institutions; fair and adequate representation to minorities in the recruitment; setting up more ITIs in minority concentration districts, and greater flow of bank credit to minorities.

(b) The Commission has submitted 13 Annual Reports out of which 10 have already been tabled in the Parliament with Action Taken Memoranda on the recommendations.

[English]

**Police Repression Against Scheduled Castes at Mangolpuri, Delhi**

310. SHRI HANNAN MOLLA:  
SHRI RUPCHAND PAL:

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have received any memorandum from "Society of Depressed People for Social Justice" regarding police repression against Scheduled Caste families at Mangolpuri, Delhi;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF WELFARE (SHRI

SITARAM KESRI): (a) and (b). Yes, Sir. The Society of Depressed people for Social Justice, Delhi has submitted a memorandum regarding alleged murder of the daughter of one Shri Kishan Lal Berwa of Mangolpuri, Delhi-83.

(c) The U. T. Administration of Delhi has been requested to furnish a report on the case which is awaited.

**Central Assistance for Fishermen Welfare Societies In Kerala**

311. PROF. K. V. THOMAS: Will the Minister of AGRICULTURE be pleased to state:

(a) the amount of Central assistance provided to the Fishermen Societies in Kerala during 1990-91 and 1991-92; and

(b) the terms and conditions for this assistance?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No Central assistance is released directly to Fishermen Societies. However, the amounts of Central assistance released to the Government of Kerala under the Centrally Sponsored Schemes, 'National Welfare Fund for Fishermen', 'Group Accident Insurance Scheme' and 'Savings-cum-Relief' during 1990-91 and 1991-92 are as below:

(Rs. in lakhs)

<i>Year</i>	<i>National Welfare Fund</i>	<i>Group Accident Insurance</i>	<i>Savings-cum-Relief</i>
1990-91	19.24	6.45	-
1991-92	35.00	8.74	180.00

(b) The main terms & conditions governing the Central assistance are as below:

(i) National Welfare Fund of Fishermen:

- (a) Each model fisherman village will have 10 houses to 100 houses.
- (b) For every 20 houses there will be one tubewell for drinking water. In case of the village having only 10 houses, there will be one tubewell.
- (c) Model village with 75 houses will qualify for one community hall/ workshop.
- (d) Each house will have a maximum ceiling of 35 sq. mts., for the construction of which there will be upper ceiling of Rs. 35,000.

(ii) Group Accident Insurance Scheme:

Action fishermen who are members of Fishermen Cooperative Societies of Welfare Organisation sponsored by the State Government, would be insured for Rs. 21,000/- for one year against death or permanent disability and for Rs. 10,500/- for partial disability. The annual premium for Insurance of Life of Fishermen will be Rs. 10.84 per head contributed by the Centre

and the State on 50.50 basis.

(iii) Savings-cum-Relief

- (a) the scheme will be operated only in Maritime States/UTs for Marine Fishermen.
- (b) Rs. 45/- per month is to be collected from Marine fishermen who are members of cooperative societies for a period of 8 fishing months in a year. A Total of Rs. 360/- thus collected will be matched with an equal amount by the State Government and the same amount by the Central Government. The total sum of Rs. 1080/- thus collected plus interest will be distributed during the four lean months to the beneficiaries @ Rs. 270 or so per month.

[Translation]

#### Shortage of LPG in Orissa

312. SHRI SRIKANTA JENA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware that there is acute shortage of cooking gas (LPG) in Orissa;

(b) if so, the reasons therefor; and

(c) the steps taken to ensure the availability of gas cylinders in the State?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): (a) to (c). While Oil Companies are continuously meeting the requirement of LPG in Orissa, occasional backlog can develop in certain areas due to reasons like strike, non availability of appropriate transport etc.

[English]

**Extraction of Ginger Oil Industry in Sikkim**

313. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether ginger is cultivated and produced in large quantity in Sikkim;

(b) whether the Union Government have received any proposal from the Government of Sikkim to set up any industry to extract ginger oil and other related products which are in great demand in foreign countries; and

(c) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

**Construction of Flats Under New Pattern (HUDCO) Scheme, 1979**

314. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of flats under various categories or the New Pattern (HUDCO) Scheme, 1979 constructed during 1991 and possession given to the allottees;

(b) whether the target of construction of flats was met and if not, the reasons therefor and how does the same compare with the presiding three years;

(c) the reasons constructing less number of flats of MIG category and the steps taken to construct more such flats;

(d) whether any target for construction of flats for the year 1992 has been fixed; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) According to DDA, during the year 1991-92, a total of 8,933 flats were constructed under New Pattern Scheme, 1979. During this period possession was given in respect of 10,255 flats including flats taken up for construction during preceding years.

(b) The details regarding target/achievement for the relevant years are reported as follows:

<i>Year</i>	<i>Target for construction</i>	<i>No. of flats constructed</i>
1988-89	16,792	14,840
1989-90	23,592	19,370
1990-91	8,723	7,221
1991-92	9,433	8,933

The reasons for shortfall in construction are reported as follows:—

1. Delayed completion of external electrification work and Connection.
2. Delayed connection of water and sewerage system.
3. Shortage of essential buildings materials like Cement & Steel, C. I. Pipes and G. I. Pipes.

(c) In the Action Plan for the current year it has been planned by DDA to take up about 9,500 flats of MIG category as against about 6,500 flats LIG category.

(d) & (e). Action plan has been prepared by DDA for construction of 8424 flats in the year 1992-93 as below:—

SFS	2,000
MIG	1,481
LIG	3,028
JANTA/ EWS	1,835
Staff quarters	80
	8,424

#### **Out of Turn Allotment of Government Accommodation**

316. MEJ. GEN. (RETD.) BHUWAN CHADRA KHANDURI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to allot Government accommodation on priority basis to those Union Government employees who are the permanent residents of the earthquake hit Garhwal region and whose houses have been damaged by the earthquake; and

(b) if so, the number of such applications received and the number out of them disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No such proposal is under consideration.

(b) Does not arise.

#### **Projects Submitted by State Under NCR**

317. SHRIMATI VASUNDHARA RAJE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the States which fall under the purview of the National Capital Region (NCR) have submitted project to the Union Government for implementing them during the Eighty Five Year Plan;

(b) if so, the details thereof, State-wise; and

(c) whether any time bound programme have been drawn for the implementation of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Only one scheme from Meerut Development Authority has been received in the NCR Planning Board during the year 1992-93.

(b) The project relates to Road Network and electrification of Vedvyas Puri Scheme.

(c) The projects will be taken up and executed to the extent of available funds.

#### **Communal Riots**

318. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of communal riots which took place during 1992 so far, State/Union Territory-wise;

(b) the main reasons herefor; and

(c) the number of persons killed, injured and the loss of property caused thereby, State/Union Territory-wise?

THE MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS

AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (c). On the basis of available information, the State/Union Territory-wise information relating to the number of major communal riots that took place during 1992 upto 30 June, 1992 and the number of persons killed and injured is given below:—

Name of the State	No. of major communal riots	Number of killed	Persons injure
Gujarat	1	6	24
Uttar Pradesh	2	18	40
Karnataka	1	11	64
Kerala	1	2	44
Bihar	1	3	10
Delhi	1	4	58

The maintenance of public order is included in List-II (State List) of the Seventh Schedule of the Constitution and is, therefore, the responsibility of the State Governments. Thus the figures in respect of those killed/injured and loss of property are maintained by the State Governments. The Central Government provides para-military forces and other materials assistance whenever such a request is made by the States Union Territories from time to time.

(b) It is the view of the Government that communal violence is the handiwork of communal and anti-social elements who exploit various factors and incidents for disturbing communal peace and harmony.

#### Tractors and Power Tillers

319. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of AGRICULTURE be pleased to state:

(a) the total number of tractors and power tillers that are in use in various States

of the country;

(b) the steps taken by the Government to make available improved quality agricultural tools to the small and marginal farmers;

(c) whether the Government propose to reduce the prices of smaller tractors, power tillers, threshers and harvestors;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) State-wise population of tractors and power tillers is given in the statement, Annexed.

(b) the Government of India have been implementing Crop Oriented Schemes which have component of subsidy for improved agriculture implements and hand-tools.

(c) to (e). The Government do not exercise price control on farm machinery.

**STATEMENT***Livestock Census (1987) Data**(Hundreds)*

<i>State/UT</i>	<i>Power Tillers</i>	<i>Tractors</i>
Andhra Pradesh	47	326
Arunachal Pradesh	-	-
Assam	7	7
Bihar	47	203
Gujarat	8	254
Goa	1	1
Haryana	431	1028
Himachal Pradesh	7	13
Jammu & Kashmir	-	14
Karnataka	151	336
Kerala	17	19
Madhya Pradesh	103	455
Maharashtra	-	-
Manipur	3	2
Meghalaya	-	-
Mizoram	-	-
Nagaland	-	-
Orissa	5	14
Punjab	-	-
Rajasthan	93	869
Sikkim	-	-
Tamil Nadu	67	0



*(Hundreds)*

<i>State/UT</i>	<i>Power Tillers</i>	<i>Tractors</i>
Tripura	-	-
Uttar Pradesh	170	2301
West Bengal	338	51
A & N Island	-	-
Chandigarh	(b)	1
D & N Haveli	—	(b)
Delhi	4	35
Lakshadweep	-	-
Pondicherry	2	3

- : Not available

(b) : Less than 50

Note : The data is provisional.

*[Translation]***Arson and Blasts in J & K**

320. SHRI N. J. RATHVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the incidents of arson and blast which took place in Jammu and Kashmir during 1990, 1991 and 1992 so far;

(b) the number of persons killed and injured therein;

(c) the details of compensation paid to the affected families/persons; and

(d) the measures being taken to check such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): The Government of Jammu and Kashmir have furnished the following information:

(a) Number of incidents of:	1990	1991	1992 (upto 15th June, '92)
(i) Arson	709	485	234
(ii) Explosions	1522	667	283

(b) The number of persons killed in terrorist violence:

(i) Civilians	461	382	266
(ii) Security Force Personal	154	168	47

(c) The Government of Jammu & Kashmir have issued guidelines for payment of ex-gratis assistance to persons killed or permanently/partially disabled in terrorist violence, vide their Order No. 723-GR (GAD) of 1990 dated 10/07/90.

(d) The Government has already stepped up pressure on terrorists and vigil on the border. The intelligence operations have been further intensified.

[English]

#### Fire Incidents in Jhuggi-Jhopri Colonies

321. SHRI SHRAVANKUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of fire incidents occurred in the Jhuggi Jhopri Colonies of Delhi during the last four months;

(b) the loss of lives and properties in the fire incidents;

(c) whether any inquiry has been conducted in this regard; and

(d) the steps taken to provide relief to victims and to prevent recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (d). The information is being collected and will be laid on Table of the House.

[Translation]

#### Human Rights Commission

322. SHRI MRUTYUNJAYA NAYAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have examined the issue of constituting the Human Rights Commission;

(b) whether the Union Government have issued any guidelines to the State Governments in this regard;

(c) if so, whether the State Government have submitted their reactions to the Union Government in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) (a) to (d). The question of setting up a Human Rights Commission is under examination of the Government of India. Commission is under examination of the Government of India.

[English]

#### SC/ST Candidates for Competitive Examinations

323. SHRI RAM NARESH SINGH: Will the Minister of WELFARE be pleased to refer to the reply given to the Unstarred Question No. 4411 on August 26, 1991 regarding Assistance to SC/ST candidates for competitive examination and state:

(a) whether the information in regard to parts (b) and (c) of the question has since been collected;

regard?

(b) if so, the details thereof; and

(c) if not, the reasons for delay in this

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). The information in respect of Civil Services Examination is given as under:

Year	Amount released (Rs. in lakhs)	No. of candidates trained for Civil Services exam.	No. of candidates finally selected for Civil Services exam.
1987-88	51.31	528	44
1988-89	68.38	574	48
1989-90	62.76	562	46
Total	182.45	1664	138

Complete information in respect of other examinations has not yet been received from all the State Governments/Union Territory Administrations.

#### **Prawn Hatchery Project in Goa**

324. SHRI GOPI NATH GAJAPATHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any unique prawn hatchery project has been set up at Banaulim in Goa;

(b) if so, the details thereof; and

(c) the details of such projects proposed to be set up in other parts of the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) A shrimp seed hatchery with an annual production capacity of 25 million post larvae has been set up at Banaulim in Goa under a Centrally Sponsored Scheme.

(c) Three shrimp seed hatcheries at

Chandrabhage in Orissa Suryalanka in Andhra Pradesh and Kumta in Karnataka are under various stages of construction. The annual production capacity of the first two hatcheries is 25 million prawn seed each whereas the capacity of the third hatchery is 10 million prawn seed

#### **Security to Media Staff**

325. DR. AMRIT LAL KALIDAS PATEL:  
SHRI R. SUENDER REDDY:  
SHRI RAM BADAN:  
DR. D. VENKATESWARA RAO:  
DR. LAXMINARAYAN PANDEYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have recently decided to provide tighter security to media staff in Punjab, Jammu and Kashmir and other sensitive States;

(b) if so, the details thereof;

(c) the extent to which these measures have been successful;

(d) whether there is any proposal to provide similar security to all Central Government employees in Punjab;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (f). Provision of security to the Central Government employees including those working in media units is the responsibility of the concerned State Government. After the recent incident of kidnapping of Shri M. L. Manchanda Station Engineer, AIR, Patiala Security arrangements in Punjab to media personnel were reviewed and the State Government have been requested to beef up their measures.

[*Translation*]

**Statue of Mahatma Gandhi Near India Gate**

326. SHRI MOHAN SINGH (DEORIA): Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to instal a statue of Mahatma Gandhi near India Gate, New Delhi;

(b) if so, the exact site thereof; and

(c) the time by which it is likely to be installed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The site where statue of Mahatam Gandhi is to be installed has not yet been decided. The likely date of installation can be finalised only after site for installation is decided.

[*English*]

**Oil Exploration in West Bengal**

327. SHRI CHITTA BASU:  
SHRI RADHIKA RANJAN PRAMANIK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there have been firm indications available for the existence of gas and oil in West Bengal Basins as a result of drilling at Ichapur, Nadia, West Bengal;

(b) the amount spent so far no such operation and with what result;

(c) whether the ONGC have decided to further expand its activities in West Bengal following the results obtained at Ichapur; and

(d) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Indications of gas and condensate have been obtained from Ichapur well of Nadia district, West Bengal.

(b) Till 31.3.92, an amount of Rs. 15.58 crores has been spent by ONGC on this well.

(c) One exploratory location Ichapur-2 has been released for drilling by ONGC subsequent to the gas indications at well Ichapur-1.

(d) Does not arise.

**Border Disputes**

328. SHRIMATI RITA VERMA:  
SHRIMATI DIPIKA H.  
TOPIWALA:  
SHRI UDDHAB BARMAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the States whose border disputes are pending;

(b) the major hurdles that come in the way for their solutions; and

(c) the initiative taken by the Union Government to settle the border disputes between the States?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c). The following inter-state boundary disputes are pending:—

- (i) Maharashtra-Karnataka boundary disputes; and
- (ii) Punjab-Haryana boundary disputes.

The view of the Central Government is that these disputes have to be settled primarily by the concerned States by mutual discussions and goodwill. Towards this end, the Central Government will extend all possible assistance to the State Governments.

#### Shifting Cultivation

329. SHRI K. P. SINGH DEO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have made any study on the impact of shifting cultivation;

(b) if so, the States which are affected by shifting cultivation;

(c) whether shifting cultivation has adverse effect on the production of foodgrains; and

(d) if so, the steps taken to check shifting cultivation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

MULLAPPALLY RAMACHANDRAN): (a) and (b). Task Force appointed by Government of India to study the problem of shifting cultivation submitted its report in October, 1983.

According to the report, shifting cultivation is significantly practised in the States of Andhra Pradesh, Assam, Bihar, Madhya Pradesh, Manipur, Meghalaya, Nagaland, Orissa, Tripura, Mizoram & Arunachal Pradesh and sporadically in Maharashtra, Kerala, Karnataka and Sikkim.

(c) Shifting cultivation is a tribal method of cultivation being practised by tribal population mainly on hill slopes, at present leading low yields and soil erosion.

(d) A pilot project for control of shifting cultivation with 100% Central assistance for settlement of 1300 families with a total outlay of Rs. 146 lakhs was taken up during the 5th Five Year Plan. Based on its experience, the scheme for control of shifting cultivation was launched during 1987-88 with 100% Central assistance to the State Plan in Andhra Pradesh, Orissa and all the State of North Eastern Region. Against the targetted settlement of 25,000 families with an outlay of Rs. 75 crores, 26,532 families were identified for settlement and the scheme remained in operation upto 1990-91. The scheme now stands transferred to the State w.e.f. 8th Plan.

#### Encroachment of Footpaths

330. SHRI PROBEN DEKA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the National Commission on Urbanisation have made any recommendation in their report to remove encroachments on footpaths for the convenience of pedestrians;

(b) if so, whether the State Governments have been advised to implement the recommendation of the Commission; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir. However, National Commission on Urbanisation recommended that squatting on land which constitutes a right of way, should generally be cleared of encroachment. Squatting on public land may be regularised where possible. But land required for public and social purposes must be protected and selective relocating of squatters from ecologically sensitive land must be undertaken.

(b) Does not arise.

(c) Does not arise.

#### Privatisation of DDA

331. SHRI JEEWAN SHARAM: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on August 19, 1991 to Unstarred Question No. 3363 and state:

(a) whether the investigations have since been completed by CBI;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government proposed to privatise the Delhi Development Authority to remove corruption and to make it more effective; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The investigation report from CBI has not been received.

(c) and (d). There is no proposal under the consideration of the Govt. to privatise DDA.

[*Translation*]

#### Constitution of Oil Selection Board

332. SHRI SIMON MARANDI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the composition of the Oil Selection Board since January, 1990 to date;

(b) the dates on which changes in the composition of Oil Selection Board have been made during the aforesaid period; and

(c) the time which the present Oil Selection Board is likely to be constituted and the reasons for delay in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Till 25th January, 1991, each Oil Selection Board comprised a retired Judge of High Court, a retired senior civil servant and a prominent public figure.

Reconstitution of the Oil Selection Board is under active consideration of Government.

[*English*]

#### Starvation Deaths

333. KUMARI PUSHPA DEVI SINGH:  
SHRI RAMASHRAY PRASAD SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of starvation deaths reported from each State/Union Territory Administration during the current year; and

(b) the steps taken/ proposed by the Union Government to provide adequate relief measures and to check starvation deaths in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No report of starvation deaths have been received from any State Government/Union Territory Administration during the current year.

(b) The State Governments are implementing various programmes in the drought affected areas which include generation of employment, provision of drinking water and fodder and assuring availability of essential commodities in critical areas.

#### Bride Burning Cases in Delhi

334. SHRI KARIYA MUNDA:  
SHRI REJENDRA AG-  
NIHOTRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of bride burning cases

reported in Delhi during each of the last three years;

(b) the number of husbands facing trial in this connection;

(c) whether a Woman Crime Branch of Delhi Police was set up only to deal with the matters relating to atrocities on women;

(d) whether there have been complaints that in spite of serious allegations, F. I. Rs are not registered in the Woman Crime Branch; and

(e) if so, the action proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b). The number of bride burning cases reported and the number of husbands facing trial during 1989, 1990, 1991 and 1992 (Up to 30.6.92) is as under:—

Year	Cases reported	No. of Husband facing trial
1989	312	79
1990	262	97
1991	353	95
1992 (upto 30.6.92)	122	41

(c) Yes, Sir.

(d) and (e). The Delhi Police have reported that complaints, which disclose cognizable offences, are registered at the concerned Police Station. Whenever, a complaint of non-registration of F. I. R. is received, strict action is taken against the defaulting official.

#### Drug Peddling In Delhi

335. SHRIMATI SAROJ DUBEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have identified the areas in Delhi where drug peddling is flourishing;

(b) if so, the details thereof;

(c) the source of procurement of drug by the drugs peddlers operating in these areas; and

(d) measures taken/being taken to check drug peddling in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b). The statement showing areas which are most prone to drug addiction is enclosed.

(c) The Delhi Police have reported the Afghanistan and Pakistan are the sources/channels for Heroin/Smack/Opium. Similarly Pakistan and Nepal are the source for Charas. Recently it has been noticed that there is

some diversion from licensed areas of Madhya Pradesh, Uttar Pradesh and Rajasthan.

(d) Government have taken various legislative, administrative and preventive measures to counter the drug peddling situation in the Capital. The Narcotic Drugs and Psychotropic Substances Act, 1985 has been enacted to eradicate this social evil. Habitual drug peddlers are booked under this Act. Continuous watch is maintained on drug peddlers. Public is also educated through the media, posters and hoardings, slides in cinemas, staging of anti-drug short plays. De-addiction camps are organised to increase awareness among the people.

#### STATEMENT

##### *List of Project Target Areas or most drug Affected Areas of Delhi*

<i>Sl. No.</i>	<i>Target Area</i>	<i>Police Station</i>	<i>Police Distt.</i>
1.	Welled City	Chandni Mahal	Central
2.	Welled City	Kamia Mkt.	Central
3.	Yamuna Pushta	Kotwali	North
4.	Delhi University	Maurice Nagar	North
5.	Mangolpuri	Mangolpuri	North-West
6.	Sagarpur	Dabri	South-West
7.	Prasad Nagar	Prasad Nagar	Central
8.	J. J. Colony, Nangloi	Nangloi	West
9.	Inder Puri	Inderpuri	South-West
10.	J. J. Colony, Jalvihar	Lajpat Nagar	South
11.	Anand Parbat	Anand Parbat	West
12.	Maya Puri	Maya Puri	South-West
13.	Bhanjan Pura J. J. Coloney	Bhajanpura	North-East
14.	Nand Nagri	Nand Nagri	North-East



<i>Sl. No.</i>	<i>Target Area</i>	<i>Police Station</i>	<i>Police Distt.</i>
15.	New Seelampur	Seelampur	North-East
16.	Andha Mugal	Prasad Nagar	North
17.	JNU Campus	Vasant Vihar	South-West
18.	Ambedkar Nagar	Ambedkar Nagar	South
19.	Mata Rameshwari Nehru Ngr.	Prasad Nagar	Central
20.	J. J. Colony Yamuna Pusta I. T. O. Bridge	I. P. Estate	Central
21.	Vivek Vihar	Vivek Vihar	East
22.	Kalyan Puri	Kalyan Puri	East
23.	Trilok Puri	Trilok Puri	East
24.	Connaught Place	Connaught Place	New Delhi
25.	Jhuggi Kali Bari Mandir	Mandir Marg	New Delhi
26.	Narels/Bawana	Narela	North-West

#### **Spread of Militant Activities of Jammu Region**

336. SHRIGURUDAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Kashmiri militants are fast expanding their area of operation to Jammu region;

(b) if so, the reasons therefor; and

(c) the steps being taken to curb the spread of militancy to Jammu region?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c). The Government of Jammu and Kashmir have informed that some terrorist activities have been reported

in Jammu Region, particularly in Doda District. The State Administration is keeping a close watch on the situation and taking suitable measures to counter disruptive and antinational activities there.

#### **Fire in Multi-Storeyed Buildings in Delhi**

337. SHRI VILAS MUTTEMWAR:  
SHRI VIJAY NAVAL PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number the multi-storeyed building in Delhi in which fire broke out during 1992;

(b) the loss of lives and properties;

(c) the number of multi-storeyed buildings in Delhi which are still without fire safety measures; and

(d) the action Government propose of take against the building owners?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) 37

(b) The Delhi Fire Office has reported that there was no loss of life in these incidents. The loss of property is estimated at about Rs. 18.7 lakhs.

(c) 142

(d) The owners of the 142 buildings in Delhi have been issued notices under the Delhi Fire Prevention and Fire Safety Act, 1986 and rules framed thereunder. Extension of time was granted upto 30.06.92 to complete all the minimum fire safety requirements in these buildings.

#### Central Assistance for Development of Cities in Orissa

338. SHRIMATI FRIDA TOPNO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have received any proposal for the development of cities in Orissa;

(b) if so, the names of the cities proposed to be developed; and

(c) the steps taken by the Union Government to clear the proposal of the Government of Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Based on various proposals received from the Government of Orissa, Schemes have been undertaken in 22 towns and Central assistance amounting to Rs. 710.75 lakhs released from 1979-80 to March, 1992. For the current financial year 1992-93 Government of Orissa has submitted a list of seven towns

in the following order of priority for inclusion under the IDSMT Scheme.

1. Jaipur
2. Basudevpur
3. Athagarh
4. Jhareuguda
5. Bhanjanagar
6. Titiklagarh
7. Umerkote

Proposal submitted by the State Governments for Central Assistance under the IDSMT Scheme are cleared from time to time in accordance with the guidelines in force.

#### Food Processing Industries in Private Sector

339. SHRI M. RAMANNA RAI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government propose to allow the foreign companies to set up food processing industries in the Private Sector;

(b) whether any foreign company has approached for setting up of food processing industries; and

(c) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRIGIRIDHAR GOMANGO): (a) Yes, Sir.

(b) and (c). Equity participation by foreign companies have been permitted in 29 joint ventures in various food processing industries and deep sea fishing.

[*Translation*]

### **Rise in Price of Fruits and Vegetables**

340. KUMARI UMA BHARTI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are aware of the steep hike in prices of fruits and vegetables in most of the cities;

(b) if so, the reasons for their increase;

(c) the efforts being made by the Government to reduce their prices;

(d) whether the Government propose to distribute these items through public distribution system;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) There has been some increase in the prices of certain vegetables and fruits during recent months compared to the corresponding period last year.

(b) The increase is generally in line with the inflationary trends in the economy. Besides, the recent strike by truck operators has also aggravated the situation.

(c) In order to keep the prices of vegetables under check, Government of India have been implementing a central sector scheme for the production of fruits and vegetables in the country. Another central sector scheme on integrated development of tropical and arid zone fruits has also been implemented for production of fruits in the country.

(d) No, Sir.

(e) Question does not arise

(f) Inclusion of additional items for distribution using the PDS outlets is done by the State Governments/U.T. Administrations who are primarily concerned with functional aspects.

### **Banana Production**

341. SHRIMAHENDRA KUMAR SINGH THAKUR: Will the Minister of AGRICULTURE be pleased to state:

(a) the total production of banana during 1990-91;

(b) the total quantity of banana exported during the last year;

(c) whether there has been shortage of banana in the country due to its exports; and

(d) if so, the steps taken to meet the domestic requirement of banana of the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The total production of banana during the 1990-91 was 67.343 lakh tonnes.

(b) the quantity of banana exported during 1990-91 and 1991-92 was 290.2 and 267.6 Metric Tonnes, respectively.

(c) No, Sir.

(d) Does not arise.

### **LPG Connections**

342. SHRI GAYA PR ASAD KORI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of persons in the waiting lists for LPG connections as on date, State-wise; and

(b) the number out of them proposed to

be sanctioned LPG connections during 1992-93?

information as on 1.4.1992 is given in the statement attached.

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): (a) A statement giving requisite

(b) As on date, 5 lakh new connections are proposed to be released. However, depending on the availability of the product, additional releases could be considered.

### STATEMENT

*Statement waiting List as of 1.4.92*

		<i>Gigs in Lacs</i>
<i>Sl. No.</i>	<i>States</i>	<i>Waiting List</i>
1.	Andhra Pradesh	4.81
2.	Arunachal Pradesh	0.11
3.	Assam	1.23
4.	Bihar	1.93
5.	Goa	0.54
6.	Gujarat	6.08
7.	Haryana	2.65
8.	Himachal Pradesh	0.50
9.	Jammu & Kashmir	0.56
10.	Karnataka	3.55
11.	Kerala	2.86
12.	Madhya Pradesh	3.81
13.	Maharashtra	14.34
14.	Manipur	0.20
15.	Meghalaya	0.07
16.	Mizoram	0.06
17.	Nagaland	0.12
18.	Orissa	0.73

*Gigs in Lacs*

<i>Sl. No.</i>	<i>States</i>	<i>Waiting List</i>
19.	Punjab	4.28
20.	Rajasthan	6.36
21.	Sikkim	0.03
22.	Tamil Nadu	8.27
23.	Tripura	0.21
24.	Uttar Pradesh	10.39
25.	West Bengal	6.95
<i>Union Territories</i>		
1.	Andaman & Nicobar	0.05
2.	Chandigarh	0.68
3.	Dadra & Nagar Haveli	0.01
4.	Delhi	6.12
5.	Daman	0.02
6.	Lakshadweep	0.00
7.	Pondicherry	0.23
8.	Silvasa	0.00
9.	Diu	0.00
Total		87.75

[English]

**US Assistance to Agricultural Research Projects**

343. SHRI ASHOK ANANDRAO DESHMUKH: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the Agricultural Research projects funded by United States of America during the last three years;

(b) the total cost of each project;

(c) the contribution of United States of America of these projects; and

(d) the time frame for completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) Sir, the research areas covered under the project include Soybean, Postharvest Technology, embryo transfer, Agro-

forestry etc.

(b) and (c). A Statement giving the details is enclosed.

(d) The Agricultural Research Project started in April, 1984 has been terminated on 30th June, 1992.

## STATEMENT

## INDO-USAID AGRICULTURAL RESEARCH PROJECT

The USAID/GOJ support available to various sub-projects/ activities is shown below:

Subproject/Preproject	(in dollars)			
	1	2	3	4
	USAID Contribution	GOJ Contribution	GOJ Contribution	Total
1. Soybean Processing and Utilization (SPU)	1,743,075	559,000		2,302,075
2. Post Harvest Technology of Fruits and Vegetables (PHT - FV)	2,970,748	1,765,550		4,736,298
3. Project Implementation Unit (PIU)	947,318	333,000		1,280,318
4. Conversion of Biodegradable Animal Wastes (CBAW)	1,104,441	1,443,000		2,547,441
5. Intra-cellular Blood Protista (IBP)	1,315,485	1,052,000		2,367,485
6. Embryo Transfer Technology (ETT)	1,141,070	1,072,000		2,213,070

<i>(in dollars)</i>				
Subproject/Preproject	USAID Contribution	GCJ* Contribution	Total	
1	2	3	4	4
7. Forestry Faculty Training (FFT)	3,181,387	-	3,181,387	
8. Plant Genetic Research (PGR) **	200,000	-	200,000	
9. Agro-forestry Research (AGFOR)	2,044,403	1,358,000	3,402,403	
10. Agro-Meteorological Research	1,554,4985	538,500	2,093,485	
11. Farm Equipment Manufacturing Technology Centres (FEMTC) **	150,000	-	150,000	
12. Onfarm Water Management (OFWM) **	150,000	-	150,000	
13. Protected Cultivation Green Houses (PCGH) **	150,000	-	150,000	
14. Tissue Culture (TC) **	150,000	-	150,000	



(in dollars)

Subproject/Preproject	USAID Contribution	GOI* Contribution	Total
1	2	3	4
15. Integrated Post Management (IPM) **	150,000	-	150,000
16. Animal Genetic Resource Cons. (AGRC) **	150,000	-	150,000
17. Winrock Management Support Services (MSS) Contract	2,522,367	-	2,522,367
18. Evaluation	100,406	-	100,406
Total	19,725,685	8,121,050	
Un-earmarked	274,315	-	274,315
GRAND TOTAL	20,000,000	8,121,050	28,121,050

\* Dollar equivalent in local currency

\*\* Pre-project Activity

**Alleged Bungling in Allotment of DDA Flats**

344. DR. VASANT NIWRUTHI PAWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is a large scale bungling allotment of DDA flats even after computerisation;

(b) whether inspite of making full payment of the demand note of DDA, the possession of flats is not given;

(c) whether interest on amount paid to DDA is given to allottee till the possession of flats is given; and

(d) if so, at what rate and other details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) According to DDA, there is no bungling in the allotment of DDA flats.

(b) After the allottee makes the payment and submits documents as per Demand Letter within the stipulated period, possession letter is issued by DDA.

(c) and (d). As per policy of DDA under SFS, the interest towards late construction is given upto the date of issue of 5th and final demand letters issued in bulk, if there is delay in construction beyond 2 1/2 years from the date of issue of allocation letter. The interest is paid @ 7% PA for the first six months and thereafter 10% per annum.

In other cases, i. e. MIG, LIG and Janta categories interest @ 7% per annum is paid where there is abnormal delay in handing over possession of the flat to the allottee or has been deferred by the DDA.

**Foreign Exchange Earnings of Indian Chartered Fishing Companies**

345. SHRI M. V. S. MURTHY: Will the

Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the foreign exchange earned by Indian chartered fishing companies during 1989-90, 1990-91 and 1991-92;

(b) the details of the chartered fishing trawlers operating in the Indian Economic zone water for the last two years and at present;

(c) whether there are any Indian chartered fishing companies which have not fulfilled the charter obligations and have forfeited their deposits during the last three years;

(d) if so, the details thereof; and

(e) whether by changes have been made in the charter fishing policy and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO):

(a) As per the voyage reports received in this Ministry, the data pertaining to foreign exchange earnings of the Indian chartered fishing companies during the calendar year 1989, 1990 and 1991 are as under:-

	in US \$
1989	1654119
1990	3747388
1991	1565410

(b) The details are given in the statement attached.

(c) to (e). No Indian chartering company has forfeited their deposit during the last three years, although some of the companies have not fulfilled the charter obligation. Joint ventures in deep sea fishing and leasing of foreign fishing has been accepted as fulfilment of charter obligation apart from acquisition of vessels.

**STATEMENT**

According to the information furnished by Coast Guard Headquarters, New Delhi, the number of chartered fishing trawlers (foreign) operated during the years 1990, 1991 and 1992 (June, 1992) are as under:-

1990	No. of Trawlers.	No. of Companies
March	77	39
June	79	39
September	104	48
December	69	33
1991		
March	71	34
June	67	35
September	39	21
December	29	16
1992		
March	7	6
June	22	13

2. Types of the vessels operated under charter during the above period were pair trawlers, stern trawlers and tuna long liners. The flag states of these trawlers were Honduras, Panama, Korea & Italy.

#### **Royalty on Crude Oil to Gujarat**

346. SHRI HARIN PATHAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the demand made by the Government of Gujarat for rate of royalty on crude oil;

(b) the details of recommendations of the Eswaran Committee; and

(c) the follow-up action taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) In the Memorandum submitted to the Easwaran Committee Government of Gujarat had asked for royalty on crude oil to be fixed at Rs. 730/- per metric tonne for the period beginning 1.4.1990.

(b) and (c). No decision has been taken on the recommendations of the Committee.

#### **Sunflower Cultivation**

347. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of sunflower produced during each of the last three years, State-wise; and

(b) the percentage and quantum of the sunflower oil produced during the said period out of the total edible oil produced in the country?

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI

MULLAPPALLY RAMACHANDRAN): (a) A Statement giving production of sunflower during 1989-90, 1990-91 and 1991-92 (likely), State-wise, is annexed.

(b) The table gives the percentage and quantum of sunflower oil produced during 1989-90, 1990-91 and 1991-92 (Prov.) out of the total edible oil produced in the country:-

(*'000 tonnes*)

<i>Commodity</i>	<i>1989-90</i>	<i>1990-91</i>	<i>1991-92(Prov.)</i>
Sunflower Oil	227	320	333
Total Edible Oil	4566	4850	4979
Percentage share of sunflower oil in the total oil production	4.97%	6.60%	6.79%

**STATEMENT**

*Production of Sunflower During 1989-90, 1990-91 and 1991-92 (Likely), State-wise*

(*'000' tonnes*)

<i>States</i>	<i>1989-90</i>	<i>1990-91</i>	<i>1991-92 (Likely)</i>
Andhra Pradesh	64	131	122
Haryana	7	27	50
Karnataka	246	362	457
Madhya Pradesh	11	18	45
Maharashtra	258	303	119
Punjab	25	23	120
Tamil Nadu	13	11	18
Uttar Pradesh	6	9	6
Others	1	5	3
<i>All India</i>	<i>631</i>	<i>889</i>	<i>940</i>

[*Translation*]

**Espionage by Pakistani Nationals**

348. SHRI MRUTYUNJAYA NAYAK: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to the Unstarred Question No. 2685 on March 12, 1992 regarding espionage by Pakistani Nationals and state:

(a) whether the information in regard to parts (a) to (c) of the question has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for delay in his regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Yes, Sir.

(b) According to the available information, 6 cases suspected espionage involving Pakistani nationals have come to notice during September, 1991 to February, 1992. Cases have been registered against the persons involved under the Official Secrets Act, 1923, IPC etc.

(c) Does not arise.

[*English*]

**Legislation on Rent Control Law**

349. SHRI SHRAVANKUMAR PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to bring forward a legislation on model rent control law for various metropolises;

(b) if so, the details thereof;

(c) whether any survey has been conducted regarding dwelling units lying vacant

but for the rent control law in Delhi, Bombay and other metropolises; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The Model Rent Control Law will be laid on the table of the Sabha in this Session. The objective is to balance the interests of landlords and tenants, expand the rental housing stock, permit periodic revision of rent, ensure better maintenance and speed up the adjudication of disputes.

(c) and (d). No specific survey has been conducted regarding dwelling units lying vacant on account of the rent control law, in Delhi, Bombay and other metropolises.

**Primary Cooperative Societies**

350. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Agricultural Credit Review Committee (ACRC) has suggested to the Government to evolve business development plans for Primary Cooperative Societies to make them economically viable; and

(b) if so, the reaction of the Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) For making the Primary Agricultural Cooperative Societies economically viable and thereby strengthening the rural credit delivery system, a Business Development Planning programme has been initiated by the Government in various States/UTs.

**Kerosene to Kerala**

351. PROF. K. V. THOMAS: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantity of Kerosene allotted to Kerala since January 1992 so far;

(b) the quantity of kerosene intake by the state;

(c) whether any representation has been

received to increase the commission of kerosene distributors under the public Distribution System; and

(d) if so, the action taken, thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Kerosene allocated to the State of Kerala and released made during January, 1992 to May, 1992 are as follows:

(in MTs)

<i>Month</i>	<i>Allocated Quantity</i>	<i>Sales</i>
January, 1992	22084	21427
February, 1992	22084	22000
March, 1992	22084	21954
April, 1992	22084	21691
May, 1992	22084	21867

(c) Yes, Sir.

(d) Oil prices Review Committee (OPRC) has considered in its Report the question of the commission of SKO Distributors alongwith other issues. A decision is yet to be taken on the report of the OPRC.

**Animal Husbandry**

352. SHRI GOPI NATH GAJAPATHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to implement new scheme in Orissa for the development of animal husbandry during

the Eighty Five year Plan period;

(b) if so, the details thereof; and

(c) the amount earmarked for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) Yes, Sir. For the development of animal husbandry in the country, Government intends to implement some new scheme during the 8th plan period including the State of Orissa.

(b) and (c). A statement is given in the appendix.

## STATEMENT

S. No. Name of Scheme		Proposed outlay for 1992-97 (Rs. in lakhs)
1	2	3
1.	National Bull Production Programme	1975
2.	National ram/buck production programme and programme for rabbit development.	1250
3.	Development of pack animals	200
4.	Assistance to States for integrated piggery development	1000
5.	Animal Husbandry Extension Programme	1000
6.	Central Directorate of Animal Health	1975
7.	Central Poultry Development Organisation	3475
8.	Central Coordinating Agency for Meat Production	2525

## Kumher Riots

353. SHRI MANQBANJAN BHAKTA:  
SHRI HARI KEWAL PRASAD:  
SHRI ANBARASU ERA:  
SHRI P. C. THOMAS:  
SHRI RAM VILAS PASWAN:  
SHRI BARE LALS JATAV:  
SHRI SUBASH CHANDRA NAYAK:  
SHRI CHHEDI PASWAN:  
SHRI SHARAD DIGHE:  
SHRIK. P. REDDAIAH YADAV:  
SHRI HARI KISHORE SINGH:  
DR. SOUDHIR RAY:  
SHRI SHARAD YADAV:  
SHRI MOHAN SINGH (DEORIA):  
SHRI ROSHAN LAL:  
SHRI N. J. RATHVA:  
SHRI BHAGWAN SHANKAR RAWAT:  
SHRI GEORGE FERNANDES:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have ordered any inquiry into the incident of riots which took place in Kumher town in Bharatpur district of Rajasthan recently;

(b) if so, the details thereof;

(c) the estimated loss of life and property suffered by SCs/STs;

(d) whether the Union Government have received any complaints regarding lapses on the part of the Government of Rajasthan in controlling the riots;

(e) if so, the details thereof;

(f) whether any instruction have been issued to the State Governments to prevent the recurrence of such incident; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b). On the request of the State Government, the Central Bureau of Investigation has taken over investigation into the incident of riots in Kumher town.

(c) As per the report of Govt. of Rajasthan 13 persons have died. The estimated loss suffered mainly by the Jatavs is approximately Rs. 80.22 lakhs according to a preliminary estimate.

(d) and (e). Following the riots, a number of delegations visited Kumher and gave their views/suggestion which have been forwarded to the State Government for necessary action.

(f) and (g). Instruction have been issued from time to time to all the State Governments regarding the precautionary measures to be taken to prevent atrocities against SCs/STs. The latest instructions were issued on 28th April, 1992.

#### Import of Crude Oil and Petroleum Products

354. SHRI CHANDRA JEET YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have entered into an agreement with Iran to import 2 million tonnes to crude oil;

(b) if so, the estimated import of crude and petroleum products during the current financial year;

(c) the sources from where the remaining quantity of crude/petroleum produced to proposed to be imported;

(d) the estimated growth rate in the consumption of petroleum products during the current financial year; and

(e) the estimated cost involved in the import of crude and petroleum products during the current financial year and by what percentage it is higher than the last year imports in terms of foreign exchange?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Indian Oil Corporation have entered into a term contract with M/s. National Iranian Oil Company, Iran to import 2.0 MMT crude oil during 1992-93.

(b) At present, Government have approved the import of 26.66 MMT of crude oil and upto 10.6 MMT middle distillates within a ceiling of US \$5.1 billion and about 1.32 MMT of other petroleum products.

(c) The remaining quantities would be imported both under term contracts as well as in spot purchases.

(d) and (e). Consumption of petroleum products will depend upon several factors including level of economic activity, availability of foreign exchange etc. The import bill during the current year will depend upon the prices prevailing in the international market.

#### Deaths Due to Heat-Wave

355. SHRI N. K. BALIYAN:  
SHRI MAHESH KANODIA:  
SHRI BALRAJ PASSI:  
DR. RAMESH CHAND  
TOMAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of persons died due to heat wave during the current year in the country, State/Union Territory-wise; and

(b) the details of preventive measures taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). The information is being collected



from the State Governments/Union Territories and will be laid on the Table of the Sabha.

#### **Research Station for Temperate Fruits**

356. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of AGRICULTURE be pleased to refer to reply given to Unstarred Question No. 3872 on April 22, 1985 and state:

(a) whether the Research Station for temperate fruits at Bharsar in Pauri Garhwal (U. P.) has since been set up by the Indian Council of Agricultural Research;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) No, Sir.

(b) Does not arise.

(c) It has been decided to set up a Central Institute of Temperate Horticulture. A Regional Station of this institute has already been started at Mukteshwar in U. P. hills, instead of Bharsar.

#### **Exploration of Oil and Natural Gas**

357. SHRI RAM NARESH SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the terms and conditions laid down by the Government for grant of exploration rights for oil and natural gas to foreign companies;

(b) the contracts entered into with foreign companies for exploration of oil and natural gas during 1990-91 and 1991-92; and

(c) the estimated quantity of oil and

natural gas discovered by these companies during the said period?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) The contracts envisaged under the Fourth Round of bidding would be Production Sharing Contracts. The salient terms and conditions are:

- (i) Contract period will be 25 years extendable by 5 years;
  - (ii) Exploration period will be maximum 7 years divisible into three phases of which no phase will exceed 3 years;
  - (iii) Bidder will bid for minimum work obligation in each phase;
  - (iv) Sharing of profit oil is a biddable item based on a sliding scale tied to post-tax rates of return or multiples of investment recovered;
  - (v) Govt. of India shall have the first option to purchase the company's entitlement of crude oil from contract area;
  - (vi) There shall be no signature for production bonuses;
  - (vii) Assignments are possible subject to Government approval.
  - (viii) Companies are exempt from payment of customs duties, royalty to cess; and
  - (ix) Foreign companies will be subject to corporate income-tax at 50%, Indian companies at existing rates of corporate income tax.
- (b) Nil.
- (c) Nil.

**Exploration of Oil**

[Translation]

358. SHRIMATI SHEELA GAUTAM:  
Will the Minister of PETROLEUM AND  
NATURAL GAS be pleased to state:

(a) whether the Government have allowed some Indian Companies to explore oil, particularly in Bombay High;

(b) if so, the details thereof;

(c) the places in the country where oil has been explored; and

(d) the details of the programme for oil exploration and drilling of during the current year?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): (a) and (b). No. Sir. However, four blocks in Bombay Offshore basin were offered under the Fourth Round Bidding.

(c) Exploration of oil has been/is being conducted in the States of J&K, H.P., Punjab, Haryana, Rajasthan, Gujarat, Tamil Nadu, A.P., M.P., U.P., Bihar, W. Bengal, Tripura, Assam, Meghalaya, Nagaland, Mizoram and Arunachal Pradesh onland and contiguous offshore along Eastern and Western Coasts of India.

(d) The details of the Programmes for oil exploration and drilling by ONGC/OIL during the current year (1992-93) are given below:

**ONGC**

Seismic survey : 61034 SLK.

Drilling meterage : 1123.90 thousand metres.

**OIL**

Seismic survey : 4050 line kms. of 2 D survey 100 sq kms. of 3 D survey.

Drilling : 146 thousand metres.

[English]

**Water Board for Delhi**

359. SHRI MADAN LAL KHURANA:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to set up an independent Board for supply of water in Delhi;

(b) if so, the time by which the proposed Board is likely to be set up; and

(c) whether the Board will be under the control of the Union Government or the proposed Legislative Assembly of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The matter is under consideration of the Government.

**Restoration of Normalcy in Jammu and Kashmir**

360. *SHRIMATI VASUNDHARA RAJE:*  
*SHRI KAMAL CHAUDHARY:*

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of militants' hide-outs busted, the number of militants killed and arrested in Jammu and Kashmir during the last three months;

(b) the number of security personnel and civilians killed by militants in the State

during 1992 so far;

(c) the details of militant outfits active in the State at present; and

(d) the steps being taken for restoration of normalcy in the State?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). Statement I and II are attached.

#### STATEMENT-I

The Government of Jammu & Kashmir have informed that between March and mid June, 1992, 205 terrorists were killed and 570 persons were arrested. Combing and search operations based on specific intelligence reports were carried out in a large number of terrorist hide-outs.

In 1992 (Upto 15.6.1992), 266 civilians and 47 security force personnel were killed in terrorist violence.

According to available information, 119 terrorist outfits have been reported in the State. Their list is enclosed.

The Government has already stepped up pressure on terrorists and vigil on the border. Intelligence operations have been further intensified.

#### STATEMENT-II

*List of Militant/Subversive Organisations functioning in Kashmir Valley*

1. *J&K Peoples League*  
Shabir Shah faction
2. *Muslim Janbaz Force*

3. *Dukhtaran-e-Islam*
4. *Islamic Students League*
5. *Muslim liberation front*
6. *People League*  
(Farooq Rehmani faction)
7. *Tehrik-e-Jehad Islami*
8. *Tehrik-e-Mazmat Kashmir*
9. *Islamic Revolutionary front*
10. *Islamic revolutionary force*
11. *J&K Harkat-ul-Mujahidin*
12. *Muslim students federation*
13. *Hizbullah Islami Jamhooria*
14. *Zia Tigers*
15. *Zarb-e-Kalim*
16. *Bihat-ul-Islam*
17. *Mujahi-deen Kashmir*
18. *J&K Marnaat-e-islami*
19. *Hizbul Mujahideen*
20. *Hizb-e-Islami*
21. *Allah Tigers*
22. *Muslim United Gurellia*
23. *Islami Jamat-e-Tulba*
24. *Ikhwan-ul-musalmeen*
25. *Youth Mumjahideen front*
26. *Dikhtaran-e-milat*

<b>317</b>	<b>Written Answers</b>	<b>ASADHA 18, 1914 (SAKA)</b>	<b>Written Answers</b>	<b>318</b>
27.	Islami Tehriq tulba		51.	Operation Balakot
28.	Al Badr.		52.	Kashmir Freedom movement
29.	Al Tayaf		53.	Ahliyat-ul-Mujahideen
30.	Al Ansar Mujahidin.		54.	Al - Hamza
31.	Employees Fed. movement		55.	Al - Hehad
32.	J.K.L.F		56.	Al- Khommi
33.	Muslim Khawateen markaz		57.	Al - madad Yadgari Ali
34.	J.K.S.L.F.		58.	Al-Maqbool
35.	Islamic students league.		59.	Al Mustafa Tigers
36.	J&K People's conference		60.	Al Ahmere Committee
37.	Tehrik Huriyat J&K		61.	Altal Liberation Org.
38.	United Jihad Council		62.	Dukhtaran-e-Kashmir
39.	Mutahid Mujahideen Islam		63.	Haltuf Muajhidin
40.	Al. Umar Mujahideen		64.	Hizb Allah
41.	International Coordination Committee		65.	Kashmir Mujahiddin Islam
42.	Kashmir Liberation Cell		66.	Hizubul-Nissa
43.	Lashkari Ayubi		67.	Hussainin Tigers
44.	Al - Barq.		68.	Ingalabi Council
45.	K-2		69.	Insar Allah
46.	Kashmir Tigers United Front		70.	Ishtaq Gurlla front
47.	Al-Hatif		71.	Islamic Liberation movement
48.	Muslim Conference		72.	Islamic Nanda force
49.	Pasdaran-e-Islam		73.	Islamic Tehrik Inqalab
50.	Mahaz-e-Azadi		74.	J&K Al-barg Mujahidin

319	<i>Written Answers</i>	JULY 9, 1992	<i>Written Answers</i> 320
75.	Islamic Jung.	99.	Kmr. Victory Commando group
76.	J&K Itihad party	100.	Al Jehad
77.	Janbaz Federation	101.	Kashmir Azadi Tazim
78.	Kashmir Liberation Alliance (KLA)	102.	Muslim Liberation front (Ansar-ul-islam)
79.	Kashmir Liberation Tigers (KLT)	103.	Students revolutionary council
80.	Kashmir Tigers united front	104.	Kashmir Liberation tigers
81.	Lashkar -e- mujahidin	105.	Kashmir student liberation front
82.	Mohamadiya tigers	106.	Hizb-e-bullah islami Jamhuriat
83.	Mujahidin Islan	J&K	
84.	Mujahidin Islami Kashmiri	107.	Kashmir liberation Army.
85.	Mujahidin Jang Badar	108.	Lashkar-e- Mujakahidin
86.	Muslim Rangers force	109.	Adam sena (KLF)
87.	Muslim Revolutiuonary front	110.	Inqalabi Council
88.	Students Liberation front.	111.	J&K Red revenge
89.	Shahhab-ul- Musalameen	112.	Al Zulficar J&K Bureau.
90.	Tehrik-e-Khaksar	113.	Al Iqwan
91.	Tehrik-e-Islam	114.	Al-Fidian
92.	Tigers Liberation front	115.	All J&K students & youth liberation front
93.	Urfan Gureilla Army	116.	Al- samash
94.	Yalgar Haider	117.	Hard sto-ne
95.	Youth Mujahidin front	118.	Al - Fateh League
96.	Zab-e- Mujahidin	119.	Al Maghool Muslim Mujahidin
97.	Zia Missionary force	120.	Red Kashmir
98.	Gujjar Tigers	121.	Youth league

122. **Al Mustaq Lib. tigers** JACOB): (a) A proposal is under consideration of the Central Government to assist State Governments in raising India Reserve Banks for augmenting the State police forces.
103. **Al-Amin Liberation Org.**
124. **Muslim Liberation front**
125. **Safa-ara Muslim league** (b) Under the scheme the State Governments will raise and maintain the Bns, but the cost of their initial raising will be borne by the Central Government by way of 50% grant and 50% longterm interest free loan. Proposals have been received from some States for raising of India Reserve Bns.
126. **Father movement-Kupwara**
127. **Kashmir Mujahidin**
128. **Khomeini Commandos**
129. **Al. Inqalab** (c) Government will take a decision in the matter on receipt of detailed proposals from all the States who propose to raise such Bns.
130. **Muslim Janbaz Force**

131. **Hai-al-Jehad**

[Translation]

132. **Chisti Mujahidin-Doda**

**Atrocities on SCs/STs**

133. **AISSF.**

362. SHRI BHAGWAN SHANKAR RAWAT:  
SHRI SYED SHAHJABUDDIN:

134. **Zia Tigers force**

135. **Al Fatah.**

Will the Minister of WELFARE be pleased to state:

**Indian Reserve Police**

361. SHRI V. S. VIJAYARAGHAVAN:  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of atrocities against the Scheduled Castes and Scheduled Tribes, separately, during 1991-92, State wise;

(a) whether the Union Government have any proposal to form Indian Reserve Police' to assist States for maintaining law and order;

(b) the total number of persons killed, injured, number of women raped and the number of houses damaged or destroyed during the year, State-wise

(b) if so, the details thereof; and

(c) the time by which it is likely to be formed?

(c) the number of cases filed under the Special Act relating to atrocities against the Scheduled Castes and Scheduled Tribes and the number of persons prosecuted and found guilty;

THE MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS

Governments concerned;

(e) whether any guidelines have been issued to have a uniform scale of ex-gratia payment and other relief measures; and

(f) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Information to the extent available is given in Statement- I i for Scheduled Tribes.

(c) to (d). The information is being collected from the the State Governments and U.T. Admns. and will be laid on the Table of the House.

(e) and (f). Guidelines have been issued to States/ UTs to arrange for proper and prompt relief and rehabilitation of the vide Union Home Minister's D.O. letters dated 10 th March, 1980 and 2nd November, 1981. The quantum of relief/compensation suggested is given in the Statement- III

## STATEMENT - I

Statement showing the number of incidents of atrocities on Scheduled Casts by non-Scheduled Castes involving murder, grievous hurt, rape and arson during 1991-92 as reported by State Governments and Union Territory Administrations.

S. No.	State/UT	Murder	Grievous hurt	Rape	Arson	Other offences	Total	Remarks Date upto
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	28	104	25	4	189	350	Jan., 1992
2.	Assam	-	-	1	-	3	4	Dec., 1991
3.	Bihar	22	18	42	28	316	426	Dec., 1991
4.	Goa	2	-	-	-	4	6	
5.	Gujarat	28	84	12	20	1368	1512	
6.	Haryana	6	-	17	2	44	69	
7.	Himachal Pradesh	-	5	4	-	34	43	
8.	Jammu & Kashmir	-	2	1	2	38	43	



S. No.	State/UT	Murder	Grievous hurt	Rape	Arson	Other offences	Total	Remarks Date upto
1	2	3	4	5	6	7	8	9
9.	Karnataka	23	19	7	19	458	526	Dec., 1991
10.	Kerala	6	21	33	7	648	715	
11.	Madhya Pradesh	95	287	259	66	5347		
12.	Maharashtra	26	19	29	10	353	437	Dec., 1991
13.	Orissa	7	16	19	20	299	367	
14.	Punjab	8	2	2	-	6	18	Dec., 1991
15.	Rajasthan	52	166	123	102	1884	2327	
16.	Sikkim	-	-	-	-	30	30	
17.	Tamil Nadu	12	2	5	12	567	598	
18.	Uttar Pradesh	293	763	213	285	3394	4948	
19.	West Bengal	-	1	2	-	4	7	

S. No.	State/UT	Murder	Grievous hurt	Rape	Arson	Other offences	Total	Remarks Date upto
1	2	3	4	5	6	7	8	9
<b>UNION TERRITORIES</b>								
1.	Delhi	1	-	1	-	2	4	
2.	Pondicherry	1	-	1	1	3	6	
	Total	610	1509	796	584	14284	17783	

Note :- Information in respect of other State/UTs in NIL.

## STATEMENT - II

Statement showing the number of incidents of atrocities on Scheduled Tribes by non-Scheduled Tribes involving murder, grievous hurt, rape and arson during 1991-92 as reported by State Governments and Union Territory Administrations.

S. No.	State/UT	Murder	Grievous Hurt	Rape	Arson	Other offences	Total	up to
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	04	11	04	-	20	39	Dec., 91
2.	Assam	-	01	01	-	01	03	June., 91
3.	Bihar	01	-	03	01	07	03	Dec., 91
4.	Gujarat	18	33	22	03	92	168	Dec, 91
5.	Karnataka	-	-	-	01	01	11	
6.	Kerala	-	01	02	01	38	42	Jan, 92
7.	Madhya Pradesh	50	103	163	14	1541	1871	
8.	Maharashtra	09	18	16	05	157	205	Feb, 92
9.	Manipur	02	01	-	-	-	03	
10.	Orissa	03	05	09	02	106	125	Feb, 92

S. No.	State/UT	Murder	Grievous Hurt	Rape	Arson	Other offences	Total	up to
1	2	3	4	5	6	7	8	9
11.	Rajasthan	12	48	23	17	541	641	
12.	Sikkim	-	03	-	-	28	31	
13.	Tamil Nadu	03	01	03	18	189	214	
14.	West Bengal	-	-	-	-	08	08	
15.	Daman & Diu	-	-	-	-	03	03	Feb, 92
Total:		102	225	246	62	2741	3376	

Note :- Information in respect of other State/UTs in NIL.

## STATEMENT - III

*Quantum of Relief/Compensation Suggested to the State Govts. Vide Union Home Minister's D.O. Letter dated 2nd No., 1981*

1	Nature of Crime	Quantum of Relief Compensation Suggested
2		3
1.	Death per each person killed in a family (whether earning of non-earning member of family).	Rs. 10,000/-
2.	Permanent incapacitation per each member in a Family.	Rs. 10,000/-
3.	Temporary incapacitation	Rs. 2,000/-
4.	Grievous hurt, short of incapacitation.	Rs. 1,000/-
5.	Rape	Rs. 5,000/-
6.	Loss of house.	Rs. 2,000/-
7.	Loss of immovable property.	Rs. 2,000/-
8.	Loss of earning assets like a vehicle, boat or cattle etc.	Rs. 2,000/- pending expeditious payment of the actual cost of replacement.
9.	For loss of moveable property such as grains, Clothes and other house hold effects.	Rs. 2,000/-

<i>Nature of Crime</i>	<i>Quantum of Relief Compensation Suggested</i>
1	3
10. Damage to irrigation well, drinking water well, tubewell, electric motors, electric fittings and fruit bearing trees in the ownership of the victims to be assessed separately.	The amount of compensation should be equal to the actual loss as assessed. (Animmediate grant of Rs. 500/- should be made).

[English]

**Loan from Asian Bank for Petroleum and Natural Gas**

363. DR. AMRIT LAL KALIDAR  
PATEL:  
DR. LAXMIR NARAYAN  
PANDEYA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Asian Development Bank has imposed certain conditions for sanction of loan in the field of petroleum and natural gas;

(b) if so, the details thereof and the reaction of the Government thereto.

(c) the amount of the loan already sanctioned and additional amount of loan sought from the Bank; and

(d) the projects for which these loans are being utilised/proposed to be utilised?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). The terms and conditions include the ordinary loan operation regulations along with expediting decisions on gas pricing, Fourth Round of Bidding, private sector participation etc.

(c) and (d).		US\$ million
(i)	Gandhar field Development	267
(ii)	Special Assistance Project	150
(iii)	Hydrocarbon Sector Programme loan	250

Government have also sought a loan US\$ 300 million from ADB for ONGC's Gas Flaring Reduction Project.

**Agricultural Surplus**

364. SHRI CHITTA BASU: Will the Minister of AGRICULTURE be pleased to state:

(a) the steps the Government propose to take to stabilise the agricultural surplus;

(b) whether the World Bank have suggested some measures in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The country's agricultural production including surplus, varies in different years. However, to increase production of various agricultural commodities through increase in their productivity, a number of central Sector/Centrally Sponsored Schemes such as, Integrated Programme for Rice Development, Special Foodgrains Production Programme (Wheat), Special Foodgrains Production Programme (Maize & Millets) Intensive Cotton Development Programme, Special Jute Development Programme, Oilseeds Production Programme, Special Foodgrains Production Programme (Pulses),

etc, are being undertaken.

(b) No specific measures have been suggested by the World Bank with regard to stabilising the agricultural surplus.

(c) Question does not arise.

#### Unauthorised Constructions in Delhi

365. SHRI JEEWAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have taken any decision on the recommendations made by the Committee appointed to go into the problem of unauthorised constructions in Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) As per High Court's directions, the Unified Building bye-laws have been taken up for amendment. Administrative steps to strengthen the existing machinery for preventing encroachment and unauthorised construction have also been undertaken by the DDA, NDMC and MCD in their respective areas.

(c) Does not arise.

#### Influx of Chakmas from Bangladesh

366. KUMARI PUSHPA DEVI SINGH:  
DR. AMRIT LAL KALIDAR  
SHRI LAL K. ADVANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a fresh influx of refugees, mostly Buddhist Chakmas, from the Chittagong Hill Tracts of Bangladesh into Tripura and other parts of the country;

(b) if so, the number of such refugees who have entered Tripura and other parts of the country since January, 1992;

(c) whether any Joint Task Force is proposed to be constituted by India and Bangladesh to tackle the situation;

(d) if so, the details thereof; and

(e) the policy of the Government regarding such refugees who do not wish to return to Bangladesh?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Reports have been received from the Government of Tripura that a fresh influx of tribal refugees from CHTs of Bangladesh to that State has commenced since April, 1992. No such report from other States in the NE region has been received.

(b) The number of refugees who have entered Tripura since April, 1992, is about 2800.

(c) and (d). During the visit of the Prime Minister of Bangladesh to India in May, 1992, the Prime Ministers of the two countries agreed to arrange speedy repatriation of all Chakma refugees to Bangladesh in full safety and security. The Bangladesh side agreed to set up a representative political-level Committee that would encourage the refugees to return. The Indian side assured that its authorities would cooperate fully in the process of repatriation.

(e) The Policy of the Government is to



persuade the refugees to return to their homeland.

#### **Foreign Contribution Receipts**

367. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the statistics relating to foreign contribution have been computerised upto and including the year 1989;

(b) if so, the total number of registered recipients of foreign contribution during 1987, 1988 and 1989, State-wise;

(c) the break-up of foreign contribution received during these years, year-wise, with object and purpose of the contribution;

(d) the break-up of the contribution by names of major originating donor countries, year-wise; and

(e) whether the Union Government propose to publish the names of recipients with the amount received and the activities undertaken year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) to (d). Information is at Statement I, II, & III.

(e) There is no such proposal at present to present to publish the name and other details of the recipients.

## STATEMENT-I

*State-wise registered recipients of Foreign Contribution*

State	Number of Associations Reporting				
	1987	1988	1989		
	3	4	5		
1. Andhra Pradesh	473	563	603		
2. Assam	44	55	57		
3. Bihar	218	211	222		
4. Gujarat	240	253	241		
5. Kerala	1001	984	977		
6. Madhya Pradesh	170	173	180		
7. Tamil Nadu	977	1012	1022		
8. Maharashtra	580	568	628		
9. Karnataka	527	513	559		
10. Orissa	134	148	155		
11. Punjab	44	45	40		

State	Number of Associations Reporting				
	1987	1988	1989	1990	1991
	1	2	3	4	5
12. Rajasthan	51	50	52		
13. Uttar Pradesh	255	235	272		
14. West Bengal	411	403	409		
15. Jammu & Kashmir	21	14	14		
16. Nagaland	13	12	12		
17. Haryana	16	20	22		
18. Himachal Pradesh	25	27	28		
19. Manipur	21	22	31		
20. Tripura	1	1	1		
21. Meghalaya	57	59	59		
22. Sikkim	3	2	2		
23. Delhi	212	225	227		

State	Number of Associations Reporting				
	1987	1988	1989	1990	1991
1	2	3	4	5	
24. Andaman & Nicobar	3	2	1		
25. Dadar Nagar Haveli	5	3	5		
26. Goa Daman & Diu	53	59	63		
27. Pondicherry	35	38	33		
28. Chandigarh	3	4	5		
29. Mizoram	3	4	4		

**STATEMENT-II***Purpose - wise receipt of Foreign Contribution during 1987*

<b>S. No.</b>	<b>Purpose</b>	<b>Amount</b>
		<i>(in Rs. thousand)</i>
1.	Care of Orphans	423493
2.	Maintenance/Repair Religious Places	105231
3.	Publish Religious Books & Literature	16412
4.	Publish Non-Religious Books Literature	4026
5.	Cons./Extension Religious Place	259677
6.	Help Poor. Aged and Destitutes	263531
7.	Seminars and Conferences	37342
8.	Religious Education to Priests etc.	97963
9.	Religious Functions	200879
10.	Non-Religious Functions	11338
11.	Cons/Maint. of Schools/Colleges	344216
12.	Cons/Maint. of Hostels	176845
13.	Agricultural Activities	67816
14.	Animal Husbandary	17742
15.	Rural Development	495472
16.	Technical Education	37056
17.	Research	44275
18.	Stipends & Scholarships	84017
19.	Vocational Training	63498

<i>S. No.</i>	<i>Purpose</i>	<i>Amount</i>
		<i>(in Rs. thousand)</i>
20.	Health Care and Family Planning	545582
21.	Relief for Natural Calamities	134503
22.	Relief for Riot Victims	5449
23.	Other than the above	1724677
	<b>Total</b>	<b>5161040</b>

*Purpose - wise Contribution Received during 1988*

<i>S. No.</i>	<i>Purpose</i>	<i>Amount</i>
		<i>(in Rs. thousand)</i>
1.	Care of Orphans	514638
2.	Maintenance/Repair Religious Places	94713
3.	Publication Religious Books & Literature	23322
4.	Publication Non-Religious Books Literature	5188
5.	Construction./Extension Religious Place	384822
6.	Help Poor, Aged and Destitutes	436122
7.	Seminars and Conferences	51286
8.	Religious Education to Priests etc.	134799
9.	Religious Functions	334002
10.	Non-Religious Functions	12637
11.	Construction/Maintenance. of Hostels	282524
12.	Construction/Maintenance Schools/Colleges	357317

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<i>S. No.</i>	<i>Purpose</i>	<i>Amount</i>
		<i>(in Rs. thousand)</i>
13.	Agricultural Activities	74288
14.	Animal Husbandary	9915
15.	Rural Development	729052
16.	Technical Education	25081
17.	Research	80691
18.	Stipends & Scholarships	98597
19.	Vocational Training	64209
20.	Health Care and Family Planning	663925
21.	Relief for Natural Calamities	191260
22.	Relief for Riot Victims	12343
23.	Other than the above	2270456
	<b>Total</b>	<b>6851188</b>

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## STATEMENT -III

## Major Donor Countries

(In Rupees Crores)

Country	1987	1988	1989
1	2	3	4
1. FRG	122.90	161.02	193.02
2. U.S.A.	117.93	157.42	180.80
3. U.K.	47.81	70.84	68.86
4. Netherland	36.83	49.95	46.06
5. Italy	36.77	44.99	57.01
6. Switlerland	33.04	42.50	42.65
7. Canada	20.00	26.42	30.00
8. France	11.64	15.55	17.67
9. Norway	10.90	5.18	5.80
10. Sweden	7.73	14.09	15.16



(In Rupees Crores)

Country	1987	1988	1989
1	2	3	4
11. Belgium	9.87	12.96	11.67
12. Australia	8.01	11.41	14.55
13. Spain	7.31	10.93	11.37

(The above list contains donations above rupees 10 crore & above)

**Deaths in Police Custody**

368. SHRIMATI SAROJ DUBEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the salient features of the recommendations made by the National Police Commission to eliminate custody deaths;

(b) whether these recommendation have been accepted and implemented by the government;

(c) if not, the reasons therefor; and

(d) the measures taken by the Government to provide modern investigation facilities and to train police personnel in adopting more sophisticated methods to minimise custody deaths?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The National police commission inter-alia recommended that judicial inquiry should be mandatory in cases of complaints of deaths caused while in police custody.

(b) and (c). The recommendation is under examination.

(d) The Government of India have issued guidelines to the State Govts. from time to time to ensure that police personnel behave in a humane manner and that leged cases of police excesses are taken serious note of and dealt with firmly wherever they occur. The Government of India also provides financial assistance to the States for the purchase of scientific aids to investigation and training material. This would help police personnel adopt more sophisticated methods of investigation and thereby minimise custodial deaths.

**[Translation]****Riots in Seelampur, Delhi**

369. SHRI VILAS MUTIEMWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there were riots in Seelampur area of Delhi in May, 1992.

(b) if so, the reasons therefor;

(c) the number of persons killed and injured in the riots and the details of arrests made in this connection;

(d) whether illegal arms were used in the riots;

(e) if so, the places from where these arms were brought;

(f) whether these arms have since been seized by Delhi Police; and

(g) the measures being taken to prevent the recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b) A Clash took place between the members of two communities of Old Seelampur area on the night of 15th May, 1992 over the vacation of a shop and the alleged rape of a minor girl belonging to a particular community by a boy belonging to another community.

(c) 5 persons were killed and 71 persons (including 21 policemen, injured. 103 persons were arrested in this connection.

(d) to (f). The Delhi Police have reported that a 315 rifle and a DBBL gun were used by persons other than the licensees. The licen-

see are residents of Old Seelampur. These weapons along with ammunition and a county made pistol were seized by the police.

(g) Among the measures taken to prevent recurrence of communal riots are (i) special watch over the potential miscreants (ii) deployment of additional force, (iii) strengthening of intelligence system, (iv) recourse to preventive action and (v) regular holding of public meetings in which representatives of both the communities are invited.

#### **Deployment of CRPF In Punjab**

370. KUMARI UMA BHARTI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Central Reserve Police Force battalions deployed in Punjab;

(b) whether Central assistance is being provided for maintaining law and order situation in Punjab; and

(c) if so, the details of such assistance provided to State during the last three years, State-wise and year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) At present 52 Bns. of CRPF are deployed in Punjab.

(b) and (c). A statement showing the assistance provided in connection with maintenance of law and order, to the various States, including Punjab, during the years 1989-90, 1990-91 and 1991-92 State - wise and year - wise is attached.

## STATEMENT

*Amount Released to the States under the Scheme of Modernisation of State Police Forces*

## PART - I

Sl. No.	Name of the State	<i>(Rs. in lakhs)</i>				
		1989-90	1990-91	1991-92	Amount released	
1	2	3	4	5		
1.	Andhra Pradesh	40.00	83.76	139.59		
2.	Assam	35.00	120.00	63.62		
3.	Bihar	30.00	63.65	195.24		
4.	Gujarat	48.34	40.50	100.12		
5.	Himachal Pradesh	17.43	12.80	27.17		
6.	Haryana	25.83	21.70	47.81		
7.	J & K	21.00	21.80	57.00		

Sl. No.	Name of the State	(Rs. in lakhs)				
		Amount released				
		1989-90	1990-91	1991-92		
1	2	3	4	5		
8.	Karnataka	26.70	37.60	76.00		76.00
9.	Kerala	44.36	37.60	76.00		76.00
10.	Madhya Pradesh	50.00	63.60	156.64		156.64
11.	Maharashtra	54.93	75.28	167.52		167.52
12.	Manipur	10.08	8.00	23.09		23.09
13.	Meghalaya	10.74	9.30	17.29		17.29
14.	Nagaland	9.00	8.00	25.62		25.62
15.	Orissa	44.60	37.00	69.74		69.74
16.	Punjab	41.51	28.40	56.43		56.43
17.	Rajasthan	66.86	70.38	103.28		103.28

Sl. No.	Name of the State	(Rs. in lakhs)				
		Amount released				
		1989-90	1990-91	1991-92		
1	2	3	4	5		
18.	Sikkim	4.00	3.40	10.38		
19.	Tamil Nadu	63.47	72.97	131.17		
20.	Tripura	10.28	10.00	31.02		
21.	Uttar Pradesh	110.00	104.06	224.20		
22.	West Bengal	67.57	57.00	116.51		
23.	Goa	18.48	-	-		
24.	Arunachal Pradesh	-	12.00	30.85		
25.	Mizoram	25.00	19.20	29.26		
	TOTAL	974.00	1000.00	2000.00		

**PART - II****AD HOC Grant Released to the States***(Rs. in lakhs)*

Sl. No.	Name of the State	Amount released				
		1989-90	1990-91	1991-92		
1	2	3	4	5	5	
1.	Assam	-	-	1000.00		
2.	J & K	-	3588.00	-		
3.	Punjab	-	225.34	-		
4.	Tamil	-	-	1000.00		
5.	Uttar Pradesh	-	-	1000.00		

**PART - III**

Central Assistance in the form of para military forces and arms and ammunition were also provided to the States during the last 3 years, depending upon availability and requirement, on usual terms.

**Drought and Flood in Madhya Pradesh**

371. SHRIMAHENDRAKUMAR SINGH THAKUR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any survey has been conducted through satellite the areas affected by drought and flood in Madhya Pradesh during the last three years; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). the information is being collected and will be laid on the Table of the Sabha.

**Information and Mass Educational Cell For SCs/STs in U.P.**

372. SHRIGAYA PRASAD KORI: Will the Minister of WEILARE be pleased to state:

(a) whether the Union Government propose to set up an Information and Mass Educational Cell for Scheduled Castes and Scheduled Tribes in Uttar Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir.

(b) Does not arise.

[English]

**New LPG Agencies in Andhra Pradesh**

373. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any survey has been con-

ducted to identify potential areas for opening new LPTG agencies in Andhra Pradesh; and

(b) if so, the details thereof, district-wise?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Based on the market survey by the Oil Companies 101 locations in different districts of Andhra Pradesh have been identified for setting up of LPG distributorships during 1992-1997.

**Food Processing Training Centres**

374. SHRI GOPI NATH GAJAPATHI: SHRI GEORGE FERNANDES:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have any proposal to set up Food Processing Training Centres in the rural areas during the Eighth Five Year Plan Period;

(b) if so, the number thereof, State-wise; and

(c) the amount earmarked for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). Government have formulated a scheme for assisting setting up of Food Processing and Training Centres (EPTCs) in rural areas during the Eighth Plan. 50 Food Processing and Training Centres in rural areas each year during the Eighth Plan period are proposed to be assisted. No State-wise targets for setting up of such EPTCs have been laid down.



(c) Annual Plan outlay for 1992-93 earmarked for the scheme is 1.50 crores.

[Translation]

**House Building Advance to Government Employees**

375. SHRIMATI SHEELA  
GAUTAM:  
SHRI RAJESH KUMAR:  
SHRI TEJ NARAYAN SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any maximum limit for the grant of house building advance to the Government employees;

(b) if so, the details thereof;

(c) the comparative details of the limits fixed in regard to the total cost of houses built through housing societies and the prices of flats purchased from the Delhi Development Authority;

(d) whether the Government propose to enhance the maximum limit of house building advance for the Government employees who are retiring shortly taken into account their deposits in General Provident Fund and Gratuity; and

(e) if so, the time by which a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The advance admissible for construction/purchasing new houses/flats is Rs. 2.50 lakhs, or 50 times of monthly basic pay or the cost of construction/cost price of ready-built houses/flats, whichever is less. This amount is however, further limited to the

repaying capacity of the Government servant.

(c) The cost ceiling applicable to construction/purchase of ready-built houses/flats is the same in all cases and is limited to 150 times the basic pay subject to a minimum of Rs. 2.5 lakhs and a maximum of Rs. 6 lakhs. This is further relaxable by 25% in individual cases on 1 merits by the Administrative Departments/Ministries.

(d) No, Sir.

(e) Does not arise.

**Encroachment Problem in Delhi**

376. SHRI MADAN LAL KHURANA:  
SHRI GURUDAS KAMAT:  
SHRI JEEWAN SHARMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether encroachment of roads and pavements and mushrooming of jhuggis on public land in Delhi have assumed a menacing proportion as reported in the *Hindustan Times* dated June 13, 1992;

(b) if so, whether during the last three years the number of jhuggi clusters has almost doubled resulting in several civic problems; and

(c) if so, the concrete measures taken to solve this problem?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) It is true that the number of jhuggi clusters have increased during the last three years resulting in pressure on services

(c) Steps have been taken to strengthen the Land Protection Branch of the Delhi Development Authority. Field Departments DDA have been made responsible for the land placed under the charge. Besides, security Guards/Supervisors have also been posted to keep watch on DDAs land. N.D.M.C. takes action for demolition of jhuggies as and when new jhuggis are constructed within their jurisdiction. Encroachments on rads and pavements are removed from time to time by MCD with the assistance of Delhi Police. Steps to amend the Delhi Development Act and the Punjab Municipalities Act are also in progress, in order to later future encroachments.

[English]

#### **Demand of Kashmiri Hindus**

377. SHRISHRAVANKUMAR PATEL:  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Kashmiri Hindus are demanding Union Territory status for their 'homeland' in the area northeast of the Jhelum river in Kashmir Valley as reported in the Pioneer dated June 11, 1992; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The Government has seen the press report in question.

(b) The Government does not favour division of the State of Jammu and Kashmir.

#### **Aid to Kerala by Overseas Development Administration, Britain**

378. SHRI V.S. VIJAYARAGHAVAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Overseas Development Administration, Britain has agreed to provide aid to the Government of Kerala for slum improvement schemes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). No. Sir. However, a project proposal was received sometime in March '91 from the State Government of Kerala for upgradation of 152 slums with 32240 households involving a population of 2.20 lakhs in Cochin with the assistance of ODA (Overseas Development Administration). The three major components which effectively improve the life of the urban poor are: (a) physical infrastructure (b) health care activities (c) community development programme which includes skill upgradation and infrastructural development. The estimated cost of the project is Rs. 30 crores. The project has been posed to DDA for seeking financial assistance. The Government of U.K. has not so far taken a decision.

#### **Development of Gandhar Project**

379. DR. AMRIT LAL KALIDAR PATEL:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of original and present plans for the development of Gandhar projects;

(b) the details of gas based projects sanctioned based on gas available from Gandhar; and

(c) their present status?

THE MINISTER OF PETROLEUM AND

**NATURAL GAS (SHRI B. SHANKAR-ANAND):** (a) Under Gandhar Field Development Phase-I, 26 development wells have been drilled and flow/collector lines completed. Under Phase- II sanctioned in May 1992, it is planned to drill 203 development wells and to build the required oil/gas handling facilities. This phase is likely to be completed by April 1996.

(b) and (c). Gas based projects to be set up, inter-alia, include an additional LPG plant, two power plants at Gandhar, Gujarat Electricity Board's power plant at Uttar and IPCL's Petrochemicals Complex at Gandhar. These projects are expected to come up during the current Plan period.

[*Translation*]

#### **Development of Tribal Areas**

**380. SHRI MRUTYUNJAYA NAYAK:** Will the Minister of WELFARE be pleased to state:

(a) whether the World Bank has proposed financial assistance for the development of tribal areas of the country; and

(b) if so, the details thereof along with the locations of such tribal areas?

**THE MINISTER OF WELFARE (SHRI**

**SITARAM KESRI):** (a) No, Sir.

(b) Does not arise.

[*English*]

#### **Retail Outlets and LPG Agencies**

**381. SHRIMATI VASUNDHARA RAJE:** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of retail outlets including SKD/LDO dealership and LPG distributorship commissioned by Bharat Petroleum Corporation Limited during each of the last three years:

(b) the States/Union Territories where these outlets commissioned; and

(c) the proposals of Bharat Petroleum Corporation Limited in that regard for 1992-93 and also for Eighth Five Year Plan?

**THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND):** (a) and (b). The information is given in the attached statement.

(c) Proposals for opening of petrol/diesel retail outlets, SKO/LDO dealerships and LPG distributorships are worked out on Industry basis and not on company wise basis.

## STATEMENT

State	1989-90			1990-91			1991-92		
	RO	SKO/LDO	LPG	RO	SKO/LDO	LPG	RO	SKO/LDO	LPG
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	8	3	-	4	-	-	2	-	2
Bihar	6	1	-	8	2	-	3	1	-
Goa	1	1	-	1	-	1	-	-	1
Gujarat	1	1	1	2	4	6	1	1	1
Haryana	3	-	3	1	-	1	-	-	1
Himachal Pradesh	1	-	-	-	-	-	-	-	2
Karnataka	5	-	2	-	-	4	-	-	4
Kerala	1	1	1	2	-	2	-	-	-
Madhya Pradesh	6	1	1	6	-	-	2	1	1

State	1989-90						1990-91						1991-92							
	RO		SKO/LDO		LPG		RO		SKO/LDO		LPG		RO		SKO/LDO		LPG			
	1	2	3	4	5	6	7	8	9	10	1	2	3	4	5	6	7	8	9	10
Maharashtra	4	5	11	7	4	4	4	4	1	2	2	2	4	1	2					
Orissa	4	1	6	1	2	2	2	2	1	1	1	1	2	1	1					
Punjab	1	4	2	1	2	2	2	2	1	1	1	1	2	1	1					
Rajasthan	9	1	6	1	6	1	5	1	1	1	1	1	5	1	5					
Tamil Nadu	4	2	3	3	3	3	3	2	3	2	2	2	3	2	2					
Uttar Pradesh	17	4	16	1	6	1	6	7	1	7	5	5	6	7	5					
West Bengal	3	2	3	2	3	2	2	4	2	4	1	1	2	4	1					
UNION TERRITORY																				
Delhi	1	3	1	1	1	1	1	2	1	1	1	1	2	1	7					

State	1989-90				1990-91				1991-92			
	RO	SKO/LDO	LPG		RO	SKO/LDO	LPG		RO	SKO/LDO	LPG	
1	2	3	4		5	6	7		8	9	10	
Chandigarh	-	-	-		-	-	1		1	-	-	
Pondicherry	-	-	-		-	-	-		1	-	-	
Total	74	20	35		71	19	36		32	6	30	

[*Translation*]

**Assistance to U.P. for Development of  
SCs/STs**

+382. Will the Minister of WELFARE be pleased to state:

(a) the details of the assistance provided to the Government of Uttar Pradesh for the development of SCs/STs during 1990-91 and 1991-92;

(b) whether there is any increase in the proposed assistance for 1992-93; and

(c) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESHRI): (a) A Statement is attached.

(b) and (c). The Central Assistance to the State Government during 1992-1993 will depend upon the proposals received from them.

## STATEMENT

Statement Annexed to part (a) of Lok Sabha unstarred question no. 382 to be answered on 9.7.1992 by Shri Gaya Prasad Kori

S.No.	Name of the Scheme	Central Assistance Released		(Rs. in lakhs)
		1990-91	1991-92	
1	2	3	4	
1.	Post - Matric Scholarships for SC/ST Students	297.97	700.00	
2.	Pre-matric scholarships for the children for those engaged in unclean occupations.	-	49.79	
3.	Book Banks for SC/ST	-	2.00	
4.	Girls Hostels	6.32	51.35	
5.	Boys Hostels	30.718	75.82	
6.	Coaching & Allied Scheme	-	9.01	
7.	Implementation of PCR Act and SC/ST Act and SC/ST Atrocities Acts	88.38	128.08	
8.	Liberation and Rehabilitation of Scavengers.	973.12	800.00	
9.	Scheduled Castes Development Corporation	368.18	428.14	
10.	Research and Training	10.00	5.00	



S.No.	Name of the Scheme	(Rs. in lakhs)			
		Central Assistance Released			
		1990-91	1991-92		
1	2	3	4		
11.	Ashram Schools	33.50	-		
12.	Special Central Assistance to SCP	44.26	4844.77		
13.	SCA to TSP	68.848	58.40		
	Total	6303.456	7152.36		

**Production of Natural Gas**

383. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total production of natural gas during 1991-92;

(b) whether the production of gas is in accordance with the demand of the country during 1992-93;

(c) if not, the quantity to be imported to meet the demand and the foreign exchange likely to be incurred thereon; and

(d) the details of the scheme prepared to increase the production of natural gas during the current year?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): (a) Approximately 51 million cubic mts. per day.

(b) No, Sir.

(c) There is no means to import gas at present.

(d) A number of oil and gas field development projects have been approved by the Government, while compression and transportation projects for natural gas, are being processed for approval. It has also been decided to invite private sector investment in this sector.

**National Seeds Corporation**

384. KUMARI UMA BHARTI: Will the Minister of AGRICULTURE be pleased to state:

(a) the loss suffered by National Seeds Corporation during each of the last three years;

(b) the reasons for the losses; and

(c) the steps taken to make this Corporation viable?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The loss incurred by National Seeds Corporation (NSC) during last three years is indicated below:

<i>Year</i>	<i>Profit (+)/Loss (-)</i>
	<i>(Rs. in lakhs)</i>
1988-89	(-) 289.62
1989-90	(-) 391.10
1990-91	(-) 898.73

(b) The losses are mainly because of:

- (i) Increase in inputs prices and procurement prices paid to seed growers without corresponding increase in the sale price of the seed.
- (ii) increase in fixed over-head expenses on account of allowances to the staff as per recommendation of High Power Pay Committee (HPPC)
- (iii) heavy interest burden;
- (iv) under utilisation of infrastructural facilities created under National Seed Project Phase-I and II due to cut back in production;
- (v) reduction in marketing segment of NSC due to competition from State Seed Corporations (SSCs) and private seed industry; and

(vi) excess staff.

(c) The steps taken by the Government to make NSC viable are as follows:-

(i) to provide assistance to NSC for financial restructuring, so as to improve its viability;

(ii) to adjust staff levels to match revised production and marketing activities of the Corporation, so as to reduce heavy manpower costs;

(iii) to increase profitability of the Corporation by revising its product mix; and

(iv) to improve and increase production and marketing activities.

#### **Central Assistance to Drought Affected States**

385. SHRIMATI SHEELA GAUTAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to set up a Committee for fixing new norms for granting Central assistance to the States which continuously remain affected by drought; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) Does not arise.

[English]

#### **Decongestion of Walled City of Delhi**

386. SHRI MADAN LAL KHURANA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to decongest the walled City of Delhi in view of the recent fire in Naya Bazar;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Delhi Master Plan envisages that industrial units in the Walled city using acids, chemicals and inflammable materials and trades like plastic, rexine which are nosious and hazardous are shifted on priority to areas specifically earmarked for these trades. Besides, wholesale godowns are also to be shifted to the wholesale and ware-housing areas and the dairies to areas in rural use zones. The wholesale fruit and vegetable market is also to be shifted. Further, chimerical activity including industrial activity is to be limited as far as possible to the present level. These provisions of Master Plan are to be implemented over a period time keeping in view financial and other resources limitations and a detailed plan has formulated by DDA.

(c) Does not arise.

#### **Manufacturing Date and Price on Processed Food Items**

387. DR. C. SILVERA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have issued instructions making it binding to display date of manufacture alongwith retail price on each and every item of processed food;

(b) if so, the details thereof;

(c) whether the Government are aware that some of the food processing industries engaged in marketing of milk and its by products are not observing these norms; and

(d) if so, the details of such industries and the action proposed to be taken against them for violating the instructions ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHARGOMANGO): (a) to (d). While the provisions of the Standards of Weights & Measures (Packaged Commodities) Rules 1977 require display of date of manufacture retail sales price, net contents, generic name of the commodity, etc., for marketing processed food items, exemptions have been provided in the Rules for some processed foods including liquid milk and uncanned butter with regard to display of date of manufacture and/or retail price.

#### **Milk and Milk Products Order, 1992**

388. SHRI NAWAL KISHORE  
RAI  
DR. R. MALLU

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have received representation from Tamil Nadu Milk producers Association against the recent Milk and Milk Products Order, 1992;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) No, Sir.

(b) and (c). Do not arise in view of reply at (a) above.

[*Translation*]

#### **Abduction in Jammu and Kashmir**

389. SHRI JANARDAN MISRA. Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of incidents of abduction and the number of persons abducted in Jammu and Kashmir during the last one year;

(b) the number of rescued and killed, separately; and

(c) the stringent measures taken/being taken to check the recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The requisite information is awaited from the Government of Jammu and Kashmir and will be laid on the Table of the House.

[*English*]

#### **National Cooperative Bank**

390. SHRI BAPU HARI CHAURE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether National Cooperative Bank has been set up; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No Sir.

(b) Does not arise.

[Translation]

**Allotment of Plots/Shops by DDA on out of Turn Basis**

391. SHRI LALIT ORAON: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the persons/organisations who have been allotted out of turn flats/plots/shops by Delhi Development Authority during the last three years and the authority for sanctioning the out or turn allotments thereof;

(b) the reasons/grounds thereof with details of locality and date of allotment;

(c) whether the provisions for out of turn allotment of Plots/ flats to the Members of Parliament exist;

(d) if so, the details thereof; and

(e) the details of flats/plots allotted to Members of Parliament alongwith localities and the names of the M.Ps. ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The names of persons who were allotted flats on out of turn basis during the last three years are being collected and will be laid on the Table of the House. No plots/shops were allotted on out-of-turn basis during the period under reference.

Flats were allotted during last three years

on out-of-turn basis by Lt. Governor, Delhi/ Vice-Chairman, DDA under the current policy/guidelines laid down by the Government of India. As for the details of these allotments, the effort made in compiling the desired information may not be commensurate with the result to be obtained.

(c) No, Sir.

(d) Question does not arise.

(e) DDA does not maintain separate details regarding allotment of flats/plots to any particular category of persons.

[English]

**Escape of Terrorists from Police Custody in Jammu & Kashmir**

392. SHRI MOHAN RAWALE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of terrorists who escaped from police custody in Jammu and Kashmir during 1989, 1990, 1991 and 1992 so far;

(b) the number out of them re-arrested;

(c) the number of police personnel who were punished for dereliction of duty in this connection; and

(d) the number of terrorists who are under custody in the State at present?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). The requisite information is awaited from the Government of Jammu and Kashmir and will be laid on the Table of the House.

**Milk Production**

393. DR. R. MALLU: Will the Minister of AGRICULTURE be pleased to state:

(a) the annual milk production during each of the last three years at milk cooperatives located in Kaira, Mohsana, Sabarkantha and Banaskantha of Gujarat; and

(b) the quantity of milk converted into milk products during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). The information is being collected and will be laid on the Table of the House.

[*Translation*]

**Gold Disappeared from Delhi Police Custody**

394. SHRI PHOOL CHAND VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether gold worth rupees thirty lakhs had disappeared from the custody of Delhi Police Palam Airport;

(b) if so, the circumstances in which this incident had occurred;

(c) whether any inquiry has been conducted into the matter;

(d) if so, the out-come there of; and

(e) the action taken against the persons fund responsible?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M.

JACOB): (a) to (e). A case u/s 392 and 34-IPC was registered on 10.6.1992 against four police officials, namely, Inspector Moti Lal Sharma, HC Gurcharna Singh, HC Raj Kumar, and HC Suresh Kumar for allegedly robbing e passengers at Palm Airport of 66 gold biscuits. 3 of the accused have been arrested and two of them dismissed.

[*English*]

**Pepsi Foods Private Limited**

395. SHRI M.V. CHANDRASHEKARA MURTHY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Pepsi Foods Private Limited is violating Government's order not to market soft drinks in one litre bottles;

(b) if so, whether the Pepsi Foods Private Limited are violating other several rules of the Government;

(c) if so, the details thereof; and

(d) further steps taken bey the Government against the company for not following Governments directives?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO):

(a) to (d) The information is being collected and will be laid on the Table of the House.

**Talks with ULFA**

396. SHRI CHITRA BASU:  
SHRI UDDHAB BARMAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the ULFA leadership in Assam has not divided into pro-talk and anti-talk groups over the question of dialogue with the Government.

(b) if so, whether the Government propose to come to accord with the pro-talk leadership excluding the anti-talk leadership;

(c) if so, the details thereof; and

(d) if not, the steps being taken to bring the entire ULFA leadership to talk ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). Decision of some leaders of ULFA to find a solution of the problems of Assam through negotiations caused a split in the ULFA leadership. Asam Government has been in touch with those ULFA leaders who are inclined to a negotiated settlement of the problems of the State. Pro-talk leaders are eager to prepare grounds for talks at the State level. Government of Assam is making efforts to involve all the factions of ULFA in negotiation.

#### **Infiltration of Terrorists**

397. SHRI R. SURENDER REDDY:  
SHRI SIMON MARANDI:  
SHRI KAMAL CHAUDARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of terrorists believed to have sneaked into India during the last six months;

(b) the number of terrorists killed and arrested along the international border during the above period, sector-wise;

(c) whether Pakistan has intensified its help and support to terrorists in Punjab and Jammu and Kashmir; and

(d) if so, the corrective measures being taken in this regard?

THE MINISTER OF STATE IN THE

MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). The information is being collected and will be laid on the Table of the House.

#### **Foreign Nationals in India**

398. SHRID. VENKATESWARA RAO:  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreign nationals who visited India during 1989, 1990, 1991 and 1992 so far;

(b) the number of persons out of them who have returned and the number of persons missing;

(c) the States where these persons are believed to be staying;

(d) the details of guidelines issued to the State Governments to find out the foreign nationals living in India without permission;

(e) whether the Government have decided not to entertain the applications of foreign visitors in India; and

(f) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) 1648688 foreign nationals visited India during 1989, 1632991 in 1990, 1616244 in 1991 and 736606 in 1992 (upto 31st of 1992).

(b) and (c). As most of the foreigners enter into India on the basis of multiple entry visas and they can enter and leave India as many times as they desire during the validity of their visas, it is not possible to give date regarding foreigners who have returned to their countries out of those who entered India in a particular year.

(d) Instructions have been issued to all

the State Governments to detect and deport foreigners who are overstaying in India without valid documents.

(e) No, Sir.

(f) Does not arise.

#### **Terrorists Incidents in Union Territories**

399. SHRISHRAVANKUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of terrorists incidents which took place in various Union Territories during 1989, 1990, 1991 and 1992 so far; and

(b) the remedial measures taken to check the recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The Union Territories Administration of Lakshadweep, Andaman & Nicobar, Pondicherry, Daman & Diu and Dadra & Nagar Haveli have reported that no terrorist incident has taken place in these Union Territories during 1989, 1990, 1991 and 1992 (upto 30.6.1992). The information in regard to Union Territory of Chandigarh is being collected. The number of terrorists incidents which took place in the Union Territory of Delhi year-wise is as under:-

#### *Year Number of Cases*

1989	11
1990	16
1991	21
1992 (upto 30.6.92)	9

(b) The steps taken to curb terrorist activities in the Capital include formation of an Anti-Terrorist Cell in each Police District; deployment of armed pickets at vulnerable/strategic points; intensive mobile patrolling; distribution of educative literature amongst the people to make them more vigilant; deployment of spotters; display of photos of known terrorists at public places; stationing of PCR vehicles at strategic places; and coordination meetings with the adjoining States.

#### **Allocation to Agriculture**

400. SHRIMATI VASUNDHARA RAJE: Will the Minister of AGRICULTURE be pleased to state:

(a) the funds allocated for agriculture during the Eighth Five Year Plan;

(b) the priorities outlined in the various sector of agriculture in the Plan; and

(c) the target set of generating employment under this plan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Total public sector outlay for agriculture and allied activities in the Eighth Five Year Plan is Rs. 32025 crore.

(b) The priorities for agricultural development in the 8th Plan will be achieving self-sufficiency in food, generating surpluses of specific agricultural commodities for export, more balanced regional development with greater emphasis on development of eastern and north-eastern region, development of dryland farming increasing production of oilseeds and pulses, diversification of agriculture and development of horticulture, fisheries, etc.

(c) The 8th Plan envisages that employment potential will grow at about 2.6% per annum.

[Translation]

#### **SCs/STs Living below Poverty line**

401. SHRI GAYA PRASAD KORI: Will the Minister of WELFARE be pleased to state:

(a) the number of Scheduled Castes/Scheduled Tribes in the various States;

(b) the number of persons out of them living below the poverty lines, State-wise; and

(c) the steps taken by the Government to improve their social and economic conditions?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI):



## (a) Number of Scheduled castes and Scheduled Tribes

(in lakhs)

## 1981 Census

S. No. State/UT	Total Population	Scheduled Caste % Population	Age % Population	Scheduled Tribes % Population*	Age % Population*
1. Andhra Pradesh	535.50	79.62	14.87	31.76	5.93
2. Assam	198.97	N.A.	N.A.	21.86	10.98
3. Bihar	699.14	101.42	14.51	58.11	8.31
4. Gujarat	340.86	24.338	7.15	48.48	14.22
5. Haryana	129.22	24.64	19.07	-	-
6. Himachal Pradesh	42.81	10.54	24.62	1.97	4.61
7. Jammu & Kashmir	59.87	4.97	8.31	-	-
8. Karnataka	371.36	55.95	15.07	18.25	4.91
9. Kerala	254.54	25.49	10.02	2.61	1.03
10. Madhya Pradesh	521.79	73.58	14.10	119.87	22.97
11. Maharashtra	627.84	44.82	7.14	57.72	9.19
12. Manipur	14.21	0.18	1.25	3.88	27.30
13. Meghalaya	13.36	0.05	0.41	10.76	80.00
14. Nagaland	7.75	-	-	6.60	83.60
15. Arunachal Pradesh	6.32	0.03	0.46	4.41	69.82
16. Mizoram	4.94	-	-	4.62	93.57
17. Orissa	263.70	38.65	14.66	15.15	22.43
18. Punjab	167.89	45.12	26.87	-	-
19. Rajasthan	342.62	58.39	17.04	41.83	12.21
20. Sikkim	3.16	0.18	5.78	0.74	23.27
21. Tamil Nadu	84.08	38.81	18.35	5.20	1.07
22. Tripura	20.53	3.10	15.12	5.84	28.44
23. Uttar Pradesh	1108.62	234.53	21.16	2.33	0.21
24. West Bengal	545.81	120.01	21.99	30.71	6.63
25. Andaman & Nicobar	1.89	-	-	20.22	11.85
26. Chandigarh	4.52	0.64	14.09	-	-
27. Dadar & Nagar Haveli	1.04	0.02	1.97	0.82	8.82
28. Delhi	62.20	11.22	18.03	-	-
29. Goa Daman & Diu	10.87	0.23	2.16	0.11	1.00
30. Lakshdweep	0.40	-	-	0.38	04.00
31. Pondicherry	6.04	0.96	16.00	-	-
<b>Total</b>	<b>6653.88</b>	<b>1047.54</b>	<b>15.75</b>	<b>538.15</b>	<b>7.85</b>

## (b) Percentage of SCs &amp; STs below poverty line - 1983-84

S. No.	State	Scheduled Caste		Scheduled Tribes	
		Rural	Urban	Rural	Urban
1	2	3	4	5	6
1.	Andhra Pradesh	51.00	43.30	48.40	43.30
2.	Assam	21.90	42.80	25.50	20.20
3.	Bihar	71.10	52.20	64.90	39.80
4.	Gujarat	39.90	19.30	52.10	56.60
5.	Haryana	27.90	40.10	0.00	39.30
6.	Himachal Pradesh	23.50	11.70	7.50	11.50
7.	J & K	32.90	27.50	0.00	0.00
8.	Karnataka	54.10	36.60	59.90	45.20
9.	Kerala	43.90	42.20	36.10	51.70
10.	Madhya Pradesh	59.30	45.80	67.10	34.00
11.	Maharashtra	55.90	44.80	58.70	41.30
12.	Orissa	54.90	40.30	48.90	52.80
13.	Punjab	21.80	33.00	15.40	47.10
14.	Rajasthan	44.90	33.70	63.70	48.10
15.	Tamil Nadu	59.40	54.50	50.90	51.10
16.	Uttar Pradesh	57.30	46.30	45.80	24.30
17.	West Bengal	52.00	41.30	58.60	33.10
	All India	53.10	40.40	58.40	39.90

(c) Steps taken to improve the Socio - Economic Conditions of SCs and STs.

Till the Fifth Five Year Plan, the development needs of SCs and STs were met through the general sectors of development. During the Fifth Plan period, to expedite the development of SCs and STs. Special Component Plan (SCP) for SCs and Tribal Sub-Plan (TSP) for STs was brought into force. Special Central Assistance (SCA) was

introduced as supplementary to SCP and TSP. Further, State Scheduled Castes Development Corporations were set up during VI Five Year Plan: National SCs and STs Finance and Development Corporation (NSFDC) and TRIFED have been established at the end of VIII Five Year Plan to help SCs STs in their economic development. Expenditure during these plan periods for welfare os SCs and STs is as SCP and TSP follows;

S.No.	Period	Expenditure in Rs. Crore	
		SCP	TSP
1.	Upto V Plan		433.24*
2.	VI Plan	2,978.90	3,640.25
3.	VII Plan	7,431.35	7,070.81
4.	1990-91 (Outlay)	2,348.26	1,991.98
5.	1991-92 (Outlay)	3,270.84	2,526.90

\* V Plan figure is combined for SCP and TSP.

The number of SC and ST families economically assisted in VII plan is given below:

Category	Target (families)	Achievement (families)	(No. of families in lakhs)
			% of Achievement to Target
SCs	104.26	119.95	127
STs	41.56	52.89	115

It would be observed that the targets were exceeded.

Apart from the above, following Centrally Sponsored Schemes, among other schemes, are being implemented by the Ministry of Welfare:-

(i) Rehabilitation of Scavengers.

(ii) Prematric Scholarship to children of those engage in unclean occupations.

(iii) Post - Matric Scholarship for SC and ST students.

(iv) Girls Hostels for SCs and Sts.

(v) Boy's Hostels for SCs and STs.

(vi) Book Banks for SC and ST students studying in medical and engineering colleges.

(vii) Coaching and Allied Scheme.

There are several important schemes being implemented by Central Ministries/ Departments to help the SCs and STs in improving their living conditions. Some of the important schemes are:

- |   |   |  |
|---|---|--|
| (a) Integrated Rural Development Programme (IRDP) | - | 50% beneficiaries to be from SCs & STs |
| (b) Jawahar Rozgar Yojana (JRY)                   | - | 40% of the total resources to directly |

(c) Central Rural Sanitation programme (CRSP)	—	benefit SCs & STs SC/ST families eligible 100% free assistance for sanitary latrines.
(d) Accelerated Rural Water Supply Programme (ARWSP)	—	35% of the funds earmarked for SC & ST habitations.
(e) Self-Employment to Educated Unemployed Youth (SEEUY)	—	30% of beneficiaries to SCs & STs.
(f) Self - Employment of Urban Poor (SEPUP)	—	30% of the bene- ficiaries to be from SCs and STs.
(g) Differential Rate of Interest Scheme (DRI)	—	40% of beneficiaries to be from SCs & STs.

### Krishi Vigyan Kendras

402. SHRI MAHENDRAKUMAR SINGH THAKUR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to open more Krishi Vigyan Kendras during the Eighth Five Year Plan period;

(b) if so, the location identified so far, State-wise; and

(c) the time by which these Kendras are proposed to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (K.C. LENKA): (a) Sir, the proposals for establishing more Krishi Vigyan Kendras during Eighth Plan will depend upon the availability of additional funds to the Indian Council of Agricultural Research.

(b) and (c). Locations will be finalised once the additional funds are made available.

12.00 hrs

[Translation]

MR. SPEAKER: Listen to me first, then we will discuss further.

[English]

I have received notices on many important issues. I propose to take important issues, according to me, one after the other. So please do not mix up the issues. Allow me to allow others to make their points on the points which are with me. I will allow all; but you have

to take up one after the other. Now Shri Sunil Dutt.

SHRI K.P. REDDAIAH YADAV: (Machilipatnam): What about the discussion on the securities scam?

MR. SPEAKER: It is fixed up for discussion at 3 O'clock today. You must have seen the agenda.

SHRI SUNIL DUTT (Bombay North West): Mr. Speaker Sir, I want to bring to the kind notice of the House that so many things are happening in the country and outside. Most violent things are happening in the world and they are happening over here also. We discussed about Rajasthan yesterday. But the most friendly event that is doing to take place on the 25th of July will really usher in a friendly atmosphere among different nations. That is the World Olympics about which I want to bring to your kind notice. That is a more important event than even the Earth Summit that we had at Rio-de-Janeiro.

On the 25th of July an archer will release his burning arrow and the World Olympic torch will be lit up where all the athletes of the world will take part, 172 nations will take part. They will participate in it in the most friendly way without bringing in any caste or creed, without having any barrier of religion. Therefore this is one of the most secular events that will be happening there.

Our request is that our Minister of Information and Broadcasting who was very kind enough to show us on the TV the finals of Wimbledon Tennis Matches and so on, should show this event also live on the TV. It is one of the most important events for the youth of our country, so that they also must

participate and win a medal. So far we have not won even one single gold medue for our nation which has more than 800 million people.

Therefore we want that the Minister of Information and Broadcasting must show the live telecast for fifteen days of the most important event, that is the World Olympics, that will take place in Barcelona. For that I request all the Members of Parliament to join hands with me and request the Minister of Information and Broadcasting that we must have the opportunity to see what is happening over there in the World Olympics. I thank you very much Sir.

[Translation]

SHRI CHANDULAL CHANDRAKAR (Durg): Mr. Speaker, Sir, I am thankful to you for giving me time to speak. Although I take less time, yet today the issue about which I am going to speak is more horrible than the Jalliauwala Bagh Case. Thousands of workers were fired at from all sides on 1st June from 5.30 to 7.30. With the result, it is said that 16 persons have died, although it is very difficult to give the exact number of the people killed. According to my opinion 20,40,50 people might have died. The figures given by the Government are wrong. Besides, more than hundred people are injured and you will be surprised to know that the injured who are admitted to the hospital, are unable to move. They are being compelled to move, because after discharging them from the hospital they are being sent to jail directly. After all what does it mean? How the injured people are being discharged? They are being admitted to the Central jail but there they are not being looked after well.

Mr. Speaker, Sir, not only that, but curfew was also imposed after this incident of 1st June. God knows what might have happened during this period. It is difficult to say but they were stopped, beaten up and the casualties include women and children. 100 children are absconding because of the fear of police. Besides, they are being arrested and taken to jail for investigation as if they are traitors. Aferall, they are the labourers who are demanding their livelihood, justice and work. Besides it, the way the detail of the incident of firing on that day given by the

police at the order of the administration it is said that the judicial enquiry will be held. The declaration, as to who will be the Chairman of the judicial enquiry has not been made so far. You will be surprised to know the developments taking place during this period. Efforts are being made to wipe off all the spots of firing on the wall. Same policy is being followed in case of arrests, so that no proof is available. All these efforts are being made so that the reality will remain obscure. Recently Patwa Sahib has said that these agitators belong to Chhatisgarh Mukti Morcha and they are responsible for the killings. When the Government is holding them guilty, what kind of justice is expected from the Government?

Mr. Speaker Sir, the terror of police in Bhilai has spread upto this extent that it is visible even after eight days of the incident nobody can dare to go for a dialogue with the police. The police is going on arresting the people according to its sweet will. What I mean to say is that the administration has imposed the curfew and the Government said that terrorism has increased because of these people, but my submission is that injustice has been done with them and it is impossible for me to say anything more to comprehend it. Mr. Speaker, Sir, please give me some time... (Interruptions)... It is said that 16 persons have been killed there but nobody knows the exact number of casualties... (Interruptions) Please give me at least 16 minutes. I mean to say that the main reason of this accident is... (Interruptions)...

MR. SPEAKER: All of you will be given opportunity to speak, but do not interrupt in this way. You too will speak on other issue... (Interruptions)

SHRI CHANDULAL CHANDRAKAR: This incident of killing has taken place as the Chief Minister and ..\*\* want to be little each other and the guassel is going on to gain popularity. The Industry Minister...\*\* had gone there a few months back and reconciled between the industrialists and the laboureres. He said that the terminated labourers would be re-instated. When the process of reinstating those labourers started, a order was issued from Bhopal not to implement the agreement...\*\*... did not want that the... \*\* showed gain more

\*\*Expunged as ordered by the Chair.

popularity....(Interruption) Besides that, I have something more to say..... (Interruptions)....

MR. SPEAKER: Please be brief.

SHRI RAM NAIK (Bombay North): Mr. Speaker Sir, how can the names of the Chief Minister and the Minister of a State can go on record? Their names should be expunge. It is not in conformity with the laws...(interruptions)

SHRI CHANDULAL CHANDRAKAR: The Minister of the State is still at Bhillai. The result is that the terrible terror of police is still rampant there. I do not want to disclose anybody's name. Therefore, I submit that some leader of the Bhartiya Janta Party is favouring the police officers there. This way the police is doing whatever it wishes and the terror is increasing like anything. Mr. Speaker, Sir, during the two years tenure of the Bhartiya Janta party rule in Madhya Pradesh these misdeeds are being committed. Now it is beyond the tolerance of the people of Madhya Pradesh. Therefore, through you, I would like to request the Hon. Prime Minister for immediate dismissal of Madhya Pradesh Government before the coming Presidential elections on 13th and the right and justice be restored to the people there. (Interruptions)

[English]

SHRI CHITTA BASU (Barasat): Sir, I rise to join Mr. Chandulal Chandrakar in condemning the brutal firing on the innocent protestors at Bhillai. The story is very sad and painful. About 4,000 workers belonging to scheduled castes, scheduled tribes and others were peacefully demonstrating against the industrialists-the employers-for implementing the assurances. (Interruptions) The Madhya Pradesh opened fire without giving previous warning leading to the death of more than 17 workers and injuries to more than 100 workers who were present on the occasion.

All the teams, which have visisted the place after the firing had taken place, came to the conclusion that the entire blame rests on the Government of Madhya Pradesh. You will be astonished to learn that a human right activist-PUCL General Secretary-has of late been to Bhillai and he has been arrested. The magistrate has demanded more than Rs. 1 lakh for his bail. It is not possible for anybody to give an assurance for Rs. 1 lakh for seeking bails for a offence, if there is any, of that very nature. (Interruptions)

There has been no serious attempt on the part of the Government of Madhya

Pradesh for bringing about a peaceful solution of the dispute. It is known that the Industries Minister entered into some negotiations with the workers' union.

MR. SPEAKER: You don't have to narrate everything which has been already said. Please come to the point.

SHRI CHITTA BASU: How did the situation develop?

MR. SPEAKER: Why is it necessary to repeat?

SHRI CHITTA BASU: The workers were assured that they will be taken back to the jobs. But even after months, the assurances have not been implemented which has really caused resentment among the worker. And this led to the protest demonstration. There are reasons to believe that this agreement or these assurances are not being implemented because of the pressure brought to bear upon by the industrialists' lobbies of the Madhya Pradesh Government. Therefore, it is a fit case on the one hand to intervene by the Government of India, by the Labour Ministry, to take appropriate steps for the resolution of the dispute.

Since it also affects the scheduled castes and the scheduled tribes, it is the Home Ministry which has also got the responsibility. Therefore, I demand that there should be two statements. One should be from the Ministry of Labour so far as entrenchment issue is concerned. There should be another statement from the Ministry of Home about firing.

MR. SPEAKER: If you are long, it becomes less effective. So, please be very brief.

SHRI BASUDEB ACHARIA (Bankura): Sir, what has happened in the steel city of Bhillai on 1st July...

MR. SPEAKER: You don't have to narrate. Please be brief.

SHRI BASUDEB ACHARIA: I will be very brief this time.

MR. SPEAKER: Really brief!  
SHRI BASUDEB ACHARIA: But considering the seriousness of the matter, you will also consider. Most of the workers belonged to the tribal people of Chatisgarh area. They were very much peaceful. They were squatting on the railway track. A notice was given to the Government that they would launch this type of movement. The Government of Madhya Pradesh was quite aware of

this agitation to be launched by the Chatisgarh Mukti Morcha. One of their major demands was about the arrest of the murderer of Shankar Guha Niyogi who was murdered last year. None of the culprits has been arrested. And those who were arrested, they were released later on. This was one of the important demands of the thousands of the tribal workers of Chattisgarh area.

**SHRI RAM NAIK:** Earlier he said "Nobody was arrested" and now he is saying that those who were arrested are released. There should be some relation between the two statements.

**SHRI BASUDEB ACHARIA:** There was resentment among the tribal workers and they decided to launch a movement against this. Only one police officer, that is one DSP was posted there though the Government was quite aware of the enormity of the case because a notice was given to the Government to the effect that the tribal workers under Chatisgarh Mukti Morcha would launch this type of movement. There was an agent provocator like the Bajrang Dal. (*Interruptions*)

There was police firing on the workers. A Member of Parliament of the other House, belonging to CPI (M), Shri M.A. Baby visited the place and reported that more than 25 tribal workers were killed because of police firing. At least two dozens of workers were missing and still they are not traceable. More than hundred workers are still languishing in hospital. Their condition is very serious. The State Government has announced that a judicial inquiry would be held but they have not yet announced as to who will inquire into this incident. They have not appointed any judge. We demand that a Supreme Court judge and not the High Court judge be appointed to inquire into this incident of such a serious nature. This type of incident has never taken place on the tribal workers who were squatting on a railway track. I demand that an adequate compensation should be paid to the families of the workers who have been killed because of police firing.

The incident took place on the 1st of this month. The Home Minister must have received the report from the State Government. Looking to our yesterday's experience when the Home Minister made a Statement, we know what will be there in the Statement but still we demand that a statement should be made by the Home Minister on the Bhilai incident. What had happened in Bhilai where more than 25 tribal workers were killed because of the police firing? I demand that today itself the Home Minister should make a statement on the floor of the House.

**MR. SPEAKER:** There are two things which we would like to do in between. Of course, I am going to allow other hon. Members also to raise certain other points. One is, I have received a letter from Shri Chandra Shekhar ji about mis-reporting. Some names are given in that letter. I will look into it.

**SHRI CHANDRA SHEKHAR (Ballia):** Mr. Speaker, Sir, it is not a matter which you will look into it. Yesterday I stood in support of the No Confidence Motion. And three important Dailies said that conspicuously Shri Chandra Shekhar did not stand up. It is not a matter to be discussed in the Chamber. How irresponsibly the newspapers behave?

**SHRI MURLI DEORA (Bombay South):** Now, you have clarified it.

**SHRI GEORGE FERNANDES (Muzaffarpur):** You should reprimand those newspapers. (*Interruptions*)

**SHRI CHANDRA SHEKHAR:** Is it the way to discuss it? Mr. Speaker, Sir, I am getting telephone calls from the people. You say that I have just written a letter. I do not want to raise this matter. I wrote a letter to you. At least, you should have read my letter in the house. Mr. Speaker, Sir, I am very sorry that it is the question of my political credentials and to treat it as if some report has appeared... (*Interruptions*)

**MR. SPEAKER:** Chandra Shekhar ji, I received this letter when I was sitting in the Chair itself. It is only five minutes before and you don't expect me to conduct the business of the House and read the letter also. (*Interruptions*)

**MR. SPEAKER:** I have not referred to the Rules also. I think unnecessarily, you are getting angry Chandra Shekharji. I never referred to the Rules and I never stated that what is stated in the newspapers is correct. (*Interruptions*)

**SHRI SOMNATH CHATTERJEE (Bolpur):** Now, it is clarified that you did support it.

**MR. SPEAKER:** I just wanted to clarify it.

**SHRI CHANDRA SHEKHAR:** Whether you refer to the Rules or not, I don't bother about it.

**MR. SPEAKER:** You please don't feel agitated, I just wanted to clarify it. (*Interruptions*)

12.29 hrs.

**STATEMENT BY PRIME MINISTER**

**Certain Irregularities and Transitions in Banks and Other Financial Institutions**

[English]

THE PRIME MINISTER (SHRI P.V. NARASIMHA RAO): Mr. Speaker Sir,

The events that have unfolded in the last few months in the financial sector of the country have caused grave anxiety to me and the country at large. The ramifications of this matter have to be thoroughly probed and effective measures taken so that the basic integrity of the financial institutions of the country is not jeopardised and the new economic initiatives taken by the Government to strengthen and accelerate the economic growth are in no way inhibited. My Government has been taking concrete and effective steps at every stage in the last few months as required in the circumstances. The inquiry by the CBI and action by the Special Court will be pursued and whatever is required to be done as a consequence thereof, shall be done.

While this aspect is being fully attended to, I feel that there is need for a comprehensive inquiry through the instrument of Parliament which not only fully establishes Parliamentary supremacy but also provides an effective safeguard to protect the country's interests. We have had consultations with all political parties in Parliament and there is consensus on the desirability of setting up a Joint Parliamentary Committee in this regard. I am, therefore, requesting the hon'ble Speaker to proceed with the formation of a joint Parliamentary Committee and entrust it with the task I have mentioned which may be completed within a reasonable time.

I would like to assure this august House

that my desire and purpose remain, as they have been so far, to unravel the truth and ensure the smooth transformation to a vibrant economy in the larger interests of the nation.

SHRI TARIT BARAN TOPDAR (Barackpore): First of all, you dismiss the Finance Minister who is responsible. (Interruptions)

12.48 hrs.

RE: FIRING ON LABOURERS IN BHILAI

SHRI SAIFUDDING CHOUDHURY (Katwa): Sir, I want to raise a matter regarding the incident that had happened in Chhattisgarh and not on this. What is the outcome of the discussion that had taken place so far on Bhilai?

SHRI SOMNATH CHATTERJEE (Bilpur): Sir, the Government must respond to this. This is a very serious matter. Sir, so many workers had been killed by firing. Let us know what the Government is doing in the matter.

SHRI SAIFUDDIN CHOUDHURY: Twenty-five people had been killed. Don't you think that will spoil our image?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I am ready to make a statement.

SHRI SOMNATH CHATTERJEE: Today?

SHRI S.B. CHAVAN: As soon as the information is made available to me, I will make the statement. (Interruptions)

SHRI SAIFUDDIN CHOUDHURY: Let us have a discussion on Bhilai massacre.



(Interruptions)

[Translation]

SHRIMATI SUMITRA MAHAJAN (Indore): Mr Speaker, Sir, it's really a matter of great sorrow that a wrong picture is painted and presented out of matters not linked with one another. There is absolutely no connection between the Bhilai massacre or agitation carried out by Chhattisgadh Mukti Morcha and the murder of Guha Niyogi. The Government of Madhya Pradesh has already.... (Interruptions).. Please have the patience to listen. The Government of Madhya Pradesh has already referred the case to C.B.I for inquiry.. (Interruptions).. There were nine demands of the Chhattisgadh Mukti Morcha which had been carrying out an agitation. They met the Labour Commissioner from time to time and held talks. I would like to be very brief.. (Interruptions) There was a meeting in Indore and after having negotiations with their leaders eight out of nine demands were accepted. An agreement was reached on eight demands concerning with the career of the labourers, their Provident Fund and loan. The remaining demand related to the retrenched labourers from various factories numbering 800 in one factory while 400 in other and somewhere they were 500. This demand was also being considered. When preparations were made for launching agitation on the 25th May. The hon. Minister of Industry Shri Kailash Joshi went to Raipur on 22nd May. He had a detail talks with their leaders and solution was found out. They were ready to suspend the agitation, sessions of talks were, however, still held, efforts were being made to find out some solution but a crowd of people started assembling there on the 29th June and all of a sudden thousands of people gathered around rail line there on the first July without giving any prior notice. Some of whom were labourers. There people were putting on

helmets and they sat on the entire rail line. As you know stone pieces are laid by the sides of rail line. 'Rail-Roko' agitation and 'dharna' started in the morning at quarter past nine which continued till evening with the result 10-12 trains each were stranded on both sides of the track (Interruptions).

SHRI CHANDULAL CHANDRAKAR (Durg): There was a firing there without any reason. (Interruptions).

SHRIMATI SUMITRA MAHAJAN: First of all you please listen. On one side of the track the Sarnath Express was there and many trains including goods trains were stopped behind it. Thousands of travellers including women in the trains were facing great hardship. Women and children were also travelling and the children were restless for water and milk. It was scorching heat. Efforts were made twice or thrice to convince the agitating labourers. In the meantime, the labourers resorted to heavy stone throwing causing damage to the Sarnath Express and when the question of security of the travellers arose, the police officers present there including the collector tried to pacify the people. They had also to face heavy stone throwing. The labourers attacked some policemen with lathis. A police inspector\*, who went to pacify the people was coming back when he found that they were not being convinced fell down there when his leg struck something. When he fell down, the labourers gathered around him and beat him to death. It is truth.. (Interruptions) it is a reality. All kinds of elements joined the agitators and a terrific situation arose after the death of the police officer. The dharna continued for nearly 8 to 10 hours. Then trargas shells were burst but it also proved futile. They were warned and shown banner again and again. When it was found that travellers were harassed for 10 hours, a police inspector was killed, police personnels were being injured, heavy

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\*Not recorded.

stone throwing continued as stone-pieces were already there by the side of the rail line, and a situation of insecurity emerged all-around in such a manner that no measure was proving fruitful. Then the police first fired in the air and when even this proved ineffective, they had ultimately to fire but only 15 people have been killed out of those injured.

One thing is worth considering in the whole series of incidents and it has to be seen in this light that there is a clash for leadership in the Chhatisgadh Mukti Morcha. Here it is very essential to investigate that there are some people, one of them is\* who have no source of income and such anti social elements are spreading such rumours.

[*English*]

MR. SPEAKER: The name will not go on record.

[*Translation*]

SHRIMATI SUMITRA MAHAJAN: Mr. Speaker, Sir, the hon. Chief Minister immediately rushed there and an impartial judicial enquiry was announced.

Mr. Speaker, Sir, I feel very sorry at the disbelief we show today and say that the inquiry should be done by the judges of the Supreme Court and not by the judges of Madhya Pradesh; this means that we do not have faith even in the Court. But we have faith in the Court. The hon. Chief Minister immediately announced relief for the injured persons and a relief of Rs. 10 thousand each for the families of the deceased has also been announced. The hon. Chief Minister himself went to see each injured person and a judicial inquiry has been announced. In the end I would like to tell that whosoever he may be, a Chief Minister or any other person, a citizen of India who is brought up under Indian Culture would never like to indulge in such a massacre and would never like to kill

people. We are not the lineage of Taimur Lung or Babur that we would kill people. We have been brought up under Indian Culture.

I would like to say this much that steps have been taken there according to the need of the situation and the process of judicial enquiry has started. The sufferers have been provided with relief, so no effort should be made to spread any rumour.

SHRI DILEEP SINGH BHURIA (Jhabua): Mr. Speaker, Sir, the incident that was occurred in Bhilai is very tragic. Just now our sister colleague Shrimati Sumitra was telling that the firing followed after convincing the people. Is it the entire of the Bhartiya Janata Party to shoot the people after convincing them? Who were killed? They were labourers, tribals, Harijans and the poor who were not able to present the memorandum of their rightful demands to the administration. This has become the culture of the Bhartiya Janata Party. Those poor people who do not know to press for their demands, have stood for their rights for the first time.. There are several women, Harijans and tribals who have received shots Fifty thousand rupees is being given to each of the victim. Is the value of an Indian citizen rupees fifty thousand only? It is a matter of great sorrow. Is it the culture? .. (*Interruptions*) This is really a great incident. It should not be belittled. Bhilai is an industrial area where big capitalists live (*Interruptions*) Mr. Speaker, Sir, it could not be known as to where they disappeared. (*Interruptions*).. Nyogi was killed, the Madhya Pradesh Government has not been able to solve this mystery so far.. (*Interruptions*) Mr. Speaker, Sir, this is the new Culture dawned upon Madhya Pradesh. The Patwa Government in Madhya Pradesh in resorting to repressive measures. I have a friend in Bombay. In Bombay, the Whorl matka operates and today in Madhya Pradesh Patwa Matka operates in each and every village. A murder took place in Jhabna due to operation of the Worlil Matka. Who is re-

sponsible for this? I do not want to make any political speech. Advani ji and Atal ji are present here, they should realise as to what is happening in Madhya Pradesh, how many people are being killed. I have this press cutting to show to those who are objecting to it. The Bhartiya Janata Party Government of Madhya Pradesh is responsible for the Bhilai incident. As has been demanded, this Government should be dismissed. This is what I want to say because it is a very serious incident. *(Interruptions)*

SHRI RAM VILAS PASWAN (ROSE-ERA): Mr. Speaker, Sir...

MR. SPEAKER: You speak daily.

SHRI RAM VILAS PASWAN: I had been to Bhilai. I would, therefore, like to submit... *(Interruptions)*

MR. SPEAKER: You finish off in two minutes.

*(Interruptions)*

SHRI RAJVEER SINGH (Aonla): Mr. Speaker, Sir, I want to put my submission on record. It is not proper that we keep on looking for the permission to speak by raising our hands to no avail but the leaders enjoy the privilege to speak on every issue.

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, this is no way connected with any leader, but pertains to political party. *(Interruptions)*

SHRI RAJVEER SINGH: Mr. Speaker Sir, are we not the elected representatives? *(Interruptions)*

SHRI RAM VILAS PASWAN: When they had been allowed to speak on this issue, therefore, why are we not being allowed to put forth our view-point. This issue does not just pertain to the Bhartiya Janata Party and

the Congress alone. *(Interruptions)*

MR. SPEAKER: Please be seated. *(Interruptions)*

MR. SPEAKER: There are so many issues before you. You want to speak on every subject. If the speeches are long, then all the issues probably cannot be taken up. It would have been nice on your part not to have spoken today also if you had already put forth your views yesterday itself. I will give you time, since you are saying that you have visited the place. Issues pertaining to atrocities on the weaker sections are allowed to be raised in the House. Since this is concerning the workers that's why time is being given. You just make a brief speech.

*(Interruptions)*

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, the main issue there is concerning the workers. The main issue there is .... *(Interruptions)*

AN HON. MEMBER: Will you speak on every issue? *(Interruptions)*

SHRI RAM VILAS PASWAN: I speak on behalf of the Janata Dal and I have got a right to do so.... *(Interruptions)* You are speaking on behalf of the Bharatiya Janata Party. Is there any political party which does not speak on every issue.... *(Interruptions)*

MR. SPEAKER: You first listen to me. If you keep on speaking like this everyday, then how can the proceedings be conducted smoothly.

*(Interruptions)*

SHRI RAM VILAS PASWAN: You allow leaders of various political parties to speak, but restrictions are being imposed in our case. *(Interruptions)*

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): On this important issue, Members have not been allowed to speak. This is very serious.

MR. SPEAKER: I am allowing them.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, the incident of Bhillai. (Interruptions)

[English]

SHRI SOMNATH CHATTERJEE: We have heard her. Let her hear him. (Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: Sir, the root cause of the issue is the problem concerning the workers. In Bhillai workers for the last few years are struggling for the minimum wages. (Interruptions) even now workers there are being kept in bondage. Instead of Rs. 20-25, Rs. 10 are being paid as wages. Even after 20-25 years of the contract labour system being in vogue it is not being abolished, creating a host of the problems. Shankar Guha Neyogi who took up the cudgles on account of this problem, was killed. Even at the time we visited the area we alleged the complicity of big capitalists in his killing. However, for the first time today we are seeing the killing of a worker being given political colour and the hon. Members of Parliament are defending the culprit.

Mr. Speaker, Sir, I would like to know whether it is proper to open fire on the workers staging a dharna. (Interruptions) This issue does not pertain to any particular

Government and defending the police firing is against all norms of humanity. I would like to know from the Government of India what action is being taken by them in this matter? The matter was handed to CBI (Interruptions) Why has the CBI report not been received yet? The Government is requested to act on the CBI report. If the workers voice is continued to be stifled like this in the House, how can the things go on? You are the custodian of the House. I speak on behalf of my party i.e. the Janata Dal and do not in anyway cut into the time allotted to any other political party. Therefore, Janata Dal condemns this ghastly killing incident and urges the Government of India to take some steps for the protection of rights of the workers.

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, firing and killing incidents might take place anywhere. I think it is quite unfortunate and there can be no two opinions on this score. Firing on workers in Bhillai or on Harijans in Faridabad or on common people in Tin Bigha is naturally condemnable. However, the reasons for resorting to firing definitely needs to be looked into and also whether the police indulged into excessive use of force or unjustified use of force? I believe that whenever any judicial inquiry is instituted one of its terms of reference is just this. I think that killing of 15-16 or 25-36 persons as has been alleged by a few, though the official figure of killing in Bhillai is 16 which is by no means insignificant, is quite unfortunate and heart rending. It would have been proper to raise the issue of excessive use of force had a judicial inquiry not been instituted. Nobody has referred to the version of Shrimati Sumitra ji on the incident. Though the Government of Madhya Pradesh has been criticised, but nobody has referred to the pressure in writing by the railway authorities on the Madhya Pradesh Police to get the tracks cleared there, as the rail movement from both the sides has come to standstill. Instead of deploying the RPF,

probably for lack of adequate personnel the Madhya Pradesh Police was asked to clear the tracks. The Government of Madhya Pradesh was repeatedly asked by the Ministry of Railways and the Centre to get the tracks cleared and now the hon. Minister is saying that he will get the facts verified. The hon. Minister may be aware of the fact that both the Central Government and the Ministry of Railways asked the Government of Madhya Pradesh to get the tracks cleared. Version of the Government is that the Police officer deputed to get the tracks cleared was stoned to death during confabulations with the people assembled there. Now the complete facts about the version of the Government will come to light after the completion of judicial inquiry that whether the version of the Government was just an attempt to justify firing. I am simply not in a position to comment on it. However, when it is being reported that a Police Officer died in stone throwing because his brain came out and a lady Police Officer was nearly killed.

[English]

She was nearly killed in the stoning. These are facts which have been brought to light or which have been given to us. Whether they are correct or there is some exaggeration or whether it is a justification put forth by the police authorities can only be established by an independent inquiry. So, the State Government has done only the right thing possible in the situation, namely, to institute a judicial inquiry and try to find out whether any excessive use of force has been there.

[Translation]

Mr. Speaker, Sir, most of the points were resolved in the discussion which was going on. The Government's sincere intention of doing justice to the workers is proved by the fact that except one demand, all the 9 out of 10 demands had been fulfilled.

[English]

Even in respect of worker' grievances, the Government's intentions are made very clear.

[Translation]

But no other reason could be found.

[English]

I was amazed and wonder-struck to hear that.

[Translation]

The matter relating to death of police personnel or seriously injuring a woman police officer was not discussed here. In the course of discussion, it was said that the activists of Bajrang Dal arrived there.

[English]

They were just provocateurs, because of which this happened. I wish this Parliament House were not made a forum for this kind of absolutely baseless and absolutely slanderous allegation against the Madhya Pradesh Government. The Madhya Pradesh Government has certainly to give an account as to why this kind of firing became necessary, and that they should be able to give only after a proper investigation is made into the affair.

(Translation)

Mr. Speaker, Sir, today I came only for the reason that the Hon. Prime Minister was to make a statement, a notice to which effect had been displayed on the notice board. that

[English]

immediately after the Question Hour,

there will be a statement by the Prime Minister and what I find here is that Shri Chandulal Chandrakar from the ruling party stands up to describe Bhilai as an other Jalianwala Bagh. Is this the kind of statement which is expected from Member of Parliament here? What is the situation?

[*Translation*]

I have given three instances, Jatavs were killed in Haryana by the police. No judicial enquiry was ordered into it and nobody did discuss about it. People were killed in Tin Bigha, This thing should also be discussed. It will be discussed.... (*Interruptions*)

Mr. Speaker, Sir, I fail to understand why only the case of Madhya Pradesh Government should be discussed here. Is it because of the fact that the people of Madhya Pradesh expressed their confidence in the BJP Government of Madhya Pradesh. Similarly, attack is made on the Governments of Rajasthan and Uttar Pradesh. Mr. Speaker, Sir, you have to consider whether this forum is meant for this purpose? So far as the case of Bhilai is concerned, Shri George Fernandes had given a few suggestions to the State Government. Shri Shankar Niyogi had also come to meet me in the same context, after which I did whatever I could in my capacity and advised the Madhya Pradesh Government accordingly which worked in that direction.

Recently, Shri Kailash Joshi also made certain efforts, a reference to which has been made here. On the advice of Shri Patwa he tried to persuade them to reach an understanding. In the end there was excessive use of force. It has to be ascertained as to why it was done. Since I listen to all the versions, I know that there is some conflict in regard to Union leadership which could be the cause, but I don't know... (*Interruptions*)... My only submission is that by ordering a judicial inquiry into the matter, the Govern-

ment of Madhya Pradesh has proved its credibility and good intentions. There can be no objection to it.

SHRI HARIN PATHAK (Ahmedabad): Mr. Speaker, Sir, through you, I would like to draw the attention of the House to the pre-planned inhuman killings that took place last week on the day of Rath Yatra when the procession was being taken out, particularly in Ahmedabad in Gujarat. The whole country knows that the procession of Lord Jagannath is taken out in various parts of the country, particularly in traditional cities. In Ahmedabad, a city of Gujarat also the Rath Yatra of Lord Jagannath passes through a particular route for the last about 113 years. Lakhs of people join this procession. This procession starts at 7.30 in the morning and after passing through various main routes, it returns to the temple at 12.00 in the night.

12.56 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

For the last 10-15 years, some Congress leaders in connivance with anti-social and anti-national elements have been creating a vicious atmosphere in Ahmedabad. They do not want the Rath Yatra procession to pass through their area. Attacks were made on the Rath Yatra in 1947, 1985 and 1987. On 2nd July, the procession started at 7.30 A.M from the temple. The previous day it was announced by Doordarshan that the procession would pass peacefully and return at night. As soon as the procession was passing through Dariapur and Shahpur Extensions at about 4.45 in the afternoon, the anti-social elements attacked it. On that occasion thousands of policemen were present there, The DIG himself was present, because attempts were always made from this extension. The DIG, the IG and CP, all were present there.

Mr. Deputy Speaker, Sir, big tourers

had been raised there. The people were assured of their security and advised to participate in the procession peacefully. However, as soon as the procession entered to Dariapur area at about 4.45 in the afternoon, Soda water bottles were thrown from all the sides of the building. Bullets were fired and stones were pelted on the procession. In the very presence of the DIG and thousands of police personnel, Inspector Sardar Singh of the CRP was gunned down from point blank range. More than ten thousand police personnel were present at that time. Mr. Deputy Speaker, Sir, when the procession reached Shahpur, acid bombs and petrol bombs were thrown; 9 persons were killed and about 120 were admitted in the hospital in three hours....(Interruptions) Time and again we had told the Government that these anti social elements were hand in glove with foreigners. They run authorised pubs, gambling dens and accumulate foreign arms and ammunition. We have made several requests to check the activities of such elements. But, the Government did not take any action. They did not provide protection to the people of this city. Violence continued for three days and innocent people were fired at and hit by acid bulbs and acid bombs. The newspapers of Gujarat reported - - "Bloody Rath Yatra 8 dead and 110 hurt", Another newspaper reported- - Strowing at Rath Yatra and Parikarma shattered - - communal disturbance again in Ahmedabad - 8 dead and 100 hurt. " How long this trend will continue? There were talks in the city that are there two factions of the Congress Party and due to their internal rift, attack were made on the Rath Yatra. When the Chief Minister of the State joined the Congress party, some of their people joined the ranks of anti-social elements. In 1985 also Rath Vatra was attacked due to clashes between these groups and an MLA belonging to the Congress party was arrested under the MISA. Due to the collusion between the Congress Party and the anti social elements unrest is created in the city time and again. On the Day of Rath

Yatra, the firing was made at innocent people for six hours continuously and they were killed in large numbers. The police remained mute spectators. A handful of persons commit atrocities just to fulfil their political motives. No action has been taken so far. I sent a phonograph to the Union Home Minister the same night and invited him to visit Gujarat immediately——(Interruptions) That day I was present in the hospital. About 120 youth who had tied saffron cloths around their heads and brought to the hospital, were bleeding profusely.

13.00 hrs.

[English]

I am here to condemn this and ask for the CBI inquiry and the Government of Gujarat should be held responsible for these killings.

[Translation]

I would like to demand in this House that the guilty should be arrested.

SHRI RATILAL VARMA (Dhanduka): Mr. Deputy Speaker, Sir, my colleague Shri Harin Pathak has presented before the House, the real picture of the situation in Ahmedabad. Whatever he has said is completely correct. Their intention was to set on fire all the three 'Rathes' taking part in the Rath Yatra. This is evident from the fact that the entire route of the Yatra was sprinkled with petrol and bombs were being thrown from roof tops. If a fire had broken out, all the three 'raths' would have been gutted. Along with this, the 'Rath Yatra' procession was stoned and fired at from all the four sides. Even the police escort did not open fire in self-defence. Rather, the police personnel sitting in the 'Raths' as well as the trucks shielded themselves beneath the Chairs and hid in the jeep belonging to a mahaut. Instead of taking steps to protect the proces-

sionists, they were trying to save themselves. The riots became so violent that the huts belonging to the Dalits were set on fire and in localities like Dhabawali Chawl, where five or six Dalit families were staying, Goonda elements threatened to eliminate them, if they didn't have the place. Both hands of a woman, by name Savita were broken. Their homes were looted and the remaining families from localities like Duggalpur, Navgaja Pir Ka Tekra, Raikhar, Rajpur, Gorampur, Natiawad, Kanch Ki Masjid, Boriya ka Mohalla, Bhukhili Chawl, Shahpur, Rustum Ali Ka Dhabha etc. to other localities like Dani-Limda, Shanip, Juhapura etc. However, people belonging to a particular section and the society keep the caste Hindus silent, with the help of anti-social elements. (*Interruptions*) Today, the Dalits find themselves insecure even in the cities. People with the help of anti-social elements purchase the land of societies in my neighbourhood by paying lakhs of rupees. The Dalits, who are unwilling sell their houses are issued threats, in case they don't dispose off their property. We brought this matter to the notice of the Gujarat Chief Minister and he immediately issued an ordinance maintaining that the houses in riot-affected areas are not transferable. However, the anti-social elements have forcibly occupied these houses and are doing things according to their whims and fancies. Thus, today, the people in Ahmedabad are not safe.

Such heavy stones were thrown at the procession from a place of worship that an entire house collapsed. Shahabuddin Saheb says a lot of things here, but let him go to Ahmedabad and see for himself the place of worship from where the stoning took place and also the words scribbled on those stones. I visited the riot-torn areas along with Advaniji and saw for myself the condition of the injured people. Some of them were being loaded on cycle-rickshaw. It is my humble submission to you that the Dalits are not safe either in the villages or in the cities. They are

very anxious about their safety. The educated people are being suppressed, beaten and arrested by the police. On the other hand, their life has become miserable on account of the repeated attacks on them by anti-social elements. As long as I was there, there was no trouble at all. But upon my return, yesterday evening I was informed over telephone that police has resorted to action against Dalits and that they are framed under the 'TADA' Act. The Dalits are at the receiving end today and we are sitting here, helpless. We cannot go there as our presence is required here.

I urge you to provide protection to the innocent Dalits, who are being victimised and who have been forced to flee their homes and localities. Further, they should be compensated for their losses. Only then, would they be able to live in peace.

SHRI KRISHAN DATT SULTANPURI (Shimla): Mr. Deputy Speaker, Sir, the employees of the Himachal Pradesh Government were on strike for about a month. They were harassed and lathi charged, and all this was done to tarnish the image of the people of the State. The State Chief Minister gave a popular slogan 'No work, no pay', but it was not made applicable in his case. Although he did not do any file work, he spent more than Rs. six lakhs on his treatment in the United States of America and the payment was made from the State exchequer. By implementing the 'No work, no pay' policy on the employees, an effort was made to undermine the trade Union. Peoples representatives did not take part in the strike. It was a strike by Government employees. In the editorial, it was said that the strike was a conspiracy on the part of the Congress and the communist party. I condemn this baseless allegation and I would like to point out here that the poor employees were transferred to far-flung areas. It was an act of vendetta on the part of the Government. I would like to submit to the Central Govern-



ment that this took place in my constituency. Two members\* belonging to the Samajwadi Janata party (SJP) of the former Prime Minister Shri Chandra Shekher.... They defected to the B.J.P. The State Government has adopted all possible means to exploit the employees. They also divested a Minister of his portfolio, for the simple reason that he understood the pulse of the working class. I condemn it and would like to say that the anti-worker steps taken by the Himachal Pradesh Government were most inappropriate. Elections were held for 20 wards and the B.J.P couldn't get even one seat. In my constituency, atrocities are being perpetrated on Harijans, workers and students. The State Government remains unperturbed and the Central police forces and the army are being asked to lathi charge the agitationists. Apart from this, the State Government has become inactive. Therefore, it is my humble plea to the Centre to look into the goings-on in the State. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Subject matters pertaining to States are being raised here. I think that except onslaught on Harijans, no other subject pertaining to the States can be discussed on the floor of the House. But fortunately or unfortunately, we are mixing up the issues. Matters which come under the jurisdiction of the State Legislature are being taken up here and the names of the Ministers are also being taken up. I think it is barred. The Rules of this house do not permit discussion of the matters which come under the purview of the State Legislature. I request hon. Members to apply their mind and see that only such of those matters which cannot be raised during the Session in some other form, only extraordinary things, are allowed to be raised just to bring them to the notice of the Government. But fortunately or unfortunately, matters are being mixed up and some

of the senior parliamentarians and some of the parliamentarians who have studied very deeply also feel about this I am bringing this matter to your notice.

(*Interruptions*)

MR. DEPUTY SPEAKER: It is the opinion of some of your friends also.

(*Interruptions*)

MR. DEPUTY SPEAKER: Therefore, I think we should have a restriction over all these things.

(*Interruptions*)

MR. DEPUTY SPEAKER: Because it is pertaining to his Constituency. The allegations made by Krishan Dutt Sultanpuri pertain to his constituency as am Member, he has every right to answer it.

(*Interruptions*)

SHRI SYED MASUDAL HOSSAIN (Murshidabad): A few Members from BJP have already spoken. (*Interruptions*)

SHRI SRIBALLAV PANIGRAHI (Deogarh): 20 People are killed and many are injured. It is a mockery. I have given notice.

MR. DEPUTY SPEAKER? I will consider the matter.

(*Interruptions*)

MR DEPUTY SPEAKER: Probably you have not understood it. The question is Shri Krishan Dutt Sultanpuri made certain allegations. He represents that constituency.

(*Interruptions*)

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\*Expunged as ordered by the Chair.

MR. DEPUTY SPEAKER: You will have the chance to reply. Your friend is agitated. He wants to speak.

*(Interruptions)*

*[Translation]*

PROF. PREMDHUMAL (Hamirpur): M. Deputy Speaker, Sir, with reference to the issue raised by Shri Krishan Dutt Sultanpuri, I have to say with utmost regret that an issue which has become irrelevant now is being raised here with the objective of drawing political mileage. The strike observed by two percent employees of the Himachal Pradesh Government has been withdrawn unconditionally I had played a role in hammering out the agreement. Apart from other baseless allegations, the indecent allegation made by this gentleman that two legislators were bought, should be expunged from the proceedings of the House as otherwise action will be taken against him by the Himachal Pradesh Legislative Assembly. Where from he has brought the issue of the purchase of two Legislators, while discussing the strike by the Government employees?

Sir, it is a factual charge that their Party was providing finance to the employees on strike and they spread a rumour that a woman was killed in Lathi-charge, spread a rumour that a woman was arrested by the State Government and later on presented at a Press Conference to prove that she is alive. The woman also told the journalists present there that she was alright. So, they are spreading this rumour about the death of Geeta Chauhan, with political motives. Their party is responsible for spreading this rumour. I would like the Central Government to clarify its stand on the 'No work' no pay' policy. What is the Congress party's stand on this issue and what policy is it following? The employees have demanded that the Centre should state whether this policy of 'No work, no pay' is correct or not? They do

not say anything in this regard with a view to take political advantage. I would not like this issue to be raised here again. All the employees did not go on strike. Only few employees participated in it.. *(Interruptions)*

SHRI RABI RAY (Kendrapada): Mr. Deputy Speaker, Sir, I would like to draw the attention of the House towards an important issue. Four days back, the Union Government announced that time slots on Door-dashan and All India Radio would be allotted to private producers. Sir, I would like to draw the attention of the House towards the Government's move to privatize the electronic media and facilitate the entry of industrialists through backdoor. Mr. Deputy Speaker, Sir, this issue is such that

*[English]*

"Freedom of the press and right to information are suppressed not only by the Government but by the internal system of the Media and the dominant character of the society at large.."

*[Translation]*

This Government move towards privatization, especially in this field, is a threat to the freedom of the Press and the Right to information. I would like to tell you that this Government is throwing the Prasar Bharati Bill into the dustbin. One newspaper has commented the move as-

*[English]*

naming the second son while even the first son is yet to be born.

*[Translation]*

Government has defeated the very purpose for which the 'Prasar Bharti' Act was passed in the House. It wanted to keep the electronic media under its control and estab-

lish its monopoly over it. What I want to say is that the private producers who will enter the media will be industrialists and billionaires and their entry would prove dangerous to the freedom of press and right to information. That is why I have raised this matter before the House and the whole nation. I find

[English]

disparity in accessible information.....

[Translation]

When multinational companies will be brought on the pretext of industrialists, people would not get correct information which is supposed to reach them. The Government has decided to invite multinational companies under its liberalisation policy and programmes they would give would be based on five star culture and consumerism. Door-darshan would be used in this manner and big people would be free to use it. I would like to request the Government to change its present decision of granting permission to produce radion and television programmes by private producers.... (Interruptions)

SHRI HARADHAN ROY (Asansol): Mr. Deputy Speaker, Sir, I would like to make a submission about Bhilai. Bhilai is an industrial city where various types of industries have developed. It is surrounded by the tribal belt of Chhatigarh. The poor labourers of the area work in these factories. The factory owners exploit these labourers and pay them less wages in exchange of more work. The owners also subject them to sexual exploitation. The labourers have no respect there. Due to this a large number of people in the area are facing starvation. Under the circumstances the labourers of the area formed an organisation called the Chhatigarh Mukti Morcha and made Shankar Niyogi as their senior leader. Under his leadership they launched an agitation. The Government of Madhya Pradesh enacted legislation and

called it Madhya Pradesh Industrial Relations Act against that in tandem with the factory-owners and invited only the INTUC to participate in the discussions. In this way the State Government recognised only one trade union and deprived the rest of their rights. When the State Government did not pay proper attention toward the reasonable demands of the labourers they started an agitation. What is happening there now? The State Government tried to suppress the agitation by applying various tactics and got Shankar Niyogi killed. When the Government did to arrest the assassins of Shankar Niyogi, the labourers again started their agitation. Moreover, the Madhya Pradesh Government released the only person who had been arrested in connection with Shankar Niyogi's murder. Even today the agitation has been going on there for this reason.

The factory owners retrenched four to five thousand labourers in collusion with the Government. A new agitation has been going on there against this retrenchment, but the State Government has not taken any steps to reinstate the retrenched labourers. All the labourers who were working in the small factories there have been rendered jobless. The capitalists and industrialists are committing atrocities on these labourers.

Just now Shri Advani was speaking. But he did not condemn the Madhya Pradesh Government's action rather he supported it. The labourers took recourse to agitation when their reasonable demands were not fulfilled. The labourers there have given a 'rail roko', agitation notice on 1st July. Shri Advani was saying that the Minister of Railways had himself telephoned to the Madhya Pradesh Government to clear the way. But the Government had resorted to firing on the labourers who were taking their agitation in a very peaceful manner. A large number of labourers died on the spot and many others were injured. It was expected from the Madhya Pradesh Government that it would

take back the retrenched labourers. Instead, it killed them. It is highly deplorable... (*Interruptions*)...

DR. LAXMINARAYAN PANDEYA (Mandsaur): The allegations made by the hon. Member are baseless. The Madhya Pradesh Government has helped the labourers. All this is being said deliberately just to spread unrest among the labourers. (*Interruptions*)

SHRI HARADHAN ROY: Only because the BJP Government in Madhya Pradesh is supporting factory-owners, it did not show any sympathy to the labourers. It has also not condemned the retrenchment. It has not made any arrangements for reinstating them in service.

[*English*]

MR. DEPUTY-SPEAKER: Mr. Haradhan Roy, the normal procedure is that when the Chair is no his legs, it is the duty of every hon. Member to take their seats. If a chance is given, one should not go on continuously speaking for ten to fifteen minutes. After all, by 1 o'clock, we are supposed to conclude. I saw many agitating minds wanting to ventilate their grievances. But when chance is given to someone and if he goes on talking for ten to fifteen minutes, what will happen to other friends? What is the crime that they have committed? We should also look to our friends. They are coming from different constituencies and they have got to ventilate their views.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Mr. Haradhan Roy, you are very kind enough to come to this place. You are a senior Member. You are a labour leader. It is a very important matter. You should ventilate your grievances. You should share your views. That should go on record. It is for that pur-

pose, I just facilitated you to speak. At the same time, you should also know our limitations. The Chair also has his own limitations. There are so many Members who want to speak. Even the ruling party Members also want to speak. If you just accommodate I think, many of the Members also can ventilate their grievances. If it is monopolised by a few people, I think, there will be unrest in the House.

May I with your permission, call Shri Ahamed to speak ?

[*Translation*]

SHRI HARADHAN ROY: I will just conclude within a minute. I demand that the Government should intervene and ask the State Government to take necessary steps to reinstate the labourers. Their arrears should be paid to them. The people who are responsible for the murder of Shankar Niyogi should be apprehended and punished. Similarly, arrangements should be made to pay compensation to Shankar Niyogi. The BJP Government should be dismissed for following an anti-labour policy.

[*English*]

MR. DEPUTY SPEAKER: With your permission, now I will call Shri E. Ahamed. (*Interruptions*) You have done justice and you were able to put it in a nutshell.

SHRI E. AHAMED (Mantari): Mr. Deputy Speaker, Sir, thank you very much for allowing me to raise a very highly sensitive issue. I have been rising from any seat yesterday as well as today for calling me to raise this point. I am trying to express my deep sense of pain and anguish about what is going on in Ayodhya around Babri Masjid site. Every body knows what is going on there. What is going on there is in utter violation, a flagrant violation of all the norms,

codes, decisions and directives given by the Government of India.

Sir, on November 1, 1991, the National Integration Council has passed a resolution and the U.P. Government was a party to it. But they have not implemented it. There was also a clear undertaking by the Government of U.P., that there shall be no physical alteration of the present structure that is there or what is known as the Babri Masjid-Ramajanabhooni disputed site.

But today, those people have started renovation. The Secretary of that Committee gone on record that renovation means reconstruction. He is reported to have stated and that is what I could gather from the newspaper reports, that this renovation means reconstruction and that the whole shape of the structure will be changed. We are here to know, what is the attitude of this Government.

Sir, this Government is also committed or is agreed to the report submitted by the National Integration Council Members and also by the Members of this House - - the Members of Parliament. Such a report is there. If for this Government this matter is something like "one will not unlearn what they have learnt but they will not learn anything new".

Sir, we have our protest and we have a great sense of resentment on what is going on there. The people in this country, especially the minority community, they are feeling that though they have reposed all the confidence in this Government but this Government is not doing anything. I would like to say that this is the duty of the Government, the duty of the Prime Minister of India, who, as the leader of the nation and the Government, has to reassure to the nation and to the commute that Babri Masjid structure shall be protected and that status quo shall maintained. If the Government does

not respond to it, I am sorry that it will be a very sad day for the country.

MR. DEPUTY SPEAKER: Now Shri-mati Malini Bhattacharya to speak. (*Interruptions*) I am sorry, I made a commitment to Shri Panigrahi that I will allow him after Shri Ahamed. Now Shri Panigrahi to speak.

(*Interruptions*)

SHRI BASUDEB ACHARIA (Bankura): Sir, yesterday also this matter was raised and the Government has not given any assurance.

SHRI CHANDRA SHEKHAR (Ballia): Mr. Deputy Speaker, before you ask the hon. Member to raise another matter, we shall like to say that what the hon. Member has said is a very sensitive issue. And yesterday, there was some understanding among the leaders of the various political parties and the Government gave an assurance that they will report to the House and to the country about the happenings in Ayodhya. Unfortunately, Advani ji and Atal ji are not here. I shall request them that they should do something to at least assuage the feelings there. (*Interruptions*)

SHRI BASUDEB ACHARIA: The Parliamentary Affairs Minister is here.

SHRI CHANDRA SHEKHAR: The Parliamentary Affairs Minister cannot do. He is a helpless person and he shall not do that. It is a matter where the Parliamentary Affairs Minister cannot take a decision. The decision has to be taken primarily and I shall like it to be taken by Shri Advani and Shri Vajpayee, to see the sense that this will result into disintegration, of the country. And if that does not happen, the decision lies with Shri Chavan and Shri Narasimbha Rao, who happens to be the Prime Minister of this country. So I shall request Mr. Deputy Speaker, that this matter should be taken up

seriously. I say that I have no partisan view. Even in the National Integration Council, I appealed to all sections that we should try to follow that path of reconciliation rather than confrontation.

On the other issue, I shall like to say a word about Bhilai. What Shri Advani said, after that, I feel sad that this type of discussion has been held in this house. If that is correct that one officer was killed by stoning, that is a very serious matter and the hon. Member would have brought this fact also before the House because this House should not look as a totally partisan House. Whatever it might be. It might be Bajrang Dal or any other force; I do not bother about it. But if a Police Officer on duty is stoned to death, that cannot be condoned and in no way the police force can be expected to keep restraint. Because police is also functioning under severe strain and we should not try to strain them too much.

Mr. Deputy Speaker, please use your influence upon Mr Madan Lal Khurana and Mr. Rangarajan Kumaramangalam that they should keep the country away from burning and disaster.

SHRI BHOGENDRAJHA (Madhubani): I had given you a notice and I will request you to allow me a few minutes. I have been waiting for my chance. For me and for my party also, please permit a few minutes.

MR. DEPUTY SPEAKER: Normally zero Hour would come to an end before the hungry hon. Members lose their patience. Normally at ten minutes to one o' clock Zero Hour would be over and the Papers laid on the Table and Matters under Rule 377 would be taken up. But this happens to be an extraordinary day; even the Speaker also felt that some chances should be given to hon. Members to ventilate their grievances, with the result the time is being extended.

A very important issue has been raised by the hon. former Prime Minister Shri Chandra Shekhar. It is for Shri Rangarajan and the various concerned party leaders to sit together and sort out a solution for that.

(Interruptions)

SHRI SRIKANTA JENA (Cuttack): The House was adjourned twice yesterday on this issue. We are all interested to know from the Government as to what exactly is happening in Ayodhya today right now. As per the announcement of the VHP, are they going to construct the temple in the disputed land or not? The Government should react to this and inform this House. (Interruptions)

SHRI P.C. THOMAS (Mavattupuzha): We, the members of the NIC, in a Committee had an opportunity to go there and we had reported the matter also. But we are sorry that nothing has come out of that. I firmly support the views expressed here.

[Translation]

SHRI BHOGENDRAJHA (Madhubani): Mr. Deputy Speaker, Sir, it has been reported in today's newspapers that the Vishwa Hindu Parishad has made an announcement to reconstruct the temple. We stand by the former Prime Minister for the request he has made to the Government but the situation has crossed the limit. Under the circumstances I make a fervent request to the Government on behalf of myself and my party. This is not the time for the Government to keep quiet. It appears that the Government of Uttar Pradesh is not in a position to fulfil its responsibility. Therefore, my submission is that the Government of India should at least, take charge of the disputed site under its control and protect it. No other way seems to have been left. Perhaps our hon. friends also have become helpless. Their people have been exposed. Now it is the

responsibility of this Government to look into it. ... (*Interruptions*) If the Parliament continues to remain a mute spectator, the danger cannot be averted. Therefore I would like my hon. Friends discuss the matter with Shri Kumara manglam and the Government should take the possession of the disputed site.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RAMGARAJAN KUMARAMANGALAM): The issue of Ayodhya-the Babri Masjid and Ram Janam Bhoomi dispute-is not a matter to be taken lightly or dealt with lightly either. Yesterday in a meeting - while we were discussing among the leaders - we had assured that as and when developments take place today, - since they had expressed certain apprehensions- we would keep them posted. It was not that we make a statement in the House or any such thing. I would only like to assure them that the Government is fully seized of the matter and is very vigilant. Yesterday, the Home Minister has made a categorical statement on the position as it stands. (*Interruptions*)

SHRI SYED SHAHABUDDIN (Kishanganj): It was not categorical at all. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): In fact, that is the demand of the House. A categorical statement is the one we wanted from him. (*Interruptions*)

SHRI RANGARAJAN KUMARAMANGALAM: You should hear all my words together. I said 'categorical statement on the position'. I did not say 'categorical statement

of assurance', which is what you were seeking at that time. He said that he was constrained with the present position — that the matter is pending in the court. He said that categorically, when you have requested for a particular form of assurance. But, I wish to say this we will keep the leaders informed; and this is a matter which, as the former Prime Minister Shri Chandra Shekhar has said, we should try and solve without confrontation and not allow a situation to come in whereby the country will get divided or there will be strong divisions and feelings. So, we will keep you informed; I assure you that. (*Interruptions*)

MR. DEPUTY SPEAKER: Please sit down. The hon. Minister has assured and informed the House. So, you should give him sometime.

(*Interruptions*)

SHRI E. AHAMED: This is nothing but a lethargic attitude of this Government. Protesting against this lethargic attitude of this Government, I am walking out.

13.37 hrs

At this stage, Shri E. Ahamed left the House

(*Interruptions*)

MR. DEPUTY SPEAKER: This issue is pending since long. Over and over again, the matter is coming up for discussion. The leaders of various political parties are also meeting very frequently to sort out this issue. (*Interruptions*) It is a very very serious issue. Who said that it is not serious? Hon. Minister said in the House that it is a very serious matter and the former Prime Minister also said this. All the leaders of the political parties are meeting to sort out this, as to how the matter shall have to be eased. Therefore, at this stage let us leave this.

*(Interruptions)*

MR. DEPUTY SPEAKER: Shri Lokanath Choudhury, you cannot expect a reply immediately.

*(Interruptions)*

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Sir, I want to repeat our concern again. *(Interruptions)*

MR. DEPUTY SPEAKER: It is a collective responsibility. He shall have to consult the Prime Minister and his other colleagues. There is a limitation for all these things.

*(Interruptions)*

SHRI LOKANATH CHOUDHURY: The Minister must react to the point. *(Interruptions)*

MR. DEPUTY SPEAKER: He responded to your point. Now, Shri Sriballav Panigrahi.

*(Interruptions)*

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, I thank you that at last you have given me the opportunity. *(Interruptions)*

SHRI LOKANATH CHOUDHURY: Sir, may I know whether the BJP had been constrained to construct the building today? That is the concern of the House and the country. So, he has to react to it. *(Interruptions)*

MR. DEPUTY SPEAKER: Kindly take your seat.

*(Interruptions)*

SHRI SRIBALLAV PANIGRAHI: Mr. Deputy Speaker, Sir, I thank you for giving me an opportunity. *(Interruptions)*

MR. DEPUTY SPEAKER: Mr. Lokanath Choudhury, There is a limitation for this. How can you expect him to give the reply immediately? *(Interruptions)* No, no; you cannot expect.

SHRI LOKANATH CHOUDHURY: He has not reacted.

MR. DEPUTY SPEAKER: No, no; your demand is absolutely very unreasonable. *(Interruptions)* Kindly you have your seat. *(Interruptions)* It is impossible. You cannot expect the reply immediately.

SHRI LOKANATH CHOUDHURY: Have you done anything?

MR. DEPUTY SPEAKER: Mr. Ulokannath Choudhury, I have heard you sufficiently. Be good enough to have your seat, Sir.

*(Interruptions)*

SHRI SRIBALLAV PANIGRAHI: Sir, you have given me this opportunity to raise a matter of importance concerning upholding of democracy. Democracy is very dear to all of us. It is the concern of all of us to see that elections, which are a part of democracy, are conducted freely and fairly everywhere in the country. It is unfortunate that in the recently-concluded panchayat elections in Orissa, there was large-scale violence claiming at least 20 lives. In such violence even some MLAs and Ministers are involved. A minimum of three MLAs are involved. One is inside jail now. Warrants of arrest are issued by the police. Two are hiding here and there. It has been reported. Everybody knows in Orissa. They are getting the support and shelter from Cabinet Ministers. This is the situation. There has been anarchy.

SHRI SRIKANTA JENA (Cuttack): contradictory. *(Interruptions)*



SHRI SRIBALLAV PANIGRAHI: Nothing contradictory.

MR. DEPUTY SPEAKER: Mr. Panigrahi, you have brought the matter to the notice of the House. That is sufficient.

SHRI SRIBALLAV PANIGRAHI: A reign of terror was let loose in the State. Mosde power and money power had its full play. It was done by the ruling party there. There was large-scale rigging, booth-capturing, abduction of opposition candidates and their supporters, etc. The election has thus been a mockery. It is a farce there. In a bid to capture the panchayat Saunthes in a shameless manner, the ruling party there has acted in this way.

After the elections are over, now what is happening? Political victimisation is taking place. Even the grandson of former Chief Minister R.N. Singh Deo is put behind the bars because he protested the killing of his party workers. Like this, the Congress workers and workers belonging to other opposition parties are harassed. They are assaulted. *(Interruptions)* Police is harassing them. *(Interruptions)*

MR. DEPUTY SPEAKER: I have called Mr. V. Dhanajaya Kumar. He has an important issue to raise.

SHRI SRIBALLAV PANIGRAHI: The principles of democracy should be preserved and up held. There has been violence even in Dhenkanal and other areas. An office was set on fire where ballot boxes were kept. With the active support and cooperation of police and block staff such an democratic things and violence on, there is total anarchy. *(Interruptions)* this should be condemned by this House. *(Interruptions)*

MR. DEPUTY SPEAKER: The Chair can accommodate every body provided you limit your speech for a short period.

*(Interruptions)*

SHRI V. DHANANJAYA KUMAR (Mangalore): Sir, the whole of yesterday and today, we have been hearing all colorful stories about Kumhar and then about Bhilai. And wild allegations are made against the BJP Government in Madhya Pradesh. *(Interruptions)*

SHRI LOKANATH CHOUDHURY: Nowhere the ruling party has behaved in such a way. The whole country should know it.

MR. DEPUTY SPEAKER: Mr. Lokanath Choudhury, we shall have to follow a certain procedure.

*(Interruptions)*

SHRI LOKANATH CHOUDHURY: If you see from the beginning of the delimitation of the panchayats to the end of the elections, you can find that people are being killed and those who voted for other parties are taken to police custody and already there is terror. *(Interruptions)*

MR. DEPUTY SPEAKER: We are on a different subject.

*(Interruptions)*

SHRI MRUTYUNJAYA NAYAK (Phulbani): I would like to bring to the notice of this august House about the drought condition on Orissa.

MR. DEPUTY SPEAKER: I have called Mr. Dhananjaya Kumar to speak. It is our duty to respect him.

SHRI MRUTYUNJAYA NAYAK: Sir, this is an important issue as other issues raised.

MR. DEPUTY SPEAKER: My dear

friend, if your State is hit by famine, is there is no special provision under the rules of procedure to bring the matter on the floor of the House for discussion? Is it only in the *Zero Hour* that you have to raise it? I do not think so. You please refer to the rules of procedure. Now, I have called Mr. Dhananjaya Kumar and he is on his legs.....(*Interruptions*)..... I am sorry. You cannot have a chance. As and when you like you want to raise issues in the *Zero Hour*. Is this the matter to be raised in the *Zero Hour*? Kindly excuse me.

(*Interruptions*)

SHRI V. DHANANJAYA KUMAR : I would like to bring it to the notice of the august House the brutal killing of an innocent man by a gun shot fired by one of the Ministers of the Government of Karnataka during the recently conducted by-election. Sir, friends from the treasury benches have been asking about the BJP culture. Now, may I ask the friends from the treasury benches one question? Does this represent the Congress culture, namely, Ministers killing innocent people by firing gun shots? Sir, on the 8th of June, an innocent man was killed by a gun shot fired by a Minister. A case has been registered against the Minister under Section 302 of the IPC. The sorry state of affairs is that even after the case has been registered, no action has been taken. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM) : This is beyond the jurisdiction of Parliament.

SHRI V. DHANANJAYA KUMAR: Nothing is subjudice. A case has been registered

under Section 302 of the Indian Penal Code. Yet, he is not arrested. (*Interruptions*)

SHRI ANIL BASU (Arambagh): It is unfortunate that all these things are allowed. We have given notice but we are deprived of raising issues. (*Interruptions*)

SHRI RANGARAJAN KUMARAMANGALAM: What is pointed out has nothing to do with the jurisdiction of Parliament.

SHRI V. DHANANJAYA KUMAR: Sir, when a Minister kills innocent people, then where should we go? Where should we lodge our complaint? And the Chief Minister has been protecting that Minister all along. (*Interruptions*)

SHRI RANGARAJAN KUMARAMANGALAM: There is an Assembly. You raise it in the Assembly. (*Interruptions*)

SHRI SRIKANTA JENA: Now the Parliamentary Affairs Minister says that it is a State matter and it should be debated there. But when the issue of Orissa came up, at that point of time, the Parliamentary Affairs Minister did not say anything. (*Interruptions*)

[*Translation*]

PROF. RASA SINGH RAWAT (Ajmer): Hon. Minister of Parliamentary Affairs, you should not follow a dual policy. When matters of Madhya Pradesh and Rajasthan are raised a different stand is being taken, but when it is about States of Karnataka and Andhra Pradesh, it is being said that it is a State Matter. (*Interruptions*)

[*English*]

SHRI RANGARAJAN KUMARAMANGALAM: It is time that we are realistic. It has been understood that where weaker sections, Scheduled Castes and Scheduled Tribes are concerned, there is a certain

amount of jurisdiction. Here is an individual case where some thing happened, where case has been registered and action is taking place ....(Interruptions)....Government is seized of the matter and unless the person is present, he cannot defend himself. It is direct allegation against him who is not present.

(Interruptions)

SHRIV. DHANANJAYAKUMAR: A case has been registered by the police but he is not being arrested. (Interruptions) I make a strong demand that the culprit should be immediately arrested. He should be produced before the court. He is an ex-minister now since he has resigned. My request is that a CBI enquiry should be instituted to go into the whole matter.

SHRI H.D. DEVEGODA (Hassan): Mr. Deputy Speaker, Sir, I do not want to unnecessarily waste the time of the House. I have got some responsibility to discharge as a representative of the people of Karnataka. I have been watching the proceedings for the last one year. I have got certain experience in Parliamentary democracy and I know how a Parliamentarian should behave. The hon. Minister of Parliamentary Affairs has said that this is a State matter which we cannot debate upon. I am very sorry to concede with the expression of the hon. Minister. A matter has to be looked into by the entire House without party politics.

After independence, in our democratic system, this is the first time when a Minister has taken law into his own hand and killed and innocent man. Even the Prime Ministers name has been dragged into it. After the incident took place a case is registered under 302 of IPC. But, what has happened? One month has lapsed. I will take the name of the concerned Minister, Shri Ramesh; I think when you can take the name of Shri Patwa, the Chief Minister of Madhya Pradesh, why

cannot I take the name of an ex-Minister of Karnataka, who is involved in the brutal murder? The Prime Minister's name has been dragged by the Chief Minister of Karnataka. I have a copy of the FIR, inventory and so on. I have all the paper cuttings at my disposal and if the Deputy Speaker permits me I will place them on the Table of the House.

After the incident took place the concerned police officer was harassed because he registered a case under Section 302 of IPC. Sir, Karnataka is known for one of the best administrations. In the last 40 to 45 years, it is one of the model States. It is a peace loving State. But for the last two-and-a-half years there is no rule of law. All the honest and efficient officers have been victimised by the Chief Minister. How long are you going to tolerate it? The people of Karnataka are not going to tolerate this particular issue. A person, who is an accused under Section 302 of IPC, is going like a 'Maharaja' with the police escort. Is this democracy? We have to bend our heads in shame.

I would like to ask a question to the hon. Minister of Parliamentary Affairs. Is it going to bring any credit to you or to the democracy? I may tell you it is not going to bring any credit to your party Government. How can the Prime Minister's name be dragged into it? Chief Minister of the State, says: "I have consulted my party high command. I have consulted the Prime Minister and the Prime Minister has directed me not to drop the Minister and also order for a judicial inquiry only." I would say that if a judicial inquiry is going to be instituted on a charge of murder, why do you want the Criminal Procedure Code? You burn the Criminal Procedure Code. Is there any immunity for the Minister?

In 1976 there was an amendment moved in Rajya Sabha to give immunity to the Prime Minister; when anybody as the Prime Minister in Office commits some mistake, cer-

tainand the Prime Minister immunity should be given to him. Now, is there any such amendment being bought forward by the present Government in the Criminal Procedure Code so as to give immunity to the Minister? Is there any such Amendment? Can you tell me on which forum I must make my protest?

Sir, I had written two letters to the Home Minister and the Prime Minister requesting them to order a CBI Inquiry. It was because, I got full trust in my officers. I had also worked for six years in Karnataka as a Minister. I know, the officers are known for their integrity and their efficiency, but unfortunately, all of them have been victimised. The incident took place in the presence of the DIG, the SP of the District. They were helpless. They were keeping mum. When a Minister shoots a person and the dead body is there, no police officer would dare to seize the gun or the rifle or whatever type of gun he has used. Then, the police officer comes forward and says that the police has never fired. Sir, I am, with folded hands, requesting all the hon. Members to condemn such incident. It is not the question of a political party or the political Party. We are fighting here on political lines even on the serious issues. This is not a political issue. I do not mix politics here. The Police officer says that they have not fired; they have not opened fire. Sir, in your own constituency - because - you are the Deputy Speaker, you are sitting in the Chair, you have got certain limitations and you cannot express the feelings of the people of Karnataka - the people are feeling today that the administration has totally failed. There is no administration. I am not going to unnecessarily take the time of the House. Let me make myself clear how things are going in a Congress Ruled State. Shri Narasimha Rao always used to tell others that he is going to run a clean administration. Is it a clean administration? I do not know how the name of the Prime Minister was dragged by the

Chief Minister. If it was a law and order matter pertaining to a State, then why did they drag the name of the Prime Minister? According to the Chief Minister, The Prime Minister had issued instructions which has not been contradicted by the Prime Minister anywhere, uptill now. He says that his Prime Minister has asked for a Judicial Inquiry. He says that his Prime Minister has asked him not to drop the Minister. If that is the case, then I have got every right to use this platform and express my grievances.

Sir, in the presence of the seniormost police officers, the firing took place. In the 45 years of our democratic history, no such judicial inquiry has been ordered on a murder case. If there is a police excess or a corruption charge against a politician, then there used to be a judicial inquiry and not in the case of a murder. Here, a case had been registered under Section 302. Today, that gentleman has not been touched. Already one month has elapsed. Nobody dares to touch him. In fact, the police escort is being given to him as in the case of other VVIPs. So much protection is being given to that man. This is going to bring an end to the democratic system. My friend from Orissa was telling just now that they have made a mockery of the elections. At least, I must thank that Chief Minister of Orissa, who was able to arrest even his own party MLAs. According to his own statement - I must thank that Chief Minister - he has taken the courage to arrest his own Party MLAs who had indulged in the criminal act. Here nothing has been done. Let the House come to its own judgement. I do not want to unnecessarily impute motives on any political party. I But I must tell here that my State has gone to the hands of such unlawful elements, a state known for the best administration in the whole country where persons like Shri Visveswariya and Sir Mirza I smail who know for their administration came. Today, Karnataka has gone into the hands of the \*\*lele-

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\*\*Expunge as ordered by the Chair.

ments. I do not want to say anything defamatory against Congress. I do not want to drag the political party for using anything defamatory.

MR. DEPUTY SPEAKER: The word... may be removed from the records.

SHRI H.D. DEVEGOWDA: Sir, let me be very clear. This is for the first time that in the last one-and-a-half years I have seen such a thing happening.

14.00 hrs

I know this Zero Hour is for name sake, for publicity sake or for propaganda sake. I am not going to debate in this House. I have not come here for that purpose. Why do you want this Zero Hour to go on when the Government is not going to respond? Why do we put forward our points of views in this House in the Zero Hour? I cannot understand this.

The Prime Minister and the Home Minister were here. I have been trying for the last two days to get on this issue. Yesterday, Shri M M Jacob told that atleast the Rajasthan Government had conceded for a CBI Inquiry. When I have written two letters to the Prime Minister particularly on this issue for ordering a CBI inquiry in the whole matter, not even an iota of response came from the Government of India. This is the first time in the Indian history that a Minister has been involved in a murder case-day-light murder, at about 5.30. I can give you a certified copy of the FIR. I have got it in my hand.

MR. DEPUTY SPEAKER: You have quoted from the entire record in the House. Let us not unnecessarily violate the rules. We have to follow certain norms.

SHRI H. D. DEVEGOWDA: Is there any rule in this country? You are asking about the rule. A person had been killed by a Minister.

Is there any rule. Let me be very frank. You please tell me, guide me about it. You are sitting in this Chair. Is there any rule of law to kill an innocent person? Tell me, when is the Government going to answer, to give direction to the Karnataka Government, when is the Prime Minister going to give direction to the Karnataka Government to arrest the accused in accordance with the Criminal Procedure Code under section 302? Are they going to order a CBI inquiry or not? Let me tell them that if they are not going to order a CBI inquiry, if they are not going to arrest the accused, I am not bothered. The issue is alive. I know how to take care of that. The people will decide what the Congress Government is doing. Thank you.

SHRI ANIL BASU: Through you I am drawing the attention of the House and of the Government to the anguish, agony and the apprehension expressed by the millions of jute growers due to inordinate delay in announcing the minimum support price of raw-jute.

Jute harvesting has already started; and jute has started arriving in the market. But the Government has not yet announced the minimum support price for the raw jute; and that is creating a concern among millions of jute growers.

Side-by-side JCI has decided to close down its 45 purchasing centres; JCI has also been asked to restrict its operations. JCI has got no funds to start purchasing of raw jute and intervene in the market.

On one hand, Government has not announced the minimum support price for the raw jute; on the other this hand JCI has restricted its operations; JCI has got no funds to start its operations. In way, millions of jute growers will be at the mercy of the jute barons and the jute traders.

Side-byside, for public sectors units like

the Fertiliser Corporation, the Salt Corporation, the Cement Corporation, there is a mandatory provision to purchase jute bags. Now, it appears that these mandatory provisions have been liberalised; and they are purchasing synthetic bags instead of Jute bags; and the whole Jute industry is now facing shortage of marketing of jute bags.

Now, I urge upon the Government to announce the minimum support price for the raw jute immediately without any further delay and JCI's operations should not be restricted.

The JCI should be provided with adequate funds so that it can effectively intervene in the market and can ensure a minimum support price for the jute growers.

Side by side, the Government should also impose a mandatory provision for purchasing of the jute bags on public sector organisations so that the jute industry can survive and it can also get a good market for selling their jute goods.

It was earlier announced by the Government in this House that the mandatory provisions would be there. But now that mandatory provisions has been liberalised. It should be imposed on public sector corporations like the Salt Corporation, the Fertilizer Corporation and the Cement Corporation so that the Jute Corporation can sell their jute bags to those public sector undertakings.

SHRIMATI MALINIBHATTACHARAYA (Jadavpur): Sir, as you have had patience with the others, please also have patience with me. I will just add a very few words expressing my concern and adding my voice to the voice of Shri Rabi Ray regarding the newspaper reports as to the Cabinet decision that has been made regarding the privatisation of the Metro channels on Doordarshan.

First of all, we want to know how such an important decision—which has been debated in every other forum apart from the Parliament—could be taken without even referring it to Parliament at all. That is the first question that I want to ask the Government.

Secondly, we do find that already a very large share of the Prime time on Doordarshan is being given to private producers for sponsoring programmes. They are being given time for commercial advertisements. The Government in the meantime has abdicated its own responsibility regarding the use of the audio-visual media for education, for instruction and entertainment. Now we find that it is not just abdicating the responsibility, but by giving over these time slots to private producers the Government is also abdicating its possible revenues. All the revenues that it used to get from the advertisements are going to be drawn by the private producers. Not only that. We have it from a reliable source that things like the transmission of the Olympic Games are also being given over to the private sector whereas the Government could make some money out of it, could collect some revenues out of it, it is being given over to the private sector.

I do not know whether the Doordarshan wants to liquidate itself. I only want to say that the Doordarshan has no right to liquidate itself because it belongs to the people.

We find that while demands for enhancement of time for regional programmes have not been paid heed to, the Government has turned a deaf ear to the demands of the State Government to be allowed to run the second channel. At the same time, we find that the private producers are being favoured in this way.

If the Prasar Bharati had been implemented, then the Government run Doordarshan might at least, through its auton-

omy, have acquired a certain degree of efficiency to compete with the private producers. Now as it stands, it is completely dependant on Government support. It is completely held on the strings by the Government. It cannot enter into competition with the private producers at all. So, without the implementation of the Prasar Bharati this privatisation of Television is going to have a ruinous effect on our mass media.

I can only say that this commercialisation at this stage can only increase vulgarisation, it can only increase the most rampant consumerism and it can only lead to the centralisation of cultural values to a kind of mechanical uniformity imposed upon regional linguistic varieties such as our nation thrives upon.

Therefore, Sir, I demand that the Government should make a full-scale statement on what it proposes to do regarding these reports that we have hearing from the newspapers. Let there be a full-scale discussion in the House regarding any such proposes that the Government may have. (*Interruptions*)

MR. DEPUTY SPEAKER: I piloted this Zero Hour sixty minutes after it was started. The hon. Members are very much agitated and they wanted to ventilate their grievances. The Zero Hour is being extended with the sweet will and pleasure of the hon. Members of this House and not at my pleasure.

SHRI RANGARAJAN KUMARAMANGALAM : Sir, I do not think that any Member will be objecting to this.

[*Translation*]

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Deputy Speaker, Sir, I will not take much time of the House. I support, what has been said by Dhananjay and Devegowda ji. I have observed that the Parliamentary Affairs Minister has raised some objections.

SHRI CHANDRA SHEKHAR (Ballia): Just for the sake of formality.

SHRI GEORGE FERNANDES: But I would like to say only this much about his objection that one and half month ago a shot was fired from the stengun by a Minister and one man was killed, but the man who fired the shot has not been arrested so far. The F.I.R. was lodged on the same night at 2.30 P.M. There is not only one but are fifty or sixty with their names and addresses but even then he has not been arrested so far. The F.I.R. was lodged under section 302.

Mr. Deputy Speaker, Sir, I am raising this issue for two other important reasons. When you are running the Government to maintain law and order in a State, but if you fail to maintain it, then there is no other place where we should raise this issue, that is why we are raising it here. Secondly, we want to know as to what is the stand of hon. Prime Minister about this issue. Shri Devegowda ji tried to raise this issue every where the next day and gave information about it to the hon. Prime Minister. This is not such an incident about which the hon. Prime Minister would not have been informed. It is not an ordinary thing that a Minister of Government of his own party who is considered to be a very powerful minister, kills someone at a public place in the presence of hundreds of people in an attempt to capture the booth. It is not an ordinary thing that a person is shot dead by that man. At first the hon. Prime Minister refused to interfere into it. When Bangarappa came to meet him, he was advised not to drop him. This is the statement of Bangarappa which had appeared in the newspapers. The hon. Prime Minister has asked us not to do anything, it has also appeared in the newspapers. When an agitation was launched in Karnataka and when the situ-

ation was going out of control, Bangarappa dropped Ramesh, but no arrest has been made so far.

14.15 1/2 hrs

[English]

I have talked to the police officers there and they have said that there was a proof that this man has opened fire, but we were helpless, what could we do? We want a reply from the hon. Prime Minister as to what they should do. These are the only two reasons for raising this issue here.

Mr. Deputy Speaker, Sir, this matter is related to your constituency, Kunigal is a part of your constituency. I had visited that place during the election campaign, I think that Chandra Shekhar ji had also visited that place. We had seen the situation there. The people of Congress had taken a pledge before the people to win the Kunigal seat. The hon. Chief Minister was behind it, he had sent Mr. Ramesh there. All this has happened there and must be you must be knowing the atmosphere prevailing over there at present because it is your constituency. Therefore, through you, I request the hon. Parliamentary Affairs Minister that the hon. Prime Minister is committed to bring out the truth and he has made statement on various issues. Today morning, he also expressed his views, so there are a lot of things to be said about his commitment to truth. Mr. Deputy Speaker, Sir, my submission through you to the hon. Prime Minister is that when he would speak on Bofors, Kunigal and various other issues he should clearly throw light on the facts concerning these issues.

[English]

MR. DEPUTY SPEAKER: Now, papers to be laid.

#### PAPERS LAID ON THE TABLE

**Annual Report of Review on the working of Central Government Employees Welfare Housing Organisation, New Delhi for 1990-91 and statement for delay in laying these Papers etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): On the behalf of Shrimati Sheila Kaul: I beg to lay on the table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1990-91 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Government Employees Welfare Housing Organisation New Delhi, for the year 1990-91.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library. See No LT 2125/92]



- (3) A copy of the National Housing Policy (Hindi and English versions)

[Placed in the Library. See No. LT 2126/92]

**Notification Under Environment (Protection) Act, 1986.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): On behalf of Shri Kamal Nath: I beg to lay on the Table:-

- (1) A copy of the Environment (protection) Third Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R.562 (E) in Gazette of India dated the 27th May, 1992 under section 26 of the Environment (Protection) Act 1986.
- (2) A copy of the Notification No. S.O. 319 (E) (Hindi and English versions) published in Gazette of India dated the 7th May 1992 restricting certain activities in specified area of Aravali Range as mentioned in the Notification issued under subsection (2) of section 3 of the Environment (Protection) Act, 1986.

[Placed in the Library. See No. LT 2127/92]

**Notification under Essential Commodities Act, 1955**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SRI MULLAPALLY RAMACHANDRAN): I beg to lay on the Table a copy of the Notification No. S.O. 433 (E) (Hindi and English versions)

published in Gazette of India dated the 15th June, 1992 containing Order indicating the supplies of fertilizers to be made by domestic manufacturers of fertiliser to various States, Union Territories/Commodity Board during the period from the 1st April, 1992 to the 30th September, 1992 (Kharif, 1992 Season) under subsection (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in the Library. See No. LT 2128/92]

14.16 hrs

[English]

ASSENT TO BILLS

SECRETARY- GENERAL: Sir, I lay on the Table two Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 8th May, 1992:-

- (1) The Appropriation (No.2) Bill, 1992
- (2) The Finance Bill, 1992

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha of the following two Bills passed by the House of Parliament during the last session and assented to since a report was last made to the House on 8th May, 1992:-

- (1) The National Commission for Minorities Bill, 1992.
- (2) The Parliament (Prevention of Disqualification) Amendment Bill, 1992.

14.16 1/2 hrs

CONSTITUTION (SEVENTY FIRST  
AMENDMENT) BILL (AMENDMENT OF  
ARTICLE 81, 82, 170 AND 327

**Motion regarding Exemption of time  
for presentation of report of select  
Committee**

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS  
AND MINISTER OF STATE IN THE MINIS-  
TRY OF SCIENCE AND TECHNOLOGY  
(DEPARTMENT OF ELECTRONICS AND  
DEPARTMENT OF OCEAN DEVELOP-  
MENT) (SHRI KUMARAMANGALAM): Sir i  
beg to move:

"That this House do extend upto the  
last day of the Winter Session, 1992,  
thetime for presentation of the Report  
of the Select Committee on the Bill  
further to amend the Constitution of  
India viz. the Constitution (Seventy-  
first Amendment) Bill, 1990 (Amend-  
ment of Articles 81, 82, 170 and 327)"

MR. DEPUTY SPEAKER: The  
question is :

"That this House do extend upto  
the last day of the Winter Session,  
1992, the time for presentation of  
the Report of the Select Committee  
on the Bill further to amend the  
Constitution of India viz. the Con-  
stitution (Seventy-first Amendment)  
Bill, 1992 (Amendment of Articles  
81, 82, 1870 and 327)".

*The Motion was Adopted*

MR. DEPUTY SPEAKER : We shall  
now adjourn for lunch to meet again at 3.00  
P.M.

SHRI RABI RAY (Kendrapada): What  
about Matters under Rule 377?

MR. DEPUTY SPEAKER: We will take  
it up afterwards.

14/17 hrs

*The Lok Sabha then adjourned for Lunch till  
Fifteen of the Clock.*

15/05 hrs

*The Lok Sabah re-assembled After Lunch  
at Five Minutes past Fifteen of the Clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

- (i) **Need to remove matters under  
rule 377 ban on people of Punjab  
to purchase land in various other  
States**

[English]

SHRI JAGMEET SINGH BRAR  
(Faridkot): Mr. Deputy Speaker, Sir, The  
people of Punjab and specially the Sikh  
agriculturists belonging to the State of Punjab  
are banned through regulations of various  
States to purchase land in other neighbour-  
ing States such as Rajasthan, Haryana and  
Uttar Pradesh. So much so that the Sikh  
agriculturists of Shri Ganga nagar districts in  
Rajasthan are also deprived of this privilege  
to purchase land in other parts of Rajasthan.

I request the Central Government to  
ensure that such restrictions imposed are

[Sh. Jagmeet Singh Brar]

lifted with regard to purchase of land in various States, so that they get a chance to improve food production on a much higher scale in the country. I must add that this act of the Government will go a long way in solving the Punjab Problem.

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MR. DEPUTY SPEAKER: So far as other matters under Rule 377 are concerned, we shall take them afterwards. Let us now take up the discussion under Rule 193.

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada): Sir, I submit that we can complete them in a few minutes. It will take only 7 to 8 minutes more.

MR. DEPUTY SPEAKER: Let us see. Let us now take up the discussion under Rule 193.

SHRI SOBHANADREESWARA RAO VADDE: That discussion may go upto 6 or 7 p.m. You can complete the matters under Rule 377 by taking the permission of the Hours.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): If there are not many items under Rule 377, I think the House should permit taking it up and completing now despite the business listed for 3 p.m. I think that is fair.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Sir, it should be done on the condition that the Members who speak under Rule 377 will not leave the House after making their submissions.

SHRI NIRMAL KANTI CHATTERJEE: I think that amendment to my amendment should also be accepted.

THE MINISTER OF STATE OF THE

MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): It is the desire of the House.

MR. DEPUTY SPEAKER: Is it the pleasure of the House that the matters under Rule 377 be completed now?

SEVERAL ON. MEMBERS: Yes.

MR. DEPUTY SPEAKER: O.K. Let us complete them first.

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15/08 hrs

MATTERS UNDER RULE 377-*CONTD*

(ii) **Need to set up a new Railway zone in Orissa.**

SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr. Deputy Speaker, Sir, considering the ever increasing importance of the Railways and growth in traffic both passenger and goods and also the necessity of expansion of the railway network, there should be some new railway zones set up in the country including one on Orissa which, despite its abundant natural resources, remains neglected in the field of development. One of the main reasons for this is the lack of adequate rail lines and other infrastructural facilities.

The Minister of Railway may look into the matter and have a new railway zone set up in Orissa.

(iii) **Need to provide more L.P.G. connections to the people of hilly regions of Uttar Pradesh.**

[*Translation*]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Deputy

Speaker, Sir, I want to raise a matter under rule 377. The people of the eight hill districts of Uttar Pradesh, specially, Puari, Chamoli, Tehri, Uttarkashi, Almorah and Pithoragarh have to depend on jungles for woods to cook food. But due to the provisions of the Forest Act and the policy to protect the environment and the ban on cutting of trees, the people of these districts are not getting fire woods to cook their food and they are facing great difficulties. The people of this area have been making demand for cooking gas connections for a long time with a view to solve this problem because it is the only alternative of the firewood. Kerosene and hard coal is also not available in these area.

Therefore, my submission to the Central Government is that more and more new gas connections should be given in these areas, specially in the Pauri and Chamoli districts and keeping in view the geographical situation of these areas it is necessary that a gas agency should be opened in every development block there and every consumer should be given two gas cylinders, i.e. D.B.C. and all those who are in the waiting list should be provided gas connection immediately.

- (iv) **Need to set up an electronic telephone exchange at Chara and Atrauli, Uttar Pradesh with STD facility.**

DR. LAL BAHADUR RAWALE (Hathras): Mr. Deputy Speaker, Sir, I would like to draw the attention of the House on the following subject under rule 377.

The condition of Charara and Atrauli telephone exchanges under Hathras constituency is very miserable due to which the businessmen and the common man find it difficult to maintain links through telephone. Keeping in view, the miserable conditions of the above said telephone exchanges, the Government had assured to provide S.T.D.

facility and convert these exchanges into electronic exchanges during the year 1991-92 but the position has not yet changed due to which the industrialists and the businessmen are finding it inconvenient to have necessary and relevant informations through telephone at times. Most of the telephone lines remain out of order and the people of all sections are waiting for long for their repair.

Therefore, my submission to the Government is that S.T.D facility should be provided to the Charra and Atrauli telephone exchanges and these exchanges be converted into electronic telephone exchanges with a view to provide the most modern facility to the people of those areas.

- (v) **Need to declare the whole country as drought affected and provide relief to the people affected by drought.**

SHRI HARI KEWAL PRASAD (Salem-pur): Mr. Deputy Speaker, Sir, I want to raise the following matters under the rule 377. The farmers are facing great difficulties due to severe drought conditions. The central and the Eastern parts of the country are much affected. There is a great anxiety among the farmers, as the monsoon has not activated even three weeks after the expected time. Kharif crop has not been sown due to the scarcity of water. The crops standing in the fields are drying up due to the shortage of water, the canals are dry, the tubewells are lying out of order and the drains are in broken condition. The irregular supply and load shedding has affected the agriculture adversely in many states. The pumping sets are lying idle in many States of the Northern India due to the shortage of diesel. The condition has deteriorated to this extent that due to the low Kharif production most of the small and marginal farmers and the agricultural labourers will come on the verge of starvation. There is no fodder for the cattle as fodder crops have dried up. In many

[Sh. Hari Kewal Prasad]

States Cattle have died, More than 75% of the Government tube wells are lying out of order in Uttar Pradesh. There is no water in the canals and the supply of electricity and diesel is paralysed. The cash crop of the biggest sugarcane producing State of the country is drying up in the absence of irrigation facility.

Therefore, I demand that the Government should declare the whole of the country as drought affected. Arrangements should be made to provide the water. The tubewells that are lying out of order and the drains that are lying damaged should be got repaired. The rural areas should be supplied electricity for atleast 20 hours in a day and arrangements should be made to supply diesel to these areas. The test work should be started in the rural areas. The arrangements should be made to ensure adequate supply of fodder for the cattle in these areas and all the outstanding recoveries should be postponed.

- (iv) **Need to direct Andhra Pradesh Government not to dispossess the people of the Land purchased by them for pisciculture in Coastal districts in Andhra Pradesh**

[English]

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada): Thousand of hectares of land adjoining Bay of Bengal in coastal Andhra Districts such as Krishna, Guntur, Nellore, West and East Godavari, Visakhapatnam, Prakasam etc., are best suited for inland fish and brackfish water shrimp culture. These lands are not so much suited to raise agricultural crops. So, the farmers in these areas have taken up preparing ponds, tanks for fish and prawn culture. Some people who are very much interested in this disci-culture have purchased

some lands from the encroachers and invested money in preparing the tanks. Now the State Government of Andhra Pradesh is trying to dispossess these present occupants and give away thousands of acres of land to big moneyed people. Most of the local people belong to weaker sections such as fishermen, Scheduled Castes, Backward Castes and economically backward class. The local revenue authorities are trying to physically remove these poor persons from their sites. Due to this serious agitation is going on. I urge upon the Union Government to advise the State Government not to harm the present occupants who have invested a lot in the Pisciculture and regularise the encroachments. I also urge upon the Union Government to allocate more funds to Marine products Development Authority to help more number of persons to take up shrimp culture in a scientific manner and to issue suitable instructions to the commercial banks to advance loans to the entrepreneurs without much delay.

- (vii) **Need to declare 9th August, the birthday of Padmashri S. Ranganatha as National Library Day.**

SHRI PAWAN KUMAR BANSAL (Chandigarh): Sir, in order to check the decline in the reading habits, particularly amongst the students who today depend upon cheap guides on their course of study, it is desirable that we earmark and celebrate one working day as the National Library Day in the country. Such a day should not be a holiday. It should rather be dedicated to the popularisation of libraries by holding quiz competitions, seminars and exhibitions etc. All this can be done without incurring any additional expenditure.

The birthday of Padmashri Shri S. Ranganathan, father of Library movement in the country falls on 9th August. This day has immense historical importance and is being

observed as the "Quit India Day" and could also be observed as National Library Day with emphasis on "promote reading habits" or any other day could also be earmarked for this purpose.

I urge upon the Central Government to take necessary steps in this respect.

15.16 hrs

DISCUSSION UNDER RULE 193

**Scam involving operations in Government securities**

[English]

MR. DEPUTY SPEAKER: Now, we shall take up the discussion under rule 193. Shri Jaswant will raise a discussion regarding the scam involving operations in Government Securities running into thousands of crores of rupees. The time allotted for this discussion is three hours.

SHRI JASWANT SINGH (Chittorgarh): Mr. Deputy Speaker, Sir, this discussion is following upon a statement that has been made by the hon. Finance Minister and it is also following upon the announcement by the hon. Prime Minister of the intention of the Government to institute a Joint Select Parliamentary Committee to investigate the irregularities and fraudulent transactions in banks and other financial institutions.

Sir, I am constrained to observe that the Government was doing nothing for almost two months after the coming to light of this scandal. On the eve of the commencement of the Parliament Session, on the every first day, it started the process of consultations with all of us in the Opposition and took certain steps which they could very well have

done even in the intervening two months. In that sense, this discussion is now circumscribed by the Government's belated action. There is also a natural and an inherent restraining influence firstly of the continuing CBI's inquiry into the transactions, the Court cases etc. and secondly, I know that the Government, no matter what we ask here, will have a tendency to assign everything into the lap of the Joint Select Parliamentary Committee which is now intended to be set up. But, despite that, I consider it necessary to share with the Government some preliminary caution. In the discussions with us that preceded the decision of the Government to appoint such a Committee. I did caution the Government that if the appointment of the Joint Parliamentary Committee is merely a device that the Government wishes to employ to overcome an awkward parliamentary situation or an awkward national situation or a political embarrassment, then this Joint Parliamentary Committee it will serve no purpose; if it is merely a political device to get over an awkward situation, political or otherwise, then will not, but, if, on the other hand, in the words of one of the participants in these discussions, that is, in the words of one of the senior Cabinet Ministers, that is not the Government's intention, that the Government is seized with the seriousness of the matter and that the Government indeed views this particular situation as an opportunity to set right a very grave wrong, then we will participate in it.

I find it necessary to state that there is a second caution about it. This Joint Parliamentary Committee which is now intended to be set up must not become an illusion or a smoke-screen for the real action that it is now necessary for the Government to take. If the setting up of JPC is employed by the Government as an excuse or smoke-screen for not doing anything else, then it will not be true to this institution, the Parliament will be failing in its responsibility.

So for as the statement of hon. the Finance Minister is concerned, I would wish to make some preliminary observations. I would make my detailed observations later and I have made these observations because this is the first comprehensive statement on behalf of the Government on what is possibly the most monumental and the most consequential fraud in banking and other institutions that independent India has seen. I regret that the hon. the Finance Minister's statement contains absolutely nothing new that we were not already aware of through newspapers etc. It is expected that when the hon. Finance Minister comes forward of his own initiative to make the first authoritative statement on behalf of the Government, on the opening day of the Monsoon Session of Parliament, then certainly that statement will have much more than merely a recounting of the events that have already appeared in one newspaper, in one journal or another.

I must submit that it is a comprehensive statement but comprehensive in listing the already known. It is no doubt a candid statement but candid about the self-evident or about those aspect which can no longer be denied. I am afraid, I have to submit that it is a statement which I would be forced to categorise as an uninspired litany of standard bureaucratic there are so many raids that have been conducted; so many arrests have been made; so many laws are intended to be mateor so many have been made and so many more are intended. I submit that the statement which should have been seized of the enormity of what the country is faced with, is an accountant's statement. It is not that of a Government which is seized of, as I submitted earlier, the most monumental, the most consequential scandal, fraud that the country has witnessed since independence.

Is it all very well for the Government to

come forward and say all this as mere accountancy exercise? I find it very unhappy as mere accountancy exercise that the fraud involved is something like Rs. 3500 crores, but because the Janakiraman Committee has identified Rs. 350 crores, so the net fraud is Rs. 3150 crores. Is this not mere accountancy approach? This is the most serious problem in banking and other terms that the Government has faced since independence. I do not know what else it is, but I submit to the hon. The Finance Minister that this is not a simple accountancy problem. I am constrained to observe that the statement itself is merely accountancy statement because this is what it has been reduced to. I am afraid, the statement that the hon. Finance Minister has made is wholly un-reassuring. I have to say that it is uncleverly evasive about the awkward unanswerable aspects of the totawty of this scandal. I am afraid the statement or the phraseology or tenor of it does not rise to the circumstances that have occasioned it. That is why, I feel that it is necessary for me to share with the House what I think in my mind only—it need not necessarily be the views of the Government—of the dimension of what we are examining. And unquestionably, it is not simply an accountancy problem.

It, of course, does involve irregularities and fraudulent transactions in banks, but those irregularities and fraudulent transactions are the consequences, the effect, of a very longstanding malaise which has been left, not just untreated, but cynically, coldly, at the cost of the nation it has constantly been covered up. To my mind, the very first land-mark in the contours of the dimension of this problem that I would attempt to identify in this scandal and I would deliberately try and avoid the American slang which has currently become fashionable as 'the scam' because I think the word scam puts limits on the dimensions of what we are seized with. In this attempt at drawing the contours of the problem that we are faced, the very first

landmark that I will identify is that this has been caused because of an absence of proper moral temper in the country. It has become current and fashionable to say that immorality pays, political immorality pays above all. Therefore, the vitiating of all organs of the State becomes a gain that can be easily and profitably indulged in.

The second is the absence of accountability. We have had occasion to mention this on a number of occasions. I had occasion to say earlier. This kind of scandalous behaviour took place in United States of America, the United Kingdom or Japan or any other Country. In whichever country it may be, in each and every one of those cases, they be involving the highest in the land, someone or the other has always been held as accountable. It is only here in India that no matter what the size or dimension of the scandal, of the problem, no one, not a single person, except in the earliest years of the inspired leadership of Pandit Jawaharlal Nehru, that possibly a few people paid that price. After that, there is a desert, a total desert, of unaccountability. It is not for me to cite the instances if by a telephone call, Rs. 60 lakhs could be withdrawn from the State Bank of India and the person who drew that money is subsequently killed and no one knows till today and no one bothered, even then, I do not have to take those names who was then the Prime Minister or who drew the money, as if for setting up a car factory, some crores are wanted, and therefore the State's land can be taken away and money is not given. Nobody paid that price either the Shah Commission is now confined to the dustbin of our Archives Department. Look at the Shah Commission. What it did? Shri Chandra Shekharji is here. He is a victim of it. Shri Lal K Advaniji is here. How many of us remember what the Shah Commission found? How many have referred to that? It is

that kind of thing which sets the whole tone of absence of accountability.

When we talk of Bofors, we talk of Bofors not because we are enamoured of the word Bofors but because Bofors has come to epitomise this absence of accountability. It is not just Bofors when we point out that there are businessmen that are looting this country. Every single law of this land is being perverted for the sake of individual Business benefit. Then we are told that you are doing this with some political purpose. I will not elaborate this point. The result of all this is this absence of accountability combined with loss of moral temper in the nation. Why then should not people like Harshad Mehta not say all of you are looting the nation. (*Interruptions*)

[*Translation*]

I should also make hay while the sun is shining why will he not say, everything is fair?

[*English*]

We are responsible for it. Do not just blame Harshad Mehta and Bhupen Champaklal Dalal or others. We have created a climate for it. I entirely share Shri Chandra Shekarji's view that we have created this climate in the profligate decade of the 80s.

The decade of the 1980s was politically, socially and economically the most profligate decade that this country had seen and it is since the beginning of the decade 1990s that the nation is having to pay a price that for that. It is because of the profligacy of a whole decade. (*Interruptions*)

There are some other dimensions of this entire exercise which is not merely an accountability problem. (*Interruptions*)



SHRI MANI SHANKAR AIYAR  
(Mayiladuturai): We have heard this\*\* before.  
(*Interruptions*)

SHRI JASWANT SINGH: I would be-  
seech the hon. Member to stand up and  
repeat what he said, but this time slowly.  
(*Interruptions*)

SHRI MANI SHANKAR AIYAR: I said  
we heard this \*\* before. Please continue.  
(*Interruptions*)

SHRI JASWANT SINGH: I would re-  
quest that this be now translated. (*Interrup-  
tions*)

SHRI MANI SHANKAR AIYAR: I used it  
in response to the request from the gentle-  
man who was speaking. The gentleman  
who was speaking, harrd me say it and he  
asked me to repeat it on my feet. I have,  
therefore, repeated it. I regard this as \*\*

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SHRI JASWANT SINGH: May I request  
that it be now translated in Hindi?

(*Interruptions*)

SHRI MANI SHANKAR AIYAR: I was  
asked by Shri Jaswant Singh to repeat it.

SHRI JASWANT SINGH: May I request  
that this be translated now in Hindi? May I  
request the hon. Member to say it in Hindi?

[*Translation*]

SHRI MANI SHANKAR AIYAR: Please  
excuse me. I have been taught in English  
medium. I am not able to translate these  
three words. I know that you are very good at  
Hindi, I would, therefore, request that you

may yourself please translate these words\*\*  
in to Hindi.

[*English*]

SHRI CHANDRA SHEKHAR (Ballia):  
No body should take it seriously. He said that  
he has been taught in English and he has  
been taught only three words. (*Interruptions*)

SHRI MANI SHANKAR AIYAR: I find  
some words for you also, gentleman. (*Inter-  
rptions*)

SHRI JASWANT SINGH: Before I pro-  
ceed, I must admit that the hon. Member was  
extremely offensive. But then I also admit  
that is naturally offensive. Therefore, it is  
very difficult to expect anything from him.

Let me proceed. There are other dimen-  
sions of this whole problem. As I said, it is not  
simply an accountancy exercise because I  
submit that the entire domestic banking struc-  
ture of the country today virtually at a stand-  
still. It pains me to submit that the Interna-  
tional standing of the country is seriously  
questioned. I think the Capital Market is the  
third dimension of this problem. I am sure the  
hon. the Finance Minister is knowledgeable  
and he is aware that the Capital Market is at  
a standstill. It is not simply a question of the  
Stock Exchanges being the Exchanges  
where only the money of the rich is traded.  
Small investors have also invested money.  
The fact that the larger Stock Exchange all  
over the country have been immobilised for  
almost four to six weeks is a very serious  
aspect of the immobility of the Capital Mar-  
kets of the country. I do submit that when all  
this is happening, then India's Foreign Trade  
is also a part of the dimensions of the prob-  
lems that we are seized with. India's Foreign  
Trade is involved. It is not for me to put  
across to the hon. the Finance Minister that

if India's Foreign Trade is going to be affected by all this, what the consequences will be.

I do also submit that the package of economic reforms and the new Economic Policy that the Government has introduced is also seriously questioned because of all this and that to is an aspect of the dimensions of the problem that we are faced with.

There is one more aspect and I submit it in all seriousness to the Government that if you take into account the concept of national security, then the economic well-being of the nation is an integral part of national security. If the international standing and the economic well-being of the nation is jeopardised because of the activities of a few, then our national security is also a dimension of this entire scandal, this fraudulent dealing in banks and securities in which vital national interests are involved is not merely of Rs. 3,500 crores or Rs.5,000 crores or Rs. 150000 crores. That is why the evasions and obfuscation and the obvious avoidance in the hon. Minister's statement are so saddening.

Because I held that it has not simply involved banks and financial institutions and because the statement is totally silent about them, I would like the Government to explain whether they have identified even in this statement, which may be an accountant's statement, in your view, all the possible wrong-doers, yet there is not a sentence, not one word anywhere of the possible wrong doings of the Government of India. Is it your submission that whereas everything else could be going wrong and the largest possible scandal in independent India's history could you taking place, that the Government of India, by itself is not responsible, that the Government of India has nothing to answer that the Government of India has committed no wrong? There is not a word about what

the Ministry of Finance's responsibility is or is not.

I will come to that subsequently what the Reserve Bank ought to have done what not to have done and that too rather obliquely. But about the Ministry of Finance, there is not a word here. Did the Ministry of Finance in any of this, at any stage had any role to play? Are any of these banks, in any fashion accountable to the Ministry of Finance? And has the Ministry of Finance a function to perform? The hon. The Finance Minister is a man whom I hold in very high regard, my personal esteem for him is no less despite what has happened in the banking sector or the security sector or else where. It is not for me to suggest to a man of his sensitivity, sensitivity and a of honour what he, as Minister of Finance should have been doing, should have done or should be now doing now. It is not for me to suggest like this what he should be doing. But I will be failing in my conscience, I will be failing by myself, I will be untrue to myself I did not, despite the high regards for him, say this where does the Ministry of Finance come into all this? There is not a word here and I do not believe that this kind of scandal or this size of scandal could have taken place with not a single political leader, not a single bureaucrat even indirectly involved., There is not a word about the political responsibility or the responsibility of the civil service. And what about this nexus between the politician, the bureaucrat, the banker or the industrialist? There is a constructive moral responsibility of the Government of India/ There is a constructive moral responsibility of the Ministry of Finance and of the officials of the Ministry of Finance. There is, I submit, behind all this huge scandal, a nexus of some politicians, bureaucrats, bankers, and industrialists.

I am not a detective agency; this House is not a detective agency. I feel that it is not proper for this House to engage in that kind of activity. But it is our right to know and I do

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demand of the Government to let us know what and who are behind this.

Sir, I am not going to go into what is already self evident on and what has been commented on and has appeared in various journals. I am not going to go into this broker, who is now behind bars, called Harshad Mehta and the meetings that were organized for him in the Ministry of Finance by the officials of the Ministry of Finance before the Budget. I am also not going to go into the fact that this very Harshad Mehta has appeared on different pages of various journals; that is an aspect on which journalism and journalists also ought to reflect that yesterday's hero, who appeared on journals in the front pages, is now being reviled by almost every journal. What was that that made him a hero then and how is it that suddenly he is like this? The same treatment was meted out to him by the Ministry of Finance, as by the world of journalism.

Sir, I am also not going to go into Harshad Mehta and his high connections, about his reported contributions to various foundations etc. Also, I will not go into the aspect of Harshad Mehta's dealings with the State Bank of India, wherein, I am told and perhaps, the hon. Finance Minister will correct these figures, they gave him business worth Rs. 17,600 crores in securities. They gave him business which is the equivalent of the Defence Budget of this country. And just one bank gave to just one broker, the equivalent of the Defence Budget of this country.

Sir, I would like to understand, if despite this, when this was done, the Ministry of Finance did not know it then what was the great genius that this broker had or what was the linkage between the State Bank of India and this broker that persuaded them to give him an equivalent and in fact, more than the

Defence Budget of this country? This is a very serious matter. I am not going into figures like nine lakh crores have been transacted. I do not know and it is for the Government to tell us. I do not want to go by it.

Sir, as you know, this Janakiraman Committee's report, it is only yesterday that it has been placed on the Publications Counter of the Parliament. I mentioned it in the meeting. The Government gave it to the press; but it has not circulated it to the Members of Parliament. Why? Was the Janakiraman Committee instituted for the sake of newspapers and Journalists? It chooses first to give it to the papers but it does not give it to the Members of Parliament. Why? Since Yesterday, it is placed on the Publications Counter of the Parliament and that we can go and draw it. What am I to do with it in this discussion? That is altogether a different point.

Sir, I will also not go into the business of the Ruis and the Dharmaraj Mills and on this question of Banker's Receipts from Bank of Karad in 1990 about which the Finance Minister was aware from 1990. I do admit though that there was another Finance Minister then. The Bank of Karad did it so that Reliance shares could be purchased from Larsen and Toubro. I am also not going into that or the continuing involvement of the State Bank of India and the then head of the State Bank of India, Shri Ghosh. Sir, I will also not go into the details of the nexus between Shri Bhupen Champaklal Dalal and Standard Chartered Bank. But I will go into some aspects about which the Statement is completely silent; aspects about which there has also been little reporting so far.

I will come in a moment to the role of RBI. So far as foreign banks are concerned, between September 1991 and March 1992, simply on coupon rates - and I know that the

hon. Finance Minister knows what I mean by coupon rates- and with the hike in the coupon rates, these foreign banks - the hon. Finance Minister also knows which these foreign banks are - routinely and ordinarily having a profit of annual Rs.30 crore annually make a killing on the coupon rates. Because the coupon rate was being hiked, they make a killing which is in excess of Rs. 300 crore. I would like the Government and the hon. Finance Minister to inform us as to who informed the foreign banks in advance of the hike in coupon rates, so that they could unload huge stocks of old securities and reload them, etc. I am not going into the intricacies of the sale and purchase of these coupon rates.

It is a very serious matter. It is not a simple question of making profit out of selling and buying. that is not an illegal activity. But what is illegal is, giving advance information of the intentions of the Government of India. How did this advance information about changes in coupon rates reach the foreign banks? The Government should address itself to this very serious matter. It is not a question of their a profit of Rs.300 crore. let Indian banks and foreign banks make more profit; but legal profit and profit not because of the inefficiency or inadequacy of the Government. We have a right to know this.

I will also go into this very peculiar bank called the Bank of Karad. I do not know enough about this bank. You wind up this bank; you do not wind up other Banks; you do not at first remove its chairman; then you removed its chairman; there are rumors of all kinds of political involvement with this Bank of Karad. What is this Bank of Karad? Is it correct that the Reserve Bank wanted, in fact in the month of March to wind up this bank? Is it further correct that in fact because there was political pressure, you did not wind up this bank and the Reserve Bank Therefore did not wind up this bank/ What was found wrong in the month of March,

between March and May or June when you finally acted, what was additionally found wrong?

I am astounded by this MCB- the Metropolitan Cooperative Bank. It has an amazing record. Its total asset was Rs. 8 crore and this Rs. 8 crore is equity, loan, borrowing, everything put together. Its total asset is Rs.8 crores. It issues bankers' receipts worth Rs. 1944 crores; It is mind - boggling, the manner in which this game was being played. I do not wish to speculate what was happening; it is for the Government to tell us. How was this possible? Is this a game of Monopoly that is being played? There is a game "Monopoly" where you throw dice. What is happening here? Where have we brought the country to? I find it astounding. It is indefensible. That is why the statement is such a sad document to me.

I would also like to know what is the nexus between Karad Bank, MCB, Standard Chartered and Shri Bhupen Champak Lal Dalal and Harshad Mehta. (Interruptions). Let me just say B C Dalal. What is the nexus between B C Dalal, the Bank of Karad, the Metropolitan Cooperative Bank and the Standard Chartered business? The Standard Chartered has given a lot of Business to this man. Where does all this come from and how? Unlike this fly by night operator Harshad Matha, Bhupen Dalal has been inhabiting the corridors of power in Delhi for very long. I am informed that it is for the last decade and a half or more. What has suddenly happened? Has he been doing this for the last decade and a half? The statement is even now caring of B C Dalal. Harshad is raided by the Income Tax Department, But B C Dalal is only seriously investigated. What is the difference? It is the statement which says this and I do not understand this.

I have a very serious concern and I would like the hon. Finance Minister to share his views on this with us. Is there a crosscountry dimension to this entire prob-

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lem, to this entire scandal? When I say it is 'crosse- country dimension', I would seek your permission to explain this in just two minutes. I am sure the hon. Finance Minister would understand exactly what I am saying. Simply 2.5 per cent over LIBOR comes to around 7 per cent; and seven per cent is a very attractive lending rate in the whole of the West Asian countries. But, you add to that seven per cent, one more per cent as incentive or commission or whatever it is, and you take it as eight per cent. You can therefore borrow at eight per cent in West Asia and you can bring it into India; you can then lend at 23 per cent. It is not simple 23 per cent. The hon. Finance Minister knows that the call money rates during the height of this episode went up to as much as 68 per cent. or more. Banks were engaging in trading in call money rates. Therefore, now I would like to know that of the remittances, following the Foreign Exchange Remittance Scheme of January 1992, there were two remittances that came through six Middle Eastern banks and West Asian banks. They came into the account of Harshad Mehta in January 1992. The first was of Rs. 89 crores and the second was roughly of Rs. 79.36 crores. Was any monitoring kept by anybody in the Government on these large sums of money which are coming from the Middle East? Moneys are welcome. But they are coming only in specified accounts and straightaway, as soon as they arrive, they are finding their way in to the Stock Exchange.

I submit that it was the duty and the function of the Government of India, most certainly to encourage all inward remittances, investment and moneys that could possible come in from all legal sources, from anywhere in the world. We were, without that, faced with a very serious-as we are still-balance of payments problem. But this kind of activity in the context of what I have just

said, that you can borrow at eight per cent in West Asia and lend it in India at 23 per cent minimum, gives altogether a different dimension to my query. It is this part of the dimension about which I have asked a specific query about Harshad Mehta. The second specify query that I wish to ask is about Shri B. C. Dalal or Bhupen Dalal. Is it not correct that Mr. Kotak Mahindra and Mr. Bhupen Dalal opened a Company in West Asia? It is a good thing if a company is opened in West Asia, if it brings in business to the country. But for the last six months or so, since it has been opened, it has transacted no business. Is it a conduit for this kind of money? Is there a nexus between this and the Bank of Madurai?

My question is and it is a serious query addressed to the hon. Finance Minister. Does the Ministry of Finance have any understanding of these cross-country dimensions of the problem that we are faced with? Secondly, does the Ministry of Finance have any assessment of the size of this problem? If circulating in our monetary system are such funds, then it is not a simple matter. These funds can be called back by whoever has lent them. If they are called back, it is incumbent on the Government of India to inform what is the size of this problem. Because when that cheque comes to be encased or presented for being called back, then the nation will face a very serious problem.

There is yet another aspect about which the hon. Finance Minister's statement is silent. That is why I find it unsatisfactory. And that is about the role and functioning of the public sector enterprises. The public sector enterprises disinvested - a policy of disinvestment that we supported. (*Interruptions*)

AN HON. MEMBER: It is the result of that policy.

SHRI JASWANT SINGH: No, but it is

in the management of the policy where we are having difficulty.

SHRI CHANDRA SHEKHAR: That was bound to be.

SHRI JASWANT SINGH: But there is the other aspect of public sector funds. Large sums of money are, for example, available with the National Thermal Power Corporation or ONGC and you give them freedom—Rs. 3,000 crore, 3,500 crore, 500 crore. You give these various Ministries to place these funds, what is now called, with investment bankers, portfolio managers. Is this your policy? Are you satisfied with the manner in which the public sector enterprise funds have reached portfolio managers? Who are these portfolio managers? Is any record kept? Have you kept a trace of who is managing them? We would like to know.

I have some specific queries very simply put on the statement itself. On page 1, para 2, the Government has informed us that Shri Janakiraman, Deputy Governor of the Reserve Bank of India, has investigated the matter. I find great difficulty in that because you are asking an official of the Reserve Bank to investigate the Reserve Bank itself. Please elaborate on how you feel that will be done satisfactorily.

On page 2, para 5, the hon. Minister has informed us that it is largely an "internal control failure". Is this the Government's assessment that it is only an internal control failure?

On page 2, para 6, the hon. Minister informs that he has three objectives: to recover money, to punish the guilty and to restore confidence. I would like to know in that direction what are his priorities and how well or how satisfactorily he has moved in the last two months.

The administrative actions that are cited

at page 3, para 7, are actions that I find very great difficulty with. We had occasion even last time when this discussion came up to point out what the Government has listed as administrative action. I would not read them as unsatisfactory. Officers being sent on leave, officers being advised to go on leave, officers or heads of banks have been charged with serious kind of offences. And all the administrative action that the government takes is to advise the chairmen of the banks to go on leave.

16.00 hrs.

This is highly unsatisfactory administrative action in the face of the most of the major scandals that the country has faced. I would like the honourable the Finance Minister to inform us what he has to say about this.

About the ordinance that has been issued after the first report was submitted on the 2nd of June, we will have occasion to discuss the ordinance proper and about the haste in which it was prepared and when the motion for its disapproval comes up in the country, I will not take the time of the House on that.

SHRI CHANDRA SHEKHAR: It is going to be declared ultra vires in two three days.

SHRI JASWANT SINGH: I did not want to say that Chandra Shekharji. But there is a serious worry that this very ordinance under which a lot of action was taken and the legality of that ordinance is now seriously flawed or seriously questioned.

About the income tax authorities, on page 4, paragraph 7(IV), the hon. Finance Minister has informed us about all the various things that they have done. I would like to understand the difference because this is the difference which the hon. Finance Minister has himself established. What are the "intensive investigations" into Bupen Dalal's activities and if you can conduct raid on Harshad Mehta group, why are you only

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conducting "intensive investigation" when it stands established that this B.C. Dalal is, in fact, an operator of much older standing and his size of the operations in this entire affair is much larger? Then comes Harshad Mehta. And what is difference? You raided the premises on 28th February 1992. What did you find on 28th February 1992? Between 28th February 1992 till the date that you arrested him, you permitted this largest possible scandal to continue. Having raided him, was it not the responsibility of the Government to immediately established what was wrong? Why did you raid him in the first instance? And having raided him, why did you sit silent for months on end until the great scandal visited the country? We have the right to know and unless we know, what can we do?

Sir, I do want to know whom has the Enforcement Directorate arrested. You informed us that it has arrested three people, who are behind bars now. For what have they been arrested? Whom have you arrested? This statement is completely silent on the continued closure of the stock exchanges and the difficulties that small investors are facing and because the statement is completely silent, I find it very unsatisfactory on that account.

About the Reserve Bank, on page 7, Paragraph 9, the Government somewhat tangentially informs us that now these are the words used and I do not want to take the time of the House by quoting them again - "in retrospect" it appears that had the Reserve Bank Governor exercised greater care, etc., etc., and words to that effect. I can understand the Finance Ministers wishing to protect the Reserve Bank, a Bank which he headed with distinction at one time but does not do justice to the totality of the problems that the nation faces. When you cover up the Reserve Bank, which is the central regulatory Bank then you do a great wrong. It is not my submission that its Reserve Bank exercises day to day control over banks. It cannot possibly do so. That is not the function. The

Reserve Bank cannot run a small district bank. That is not its function. But simultaneously it is its function and responsibility, when scandals of this dimensions happens, to stand up and take note and then share with the Government what its happening. And for you to say this, it does not suffice. I take serious objection, Sir.

Does the Governor of Reserve Bank, somewhat loosely-and I say this with as much restrainable as is at my command-convey this opinion to papers, journals or whatever that whoever asks for his resignation is, in fact, doing so to protect the criminals or to scuttle the investigation? I think it is an unrestrained startlement. I would not wish to respond to that statement here because the Governor of the Reserve Bank cannot appear here and answer for himself. It is not proper, therefore, for me to comment on that statement except to say that it is without doubt an unrestrained statement. For the Governor of a Reserve Bank to make such a statement in the midst of the largest financial scandal that we have been witness since independence is not behoving of the head of the central bank of the country. The consulting is obvious and it is for the Government to draw and for the hon. Finance Minister to draw. Indeed, it is very easy for me to say what is to be said and it has been said regularly but because he is an officer who cannot appear here, I leave the conclusion to be drawn by the hon. Finance Minister. Certainly, the Government has to answer to us and to account to us about the utterances of an officer of the Reserve Bank.

There is a great deal that I could have elaborated further upon but as I said, the dimensions of this problem with which we are faced, are not merely accountancy in nature; they are not merely squaring up of the books. It is not merely, with due respect to the Finance Minister, recoveries of the dues which you have fraudulently permitted or rather you did not permit but they were taken away from the banking system. Of course, recovery of those dues is a priority but it is not everything that is to be done. In fact that is one out of many things that are to

be done. That is only a small aspect. You can recover thousands of crores but what is involved is the good name of the nation called India. I think India can afford not just Rs. 3000 crores or Rs. 4000 crores but even Rs. 35,000 crores but India cannot afford blackening of its good name. Therefore, transparency is the need of the hour.

Before discussion, my senior colleague, Shri Vajpayee suggested that if the Parliament is to now in these complex days of involved expertise performs its functions satisfactorily then you must open out the banking system to Parliamentary inquiry. We routinely ask questions about what is happening in Indian banks and routinely we are denied that information. Atalji heads the Public Accounts Committee but if he has to ask something about the public banks, today he cannot obtain that information. Similarly, Actually ji who heads the Public Undertakings Committee cannot ask the information. So, we need this transparency; we need accountability and we need a system where Members of Parliament can be openly assisted by technical experts coming from highly technical fields.

I agree with one sentiment expressed in the statement with which possibly my friends and colleagues here will not agree but this is a view that we hold. This huge scandal is not a consequence of de-regulation or liberalisation of the economic policy. We do not believe it. I believe that in fact the residual regulatory system and the mal-functioning of those residual regulatory system is the contributory factor.

A Joint Parliamentary Committee has already been appointed. Very recently, in fact a few days, back there was a convention, upon the Basle Convention. I do not want to go into the Basle Convention. Internationally, following upon the Basle Convention in October there is going to be another convention on Banking and I commend to the Government that the points that have been accepted in the Basle Convention, certainly one that no foreign bank can be permitted to operate in India, if it does not

abide by our rules, our regulations and our provisions of law, should be accepted.

SHRI CHANDRA SHEKHAR: Why are you spoiling your speech? You please sit down.

SHRI MURLI DEORA (Bombay South): He did not like your points. You have to speak whatever he likes. This is the point.

SHRI JASWANT SINGH: Within two minutes, I will conclude. I will not elaborate the point about Basle Convention. But I commend the findings if it. If any bank operates across country, then the Government of India should have a right to come to know across country on what basis, you operate it.

We will welcome the establishment of the Joint Select Committee. It is after consultation that that Joint Select Committee has been established or is going to be established. We will continue to point out what we think is wrong and we will continue to commend what our wisdom core judgement or lack of wisdom or lack of judgement tells us is the right thing. But, we will unstinting cooperate with you and with the Government in doing everything possible to restoring national economic health, and India's international standing so that vital national interests that subserve national security are preserved.

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16.11 hrs

RE: RAM JANM BHOOMI -BABRI  
MASJID ISSUE

SHRI CHANDRA SHEKHAR (Ballia): Mr. Deputy Speaker, Sir, I do not want to intervene in such a serious debate. But I want to share an information which is of a very serious nature. Already construction of temple has started in Faizabad. I shall appeal to Shri Advani and Shri Vajpayee that they should sit with Shri Narasimha Rao and Shri Chavan and save this country from a holocaust. I informed Shri S.B. Chavan, the



[Sh. Chandra Shekhar]

Home Minister of this country. He also has got this information. But he told me that he is convening a Meeting of the CCPA in the evening. I think it is too serious a matter. I do not want a debate on this. I shall make an earnest appeal to all sections of the House that this matter should be taken more seriously. Mr. Advani and Mr. Vaspayee, I have very little hope from Mr. Narasimha Rao and Mr. S. B. Chavan, because they have not got the courage of conviction to take any stand. Will you please save the country and try to find a way out that the country is saved from this holocaust?

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Mr. Deputy Speaker, Sir, I also wanted to raise it.

SHRI SOMNATH CHATERJEE (Bolpur): Sir, the Government must make the position clear here and now. If it has already started, the consequences may be extremely serious. That is what we have been apprehending. We have said that also,

Yesterday, we raised this issue. It cannot be on the basis of some technicality ....(Interruptions) Sir, this is a most urgent and most important issue and we want the Government to respond here and now. I am thankful to Shri Chandra Shekhar that he has raised this matter. We would like to know here and now, what is the position.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): This morning we have asked Mr. Kumaramangalam about the latest situation.

SHRI VISHWANATH PRATAP SINGH: Mr. Deputy Speaker, Sir, yesterday, we met the Speaker and the Minister of State for Home Affairs was there. We had made a request that we are all concerned about this matter. If there are any developments, during the day, the House should be informed. The Minister of State for Home Affairs had agreed to that.

Since noon, I have been receiving tele-

phone calls that some construction is going on. I rang up the Prime Minister and told him that this is what I have heard on phone. Kindly verify the facts and appropriate action should be taken. The Government's responsibility is very clear. There is no ambiguity about what the Government's responsibility is.

The spirit of the National Integration Council Resolution, which was unanimous and in which the BJP had also contributed and for that we are all very thankful, should be remembered. At this moment, at this hour, it is necessary that the spirit of the NIC Resolution, which we had passed should be remembered. I share the views of Shri Chandra Shekhar that the country has to be saved. What is the Government's responsibility?

The debate can go on later but we do expect the Prime Minister or the Home Minister to come and state the facts before the House, before rumors take over the country and some other serious consequences take place. Of course, I was informed of the meeting of the CCPA and some solution has to be found right away.

SHRI MANI SHANKAR AIYAR (Mayiladuturai): Sir, I support Shri Vishwanath Pratap Singh.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Deputy Speaker, Sir, since this issue has been raised, I would like to inform that I have got a letter in the morning from the hon. Chief Minister of Uttar Pradesh in which he has claimed that a complete arrangement has been made to provide security to the disputed structure. Moreover, the Security arrangement has all the more been tightened which was also felt by a lady member who was not allowed to go in without being searched, this also created a tug of war with the police men. She is a Member of the Bhartiya Janata Party for whom there was no relaxation in the security arrangement and we was not allowed to enter.

The hon. Chief Minister has also claimed that the assurance given to the N.I.C. is also being fulfilled. None of the orders of the court has been violated. There is a High Court in Uttar Pradesh and there is a Supreme Court in Delhi. If it is considered to be a violation of the order of Uttar Pradesh High Court. The Uttar Pradesh Government may be called to the dock in defamation case. Anybody can knock the door of the Court..(Interruptions)

[English]

SHRINIRMAL KANTRI CHATTERJEE: Sir, let us hear Shri Atal Bihari Vajpayee. He is a very respected member.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr, Speaker, Sir, ultimately, what assurance was given to N.I.C.? It was assured in the N.I.C. that these would be no violation of the Court orders.(Interruptions)

SHRI CHANDRA SHEKAHR: Mr. Deputy Speaker, Sir, if we have to go by the Court order, let us then comply with the Court order that there will be no temple-construction until the Court passes its judgement. If they have a faith in the Court, this should be accepted..(Interruptions)

SHRI LAL K. ADVANI (Gandhinagar): Mr. Speaker, Sir, Shri Chandra Shekhar must be knowing that I did not agree to this proposal when it was raised in the N.I.C. meeting. because this case is there in the Court for 45 years and I do believe that there will be no judgement in the case even in 45 years to come as so any issues are involved in it. (Interruptions) Mr. Speaker, Sir, Shri Chandra Shekhar will thus be remembering as to what was said in the main proposal of the N.I.C. . (Interruptions)

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, let the Prime Minister come here or the Home Minister should be here. We should know what is the position.

SHRI NIRMAL MANI CHATTERJEE (Dumdum): Sir, the House has to be adjourned.

[Translation]

SHRI LAL K. ADVANI: Mr. Speaker, Sir, Shri Chandra Shekhar will be remembering that when there was a reference in the main proposal that whatever the judgement comes, we will wait for it and will accept it also. But the hon. Chief Minister of Uttar Pradesh did not accept that terminology and he got it changed as "there will be no violation of any Court order" and when Shri Chandra Shekhar realised this minor difference of meaning, he asked the hon. Prime Minister that difference should be realised; at this he said that he realised that and you already know that was the only reason of our constant stand that there will be no violation of the Court order. Besides it, I would also like to assert that the Uttar Pradesh Government cannot forget even for a moment that it has got a mandate. (Interruptions)

[English]

SHRI BASUDEB ACHARIA (Bankura): The Prime Minister should come and inform the House whether construction has already started there or not.

[Translation]

SHRI CHANDRA SHEKHAR : What Advani ji has spoken is right and I would therefore, like to make special request to him and to Atal ji. I told the hon. Prime Minister in the the National Integration Council that he should not pass that meaningless proposal because Advaniji would not accept that and the issue would be made more complicated in the Court. I also said to Advaniji that it is right that they have got a mandate for five years, but the country is facing a crisis, and there would be no harm if the temple is not constructed for one year more, there would yet be four years left..(Interruptions).. I am not misguiding anybody . I am just putting forth my opinion. I know that such spirited

[Sh. Chandra Shekhar]

talks will no longer be heard after some time because this country is not going to be disintegrated so easily. I would like to say that we have to save this country from finance and ruination. I would like to advise Advaniji and Atal ji to help the hon. Prime Minister and Shri Chavan is attaining certain amount of resoluteness, will power and the power to take decision we fail to lend them resoluteness and strength.

SHRI LAL K. ADVANI: There is no tension in Ayodhya, why do you want to transfer this tension from here to there..(Interruptions).. You should yourself go to Ayodhya and assess the situation. (Interruptions)..

SHRI CHANDRA SHEKHAR : Tomorrow, it will appear in news papers throughout the country. If it could be kept secret, I assure I would not have raised this question. I know that the news will come in the newspapers tomorrow that one thousand people are engaged in the temple construction work. We have been holding discussions since 7 o'clock in the morning, it is a matter of sorrow that the Government, the leaders of opposition, leaders of the House and the leaders of the opposition both are not thinking in the interest of the country on this serious issue.(Interruptions) Advaniji meets Shri Narasimha Rao daily for other issues as has just been said by our colleagues Shri Jaswant Singh. Three fourth speak is all right but the one fourth speech is not to the mark. It would have been better if you had considered this issue also.

(Interruptions)

[English]

MR. DEPUTY SPEAKER : Now let us come back to the regular debate-discussion under rule 193.

16.24 hrs.

[MR. SPEAKER *in the Chair*]

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Mr. Speaker, Sir, you were requested in your chamber yesterday that the House should be apprised with the development in Ayodhya. An Information has reached that some construction work has started there today..(Interruptions).. I do not know the facts myself, but I am telling what I have heard..(Interruptions) Instead of holding such talks why not the Government come forward with all the facts. The Government is keeping mum. Why does it help in spreading of such rumors we would sit peacefully only if the Government states that there has been no violation as is being presented by Advaniji. This is a deliberate silence on the part of the Government and facts are not being brought forward. I demand that some assurance must be given in this regard. The country is crossing through a crisis. The Government cannot be free of its responsibility by keeping silence. The hon. Prime Minister and the Home Minister should come here and should give clarifications..(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : We would like to know what the Government is doing. (Interruptions) This is a serious matter. The information is given by Shri Chandra Shekar. It has not been denied. Only thing is, it is said that there is supposedly peace. We would like to know what is happening. Our appeal has been that should not be done. This will create serious tensions in the country. What will be the consequences, nobody knows.

SHRI CHANDRA SHEKHAR: I give you definite information, Mr. Speaker. At six O'Clock there was a *pooja*. At seven O'Clock near the *Silanyas* place the canopy was removed and the foundations was dug. Near about one thousand people are working. Three mixers are running around the whole day and concrete is being poured since 4 P.M. this afternoon. This is the information and they are constructing the temple there.

SHRI SAIFUDDIN CHOUDHURY

(Katwa): The Prime Minister and the Home Minister should come and inform the House. The House cannot run without them ... (*Interruptions*)

SHRI INRAJIT GUPTA (Midnapore) : Yesterday, before the House adjourned, there was a clear understanding that today the Home Minister will report to the House about the latest situation and position after ascertaining it from there.

SHRI SOMNATH CHATTERJEE: Where is the Home Minister?

SHRI INDRAJIT GUPTA : They were supposed to report to the House the latest position, after they have ascertained. Nobody is appearing . Nobody is giving any report.

I want to know one thing. This NIC Resolution is being much talked about. The BJP is of course a party to it through the Chief Minister of Uttar Pradesh. But the Vishwa Hindu Parishad is not a party to that resolution. Now the whole initiative for this *Kar Seva* has been handed over to the Vishwa Hindu Parishad. (*Interruptions*)

AN HON. MEMBER: No.

SHRI INDRAJIT GUPTA: Yes, it is there, you may deny it. The Vishwa Hindu Parishad has been allowed to go ahead. The BJP is sitting in the background. What is the relevance of that unanimous resolution of the NIC? The Vishwa Hindu Parishad has nothing to do with it. They will go ahead and do anything they like; and the Government will go on watching, saying that "We hope that this will not happen, we hope that that will not happen". This is an intolerable situation. They must come here and give latest report. They should tell us what they propose to do, what measures they propose to task. Otherwise this House cannot go on like this.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): The BJP, they are speaking in two voices. One is that they advise us to go to the court, and the other is that they talk of

the mandate which they have received. They are speaking in two voices in order to mislead us. Unless the Government clarifies the position and promises to act, the House cannot be allowed to run. The House has to be adjourned. There is no other alternatives for us.

SHRI CHARLES (Trivandrum): If what Shri Chandra Shekhar has stated in the House is true, it is a very serious matter. I am one of the Members of the team which went to Ayodhya. We saw what was happening there.

Hon'ble Shri Atal Bihari Vajpayee said that when one of the lady member of the BJP went there, nobody was prevented. It is not a question of anybody going there. It is a question of any construction of a permanent nature. If what is said is true, it is very dangerous and the country is going to face a very serious situation.

With due respect to Shri Lal K. Advani., I may say that we are fully aware of what is in his mind. In the Ninth Lok Sabha, when there was a discussion—it is on record—he said that the Babri Masjid cannot be demolished, but it can be removed. A decision has been taken not by the court but by the people of this country. They are taking the law into their own hands.

We have already passed a legislation in this House protecting all places of worship as in 1947. I plead that unanimous resolution be passed for stopping all the construction which is going on and save the country from disaster. This is the only way to save the country from the present crisis.

SHRI MANI SHANKAR AIYAR : Mr. Speaker, Sir, I too was a member of the delegation that visited Ayodhya. When we were in Ayodhya, we were confronted with little legal quibbles as to whether the Court injunction related to the building of temporary constructions or the demolition of temporary construction. Now I find that we are faced with a situation where there are efforts under way, at this very minute, to put up

[Sh. Mani Sankar Aiyar]

permanent constructions on the very spot, where we were listening to quibbles only a couple of months ago. Further Mr, it does not surprise me in the least bit that the security forces at Ayodhya need to protect the Babri Masjid from the BJP Members of Parliament because it is the intention of the BJP Members of Parliament to somehow deface or destroy this great Masjid. It is extremely serious that the BJP is violating its Oath of loyalty to the Constitution by Shri Advani getting up and saying what part of the judgements of the Court they are going to listen to and what orders of the Court they are not going to listen to.

Mr. Speaker, the record of the BJP on this, ever since it started artificially using the Ayodhya issue as a political matter from 1986 and they had not raised this issue between 1951 and 1986 shows that their intentions are *mala fide*. It is very dangerous for the Government of India to acquiesce in any way in the actions being taken not only by the BJP but also its front organisations like the VHP to destroy the law of the land, to destroy the heritage of this country, to destroy close communal relations between people of different communities and to destroy, that diversity, which is the basis of our unity. There is no issue as on today, the 9th of July 1992, before this country that is more important than preventing the BJP Government of Uttar Pradesh from violating the law of this land and destroying the unity of this country, which is based upon its diversity. *(Interruptions)*

SHRI SOMNATH CHATTERJEE : What is the response of the Government ? ... *(Interruptions)*

SHRI RAM NAIK (Bombay North): Sir, I am on a point of order ... *(Interruptions)*

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera): Yesterday the House was adjourned thrice

on this issue and subsequently a meeting of the leaders was called by you... *(Interruptions)*

[*English*]

MR SPEAKER: Shri Paswan, I will hear his point of order first.

[*Translations*]

SHRI RAM NAIK : My point of order is that in the List of Business for the day it is indicated that the discussion on the Securities Scan will continue. This share scan has brought the country on the brink of economic disaster. It is not proper to raise any other issue and that too for such a long time. My point of order is that you must give a direction to the effect that the economic crisis before the country should be discussed threadbare. *(Interruptions)*

SHRI RAM VILAS PASWAN : My submission is that yesterday in the meeting of the leaders called by you an agreement was arrived at that construction of any nature will ..... *(Interruptions)* take place and you will apprise the House. My submission to you is this that please summon the Hon. Prime Minister or hon. Home Minister in the House. No other issue can be more important for the country than this one. Please call them ... *(Interruptions)*...the image of the country is being maligned there .... *(Interruptions)*...it is difficult to believe their version of what is going on in Ayodhya and therefore, the Government is requested to come out with the full facts of the violation of the court's order... *(Interruptions)* it is the question of the unity and integrity of the nation. No other issue is more important than the question of the unity and integrity of the nation. I would like to submit that the Parliament is supreme and it has to safeguard the unity and integrity of the country. The Government of India has failed to safeguard the unity and integrity of the nation. Therefore, summon the Hon. Prime Minister in the House. Why Mr. hon. Minister is sitting there? All this cannot be allowed to go on. *(Interruptions)*

[English]

SHRI BASUDEB ACHARIA: During Zeron Hour this matter was raised. The Minister of Parliamentary Affairs said that they will inform us what is happening there. We want that Prime Minister should come and inform this House there any construction work is being done in Ayodhya or not. He should tell the House. Otherwise, we will not allow to run the House. *(Interruptions)*

MR. SPEAKER: This House, you know, how feels about certain of matters which come here. Now, we were discussing one matter and we have gone to the other matter. Generally, it should not have been done. But, now that we have started and this matter is also equally important, let us conclude it within a short time and not a long time and go to the matter which we were discussing.

*(Interruptions)*

[Translation]

SHRI LAL K. ADVANI: Sir, Shri Chandra Sh.ekhar intervened and said that he has got some information. *(Interruptions)*

[English]

Only because of this all the parties have gathered here and they can ...

*(Interruptions)*

MR. SPEAKER: Please take your seat.

*(Interruptions)*

MR. SPEAKER. Now, you do not rule the House sitting from your seat. Please allow me to regulate.

*(Interruptions)*

[Translation]

MR. SPEAKER: If I don't allow you to speak, it will be objected to.

[English]

I am allowing one or two minutes. What I want to do I will do it and what the Government has to do the Government should do. If the Member is feeling agitated and he is saying one or two things, let us hear. Otherwise, the time is wasted in just saying 'No', 'No' to the Members.

*(Interruptions)*

MR. SPEAKER: I will ask the Government also to speak .

[Translation]

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, all this has already been discussed at length two hours before. Yesterday, Shri Kumaramangalam has already given reply. Do you consider it proper to allow raising of two issues in the course of a day....*(Interruptions)*

MR. SPEAKER: If you also behave like this, then they too will behave like you.

*(Interruptions)*

MR. SPEAKER: Mr. Vajpayee, I will allow the issue which you are raising .

*(Interruptions)*

SHRIMADAN LAL KHURANA (South Delhi): You away attach top priority to the issues pertaining to the Bhartiya Janata Party....*(Interruptions)*

MR. SPEAKER: Please sit down.

*(Interruptions)*

SHRI MADAN LAL KHURANA: The House cannot be run like this. Yesterday evening it was Ayodhya and today morning Madhya Pradesh. The House is being taken for a ride...

*(Interruptions)*

[English]

MR. SPEAKER: Shahabuddinji, do you want to speak or not? It is for the record...

(Interruptions)

SHRI SYED SHAHABUDDIN (Kishanganj): They are not allowing me to speak, Sir,....(Interruptions)

[Translations]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): We have no objection to the Government making a statement on this....(Interruptions)

MR. SPEAKER: I will do that.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: If you want to hold a full fledged debate, then we are too prepared for that....(Interruptions)

MR. SPEAKER: Not full fledged debate. We will listen only to Shri Shahabuddin.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: But this is very improper. You ask them to make a statement.

[English]

SHRI LAL K. ADVANI: Sir, just as they are agitated, these people are also equally agitated. For two days you have allowed this discussion to come up four times....(Interruptions)

MR. SPEAKER: Yes, you come out, Mr. Shahabuddin....

(Interruptions)

SHRISRIKANTAJENA: Mr. Speaker, Sir, you control them first. Otherwise no Member will be allowed to

speak....(Interruptions)

MR. SPEAKER: You please take your seat first....

(Interruptions)

[Translation]

MR. SPEAKER: Please sit down....

(Interruptions)

Shri Khurana, you first take your seat. Listen, if this issue too is quite serious then it should be discussed with all seriousness. Actually, you have jumped on from one issue to the other. It is just your viewpoint that this is also quite serious...

(Interruptions)

[English]

MR. SPEAKER: I am going to do the same thing as Mr. Advaniji has said. But let us hear Shahabuddinji for two-three minutes...

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: Please call him.

MR. SPEAKER: Just wait a while.

(Interruptions)

[English]

MR. SPEAKER: You cannot direct me like that. You please sit down....

(Interruptions)

[Translation]

MR. SPEAKER: Mr. Khurana, please sit down. You are not behaving properly.

(*Interruptions*)

SHRIMADANLAL KHURANA: Ayodhya issue had already been raised twice in the morning today... (*Interruptions*)

MR. SPEAKER : I am asking you to sit down.

[*English*]

SHRI SYED SHAHABUDDIN : Sir, I speak with great shock, deep anguish and agony. The Constitution has been raped. A State Government which is supposed to protect the law of the land is itself violating the law of the land. Nothing could be worse. The very faith in the Constitution is now at stake. Therefore, it is a very historical moment. But what has happened, I want to say, was not unexpected. I told the Home Minister in great detail on 29th June in the Parliamentary Consultative Committee meeting. I told him about what is going to happen. I met the Prime Minister two days ago and told him that this is going to happen. I met the Prime Minister yesterday in the House and said again about it. (*Interruptions*)

MR. SPEAKER: This is not necessary.

(*Interruptions*)

SHRI RAM VILAS PASWAN (Rosera): Why do you no ask the Home Minister to come? Please ask the Home Minister to come and make a statement. (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, it is an important matter. The Home Minister must come. (*Interruptions*)

MR. SPEAKER: The Minister of Parliamentary Affairs is speaking on behalf of the Government. Allow him to complete.

(*Interruptions*)

THE MINISTER OF PARLIMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): The Home Minister will also say the same

thing which I, am going to say. Planless listen. (*Interruptions*)

SHRI BASUDEB ACHARIA (Bankura): Why do you not ask the Home Minister to come? (*Interruptions*)

MR. SPEAKER: The Parliamentary Affairs Minister is part and parcel of the Government.

(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA : The people who burnt the national flag on 26th January are giving us the sermons on the constitution.... (*Interruptions*)

[*English*]

SHRI SAIFUDDIN CHOUDHURY: I know it very well.

MR. SPEAKER: Then what do you want?

SHRI SAIFUDDIN CHOUDHURY: We want him.

MR. SPEAKER: What do you mean by 'you want him'? He may be busy in the other House.

(*Interruptions*)

MR. SPEAKER: Not like this.

(*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY: Can he not come and reply to the questions raised here? (*Interruptions*)

SHRI GHULAM NABI AZAD: If you are interested in the reply it is O.K. If you are not interested in the reply, I do not say anything.

(*Interruptions*)

SHRI HARADHAN ROY (Asansol) : He is saying onething and doing the other. He is



hand in glove with the B.J.P. (*Interruptions*)  
They are playing double game.

(*Interruptions*)

[*Translation*]

SHRI GHULAM NABI AZAD: This is quite an old accusation. Such things cannot be allowed to go on daily. (*Interruptions*)

[*English*]

Sir, it is a fact that a concrete is being constructed to erect the pillar. Therefore, the Government had fixed the meeting of C.C.P.A. today at late night to study the implications of this construction. But, Sir, keeping in view the sentiments of the hon. Members and the urgency of the matter, I discussed with hon. Prime Minister and we have advanced the meeting of C.C.P.A. at 6 p.m. This is the only thing I can say now. (*Interruptions*)

SHRI RAM VILAS PASWAN: We are not concerned with C.C.P.A. (*Interruptions*)

SHRI VISHWANATH PRATAP SINGH (Fatehpur): The C.C.P.A. should have met yesterday. (*Interruptions*)

SHRI BASUDEB ACHARIA: You adjourn the House now. (*Interruptions*)

SHRI TARIT BARAN TOPDAR (Barrackpore): Let the House be adjourned immediately. What is C.C.P.A.? (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY: Sir, do you feel satisfied about the reply? It is utterly irresponsible response. (*Interruptions*)

SHRI RAM VILAS PASWAN: We want the resignation of the Government. We do not want C.C.P.A. (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY: The C.C.P.A. meeting is at 6 p.m. By that time we will be disturbing. We will not be here to know the decision. (*Interruptions*)

SHRI SRIKANTA JENA (Cuttack): Why is it that the Home Minister is not making a statement? (*Interruptions*)

SHRI BASUDEB ACHARIA: What for the C.C.P.A. is meeting when they cannot take any action?

SHRI GHULAM NABI AZAD: The C.C.P.A. meeting is to study the implications of the construction. (*Interruptions*)

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, there may be some problems before the Government. They are meeting at 6 p.m. You please direct them to make a statement at 7 p.m. here and till then we can discuss about the securities scan and then we can see the statement.

[*Translations*]

SHRI RAM VILAS PASWAN: No. We urge you to call the hon. Minister of Home Affairs to the House and apprise us whether the court order has been violated or not. It is none of our concern whether the meeting of the C.C.P.A. is held or not. (*Interruptions*)

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): I only want to say that two former Prime Ministers have raised this issue very correctly. They will appreciate the Government cannot take a decision without the meeting of C.C.P.A. And the time has been advanced, let us continue with discussion on Scan as what Chandra Shekhar has said just now.

SHRI BASUDEB ACHARIA: Let the House be adjourned till the CCPA meeting is over. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) Let him continue with the discussion on scan. We cannot. (*Interruptions*)

MR. SPEAKER: Please take your seats.

(Interruptions)

[Translation]

MR. SPEAKER: If you continue directly to talk among yourselves, then it will be difficult for me to conduct the proceedings.

[English]

Please take your seats now.

SHRI SOMNATH CHATTERJEE (Bolpur): The Members are very agitated. At the moment we cannot have an important discussion like this.

MR. SPEAKER: Let us understand that if you do not continue with the discussion also, it does not create good impression out side because you have thought that it is also important.

(Interruptions)

MR. SPEAKER: It is up to you to decide. I am not saying anything else.

(Interruptions)

MR. SPEAKER: It is up to you to decide. But the suggestion given by Chandra Shekharji that let us continue with the discussion is correct. Let us continue this discussion.

[Translation]

SHRI VISHWANATH PARTAP SINGH (Fatehpur): Mr Speaker, Sir, the meeting of CCPA was scheduled to be held yesterday. Let me first know why it was not held yesterday though contingency plan was already made. The Government is always inactive in regard to the matters of CCPA. Therefore, either the hon. Minister of Home Affairs or the Hon. Prime Minister should come and make a statement in regard to the present situation. Other matters should be taken afterwards. This is my proposals. All the Members are concerned about it. Therefore either of the two should immediately come.

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, let the House be adjourned, we shall meet again at 6 O' clock.

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, I would like to make a submission. None from the Government side informed the House, I am thankful to Shri Chandrashekhar who had this information. Shri Chandra Shekhar said that he has lost his faith in the Home Minister as well as the Prime Minister; and he has no faith in their capability. Similar sentiments were expressed by Shri Atal Bihari Vajpayee and Shri Advani also who were quite agitated about the happenings there. The way the matter is being taken up at the moment, I feel the House does not intend to concentrate in regard to the matters related to security scan. My submission is that the meeting of CCPA will continue for some time and therefore the House should be adjourned till then, we can meet afterwards. Shri Chandra Shekhar also suggested the same thing. Had Shri Chandra Shekhar not raised this question, the discussion on security scan would have continued. If the Members are willing let the House be adjourned. Either the hon. Minister of Home Affairs or the Hon. Prime Minister should come here otherwise I don't think the discussion in the House would continue smoothly.

MR. SPEAKER: Look, it is my personal opinion that the discussion which has begun should continue. Secondly, if the matter is significant and the Members are agitated. We should give CCPA an opportunity to deliberate on it. It would unjust if the Members disagree to allow the CCPA to discuss it. The Members were allowed to draw the attention of the Government in whichever way they wanted.

(Interruptions)

MR. SPEAKER: If avoiding the discussion on the matter solves the problem, then the discussion would not be held.

(Interruptions)

[English]

SHRI SOMNATH CHATTERJI: Sir, I know that we cannot interrupt such a discussion, but for the last half-an-hour, the Members are very much agitated. It is not just a routine matter. The issue is also important. The country's integrity is in question and every Member is agitated here. You cannot take it lightly; you cannot draw a line like this. Both the matters are important. (Interruptions)

SHRI RUPCHAND PAL (Hooghly): Sir, this development is very crucial; such a development has taken place and the information is very well there. The Members have expressed their sentiments. The only way is that the Home Minister and the Prime Minister should come and assure this House as to how to protect the unity and the integrity of the country. (Interruptions)

SHRI BHOGENDRA JHA (Madubani): Sir, in the present situation, the only way that you adjourn the House at present and let us meet at 7.00 p.m. after the CCPA decides. In this situation, the House cannot go on. (Interruptions)

MR. SPEAKER: You tell me as to how it will be helpful if you do not discuss this matter.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: The Government has admitted that the construction work has started. Can anything be more serious than this? (Interruptions)

[English]

SHRI SAIFUDDIN CHOUDHURY: Sir, we do not want adjournment for the day. There can be a temporary adjournment upto 6.30 p.m. and then we can meet to know as to what the CCPA has decided. That is very important. We want to have our say also. (Interruptions)

MR. SPEAKER. Supposing tomorrow also, the same kind of thing happens, then what will happen?

(Interruptions)

SHRI SAIFUDDIN CHOUDHURY: Sir, we want to know what the CCPA has decided and then we want to have our say. (Interruptions)

[Translation]

SHRI SULTAN SALAUDDIN OWAISE (Hyderabad): It is a serious matter..... (Interruptions) If, even after knowing our sentiments in this matter, neither the Hon. Prime Minister nor the hon. Minister of Home Affairs can come to the House, then let the House be adjourned. This matter is related to about twenty crores of Muslims. Their sentiments and feelings are associated with it and the leaders who pose themselves to be the advocates of their interests are sitting quietly. We will not tolerate it. After all there is a limit..... (Interruptions)

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, we respect you, and you should also understand our feelings. I would urge you to adjourn the House till the Government lays the report of the Coordination Committee... (Interruptions)

MR. SPEAKER: How will you be benefited by getting the House adjourned..... (Interruptions)

SHRI RAM VILAS PASWAN: Discussion cannot take place in these circumstances... (Interruptions)

SHRIMATI MALINE BHATTACHARYA (Jadavpur): Mr. Speaker, Sir, it is a very serious matter. Let the Government tell us as to what steps they are taking. (Interruptions)

17.00 hrs

SHRI SRIKANTA JENA: Let the House be adjourned till the CCPA takes a decision and it can be discussed here.

[*Translation*]

MR. SPEAKER: Today you are demanding adjournment on this issue, tomorrow others may demand the same.

[*English*]

SHRI NIRAMAL KAANT CHATTERJEE: There is no longer course but the Prime Minister and the Home Minister should come and assure us about it. We cannot continue like this. The country has to be saved. Let us await the decision of the CCPA. We are prepared to sit at 7 p.m. today. Let the announcement be made on this floor of the House. Let the message go from the floor of the House itself. (*Interruptions*)

MR. SPEAKER: You tell me, how the adjournment of the House helps it.

(*Interruptions*)

MR. SPEAKER: It seems you do not want any discussion on the subject on the agenda.

SHRI NIRMAL KANTI CHATTERJEE: The entire country will know what do we do on this day. We have to demonstrate in Parliament. We will still carry this much of weight which can force the Government to take a decision to save the country.

We are prepared to sit till midnight to discuss this issue. There is no other option to us.

[*Translation*]

SHRI JAGMEET SINGH BRAR (*Faridkot*): Mr. Speaker, Sir, I would like to appeal to all the Members that Mr. Chandra Shekhar has highlighted a very serious matter....

MR. SPEAKER: Please don't refer to it and don't repeat it.

SHRI JAGMEET SINGH BRAR: Noth-

ing can be more shameful than not allowing Shri Shahabuddin to speak even a word despite the senior BJP Members being present at that time. While Shri Chandra Shekhar was participating in the discussion the leader of the Opposition, Shri Advani said that their party had got mandate in the State and that is why they were getting the temple constructed there. It means that they incited the religions feelings of people there.

[*English*]

It is a very serious matter and I request the Prime Minister also that they should take some action.

[*Translation*]

MR. SPEAKER: Why are you raising it again without any reason. That issue is over now.

SHRI JAGMEET SINGH BRAR: I have stood up to speak without your permission for the first time.

MR. SPEAKER: Alright, I am giving direction to you, please understand it.

(*Interruptions*)

MR. SPEAKER: Suryanarayan ji, do you want to speak on the subject which is in the agenda.

(*Interruptions*)

[*English*]

SHRI NIRMAL KANTI CHATTERJEE: This is the Agenda before the country. (*Interruptions*)

MR. SPEAKER: May I take it that you are not prepared to discuss the subject listed on the Agenda?

SHRI NIRMAL KANTI CHATTERJEE: We want short adjournment till 7 PM. You can adjourn the House till 7 PM and will be

re-assemble at 7.00 PM. (*Interruptions*) You can adjourn the House today.

SHRI BASUDEB ACHARIA (Bankura): The country is divided. (*Interruptions*)

[*Translation*]

SHRI SHIVENDRA BAHADUR SINGH (Rajnandgaon): Mr. Speaker, Sir, at the moment concrete platform is being laid there and there is so much agitation. What will happen in the Parliament when the pillars are raised there? (*Interruptions*)

[*English*]

SHRI HANNAN MOLLAH (Uluberia): I doubt the intentions of this Government. They are playing double standards. They are giving funds to the BJP to construct the temple. They are playing politics. They are deliberately doing it. (*Interruptions*)

MR. SPEAKER: Dr. Debi Prasad Pal, would you like to speak on the subject mentioned in the Agenda? That will go on record.

(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: You go and attend the CCPA meeting. We will be here throughout the night. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Why do you not agree to this? Because you are not agreeing to this, therefore, you are in complicity with them. (*Interruptions*)

MR. SPEAKER: If the hon. Members are not willing to hear the other Members discussing the item on the Agenda, then, I think, there is no purpose served by just sitting in the House.

(*Interruptions*)

SHRI NIRMAL KANRI CHATTERJEE: We want to stay here until we know the decision. Let them come out with a decision. (*Interruptions*)

SHRI BASUDEB ACHARIA: They must tell us what action they are going to take. (*Interruption*)

MR. SPEAKER: Please take your seats.

(*Interruptions*)

[*Translations*]

MR. SPEAKER: I think you have said what you wanted to say. I feel you should confine on the subject of the Agenda. If this is not done, there is no use sitting here...

(*Interruptions*)

[*English*]

MR. SPEAKER: The house stands adjourned to meet again tomorrow at 11 A.M.

1712 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, July 10, 1992/ Asabha 19.1914 (Saka)*